Item No.3: **ANNEXURE-1**

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 44 of 2020 (SZ)

IN THE MATTER OF:

Jeganathan

...Applicant(s)

With

The District Collector,

Ramanathapuram and others.

...Respondent(s)

Date of hearing: 26.02.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): M/s. M. Selvin

For Respondent(s): Mr. S.N. Parthasarathy for R.1

Mr. Abdul Saleem, Mr. S. Saravanan &M/s. M. Akshayaa for R5.

ORDER

1. The grievance in this application is laying a pipe line for supply of Liquid Petroleum Gas by the fourth respondent from Ramanathapuram to Thoothukodi in the " Ennore-Thiruvallur- Beggaluru- Puducherry- Nagapattinam Madurai- Tuticorin (ETBPNMT)"project for the transport of Regassified Liquefied Natural Gas.
2. It is being taken through notified eco-sensitive areas (ESZs), inter alia the buffer zone of Sakkarakottai Bird Sancturary, Keelaselvanur-Melaselvanur Bird Sanctuary, Chithrangudi Bird Sanctuary, Marine National Park (Gulf of Mannar) and Biosphere reserve (Gulf of Mannar) in the State of Tamil Nadu.
3. The law mandates to obtain prior environmental clearance from the Ministry of Environment, Forest and Climate Change (MoEF) before starting the project, as per the EIA Notification, dated 14.09.2006.
4. It is also alleged in the petition that though the 4th respondent has applied for environmental clearance and terms of reference has been issued for Environment Impact Assessment and a public hearing was conducted which could not fructify due to protest. The fourth respondent is now trying to implement the project through agricultural fields in the District of Ramanathappuram by digging for

laying the pipe line. So, the applicant filed this application seeking the following relief;-

a. *To permanently restrain the 4th respondent illegally laying the gas pipeline from Ramanathapuram to Thoothukudi in the "Ennore-Thiruvallur-Bengalury_Puducherry-Nagapattinam-Madurai-Tuticorin (ETBPNMT)" project for Transport of Regassified Liquefied Natural Gas by Indian Oil Corporation Limited (Respondent4) and other related works and construction;*
b. *District the respondent No. 3 to remove all illegal constructions and digging work done by Indian Oil Corporation Limited (Respondent No.4 undertaken for laying of gas pipeline from Ramanathappuram to Thoothukudi and restore the original condition of the agricultural lands;*

5. Before going to the merits of the case and proceed further, we feel if appropriate to constitute a joint committee comprising of the District Collector, Ramanathapuram, Senior Scientist from Regional Office, Ministry of Environment, Forest and Climate Change (MoEF), Chennai and Divisional Forest Officer, Ramanathapuram to consider the allegations in the application and to inspect the area in question and submit a factual and action taken report, including any violation, if any within a period of one month to this Tribunal.
6. The Ministry of Environment, Forest and Climate Change (MoEF) Regional Office, Chennai will act as nodal agency for co-ordination and for providing all necessary logistics for this purpose.

7. The applicant is directed to submit the set of papers to the above said officials within a period of one week.

8. The committee is directed to submit the report to this Tribunal within a period of two months through e-mail @ ngtszfiling@gmail.com.

9. The Registry is directed to communicate this order to the above authorities along with the copy of the application to the concerned officials immediately through e-mail so as to enable them to comply with the direction of this Tribunal.

10. Mr. Parthasarathy entered appearance for Respondent No.1 and Mr. Abdul Saleem, Mr. Saravanan and M/s. M. Akshayaa entered appearance for Respondent No. 5.

11. For consideration of report post on 31.03.2020.

.....J.M.

(Justice K. Ramakrishnan)

.....E.M.

(Sri Saibal Dasgupta)

O.A. No.44/2020,

26th February, 2020.
Sr.

ANNEXURE-2

சென்னை தேசிய பசுமைத் தீர்ப்பாயம் (தென் மண்டலம்) அசல் மனு எண் 44/2020ன் உத்தரவின் பேரில் குழு கூட்டம் நடத்துதல்.

நாள்:16.09.2020 நேரம்: காலை 10.00 மணி

வருகைப்பதிவேடு

வ.எண்	அலுவலரின் பெயர் மற்றும் பதவி	கைப்பேசி எண்	கையொப்பம்
1	Dr. R. Sridhar, JD, MoEF	9790721219	
2	Dr. K.G. Prijilal, RO, MoEF	9962185181	
3-	G. YOHAN KUMAR, GMCO, IOCL Chennai	9116622355	
4.	A.K. GOWTHAMAN DGM	9871918866	A.K. Gowthaman.
5	MITHUN KUMAR SEELAM, SCM	8826466722	
6	B. GANESH, IOCL CM, Chennai	9443236433	
7	K. Anilkumar IOCL SPTE, Ramanathapuram	8919468691	
8.	P. Sathish Forest Range officer, Rmd	6374419442	

ANNEXURE-3

इंडियन ऑयल कॉर्पोरेशन लिमिटेड
पाइपलाइन्स प्रभाग : ए–1, उद्योग मार्ग,
सैक्टर–1, नौएडा–201301 (उ.प्र.)
Indian Oil Corporation Limited
Pipelines Division : A-1, Udyog Marg,
Sector-1, NOIDA-201301 (U.P.)
Website : www.iocl.com
E-Mail : pldivision@indianoil.in
फोन Phone : 91-120-2448844, 2448888
फैक्स Fax : 91-120-2448031 (Vig), 2448022 (HR/A&W), 2448023 (Fin/IS), 2448025 (Mat & Const), 2448026 (Elect & Moni), 2448028 (PJ/Mech/T&I), 2448029 (Maint/P&C)
पाइपलाइन्स प्रभाग
Pipelines Division

Ref: PL/PJ-Mon/MoEF&CC/8.2

Date: 21.8.2018

Director Industry (IA-II)
Government of India,
Ministry of Environment, Forest and climate change
Indira Parayaran Bhawan, Jor Bagh
Lodhi Road, New Delhi -110003

Kind Attn: S.K Srivastava

Sub: Reply to essential details sought (EDS) dated 20.5.2018 with regard to Environment Clearance application for Ramanathapuram-Tuticorin section of ETBPNMTPL Pipeline

Proposal No: IA/TN/IND2/59424/2016 dated 6th Oct 2016

Dear Sir,

This has reference to the essential details sought (EDS) dated 20.5.2018 against the application for Environment clearance submitted on 5.5.2018

It is submitted that application for Terms of reference (ToR) was submitted on 6.10.2016. At that point of time as distinct clarity did not exist; we were given to understand that environment clearance is applicable, even for the projects passing through Eco-sensitive zones of sanctuaries/national parks.

Accordingly, ToR application was accepted by MoEF&CC and presentation was made before Expert Appraisal Committee (EAC) on 10.112016. TOR was granted on 31.1.2017.

Compliance to ToR including environment public hearing has been completed and the application for EC was submitted on 5.5.2018

However, recently clarity has emerged with regards to the applicability of environment clearance for pipeline projects. S. No. 6(a) for category 'A' projects in the schedule of EIA notification dated 14th Sept 2006 states that EC is applicable for pipeline projects passing through:

Quote.

"Oil & gas transportation pipeline (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal,

Unquote

सी.आई.एन. : एल23201एमएच1959जीओआई011388
CIN : L23201MH1959GOI011388
पंजीकृत कार्यालय : जी-9, अली यावर जंग मार्ग, बान्द्रा (पूर्व), मुम्बई–400 051 (भारत)
Regd. Office : G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai-400 051 (India)

In view of the above, it is brought to your kind notice that as Ramanathauram-Tuticorin section of ETBPNMTPL, does not pass through any national parks/ sanctuaries/ coral reefs/ ecologically sensitive areas including LNG terminal, it is figured that environment clearance is not applicable in this case.

Pipeline passes only through default eco-sensitive zone (ESZ), i.e. within 10 kms from boundaries of Sakkarakotai Bird Sanctuary, Chitrangudi Bird Sanctuary, Melaselvanoor-Keelaselvanoor Bird Sanctuary and Gulf of Mannar. Maps depicting pipeline route alignment vis-à-vis boundaries of these sanctuaries are attached for ready reference.

MoEF&CC is, therefore, requested to allow us withdraw our application for grant of EC as the same is not considered applicable in this case.

Thanking you,

Yours faithfully,

Pramod Narang
21.8.2018
Pramod Narang
Executive Director (Construction)

ANNEXURE-4

F. No.J-11011/337/2014-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi -3
Dated: 23rd August, 2018

To

M/s Indian Oil Corporation Limited
Pipelines Division: A-1, Udyog Marg
Sector-1, Noida - 201301(UP)

Sub: R-LNG transportation pipeline in Ramanathapuram-Tuticorin section under the Ennore - Thiruvallur - Bengaluru – Puduchery - Nagapattinam - Madurai - Tuticorn Pipeline Project by M/s Indian Oil Corporation Limited - Environmental Clearance - reg.

Sir,

This has reference to your proposal No. IA/TN/IND2/59424/2016 dated 5th May, 2018 for environmental clearance to the project for laying R-LNG transportation pipeline in Ramanathapuram - Tuticorin section (161 km long) under the Ennore-Thiruvallur-Bengaluru-Puduchery-Nagapattinam-Madurai-Tuticorin Pipeline (ETBPNMTPL) Project promoted by M/s Indian Oil Corporation Limited.

2. The Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 mandates the requirement of prior environmental clearance to the projects/activities listed in the schedule to the Notification. These include the projects 'Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs/ecologically sensitive areas including LNG Terminal' under category A of item 6(a) of the said schedule, and thus requiring prior environmental clearance from the concerned regulatory authority.

3. On examination of the above proposal vis-à-vis the statutory provisions, and the information made available regarding the proposed R-LNG pipeline in Ramanathapuram-Tuticorin section (161 km long) not passing through national parks/sanctuaries/coral reefs/ecologically sensitive areas, the said project would not fall under the ambit of the EIA Notification, 2006 and there shall be no requirement of prior environmental clearance to the project.

4. This issues with approval of the competent authority.

23/8/2018
(S.K. Srivastava)
Scientist E

Copy to:-

1. The Additional PCCF, MoEF&CC Regional Office (SEZ), Ist & IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, **Chennai** - 34
2. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, **Chennai** - 32
3. Guard File/Monitoring File/Website/Record File.

F. No.J-11011/337/2014-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi -3
Dated: 23rd August, 2018

To

M/s Indian Oil Corporation Limited
Pipelines Division: A-1, Udyog Marg
Sector-1, Noida - 201301(UP)

Sub: R-LNG transportation pipeline in Ramanathapuram-Tuticorin section under the Ennore - Thiruvallur - Bengaluru – Puduchery - Nagapattinam - Madurai - Tuticorn Pipeline Project by M/s Indian Oil Corporation Limited - Environmental Clearance - reg.

Sir,

This has reference to your proposal No. IA/TN/IND2/59424/2016 dated 5th May, 2018 for environmental clearance to the project for laying R-LNG transportation pipeline in Ramanathapuram - Tuticorin section (161 km long) under the Ennore-Thiruvallur-Bengaluru-Puduchery-Nagapattinam-Madurai-Tuticorin Pipeline (ETBPNMTPL) Project promoted by M/s Indian Oil Corporation Limited.

2. The Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 mandates the requirement of prior environmental clearance to the projects/activities listed in the schedule to the Notification. These include the projects 'Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs/ecologically sensitive areas including LNG Terminal' under category A of item 6(a) of the said schedule, and thus requiring prior environmental clearance from the concerned regulatory authority.

3. On examination of the above proposal vis-à-vis the statutory provisions, and the information made available regarding the proposed R-LNG pipeline in Ramanathapuram-Tuticorin section (161 km long) not passing through national parks/sanctuaries/coral reefs/ecologically sensitive areas, the said project would not fall under the ambit of the EIA Notification, 2006 and there shall be no requirement of prior environmental clearance to the project.

4. This issues with approval of the competent authority.

23/8/2018
(S.K. Srivastava)
Scientist E

Copy to:-

1. The Additional PCCF, MoEF&CC Regional Office (SEZ), Ist & IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, **Chennai** - 34
2. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, **Chennai** - 32
3. Guard File/Monitoring File/Website/Record File.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3989] नई दिल्ली, बुधवार, दिसम्बर 11, 2019/ अग्रहायण 20, 1941
No. 3989] NEW DELHI, WEDNESDAY, DECEMBER 11, 2019/AGRAHAYANA 20, 1941

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 10 दिसम्बर, 2019

का.आ. 4440(अ).—एक प्रारुप अधिसूचना भारत के राजपत्र, असाधारण में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ.3362(अ), तारीख 9 जुलाई, 2018, द्वारा प्रकाशित की गई थी, जिसमें ऐसे सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना को अन्तर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना अन्तर्विष्ट करने वाले राजपत्र की प्रतियां जनता को तारीख 9 जुलाई, 2018, को उपलब्ध करा दी गई थीं;

और, प्रारुप अधिसूचना के उत्तर में व्यक्तियों और पणधारियों से कोई भी आक्षेप और सुझाव प्राप्त नहीं हुए;

और, सक्करकोट्टई पक्षी अभयारण्य जिसे "सक्करकोट्टई कनमोई" के नाम से जाना जाता है, दक्षिणी तमिलनाडु के रामानाथापुरम जिले के रामानाथापुरम तालुका में स्थित है। यह सक्करकोट्टई, राजासुरीयामदई और अचादिपिराम्बु राजस्व ग्रामों का भाग है। यह अभयारण्य रामनाद मुख्य नगर से लगभग 2 किलोमीटर की दूरी पर है। यह अनेक प्रवासी, आवासी पक्षियों और पौधों की कई प्रजातियों के लिए वास है। सक्करकोट्टई पक्षी अभयारण्य तमिलनाडु के रामानाथापुरम जिला में अक्षांश 09°21'8'' उ और देशांतर 078°48'50'' पू के बीच स्थित है और क्षेत्र **2.30495 वर्ग किलोमीटर (230.495 हेक्टेयर)** में फैला हुआ है। सक्करकोट्टई को तारीख 17 अप्रैल, 2012 के का.आ. एमएस संख्या 114, ई एण्ड एफ (एफ आर.5)

के द्वारा पक्षी अभयारण्य घोषित किया गया है और वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 18 की उप-धारा (1) के अर्थ और दायरे के अंतर्गत पक्षी अभयारण्य के रूप में अधिसूचित किया गया;

और, सक्करकोट्टई पक्षी अभयारण्य में लगभग खतरे में पड़ी प्रजातियों की बहुलता है जैसे कि पेलिकन, पेंटेड स्टोर्क, यूरेशियन स्पून बिल, व्हाइट इबिस, डार्टर, फ्लेमिंगो और जल पक्षी जैसे कि सामान्य कुट, पिन टेल, गर्गनी, इग्रेट, कॉर्मोरेंट्स, ब्लैक विंगड स्टिल्ट, किंग फिशर, सामान्य मैना, ब्राह्मणी काईट, स्पोटेड ओवेलेट आदि। यह क्षेत्र विभिन्न पक्षी-जीवों के महत्वपूर्ण और अद्वितीय पर्यावास के लिए जाना जाता है जो 42 से अधिक पक्षी प्रजातियों के लिए पारिस्थितिकी सतत पर्यावास प्रदान करता है। विभिन्न प्रकार की प्रवासी पक्षियों में से कई खाने के लिए देशों के विभिन्न भागों से आती हैं। ऋतु के दौरान लगभग 5000 पक्षियों की 30 प्रजातियों को सूचीबद्ध किया गया है और महत्त्वपूर्ण पक्षियों में सफेद इबिस, काला इबिस, ओपन-बिल्ड स्टोर्क, इग्रेट, मैना, टिल्स, बतख, डार्टस, बगुला, पेलिकेन्स आदि शामिल हैं:,

और, आर्द्रभूमि गहराई में अनियमित है और यदि वर्षा सामान्य है, तो 3 से 5 महीने तक जल रूका रहता है।सफल प्रबंधन उपायों पर विचार करने से विविध प्रजनन प्रजातियों और शीतकालीन प्रजातियों को विविधता में वृद्धि करने के लिए आकर्षित किया जाएगा जो बदले में अधिक पर्यटकों, पक्षीविदों और छात्रों को आकर्षित करेगा। पक्षियों को देखने के लिए अभयारण्य का दौरा करने का सबसे अच्छा समय नवंबर-जनवरी है जब पक्षियों की संख्या और प्रजाति की विविधता अधिक होती है। अभयारण्य मूल रूप से सिंचाई टैंक है जिसका उपयोग अक्टूबर से जनवरी तक पूर्वोत्तर मानसून द्वारा रिचार्ज किए गए कृषि के लिए जल भंडारण के लिए किया जाता है। टैंक मार्च से अगस्त तक पूरी तरह सूख जाता है;

और, अभयारण्य मूल रूप से सिंचाई टैंक है, यहां अभयारण्य के अंतर्गत कोई प्राकृतिक वन नहीं है। वन विभाग के द्वारा बबूल (अकाकिया निलोटिका) बागानों को स्थापित किया जाता है। टैंक बांध और फोरशोर में अन्य प्रमुख वनस्पति न्यूरिवी (*आचाथेश एस्पेरा* एल.), पानाई (*बोरासस फ्लैबेलिफर* एल.), इरुक्कु (*कैलोट्रोपिस गिगांटे* (एल.) आर.बीआर.), अवराम, अवाराई (*सेन्ना ऑरिकुलटाटा* (एल.) रोक्सब.), पुलिआ मरम (*तामारिंडस इंडिका* एल.), नाई कदुगु, नाई वालाई (*क्लियोम विस्कोसा* एल.) आदि हैं;

और, अभयारण्य में सिंचाई टैंक होने के कारण बहुत ही कम जीवजन्तु प्रजातियां (पक्षी-जीव को छोड़कर) हैं जिसमें भारतीय ग्रे नेवला (*हर्पेस्टेस एडवडर्सी*), भारतीय पाल्म गिलहरी (*फनंबुलस पाल्मरुम*), सियार (*कैनिस ऑरियस*), बैंडीकूट रैट (*बैंडीकोटा बेंगलेंसिस*), आदि शामिल हैं। अभयारण्य में पक्षियों, तितलियों, कीड़े-मकोड़ों, सरीसृपों और उभयचरों की विविधता है। पक्षियों के उदाहरण स्पॉट-बिल्ड पेलिकन (*पेलेकनस फिलिपेंसिस*), ग्रेट कॉर्मोरेंट (*फालाक्रोकोरैक्स कार्बो*), डार्टर (*अनिंगा मेलानोगस्टर*), लार्ज इग्रेट (*कैस्मेरोडियस अल्बस*), आदि हैं; सरीसृपों के उदाहरण हाउस गेको (*हेमिडैक्टिलस फ्रैनाटस*), स्पॉटेड भारतीय गेको (*हेमिडैक्टिलस ब्रूकी*), गार्डन लिजर्ड (*कैलोट्स वर्सीकलर*), ग्रीन लिज़र (*कैलोट्स कैलोट्स*), मॉनिटर लिजार्ड (*वाराणस बेंगलेंसिस*), सामान्य भारतीय स्किंक (*यूट्रोफिस कैरिनाटा*), आदि हैं; उभयचरों के उदाहरण सामान्य भारतीय टोड (*दत्ताफ्राइनस मेलेनोस्टिक्टस*), ऑर्नेट नारो मॉथेड मेंढक (*माइक्रोहिला ऑर्नेट*), सामान्य स्कीटरिंग मेंढक (*यूप्लिक्टिस साइनोफ्लिक्टिस*), आदि हैं;

और, अभयारण्य में दुर्लभ, लुप्तप्राय और संकटापन्न प्रजातियां हैं। दुर्लभ प्रजातियों में ग्रेट कॉर्मोरेंट(*फालाक्रोकोरैक्स कार्बो*), पर्पल बगुला (*आर्देया सिनेरेरिया*), कॉम्ब डक (*सर्किडियोरिस मेलेनोटोस*), उत्तरी शोवेलर (*अनास क्लाइपाटा*), सामान्य टील (*अबस क्राका*), सामान्य रेडशैंक (*ट्रिंगा टेटनस*) और सामान्य ग्रीनहैंक (*ट्रिंगा नेबुल्यिया*) आदि हैं। अभयारण्य में संकटापन्न प्रजातियों में स्पॉट-बिल पेलिकन (*पेलेकनस फिलिपेंसिस*) और पेंटेड स्टोर्क (*माईक्टेरिया लियूकोसेफाला*) अभिलिखित है;

और, अभयारण्य के आसपास के एकमात्र ग्रामों में सक्करकोट्टई, राजसुरीमादाई, वन्निगुड़ी, पालकरई और अचादिपिराम्बु हैं और ये सक्करकोट्टई पंचायत के अधिकार क्षेत्र के अंतर्गत आते हैं। तीन ग्रामों में 2559 परिवार हैं और कुल परिवारों में से लगभग आधा गरीबी रेखा से नीचे देखे जाते हैं। इन ग्रामों में, कुल मानव जनसंख्या 9303 है और गायों, बैल, बकरियों और

भेड़ों समेत कुल संख्या 827 है। अधिकांश लोग वर्षा कृषि पर निर्भर करते हैं जबकि शेष दैनिक मजदूरी मजदूरों के रूप में अपनी आजीविका कमाते हैं। भू-क्षेत्र मुख्य रूप से कृषि है और ग्राम की अर्थव्यवस्था मुख्य रूप से कृषि पर निर्भर है। भेड़, गाय और कुक्कुट जैसे पशुधन पालन ग्रामों की अर्थव्यवस्था मजबूत करने में सहायक है। कृषि का समय न होने पर कुछ ग्रामीण अपनी आय बढ़ाने के लिए चारकोल विनिर्माण कार्य में भी लगे होते है;

और, सक्कारकोट्टई पक्षी अभयारण्य के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाएं पारिस्थितिकी पर्यावरणीय से पारिस्थितिकी संवेदी जोन के रूप में पैरा 1 में विनिर्दिष्ट हैं, जैव विविधिता की दृष्टि सुरक्षित और संरक्षित करना और उक्त पारिस्थितिकी संवेदी जोन में उद्योगों या उद्योगों के वर्गों के प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इस अधिनियम में इसके पश्चात पर्यावरण अधिनियम कहा गया है) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तमिलनाडु राज्य के रामानाथापुरम जिला में सक्कारकोट्टई पक्षी अभयारण्य की सीमा के चारों ओर 0 (शून्य) किलोमीटर से 2.0 किलोमीटर तक विस्तारित क्षेत्र सक्कारकोट्टई पक्षी अभयारण्य को पारिस्थितिकी संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है), के रूप में अधिसूचित करती है, जिसके विवरण निम्नानुसार है, अर्थात्:-

1. **पारिस्थितिकी संवेदी जोन का विस्तार और उसकी सीमाएं.**-(1) पारिस्थितिकी संवेदी जोन का विस्तार सक्कारकोट्टई पक्षी अभयारण्य की सीमा के चारों ओर 0 (शून्य) किलोमीटर से 2.0 किलोमीटर तक है और पारिस्थितिकी संवेदी जोन का क्षेत्र 19.0387 वर्ग किलोमीटर है। (पारिस्थितिकी संवेदी जोन का शून्य विस्तार एस आई पी सी ओ टी के विकसित स्थल के पूर्वी भाग की ओर है।)

(2) सक्कारकोट्टई पक्षी अभयारण्य और इसके पारिस्थितिकी संवेदी जोन की सीमा का विवरण **उपाबंध-I** के रूप में संलग्न है।

(3) सीमा विवरण और अक्षांश और देशांतर के साथ पारिस्थितिकी संवेदी जोन के सक्कारकोट्टई पक्षी अभयारण्य के मानचित्र **उपाबंध–IIक, उपाबंध–IIख, उपाबंध–IIग** और **उपाबंध–IIघ** के रूप में संलग्न है।

(4) पारिस्थितिकी संवेदी जोन और सक्कारकोट्टई पक्षी अभयारण्य की सीमा के भू निर्देशांकों की सूची **उपाबंध III** की सारणी **क** और सारणी **ख** में दी गई है।

(5) मुख्य बिंदुओं के भू-निर्देशांकों के साथ पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची **उपाबंध IV** के रूप में संलग्न है।

2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना– (1) राज्य सरकार, पारिस्थितिकी संवेदी जोन के प्रयोजनों के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और राज्य के सक्षम प्राधिकारी के अनुमोदन के लिए इस अधिसूचना में दिए गए अनुबंधों का पालन करते हुए आंचलिक महायोजना तैयार करेगी।

(2) राज्य सरकार द्वारा पारिस्थितिकी संवेदी जोन के लिए आचंलिक महायोजना ऐसी रीति से जो इस अधिसूचना में विनिर्दिष्ट किए गए हैं के अनुसार तथा सुसंगत केंद्रीय और राज्य विधियों के अनुरुप और केंद्रीय सरकार द्वारा जारी मार्गनिर्देशों, यदि कोई हों, द्वारा तैयार होगी ।

(3) आंचलिक महायोजना, उक्त योजना में पारिस्थितिकी और पर्यावरणीय बातों को समाकलित करने के लिए राज्य सरकार के निम्नलिखित विभागों के परामर्श से तैयार होगी, अर्थात्:-

(i) पर्यावरण;;

(ii) वन और वन्यजीव

(iii) कृषि;

(iv) राजस्व;

(v) नगर विकास;

(vi) पर्यटन;

(vii) ग्रामीण विकास;

(viii) सिंचाई और बाढ़ नियंत्रण;

(ix) नगरपालिका;

(x) पंचायती राज;

(xi) लोक निर्माण विभाग;

(xii) राजमार्ग; और

(xiii) तमिलनाडु राज्य प्रदूषण नियंत्रण बोर्ड।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न हो और आचंलिक महायोजना सभी अवसंरचना और क्रियाकलापों में, जो अधिक दक्षता और पारिस्थितिकी अनुकूल हों, का संवर्धन करेगी ।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(6) आंचलिक महायोजना विद्यमान और प्रस्तावित भूमि उपयोग विशेषताओं के ब्यौरों से अनुसमर्थित मानचित्र के साथ सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बस्तियों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोउद्यान, झीलों और अन्य जल निकायों का अभ्यकंन करेगी। योजना को मानचित्रों में दिए गए विद्यमान तथा प्रस्तावित भूमि उपयोग सुविधाओं के विवरण द्वारा समर्थित किया जाएगा।

(7) आंचलिक महायोजना पारिस्थितिकी संवेदी जोन में विकास को विनियमित करेगी और सारणी में प्रतिषिद्ध और विनियमित क्रियाकलापों का अनुपालन करेगी और स्थानीय समुदायों की जीविका को सुरक्षित करने के लिए पारिस्थितिकी अनुकूल विकास को सुनिश्चित और उसकी अभिवृद्धि भी करेगी।

(8) आंचलिक महायोजना प्रादेशिक विकास योजना की सह-विस्तारी होगी ।

(9) इस प्रकार अनुमोदित आंचलिक महायोजना इस अधिसूचना के उपबंधों के अनुसार मानीटरी के अपने कार्यों को करने के लिए मानीटर समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय.-** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात्:-

(1) **भू-उपयोग**.– (क) पारिस्थितिकी संवेदी जोन में वनों, उद्यान कृषि क्षेत्रों, कृषि क्षेत्रों, मनोरंजन के प्रयोजनों के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक या आवासीय या औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा;

परंतु यह कि पारिस्थितिकी संवेदी जोन के भीतर भाग (क) में विनिर्दिष्ट प्रयोजनों से भिन्न प्रयोजन के लिए कृषि और अन्य भूमि का संपरिवर्तन मानीटरी समिति की सिफारिश पर और यथा लागू और क्षेत्रीय नगर योजना अधिनियम और केन्द्रीय सरकार या राज्य सरकार के अन्य नियमों तथा विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन से, और इस अधिसूचना के उपबंधों द्वारा स्थानीय निवासियों की निम्नलिखित आवासीय आवश्यकताओं को पूरा करने के लिए अनुज्ञात किया जाएगा, जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिनके अंतर्गत ग्रामीण उद्योग भी हैं; सुविधाजनक भण्डार और स्थानीय सुविधाएं सहायक पारिस्थितिकी पर्यटन जिसके अन्तर्गत ग्रह वास सम्मिलित है; और

(v) पैरा 4 के अधीन दिए गए संवर्धित क्रियाकलाप:

परंतु यह और कि प्रादेशिक नगर योजना अधिनियम और राज्य सरकार के अन्य नियमों और विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 के उपबंधों या तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अन्तर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या औद्योगिक विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा:

परंतु यह और भी कि पारिस्थितिकी संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई गलती, मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार ठीक होगी और उक्त गलती के सुधार की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी:

परंतु यह और भी कि गलती के संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा।

(ख) वनीकरण तथा वास जीर्णोद्धार क्रियाकलापों सहित अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण करने के प्रयास किए जाएंगे।

(2) **प्राकृतिक जल स्रोतों.**- आचंलिक महायोजना में सभी प्राकृतिक जल स्रोतों/नदियों/ जलमार्गों के आवाह क्षेत्रों की पहचान की जाएगी और उनके संरक्षण और नवीकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के बारे में जो ऐसे क्षेत्रों के लिए अहितकर हो ऐसी रीति से मार्गदर्शक सिद्धांत तैयार किए जाएंगे ।

(3) **पर्यटन या पारिस्थितिकी पर्यटन.-** (क) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पारिस्थितिकी पर्यटन क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यटन महायोजना के अनुसार पारिस्थितिकी संवेदी जोन के लिए होगा।

(ख) पारिस्थितिकी पर्यटन महायोजना राज्य पर्यटन विभाग द्वारा राज्य पर्यावरण और वन विभाग के परामर्श से तैयार होगी।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी।

(घ) पर्यटन महायोजना पारिस्थितिकी संवेदी जोन की वहन क्षमता के आधार पर तैयार की जाएगी।

(ङ) पारिस्थितिकी पर्यटन संबंधी क्रियाकलाप निम्नानुसार विनियमित होंगे:-

(i) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिजॉर्ट के सन्निर्माण अनुज्ञात नहीं होंगे:

परंतु, यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिकी संवेदी जोन के विस्तार तक होटलों और रिजॉर्ट का स्थापन केवल पूर्व परिभाषित और नामनिर्दिष्ट क्षेत्रों में पर्यटन महायोजना के अनुसार पारिस्थितिकी पर्यटन सुविधाओं के लिए ही अनुज्ञात होगा;

(ii) पारिस्थितिकी संवेदी जोन के भीतर नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिकी–पर्यटन, पारिस्थितिकी-शिक्षा और पारिस्थितिकी-विकास पर बल देते हुए (समय-समय पर यथा संशोधित) जारी मार्गदर्शक सिद्धांतों के अनुसार होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा और मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया जाएगा और पारिस्थितिकी संवेदी जोन के भीतर किसी नये होटल या रिसोर्ट या वाणिज्यिक स्थापना का संनिर्माण अनुज्ञात नहीं किया जायेगा ।

(4) **नैसर्गिक विरासत.-** पारिस्थितिकी संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और विरासत संरक्षण योजना आंचलिक महायोजना के भाग के रुप में परिरक्षण और संरक्षण के लिए तैयार की जाएगी ।

(5) **मानव निर्मित विरासत स्थल.-** पारिस्थितिकी संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, स्थापत्य, सौंदर्यपूरक और सांस्कृतिक महत्व के क्षेत्रों की और उपक्षेत्रों की पहचान और उनके संरक्षण के लिए विरासत योजना आंचलिक महायोजना के भाग के रुप में तैयार की जाएगी।

(6) **ध्वनि प्रदूषण**.- पर्यावरण अधिनियम के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसार में पारिस्थितिकी संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण और निवारण का अनुपालन किया जाएगा।

(7) **वायु प्रदूषण**.- पारिस्थितिकी संवेदी जोन में, वायु प्रदूषण के निवारण और नियंत्रण का वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार अनुपालन किया जाएगा।

(8) **बहिस्राव का निस्सारण**.- पारिस्थितिकी संवेदी जोन में उपचारित बहिस्राव का निस्सारण, साधारणों मानकों के उपबंधों के अनुसार पर्यावरणीय अधिनियम और उसके अधीन बनाए गए नियमों के अधीन आने वाले पर्यावरणीय प्रदूषण के निस्सारण के लिए साधारण मानकों या राज्य सरकार द्वारा नियत मानकों, जो भी अधिक कठोर हो, के उपबंधों के अनुसार होगा।

(9) **ठोस अपशिष्ट.-** ठोस अपशिष्ट का निपटान और प्रबंधन निम्नानुसार किया जाएगा:-

(क) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्ट का निपटान और प्रबंधन भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 द्वारा प्रकाशित ठोस अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा। अकार्बनिक पदार्थो का निपटान पारिस्थितिकी संवेदी जोन से बाहर चिन्हित किए गए स्थानों पर पर्यावरण-अनुकूल रीति से किया जाएगा;

(ख) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों (ईएसएम) का उपयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप ठोस अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(10) **जैव चिकित्सा अपशिष्ट.**- जैव चिकित्सा अपशिष्ट का प्रबंधन निम्नानुसार किया जाएगा:-

(क) पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.सा.का.नि 343 (अ), तारीख 28 मार्च, 2016 द्वारा प्रकाशित जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(ख) पारिस्थितिकी संवदी जोन में मान्य प्रौद्योगिकियों का उपयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप जैव-चिकित्सा अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(11) **प्लास्टिक अपशिष्ट प्रबंधन.-** पारिस्थितिकी संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सा.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट प्रबंधन.-** पारिस्थितिकी संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सां.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा ।

(13) **ई–अपशिष्ट.-** पारिस्थितिकी संवेदी जोन में ई–अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित द्वारा प्रकाशित ई–अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(14) **यानीय यातायात.-** यातायात की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध सम्मिलित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी द्वारा अनुमोदित होने तक, मानीटरी समिति सुसंगत अधिनियमों और उसके अधीन बनाए गए नियमों और विनियमों के अनुसार यानीय क्रियाकलापों के अनुपालन को मानीटर करेगी ।

(15) **यानीय प्रदूषण.-** लागू विधियों के अनुपालन में वाहन प्रदूषण का निवारण और नियंत्रण किया जाएगा और स्वच्छक ईंधन के उपयोग के लिए प्रयास किए जाएंगे।

(16) **औद्योगिक ईकाइयां.-** (i) राजपत्र में इस अधिसूचना के प्रकाशन पर या उसके पश्चात पारिस्थितिकी संवेदी जोन के भीतर कोई नए प्रदूषित उद्योगों की स्थापना की अनुमति नहीं दी जाएगी।

(ii) केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्गदर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार, जब तक कि अधिसूचना में इस प्रकार विनिर्दिष्ट न हो; पारिस्थितिकी संवेदी जोन के भीतर केवल गैर- प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त, गैर प्रदूषणकारी उद्योगों को बढ़ावा दिया जाएगा।

(17) **पहाड़ी ढलानों को संरक्षण.-** पहाड़ी ढलानों का संरक्षण निम्नानुसार होगा:-

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का संकेत होगा जहां किसी भी संनिर्माण की अनुमति नहीं दी जाएगी;

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुमति नहीं दी जाएगी ।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलापों की सूची.- पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप पर्यावरण अधिनियम के उपबंधों और उसके अधीन बनाए गए नियमों जिसके अन्तर्गत तटीय विनियमन जोन अधिसूचना 2011 और पर्यावरणीय समाघात निर्धारण अधिसूचना, 2006 और अन्य लागू विधियों के जिसमें वन

(संरक्षण) अधिनियम, 1980 (1980 का 69), भारतीय वन अधिनियम, 1927 (1927 का 16), वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) सम्मिलित हैं और किये गये संशोधनों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :-

सारणी

क्रम सं. **(1)**	**क्रियाकलाप** **(2)**	**वर्णन** **(3)**
	अ. प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन, पत्थर उत्खनन और अपघर्षण इकाईयां ।	(क) सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनकों तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय नहीं होगी। (ख) खनन प्रचालन, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत संघ के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21 अप्रैल, 2014 के आदेश के अनुसरण में प्रचालित होंगी ।
2.	प्रदूषण (जल, वायु, मृदा, ध्वनि, आदि) उत्पन करने वाले उद्योगों की स्थापना ।	पारिस्थितिकी संवेदी जोन में कोई नया उद्योग लगाने और वर्तमान प्रदूषणकारी उद्योगों का विस्तार करने की अनुज्ञा नहीं होगी: परन्तु यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्ग दर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार जब तक कि अधिसूचना में ऐसा विनिर्दिष्ट न हों, पारिस्थितिकी संवेदी जोन के भीतर गैर-प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त गैर-प्रदूषणकारी कुटीर उद्यागों को बढ़ावा दिया जाएगा।
3.	बृहत जल विद्युत परियोजना की स्थापना ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
4.	किसी परिसंकटमय पदार्थ का उपयोग या उत्पादन या प्रसंस्करण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
5.	प्राकृतिक जल निकायों या क्षेत्र भूमि में अनुपचारित बहिर्स्राव का निस्सारण ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
6.	नई आरा मिलों की स्थापना।	पारिस्थितिकी संवेदी जोन के भीतर नई और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा ।
7.	ईंट भट्टों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।

आ. विनियमित क्रियाकलाप		
8.	वाणिज्यिक होटलों और रिसोर्टों की स्थापना ।	पारिस्थितिकी पर्यटन क्रियाकलापों लघु अस्थायी संरचनाओं के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नए वाणिज्यिक होटल और रिसोर्टों को अनुज्ञात नहीं किया जाएगा: परंतु यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर के परे या पारिस्थितिकी संवेदी जोन के विस्तार तक इनमें से जो भी निकट हो सभी नए पर्यटन क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना और यथा लागू मार्गदर्शी सिद्धांतों के अनुरुप होगा।
9.	संनिर्माण क्रियाकलाप ।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट हो, किसी भी प्रकार के नये वाणिज्यिक संनिर्माण की अनुज्ञा नहीं होगी: परंतु यह कि स्थानीय लोगों को अपनी आवास सम्बन्धी निम्नलिखित आवश्यकताओं को पूरा करने के लिए, पैरा 3 के उप पैरा (1) में सूचीबद्ध क्रियाकलापों सहित अपने उपयोग के लिए, अपनी भूमि में भवन उप-विधियों के अनुसार, संनिर्माण करने की अनुज्ञा होगी, जैसे:- परंतु यह कि गैर–प्रदूषणकारी लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से विनियमित किए जाएंगे और वे न्यूनतम होंगे । (ख) एक किलोमीटर क्षेत्र से परे ये आंचलिक महायोजना के अनुसार विनियमित होंगे ।
10.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग ।	फरवरी, 2016 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी उद्योगों में वर्गीकरण के अनुसार गैर-प्रदूषणकारी उद्योग और अपरिसंकटमय में, लघु और सेवा उद्योग, कृषि, पुष्प कृषि, उद्यान कृषि या पारिस्थितिकी संवेदी जोन से देशी सामग्री से उत्पादों को उत्पन्न करने वाले कृषि आधारित उद्योग सक्षम प्राधिकारी द्वारा अनुज्ञात होंगे।
11.	वृक्षों की कटाई ।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में वृक्षों की कटाई नहीं होगी । (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगें ।
12.	वन उत्पादों या गैर काष्ठ वन उत्पादों का संग्रहण।	लागू विधियों के अधीन विनियमित ।

13.	फर्मों, कारपोरेट और कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुओं और पोल्ट्री फार्मों की स्थापना।	स्थानीय आवश्यकताओं को पूरा करने के लिए लागू विधियों के अधीन विनियमित (अन्यथा प्रदान किए गए) होंगे।
14.	विद्युत और संचार टावरों का परिनिर्माण और केबलों के बिछाए जाने और अन्य बुनियादी ढांचे।	लागू विधियों के अधीन विनियमित होंगे। (भूमिगत केबल के बिछाए जाने को बढ़ावा दिया जा सकेगा)।
15.	नागरिक सुख सुविधाओं सहित अवसंरचनाएं।	न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाएगा।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नवीन सड़कों का संनिर्माण।	न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों तथा उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाएगा।
17.	पर्यटन से संबंधित अन्य क्रियाकलाप जैसे गर्म वायु गुब्बारें, हेलीकाप्टर, ड्रोन, माइक्रोलाइटस आदि द्वारा पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अनुसार विनियमित।
18.	पहाड़ी ढालों और नदी तटों का संरक्षण ।	लागू विधियों के अनुसार विनियमित।
19.	रात्रि में यानिक यातायात का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित।
20.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ दुग्धशाला, दुग्ध उद्योग, कृषि और मछली पालन।	स्थानीय लोगों के उपयोग के लिए लागू विधियों के अधीन अनुज्ञात।
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्तारण।	जल निकायों में उपचारित अपशिष्ट जल या बहिर्स्राव के निस्सारण से बचा जाएगा और उपचारित अपशिष्ट जल के पुन:चक्रण और पुन:उपयोग के लिए प्रयास किए जाएंगे। अन्यथा लागू विधियों के अनुसार उपचारित बहिर्स्राव के पुनर्चक्रण/प्रवाह के निर्वहन को विनियमित किया जाएगा।
22.	सतह और भूजल का वाणिज्यिक निष्कर्षण।	लागू विधियों के अनुसार विनियमित।
23.	खुले कुंआ, बोर कुंआ, आदि कृषि और अन्य उपयोग के लिए।	सम्बद्ध प्राधिकारी द्वारा क्रियाकलापों को विनियमित और सख्ती से निगरानी।
24.	ठोस अपशिष्ट का प्रबन्धन।	लागू विधियों के अनुसार विनियमित।
25.	विदेशी प्रजातियों को लाना।	लागू विधियों के अनुसार विनियमित।
26.	पारिस्थितिकी-पर्यटन।	लागू विधियों के अनुसार विनियमित।
27.	पोलिथीन बैगों का उपयोग।	लागू विधियों के अनुसार विनियमित।
28.	वाणिज्यिक साइनबोर्ड और होर्डिंग।	लागू विधियों के अनुसार विनियमित।
29.	पटाखे का उपयोग।	लागू विधियों के अनुसार विनियमित।
30.	लकड़ी का कोयला जलाना।	लागू विधियों के अनुसार विनियमित।

इ. संवर्धित क्रियाकलाप		
31.	वर्षा जल संचयन ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
32.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
33.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
34.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर भी हैं।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
35.	नवीकरणीय ऊर्जा और ईंधन का उपयोग ।	बायोगैस, सौर प्रकाश इत्यादि को बढ़ावा दिया जाना है ।
36.	कृषि वानिकी ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
37.	बागान लगाना और जड़ी बूटियों का रोपण ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
38.	पारिस्थितिकी अनुकूल परिवहन का उपयोग ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
39.	कौशल विकास ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
40.	निम्नीकृत भूमि/ वन / वास की बहाली ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
41.	पर्यावरणीय जागरुकता ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।

5. पारिस्थितिकी संवेदी जोन की अधिसूचना की मानीटरी के लिए मानीटरी समिति- केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986, की धारा 3 की उपधारा (3) के अधीन इस अधिसूचना के उपबंधों की प्रभावी मानीटरी के लिए मानीटरी समिति का गठन करती है, जो निम्नलिखित से मिलकर बनेगी, अर्थात्:-

क्र.सं.	मानीटरी समिति का संघटक	पदनाम
(1)	जिला कलेक्टर, रामनाथपुरम	अध्यक्ष,पदेन;
(2)	राज्य सरकार द्वारा नामित किए जाने वाले वन्यजीव संरक्षण के क्षेत्र में काम करने वाले गैर-सरकारी संगठन का प्रतिनिधि	सदस्य;
(3)	राज्य सरकार द्वारा नामित जैव विविधता में एक विशेषज्ञ	सदस्य;
(4)	पारिस्थितिकी और पर्यावरण में एक विशेषज्ञ राज्य सरकार द्वारा नामित किया जाएगा	सदस्य;
(5)	राज्य लोक निर्माण विभाग का एक प्रतिनिधि	सदस्य;
(6)	राज्य प्रदूषण नियंत्रण बोर्ड का एक प्रतिनिधि	सदस्य;
(7)	वन्यजीव वार्डन, मन्नार मरीन राष्ट्रीय उद्यान की खाड़ी, रामनाथपुरम	सदस्य सचिव।

6. निर्देश–निबंधन:- (1) मानीटरी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(2) मानीटरी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति के पुन: गठन तक के लिए होगा और तत्पश्चात निगरानी समिति राज्य सरकार द्वारा गठित की जाएगी।

(3) उन क्रियाकलापों की, जो भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533 (अ), तारीख 14 सितम्बर, 2006 की अनुसूची में सम्मिलित हैं, और जो पारिस्थितिकी संवेदी जोन में आते हैं, सिवाय इसके जो पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के, मानीटरी समिति द्वारा वास्तविक विनिर्दिष्ट स्थलीय दशाओं के आधार पर संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण अनापत्ति के लिए केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट किया जाएगा।

(4) इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे अनुसूची में क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिकी संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) मानीटरी समिति का सदस्य-सचिव या संबद्ध उपायुक्त ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) मानीटरी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) मानीटरी समिति प्रत्येक वर्ष की 31 मार्च तक के अपने क्रियाकलापों की वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को **उपाबंध-V** में संलग्न प्रोफार्मा में उक्त वर्ष के 30 जून तक प्रस्तुत करेगी ।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निर्देश दे सकेगा, जो वह ठीक समझे ।

7. इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगी।

8. इस अधिसूचना के उपबंध, भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित अधिकरण द्वारा पारित कोई आदेश या पारित होने वाले कोई आदेश, यदि कोई हों, के अध्यधीन होंगे ।

[फा. सं. 25/11/2018-ईएसजेड]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

उपाबंध-I

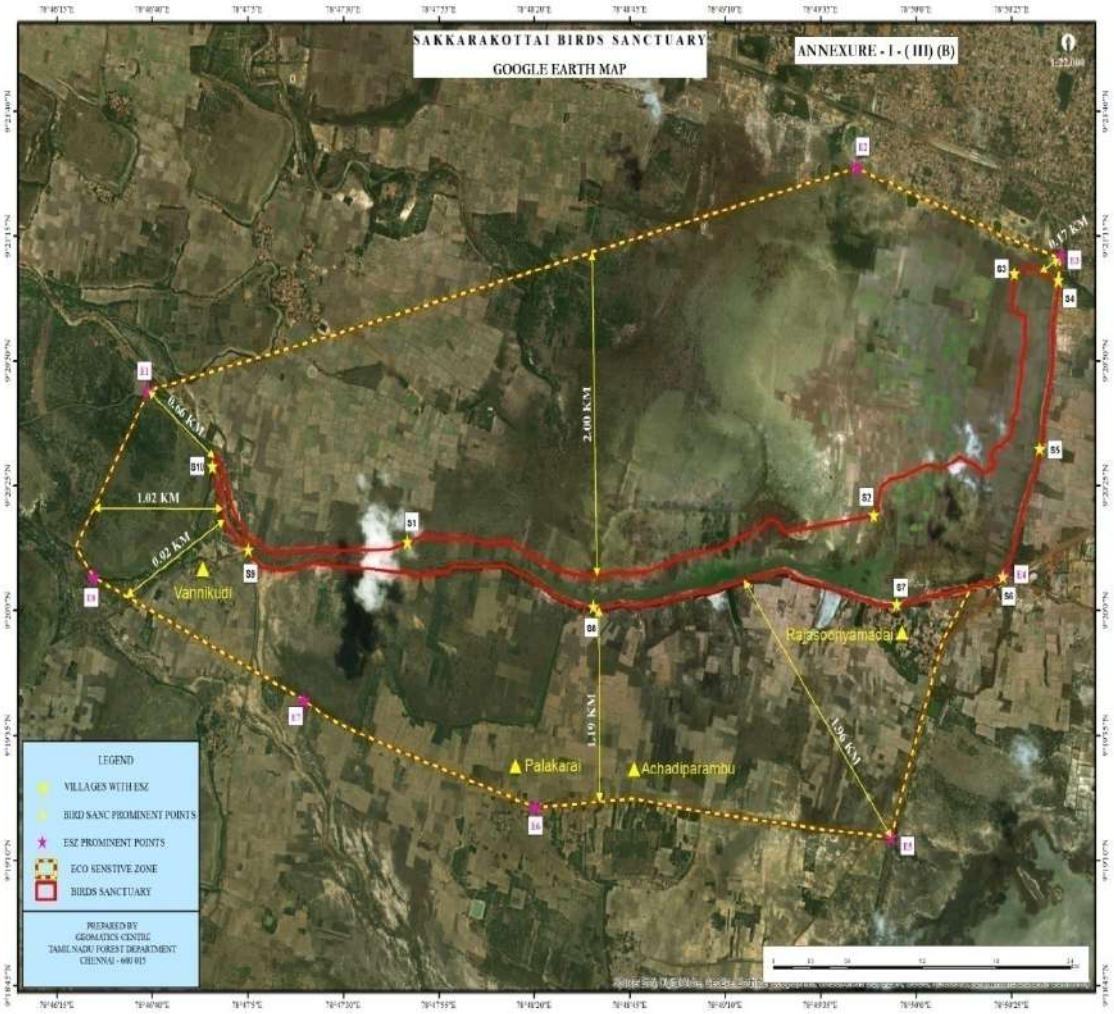
सङ्करकोट्टई पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन की सीमा का वर्णन

उत्तर	वन्नन ओरानी के जंक्शन से आरंभ होती है। इसके बाद सीमा सड़क के साथ पूर्वी दिशा में जाती है जो कि एम एस के नगर और पसुमोन नगर के दक्षिण से जाती है यह कीलाकराई-रामनाद राजमार्ग के बिंदु तक पहुँचती है।

उत्तर पूर्व	पूर्व तट सड़क के अवरोधन बिंदु से आरंभ होकर सीमा अभयारण्य सीमा के साथ दक्षिण दिशा में रामनाद-कीलाकराई राजमार्ग के साथ जाती है।
पूर्व	इसके बाद सीमा दक्षिणी दिशा में अभयारण्य सीमा के साथ कीलाकराई-रामनाद ई सी आर राजमार्ग के समीपवर्ती जाती है यह कीलाकराई-रामनाद ई सी आर राजमार्ग के राजासूराईमदाई ग्राम प्रवेश सड़क के अवरोधन बिंदु तक जाती है।
दक्षिण पूर्व	इसके बाद सीमा रामनाद-कीलाकराई ई सी आर राजमार्ग के साथ जाती है यह कीलाकराई- रामनाद ई सी आर राजमार्ग के पलकराई ग्राम प्रवेश सड़क के अवरोधन बिंदु तक जाती है।
दक्षिण	सीमा पलकराई ग्राम प्रवेश सड़क के साथ सक्करकोट्टई कनमोई के दक्षिण में 1.2 किलोमीटर तक जाती है यह पलकराई ग्राम पहुँचती है।
दक्षिण पश्चिम	इसके बाद सीमा विट्टानूर उत्तर कनमोई के बांध के साथ जाती है यह वन्निगुडी कनमोई के दक्षिण पश्चिमी बांध पहुँचती है।
पश्चिम	इसके बाद सीमा दक्षिण पश्चिम दिशा में वन्निगुडी कनमोई के बांध के साथ जाती है वन्निगुडी कनमोई के पश्चिमी मुख्य टिप तक जाती है। इसके बाद सीमा उत्तरी दिशा में जाती है यह एक्कागुडी-पुट्टेनडल ग्राम सड़क को छूती है।
उत्तर पश्चिम	इसके बाद सीमा पुट्टेनडल कनमोई के दक्षिणी बांध के साथ उत्तर पूर्वी दिशा में जाती है यह वन्नन ओरानी के निकट आरंभिक बिंदु को छूती है।

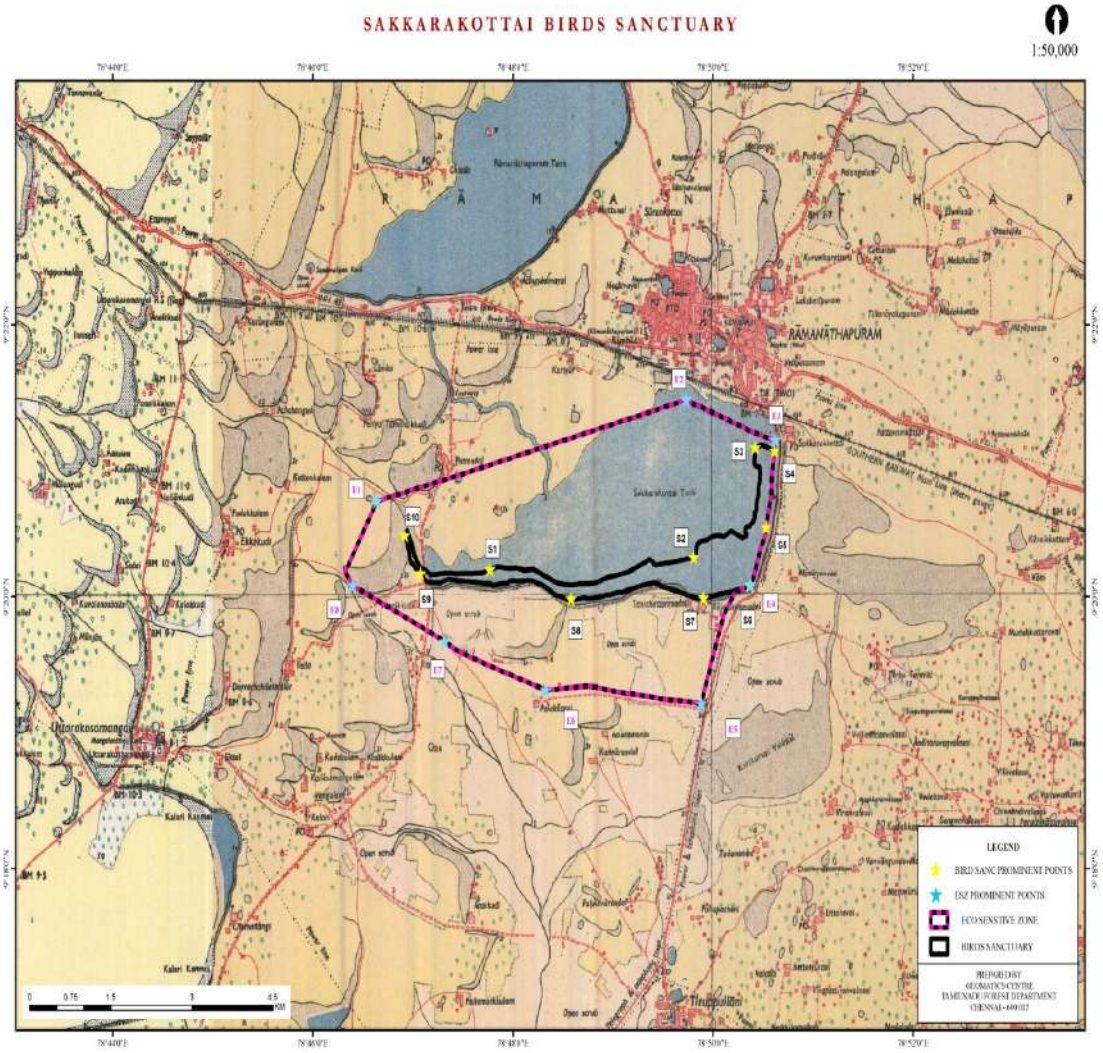
उपाबंध-IIक

मुख्य अवस्थानों के अक्षांश और देशांतर के साथ सक्कारकोट्टई पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र



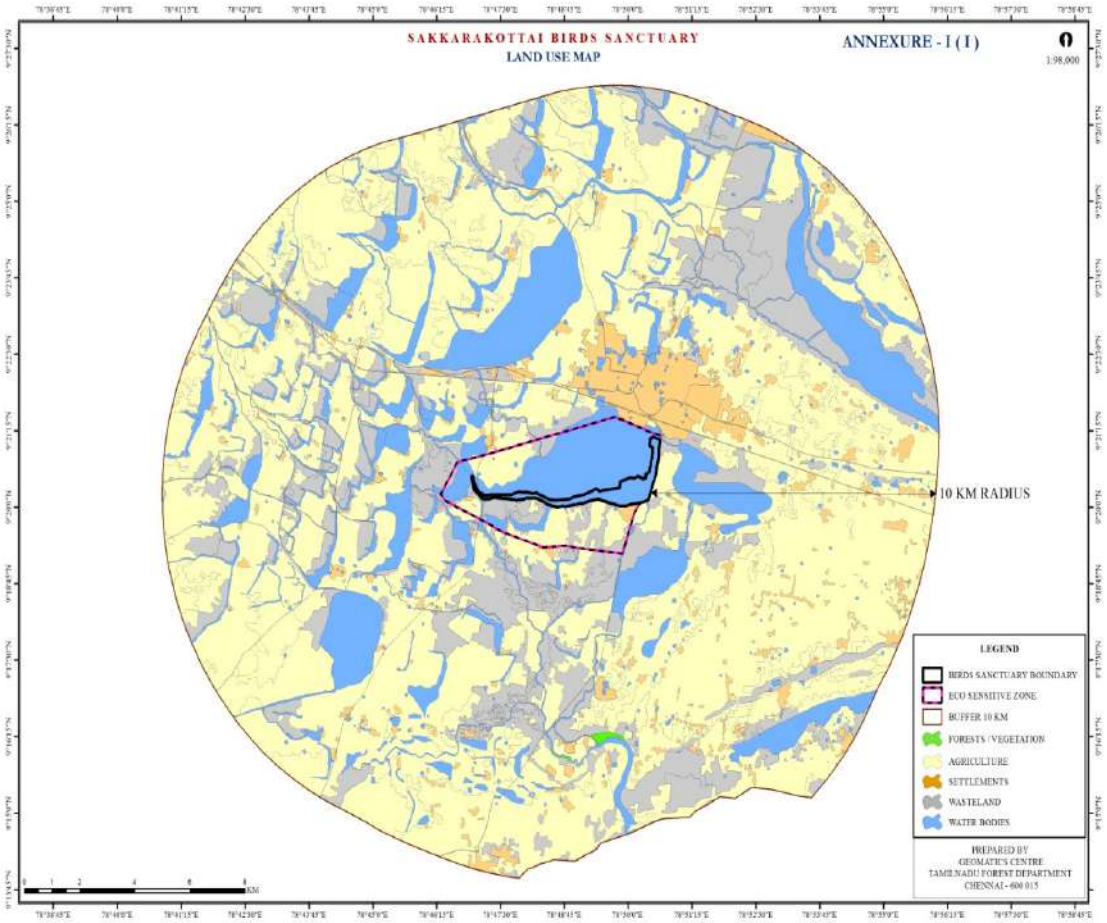
उपाबंध–II ख

भारतीय सर्वेक्षण (एस ओ आई) टोपोशीट पर मुख्य अवस्थानों के अक्षांश और देशांतर के साथ सक्करकोट्टई पक्षी अभयारण्य के पारिस्थितिकी संवेदी का मानचित्र



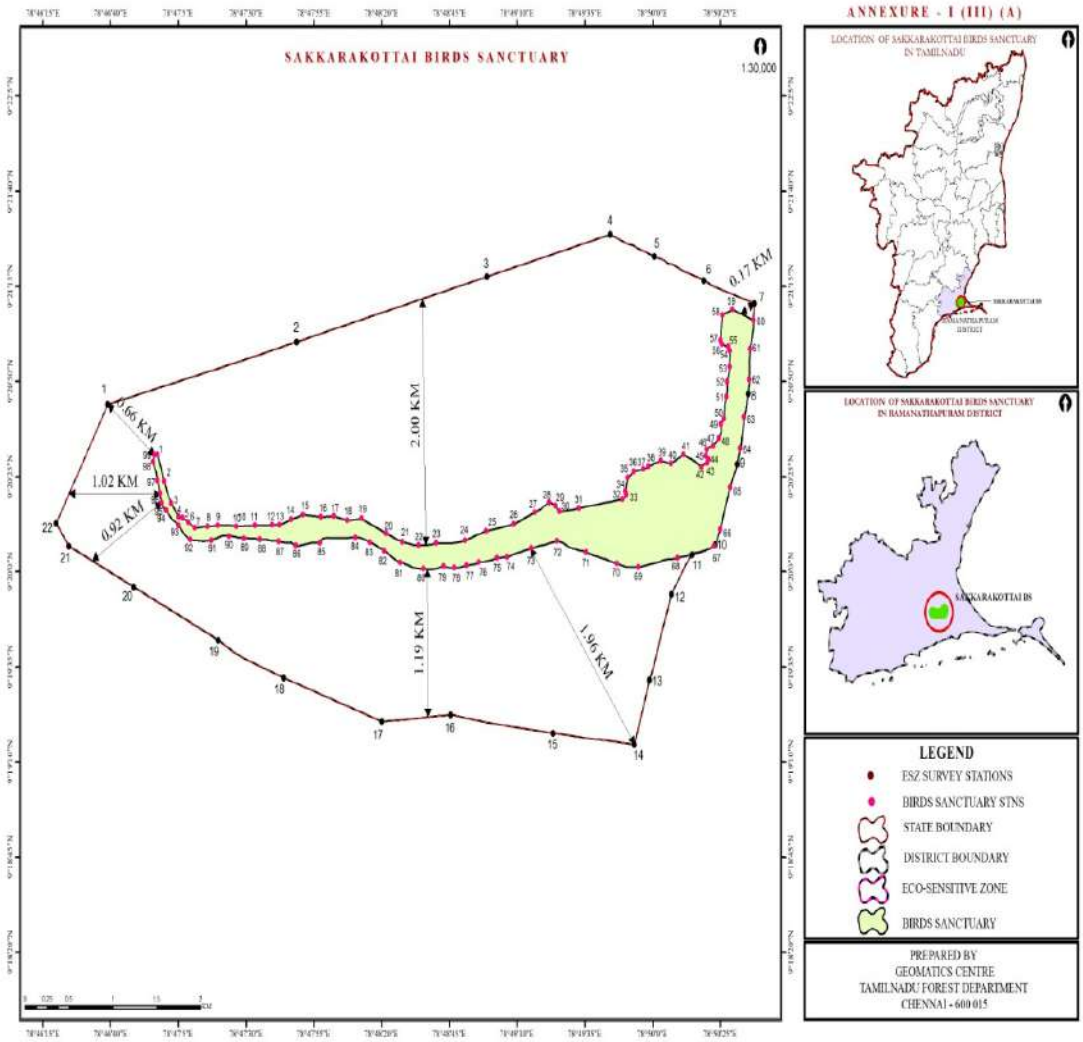
उपाबंध–II ग

मुख्य अवस्थानों के अक्षांश और देशांतर के साथ 10 किलोमीटर बफर में सक्कारकोट्टई पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन के भूमि उपयोग पैटर्न को दर्शाने वाला मानचित्र



उपाबंध-IIघ

मुख्य अवस्थानों के अक्षांश और देशांतर के साथ सक्कारकोट्टई पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन का मानचित्र



उपाबंध-III

सारणी क: सक्कारकोट्टई पक्षी अभयारण्य के मुख्य अवस्थानों के अक्षांश-देशांतर

क्र.सं.	प्रमुख बिंदुओं की पहचान	प्रमुख बिंदु की अवस्थिति/ दिशा	अक्षांश (उ) डीएमएस प्रारूप	देशांतर (पू) डीएमएस प्रारूप
1	1	उ प	78°46'57.3276"	9°20'30.7464"
2	2	उ प	78°46'59.8512"	9°20'23.7696"
3	3	उ प	78°47'2.4504"	9°20'17.988"

4	4	उ प	78°47'5.136"	9°20'14.5176"
5	5	उ प	78°47'6.6192"	9°20'14.0892"
6	6	उ प	78°47'8.6928"	9°20'13.0128"
7	7	उ प	78°47'11.2128"	9°20'11.5836"
8	8	उ	78°47'15.8856"	9°20'11.868"
9	9	उ	78°47'19.5252"	9°20'12.1992"
10	10	उ	78°47'26.4228"	9°20'11.9724"
11	11	उ	78°47'33.3816"	9°20'12.1128"
12	12	उ	78°47'39.6744"	9°20'12.228"
13	13	उ	78°47'42.3744"	9°20'12.318"
14	14 (एस1)	उ सक्करकोट्टई कनमोई की उत्तरी सीमा	78°47'46.7448"	9°20'13.7292"
15	15	उ	78°47'51.036"	9°20'15.0576"
16	16	उ	78°47'57.678"	9°20'14.424"
17	17	उ	78°48'2.43"	9°20'14.568"
18	18	उ	78°48'7.3908"	9°20'13.506"
19	19	उ	78°48'12.7044"	9°20'13.9596"
20	20	उ	78°48'21.78"	9°20'10.0608"
21	21	उ	78°48'27.63"	9°20'7.8216"
22	22	उ	78°48'33.8868"	9°20'6.9972"
23	23	उ	78°48'40.3056"	9°20'7.584"

24	24	उ	78°48'50.9076"	9°20'8.2536"
25	25	उ	78°48'58.6692"	9°20'10.7376"
26	26	उ	78°49'8.904"	9°20'12.534"
27	27	उ	78°49'16.6404"	9°20'15.648"
28	28	उ	78°49'21.9288"	9°20'18.2472"
29	29	उ	78°49'24.24"	9°20'17.3184"
30	30	उ	78°49'25.7916"	9°20'15.8064"
31	31	उ	78°49'32.9268"	9°20'16.746"
32	32 (एस 2)	उ सक्करकोट्टई कनमोई की उत्तरी सीमा	78°49'49.0152"	9°20'19.0536"
33	33	उ	78°49'50.3652"	9°20'20.31"
34	34	उ	78°49'50.0124"	9°20'21.138"
35	35	उ	78°49'50.898"	9°20'24.72"
36	36	उ	78°49'53.1408"	9°20'26.3832"
37	37	उ	78°49'56.7084"	9°20'26.9412"
38	38	उ	78°49'58.548"	9°20'27.762"
39	39	उ	78°50'3.1452"	9°20'29.1336"
40	40	उ	78°50'6.8388"	9°20'28.4496"
41	41	उ पू	78°50'11.5008"	9°20'30.7464"
42	42	उ पू	78°50'18.0816"	9°20'27.5136"
43	43	उ पू	78°50'20.2164"	9°20'28.536"

44	44	उ पू	78°50'20.6304"	9°20'29.5008"
45	45	उ पू	78°50'19.662"	9°20'30.4044"
46	46	उ पू	78°50'20.1156"	9°20'32.1432"
47	47	उ पू	78°50'22.5312"	9°20'32.9532"
48	48	उ पू	78°50'24.5364"	9°20'35.0052"
49	49	उ पू	78°50'25.386"	9°20'38.8356"
50	50	उ पू	78°50'26.4588"	9°20'40.2252"
51	51	उ पू	78°50'27.3804"	9°20'45.96"
52	52	उ पू	78°50'27.6"	9°20'49.9344"
53	53	उ पू	78°50'28.6188"	9°20'53.8044"
54	54	उ पू	78°50'28.6296"	9°20'58.002"
55	55	उ पू	78°50'28.1508"	9°20'59.172"
56	56	उपू	78°50'25.7568"	9°20'59.784"
57	57	उ पू	78°50'25.2024"	9°21'0.7812"
58	58 (एस3)	उ पू सक्करकोट्टई कनमोई की उत्तरी टिप	78°50'25.8504"	9°21'7.4304"
59	59	उ	78°50'29.6196"	9°21'8.8848"
60	60 (एस4)	उ पू रामनाद - कीलाकराई सड़क के साथ सक्करकोट्टई टैंक बंड पर उत्तरी टिप	78°50'37.3272"	9°21'5.9004"
61	61	उ पू	78°50'36.0744"	9°20'58.4988"

62	62	उ पू	78°50'35.7252"	9°20'50.5104"
63	63	उ पू	78°50'33.8244"	9°20'40.6068"
64	64 (एस5)	पू रामनाद - कीलाकराई सड़क पर पूर्वी बांध के साथ	78°50'32.4456"	9°20'32.3592"
65	65	पू	78°50'28.5972"	9°20'22.2792"
66	66	पू	78°50'25.0836"	9°20'11.112"
67	67 (एस 6)	द पू रामनाद - कीलाकराई सड़क के साथ सक्करकोट्टई टैंक बांध की दक्षिण पूर्वी युक्ति	78°50'22.7292"	9°20'6.7056"
68	68	द पू	78°50'9.3336"	9°20'3.6888"
69	69 (एस 7)	द सक्करकोट्टई टैंक का दक्षिणी बांध	78°49'58.062"	9°20'1.5396"
70	70	द	78°49'46.7544"	9°20'2.1408"
71	71	द	78°49'35.6988"	9°20'5.1252"
72	72	द	78°49'24.87"	9°20'8.1132"
73	73	द	78°49'15.3408"	9°20'6.18"
74	74	द	78°49'6.3588"	9°20'3.84"
75	75	द	78°49'2.6472"	9°20'3.6528"
76	76	द	78°48'55.9692"	9°20'2.5872"
77	77	द	78°48'51.5268"	9°20'1.662"
78	78	द	78°48'46.854"	9°20'1.1328"

79	79	द	78°48'42.03"	9°20'1.6908"
80	80 (एस 8)	द कंकोमी के पश्चिमी हिस्से की ओर सक्करकोट्टई टैंक का दक्षिणी बांध	78°48'35.5464"	9°20'0.7908"
81	81	द	78°48'26.8956"	9°20'2.4216"
82	82	द	78°48'20.9628"	9°20'5.5248"
83	83	द	78°48'15.7572"	9°20'7.6596"
84	84	द	78°48'10.386"	9°20'8.952"
85	85	द	78°47'57.3036"	9°20'7.6344"
86	86	द	78°47'48.4512"	9°20'6.8136"
87	87	द	78°47'41.9568"	9°20'7.908"
88	88	द	78°47'35.1132"	9°20'8.484"
89	89	द	78°47'29.3532"	9°20'8.7396"
90	90	द	78°47'23.73"	9°20'9.3696"
91	91	द प	78°47'17.2032"	9°20'8.2644"
92	92	द प	78°47'9.4848"	9°20'8.4624"
93	93 (एस 9)	द प रामनाद - कलारी सड़क पर वन्निगुड़ी प्रवेश मार्ग का चौराहा बिंदु	78°47'5.1072"	9°20'12.1236"
94	94	द प	78°47'0.51"	9°20'16.1268"
95	95	प	78°46'58.9368"	9°20'18.0276"
96	96	प	78°46'58.2924"	9°20'20.616"

97	97	प	78°46'57.3744"	9°20'24.0108"
98	98 (एस 10)	उ प वन्निगुड़ी टैंक बांध पर	78°46'55.7184"	9°20'28.7808"
99	99	उ प	78°46'56.2368"	9°20'30.6384"

सारणी ख: पारिस्थितिकी संवेदी जोन के मुख्य अवस्थानों के अक्षांश-देशांतर

क्र.सं.	प्रमुख बिंदुओं की पहचान	प्रमुख बिंदु के अवस्थिति/दिशा	अक्षांश (उ) डीएमएस प्रारूप	देशांतर (पू) डीएमएस प्रारूप
1	1 (ई1)	उ प वन्निगुडी कनमोई की उत्तर पश्चिमी टिप	78°46'39.0216"	9°20'44.0628"
2	2	उ	78°47'48.6096"	9°21'1.0476"
3	3	उ	78°48'58.77"	9°21'17.802"
4	4 (ई 2)	उ वन्नन ओरानी की दक्षिणी टिप	78°49'44.4468"	9°21'28.6848"
5	5	उ	78°50'0.7584"	9°21'22.878"
6	6	उ	78°50'18.9744"	9°21'16.506"
7	7 (ई 3)	उपू रामनाद-कीलाकराई सड़क पर सक्करकोट्टई कनमोई का उत्तर	78°50'37.6044"	9°21'10.098"
8	8	पू	78°50'35.4192"	9°20'46.8816"
9	9	पू	78°50'31.4052"	9°20'28.3344"
10	10 (ई 4)	पू रामनाद - कीलाकराई सड़क के साथ सक्करकोट्टई टैंक की दक्षिण पूर्वी सीमा	78°50'23.0568"	9°20'7.1556"
11	11	पू	78°50'14.6832"	9°20'4.4772"

12	12	पू	78°50'7.0764"	9°19'54.0984"
13	13	द पू	78°49'58.9872"	9°19'31.53"
14	14 (ई 5)	द पू रामनाद - कीलाकराई सड़क पर पालकराई प्रवेश मार्ग का चौराहा बिंदु	78°49'53.454"	9°19'14.7072"
15	15	द	78°49'23.4444"	9°19'17.6484"
16	16	द	78°48'45.4968"	9°19'22.4328"
17	17 (ई 6)	द पालकराई ग्राम सड़क	78°48'20.2176"	9°19'20.658"
18	18	द	78°47'43.9584"	9°19'32.2464"
19	19 (ई 7)	द प विट्टानूर उत्तर कनमोई बांध	78°47'19.5684"	9°19'41.8512"
20	20	द प	78°46'48.396"	9°19'55.6104"
21	21 (ई 8)	प वन्निगुडी कनमोई पश्चिमी बांध	78°46'24.564"	9°20'6.5616"
22	22	प	78°46'20.1072"	9°20'12.6348"

उपाबंध -IV

भू-निर्देशांकों के साथ सक्कारकोट्टई पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची

क्र.सं.	ग्राम का नाम	तहसील/तालुक	जिला	अक्षांश (डीएमएस प्रारूप)	देशांतर (डीएमएस प्रारूप)
1	राजासुरीयामदई	रामानाथापुरम	रामानाथापुरम	9°19'52.64"	78°50'2.50"
2	पलाकराई	रामानाथापुरम	रामानाथापुरम	9°19'17.74"	78°48'12.21"
3	वन्निकुडी	रामानाथापुरम	रामानाथापुरम	9°20'8.49"	78°46'53.18"
4	अचादिपिराम्बु	रामानाथापुरम	रामानाथापुरम	9°19'14.55"	78°48'29.65"

उपाबंध-V

की गई कार्रवाई की रिपोर्ट का रूप विधान:

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत: (कृपया मुख्य उल्लेखनीय बिंदुओं का उल्लेख करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में उपाबद्ध करें) ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिकी संवेदी जोन वार) । ब्यौरे उपाबंध के रूप में संलग्न किए जाएं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाले क्रियाकलापों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश । (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 10th December, 2019

S.O. 4440(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 3362(E), dated the 9th July, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 9th July, 2018;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, the Sakkarakottai Bird Sanctuary otherwise known as "Sakkarakottai Kanmoi" is located in Ramanathapuram taluk of Ramanathapuram district of southern Tamil Nadu. It is a part of Sakkarakottai, Rajasuriyamadai and Achadipirambu revenue villages. The Sanctuary is situated about 2 kilometres distance from Ramnad main town. It is an important habitat for several species of migratory, resident birds and plants. The Sakkarakottai Bird Sanctuary lies between 09°21'8'' N latitude and 078°48'50'' E longitude in the Ramanathapuram District of Tamil Nadu and extends over an area of 2.30495 square kilometres (230.495 ha). Sakkarakottai was declared as Bird Sanctuary *vide* G.O. Ms. No.114, E&F (FR.5) dated the 17 April, 2012 and notified as a Bird Sanctuary within the meaning and scope of sub-section (1) of 18 of Wildlife (Protection) Act, 1972;

AND WHEREAS, the Sakkarakottai Bird Sanctuary has high richness of nearly threatened species such as pelican, painted stork, eurasian spoon bill, white ibis, darter, flamingo and water birds such as common coot, pin tail, garganey, egrets, cormorants, black winged stilt, king fisher, common myna, brahminy kite, spotted owlet, etc. The area is an important and unique habitat known for varied avian fauna which provide an ecologically sustainable habitat for more than 42 bird species. Many of the different varieties of migratory birds arrive from various parts of countries for feeding purpose. About 5000 birds belonging to 30 species have been listed during the season and the important birds include white ibis, black ibis, open-billed stork, egrets, mynas, teals, ducks, darters, herons, pelicans, etc:,

AND WHEREAS, the wetland is irregular in depth and retains water for 3 to 5 months, if rain is normal. Envisaging successful management measures will attract more breeding species and wintering species to enhance the diversity which in turn will attract more tourists, birdwatchers and students. The best time to visit the Sanctuary for bird watching is November-January when bird population and species diversity is at the highest. The Sanctuary is basically an irrigation tank that is used for storing water for agriculture recharged by the northeast monsoons from October till January. The tank remains completely dry from March to August;

AND WHEREAS, as the Sanctuary is basically an irrigation tank, there is no natural forest within the Sanctuary. Babul (*Acacia nilotica)* plantations were raised by the Forest Department. The other major flora in the tank bunds and foreshore are Nayurivi *(Achyranthes aspera* L.), Panai *(Borassus flabellifer* L.), Erukku *(Calotropis gigantea* (L.) R.Br.), Avaram, Avaarai *(Senna auriculata* (L.) Roxb.), Puliya maram *(Tamarindus indica* L.), Nai kadugu, Nai vaelai *(Cleome viscosa* L.), etc;

AND WHEREAS, the Sanctuary being a irrigation tank has very less faunal species (except Avifauna) which include Indian Grey Mongoose *(Herpestes edwardsii)*, Indian palm squirrel *(Funambulus palmarum)*, jackal *(Canis aureus)*, bandicoot rat *(Bandicota bengalensis),* etc. The Sanctuary has diversity of birds, butterflies, insects, reptiles and amphibians. Example of birds are spot-billed pelican *(Pelecanus philippensis),* great cormorant *(Phalacrocorax carbo),* darter *(Anhinga melanogaster),* large egret *(Casmerodius albus),* etc; examples of reptiles are house gecko *(Hemidactylus frenatus),* spotted Indian gecko *(Hemidactylus brookii),* garden lizard *(Calotes versicolor),* green lizard *(Calotes calotes),* monitor lizard *(Varanus bengalensis),* common Indian skink *(Eutrophis carinata),* etc; examples of amphibians are common Indian toad *(Duttaphrynus melanostictus),* ornate narrow mouthed frog *(Microhyla ornate),* common skittering frog *(Euphlyctis cyanophlyctis),* etc;

AND WHEREAS, the Sanctuary has rare, endangered and threatened species. Examples of rare species are great cormorant *(Phalacrocorax carbo),* purple heron *(Ardea cinerea),* comb duck *(Sarkidiornis melanotos),* northern shoveller *(Anas clypeata),* common teal *(Abas crecca),* common redshank *(Tringa tetanus)* and common greenshank *(Tringa nebularia).* Threatened species recorded in the Sanctuary include spot-billed pelican (*Pelecanus philippensis)* and painted stork *(Mycteria leucocephala);*

WHEREAS, Sakkarakottai, Rajsuriyamadai, Vannigudi, Palkarai and Achadiparambu are the only villages located in the vicinity of the Sanctuary and are under the jurisdiction of Sakkarakottai Panchayat. There are 2559 households in the three villages and nearly half of the total households were observed to be below poverty line. In these villages, the total human population is 9303 and corresponding cattle population including cows, Bull, goats and sheep comes to 827. Most of the people depend upon Rain fed agriculture while the rest earn their livelihood as daily wage labourers. The landscape is mainly agrarian and the economy of the village is primarily dependent on agriculture. Livestock rearing such as goats, sheep, cow and poultry also supports the economy of the villages. Few villagers are also engaged in manufacturing charcoal to supplement their income during the lean season of agriculture;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Sakkarakottai Bird Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from 0 (zero) kilometre to 2.0 kilometres around the boundary of Sakkarakottai Bird Sanctuary, in Ramanathapuram district in the State of Tamil Nadu as the Sakkarakottai Bird Sanctuary Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely:-

2. Extent and boundaries of Eco-sensitive Zone. – (1) The Eco-sensitive Zone shall be to an extent of 0 (zero) kilometre to 2.0 kilometres around the boundary of Sakkarakottai Bird Sanctuary and the area of the Eco-sensitive Zone is 19.0387 square kilometres. (*Zero extent of Eco-sensitive Zone toward eastern side developing site of SIPCOT*).

(2) The boundary description of Sakkarakottai Bird Sanctuary and its Eco-sensitive Zone is appended in **Annexure-I.**

(3) The maps of the Sakkarakottai Bird Sanctuary demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA, Annexure-IIB, Annexure-IIC** and **Annexure-IID.**

(4) List of geo-coordinates of the boundary of Sakkarakottai Bird Sanctuary and Eco-sensitive Zone are given in Table **A** and Table **B** of **Annexure-III.**

(5) The list of villages falling in the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure-IV.**

2. Zonal Master Plan for Eco-sensitive Zone.- (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

(i) Environment;

(ii) Forest and Wildlife;

(iii) Agriculture;

(iv) Revenue;

(v) Urban Development;

(vi) Tourism;

(vii) Rural Development;

(viii) Irrigation and Flood Control;

(ix) Municipal;

(x) Panjayati Raj;

(xi) Public Works Department;

(xii) Highways; and

(xiii) Tamil Nadu State Pollution Control Board.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) Land use.– (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

(i) widening and strengthening of existing roads and construction of new roads;

(ii) construction and renovation of infrastructure and civic amenities;

(iii) small scale industries not causing pollution;

(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

(v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) Natural water bodies.-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) Tourism or Eco-tourism.- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.

(4) Natural heritage.- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) Man-made heritage sites.- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.

(6) Noise pollution. - Prevention and control of noise pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

(7) Air pollution.- Prevention and control of air pollution in the Eco-sensitive Zone shall be compiled in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) Discharge of effluents.- Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.

(9) Solid wastes.- Disposal and Management of solid wastes shall be as under:-

(a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;

(b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-sensitive Zone.

(10) Bio-Medical Waste.– Bio Medical Waste Management shall be as under:-

(a) The Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28th March, 2016.

(b) Safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

(11) Plastic waste management.- The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time**.**

(12) Construction and demolition waste management.- The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) E-waste.- The E - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) Vehicular traffic.– The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) Vehicular pollution.- Prevention and control of vehicular pollution shall be incompliance with applicable laws and efforts shall be made for use of cleaner fuels.

(16) Industrial units.– (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes.- The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

4. List of activities prohibited or to be regulated within Eco-sensitive Zone.- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act, 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No. (1)	Activity (2)	Description (3)
	A. Prohibited Activities	
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for personal consumption; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
	B. Regulated Activities	
8.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.

9.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents. Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
10.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
11.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
12.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
13.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except as otherwise provided) as per the applicable laws except for meeting local needs.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
15.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines.
17.	Undertaking other activities related to tourism like flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
18.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
19.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
20.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture	Permitted as per the applicable laws for use of locals.

	and fisheries.	
21.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
22.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
23.	Open Well, Bore Well, etc. for agriculture or other usage.	Regulated and the activity should be strictly monitored by the appropriate authority.
24.	Solid waste management.	Regulated as per the applicable laws.
25.	Introduction of exotic species.	Regulated as per the applicable laws.
26.	Eco-tourism.	Regulated as per the applicable laws.
27.	Use of polythene bags.	Regulated as per the applicable laws.
28.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
29.	Use of Fire Crackers.	Regulated as per the applicable laws.
30.	Charcoal Burning.	Regulated as per the applicable laws.
C. Promoted Activities		
31.	Rain water harvesting.	Shall be actively promoted.
32.	Organic farming.	Shall be actively promoted.
33.	Adoption of green technology for all activities.	Shall be actively promoted.
34.	Cottage industries including village artisans, etc.	Shall be actively promoted.
35.	Use of renewable energy and fuels.	Bio-gas, solar light, etc. shall be actively promoted.
36.	Agro-Forestry.	Shall be actively promoted.
37.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
38.	Use of eco-friendly transport.	Shall be actively promoted.
39.	Skill Development.	Shall be actively promoted.
40.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
41.	Environmental awareness.	Shall be actively promoted.

5. Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

Sl. No.	Constituent of the Monitoring Committee	Designation
(1)	The District Collector, Ramanathapuram	Chairman, ex officio;
(2)	A representative of non-government organisation working in the field of wildlife conservation to be nominated by the State Government	Member;
(3)	An expert in Biodiversity nominated by the State Government	Member;
(4)	An expert in Ecology and Environment to be nominated by the State Government	Member;

(5)	A representative from State Public Works Department	Member;
(6)	A representative from State Pollution Control Board	Member;
(7)	Wildlife Warden, Gulf of Mannar Marine National Park, Ramanathapuram	Member-Secretary.

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at **Annexure- V**.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

[F. No. 25/11/2018-ESZ]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE- I

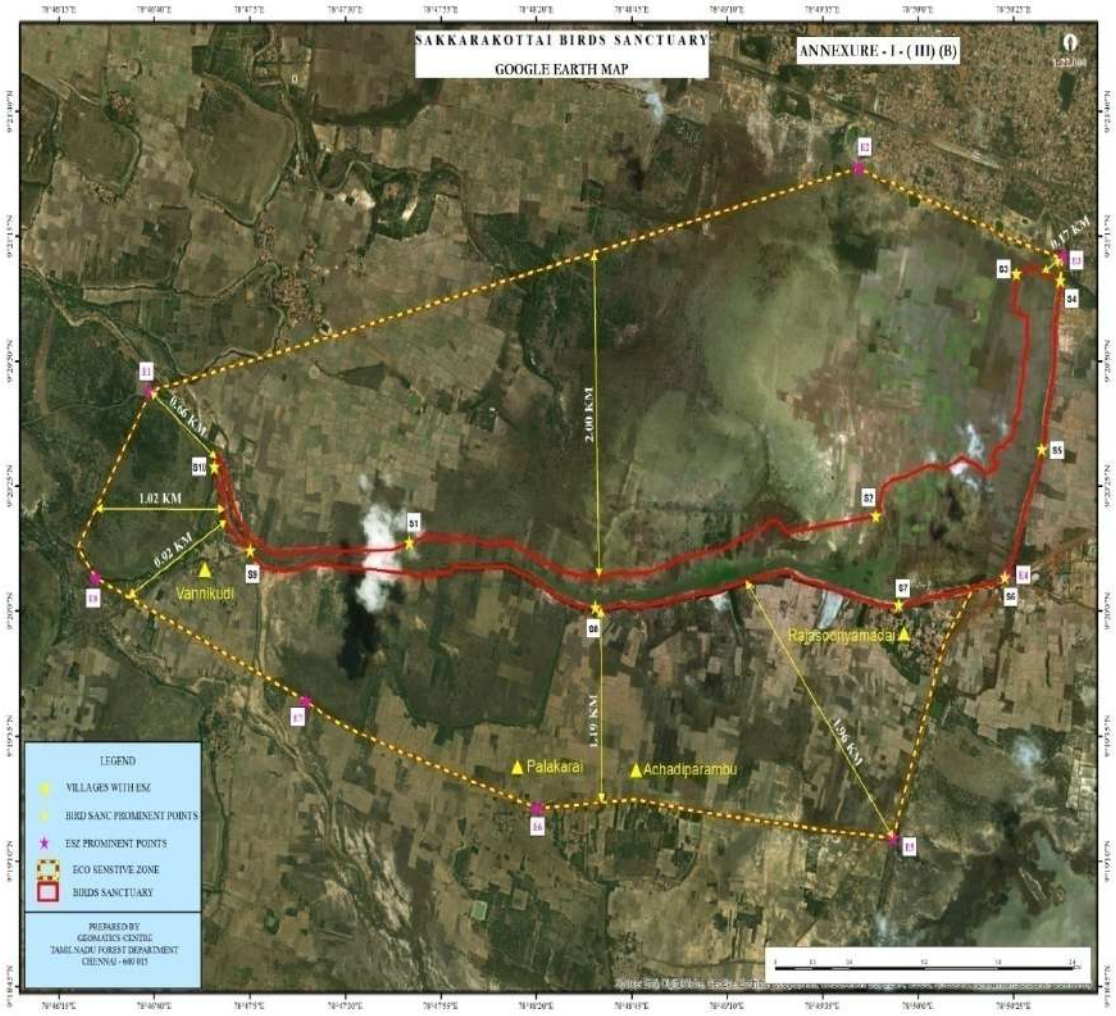
BOUNDARY DESCRIPTION OF ECOSENSITIVE ZONE OF SAKKARAKOTTAI BIRD SANCTUARY

North	Starts from a junction on Vannan Oorani. Thence the boundary travels in eastern direction along the road which runs south of MSK Nagar and Pasumon Nagar till it reaches a point on Keelakarai – Ramnad highway.
North East	From the interception point on the East Coast Road the boundary travels along the Ramnad – Keelakarai highway in Southern direction along the sanctuary boundary.

East	Thence the boundary travels adjoining to the Keelakarai – Ramnad ECR highway along the sanctuary boundary in southern direction till the interception point of Rajasooraimadai village approach road on the Keelakarai – Ramnad ECR highway.
South East	Thence the boundary travels along the Ramnad – Keelakarai ECR highway till the interception point of Palkarai village approach road on the Keelakarai – Ramnad ECR highway.
South	The boundary travels 1.2 Km.south of Sakkarakottai Kanmoi along the Palkarai village approach road till it reaches Palkarai village.
South West	Thence the boundary proceeds along the bund of Vittanur North Kanmoi till it reaches the southwestern bund of Vannigudi kanmoi.
West	Thence the boundary travels along the bund of Vannigudi kanmoi in southwest direction till the western most tip of Vannigudi Kanmoi. Thence the boundary travels northern direction till it touches the Ekkagudi – Puttendal village road.
North West	Thence the boundary travels in north eastern direction along the southern bund of Puttendal Kanmoi till it touches the start point near Vannan Oorani.

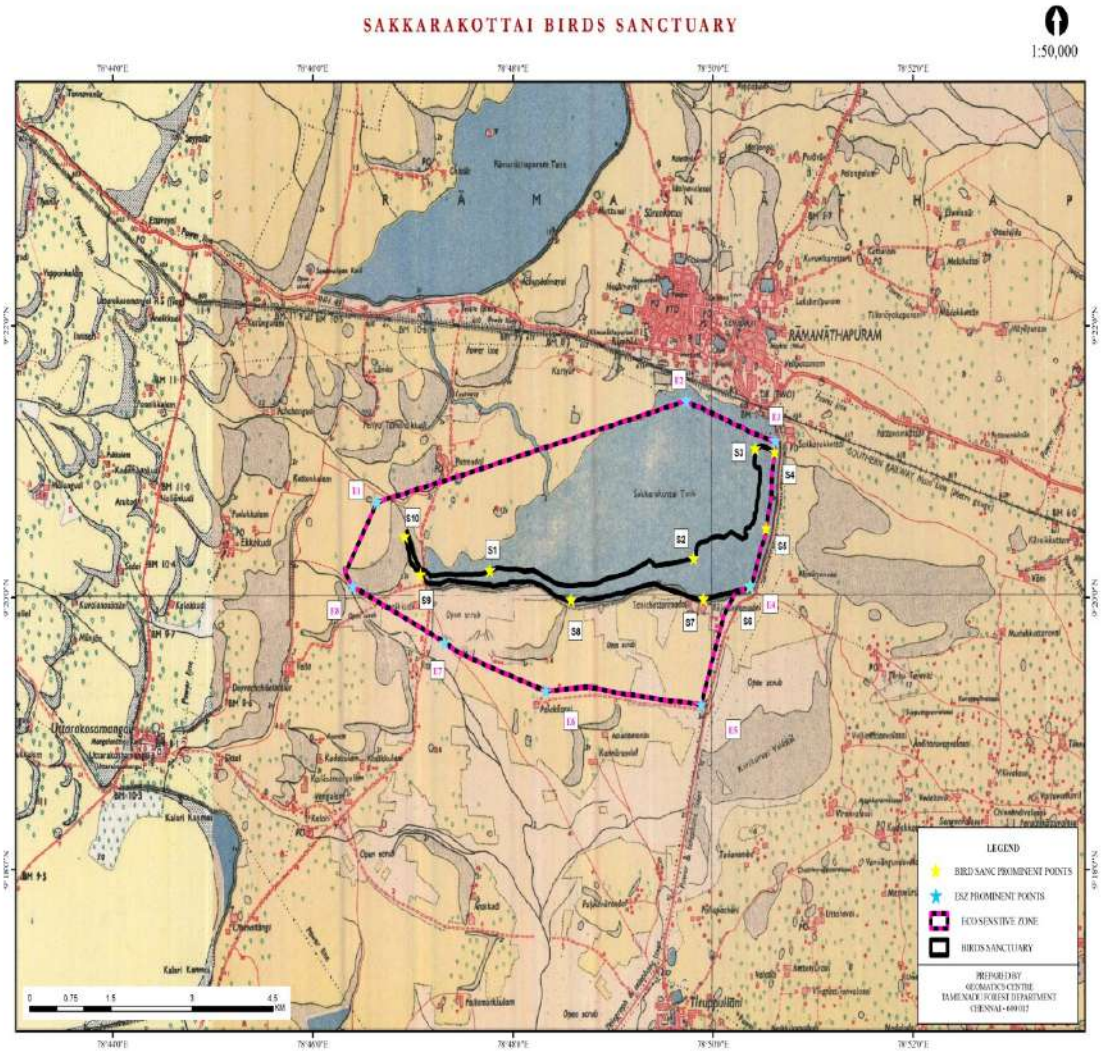
ANNEXURE-IIA

GOOGLE MAP OF ECO-SENSITIVE ZONE OF SAKKARAKOTTAI BIRD SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



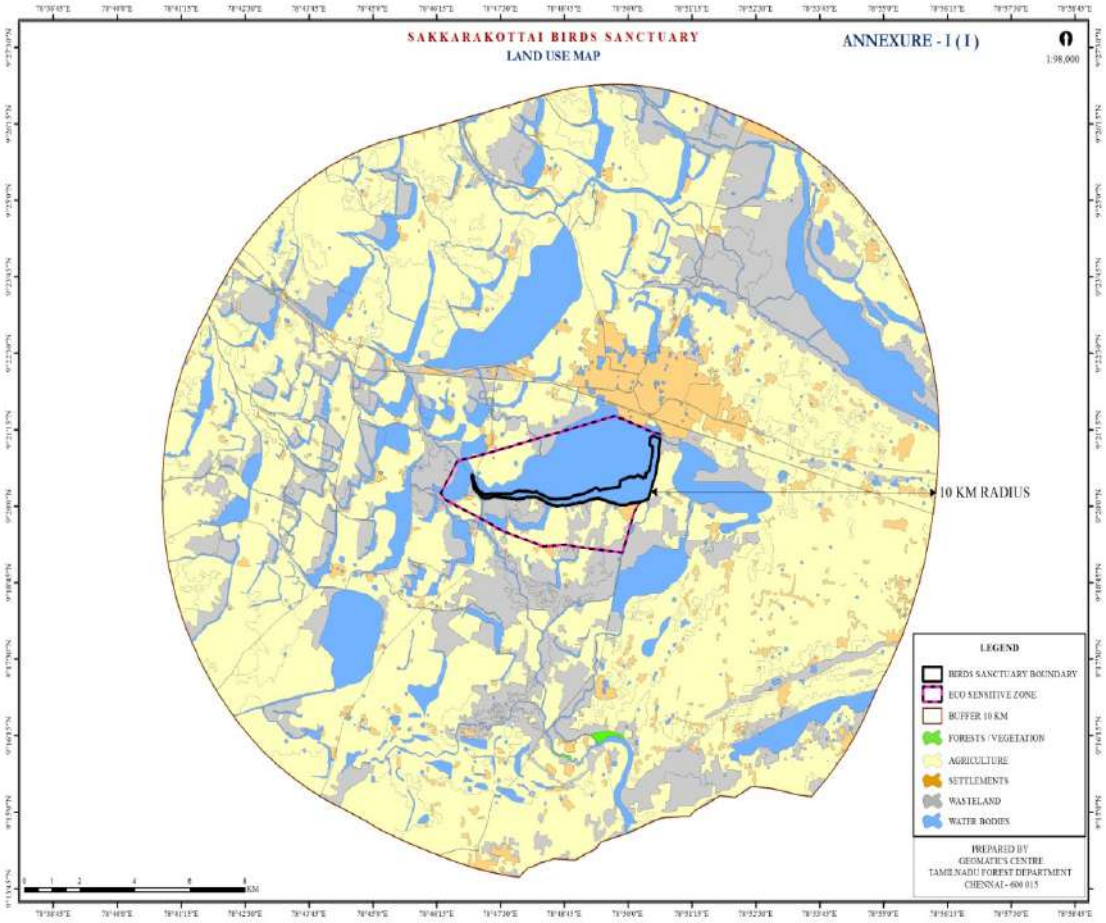
ANNEXURE-IIB

MAP OF ECO-SENSITIVE ZONE OF SAKKARAKOTTAI BIRD SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET



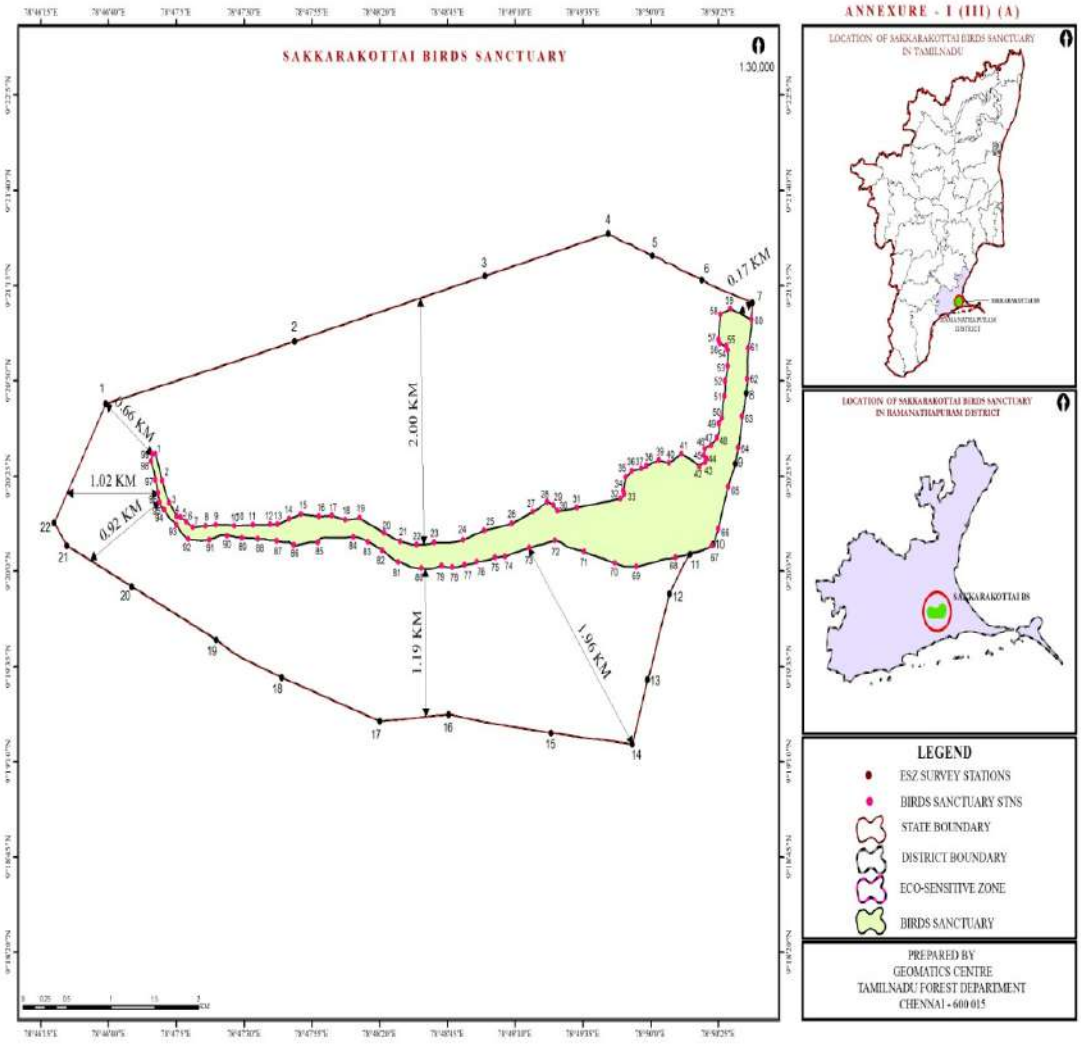
ANNEXURE-IIC

MAP SHOWING LANDUSE PATTERN OF ECO-SENSITIVE ZONE OF SAKKARAKOTTAI BIRD SANCTUARY IN 10 KM BUFFER ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-IID

MAP OF ECO-SENSITIVE ZONE OF SAKKARAKOTTAI BIRD SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF SAKKARAKOTTAI BIRD SANCTUARY

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1	1	NW	78°46'57.3276"	9°20'30.7464"
2	2	NW	78°46'59.8512"	9°20'23.7696"
3	3	NW	78°47'2.4504"	9°20'17.988"
4	4	NW	78°47'5.136"	9°20'14.5176"
5	5	NW	78°47'6.6192"	9°20'14.0892"
6	6	NW	78°47'8.6928"	9°20'13.0128"

7	7	NW	78°47'11.2128"	9°20'11.5836"
8	8	N	78°47'15.8856"	9°20'11.868"
9	9	N	78°47'19.5252"	9°20'12.1992"
10	10	N	78°47'26.4228"	9°20'11.9724"
11	11	N	78°47'33.3816"	9°20'12.1128"
12	12	N	78°47'39.6744"	9°20'12.228"
13	13	N	78°47'42.3744"	9°20'12.318"
14	14 (S1)	N Northern margin of Sakkarakottai Kanmoi	78°47'46.7448"	9°20'13.7292"
15	15	N	78°47'51.036"	9°20'15.0576"
16	16	N	78°47'57.678"	9°20'14.424"
17	17	N	78°48'2.43"	9°20'14.568"
18	18	N	78°48'7.3908"	9°20'13.506"
19	19	N	78°48'12.7044"	9°20'13.9596"
20	20	N	78°48'21.78"	9°20'10.0608"
21	21	N	78°48'27.63"	9°20'7.8216"
22	22	N	78°48'33.8868"	9°20'6.9972"
23	23	N	78°48'40.3056"	9°20'7.584"
24	24	N	78°48'50.9076"	9°20'8.2536"
25	25	N	78°48'58.6692"	9°20'10.7376"
26	26	N	78°49'8.904"	9°20'12.534"
27	27	N	78°49'16.6404"	9°20'15.648"
28	28	N	78°49'21.9288"	9°20'18.2472"
29	29	N	78°49'24.24"	9°20'17.3184"
30	30	N	78°49'25.7916"	9°20'15.8064"
31	31	N	78°49'32.9268"	9°20'16.746"
32	32 (S2)	N Northern Margin of Sakkarakottai Kanmoi	78°49'49.0152"	9°20'19.0536"
33	33	N	78°49'50.3652"	9°20'20.31"
34	34	N	78°49'50.0124"	9°20'21.138"
35	35	N	78°49'50.898"	9°20'24.72"
36	36	N	78°49'53.1408"	9°20'26.3832"
37	37	N	78°49'56.7084"	9°20'26.9412"
38	38	N	78°49'58.548"	9°20'27.762"
39	39	N	78°50'3.1452"	9°20'29.1336"

40	40	N	78°50'6.8388"	9°20'28.4496"
41	41	NE	78°50'11.5008"	9°20'30.7464"
42	42	NE	78°50'18.0816"	9°20'27.5136"
43	43	NE	78°50'20.2164"	9°20'28.536"
44	44	NE	78°50'20.6304"	9°20'29.5008"
45	45	NE	78°50'19.662"	9°20'30.4044"
46	46	NE	78°50'20.1156"	9°20'32.1432"
47	47	NE	78°50'22.5312"	9°20'32.9532"
48	48	NE	78°50'24.5364"	9°20'35.0052"
49	49	NE	78°50'25.386"	9°20'38.8356"
50	50	NE	78°50'26.4588"	9°20'40.2252"
51	51	NE	78°50'27.3804"	9°20'45.96"
52	52	NE	78°50'27.6"	9°20'49.9344"
53	53	NE	78°50'28.6188"	9°20'53.8044"
54	54	NE	78°50'28.6296"	9°20'58.002"
55	55	NE	78°50'28.1508"	9°20'59.172"
56	56	NE	78°50'25.7568"	9°20'59.784"
57	57	NE	78°50'25.2024"	9°21'0.7812"
58	58 (S3)	NE Northern tip of Sakkarakottai Kanmoi	78°50'25.8504"	9°21'7.4304"
59	59	N	78°50'29.6196"	9°21'8.8848"
60	60 (S4)	NE Northern tip on Sakkarakottai Tank bund along Ramnad - Keelakarai Road	78°50'37.3272"	9°21'5.9004"
61	61	NE	78°50'36.0744"	9°20'58.4988"
62	62	NE	78°50'35.7252"	9°20'50.5104"
63	63	NE	78°50'33.8244"	9°20'40.6068"
64	64 (S5)	E Along the Eastern bund on Ramnad - Keelakarai Road	78°50'32.4456"	9°20'32.3592"
65	65	E	78°50'28.5972"	9°20'22.2792"
66	66	E	78°50'25.0836"	9°20'11.112"
67	67 (S6)	SE South Eastern tip of Sakkarakottai Tank Bund along Ramnad - Keelakarai Road	78°50'22.7292"	9°20'6.7056"
68	68	SE	78°50'9.3336"	9°20'3.6888"
69	69 (S7)	S Southern bund of Sakkarakottai tank	78°49'58.062"	9°20'1.5396"

70	70	S	78°49'46.7544"	9°20'2.1408"
71	71	S	78°49'35.6988"	9°20'5.1252"
72	72	S	78°49'24.87"	9°20'8.1132"
73	73	S	78°49'15.3408"	9°20'6.18"
74	74	S	78°49'6.3588"	9°20'3.84"
75	75	S	78°49'2.6472"	9°20'3.6528"
76	76	S	78°48'55.9692"	9°20'2.5872"
77	77	S	78°48'51.5268"	9°20'1.662"
78	78	S	78°48'46.854"	9°20'1.1328"
79	79	S	78°48'42.03"	9°20'1.6908"
80	80 (S8)	S Southern Bund of Sakkarakottai Tank towards western portion of Kanmoi	78°48'35.5464"	9°20'0.7908"
81	81	S	78°48'26.8956"	9°20'2.4216"
82	82	S	78°48'20.9628"	9°20'5.5248"
83	83	S	78°48'15.7572"	9°20'7.6596"
84	84	S	78°48'10.386"	9°20'8.952"
85	85	S	78°47'57.3036"	9°20'7.6344"
86	86	S	78°47'48.4512"	9°20'6.8136"
87	87	S	78°47'41.9568"	9°20'7.908"
88	88	S	78°47'35.1132"	9°20'8.484"
89	89	S	78°47'29.3532"	9°20'8.7396"
90	90	S	78°47'23.73"	9°20'9.3696"
91	91	SW	78°47'17.2032"	9°20'8.2644"
92	92	SW	78°47'9.4848"	9°20'8.4624"
93	93 (S9)	SW Intersection point of Vannigudi approach road on Ramnad - Kalari Road	78°47'5.1072"	9°20'12.1236"
94	94	SW	78°47'0.51"	9°20'16.1268"
95	95	W	78°46'58.9368"	9°20'18.0276"
96	96	W	78°46'58.2924"	9°20'20.616"
97	97	W	78°46'57.3744"	9°20'24.0108"
98	98 (S10)	NW On Vannigudi Tank Bund	78°46'55.7184"	9°20'28.7808"
99	99	NW	78°46'56.2368"	9°20'30.6384"

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1	1 (E1)	NW Northwestern tip of Vannigudi Kanmoi	78°46'39.0216"	9°20'44.0628"
2	2	N	78°47'48.6096"	9°21'1.0476"
3	3	N	78°48'58.77"	9°21'17.802"
4	4 (E2)	N Southern tip of Vannan Oorani	78°49'44.4468"	9°21'28.6848"
5	5	N	78°50'0.7584"	9°21'22.878"
6	6	N	78°50'18.9744"	9°21'16.506"
7	7 (E3)	NE North of Sakkarakottai Kanmoi on Ramnad-Keelakarai Road	78°50'37.6044"	9°21'10.098"
8	8	E	78°50'35.4192"	9°20'46.8816"
9	9	E	78°50'31.4052"	9°20'28.3344"
10	10 (E4)	E South Eastern boundary of Sakkarakottai Tank along the Ramnad - Keelakarai Road	78°50'23.0568"	9°20'7.1556"
11	11	E	78°50'14.6832"	9°20'4.4772"
12	12	E	78°50'7.0764"	9°19'54.0984"
13	13	SE	78°49'58.9872"	9°19'31.53"
14	14 (E5)	SE Intersection point of Palkarai approach road on Ramnad - Keelakarai Road	78°49'53.454"	9°19'14.7072"
15	15	S	78°49'23.4444"	9°19'17.6484"
16	16	S	78°48'45.4968"	9°19'22.4328"
17	17 (E6)	S Palkarai Village Road	78°48'20.2176"	9°19'20.658"
18	18	S	78°47'43.9584"	9°19'32.2464"
19	19 (E7)	SW Vittanoor North Kanmoi Bund	78°47'19.5684"	9°19'41.8512"
20	20	SW	78°46'48.396"	9°19'55.6104"
21	21 (E8)	W Vannigudi Kanmoi western bund	78°46'24.564"	9°20'6.5616"
22	22	W	78°46'20.1072"	9°20'12.6348"

ANNEXURE-IV

LIST OF VILLAGES COMING UNDER ECO-SENSITIVE ZONE OF SAKKARAKOTTAI BIRD SANCTUARY ALONG WITH GEO-COORDINATES

Sl. No	Village Name	Tehsil/ Taluk	District	Latitude (DMS format)	Longitude (DMS format)
1	Rajasooriyamadai	Ramanathapuram	Ramanathapuram	9°19'52.64"	78°50'2.50"
2	Palakarai	Ramanathapuram	Ramanathapuram	9°19'17.74"	78°48'12.21"
3	Vannikudi	Ramanathapuram	Ramanathapuram	9°20'8.49"	78°46'53.18"
4	Achadiparambu	Ramanathapuram	Ramanathapuram	9°19'14.55"	78°48'29.65"

ANNEXURE –V

Performa of Action Taken Report:

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR Digitally signed by ALOK KUMAR Date: 2019.12.17 12:27:48 +05'30'

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3320] नई दिल्ली, बृहस्पतिवार, अक्तूबर 10, 2019/आश्विन 18, 1941
No. 3320] NEW DELHI, THURSDAY, OCTOBER 10, 2019/ASVINA 18, 1941

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 9 अक्टूबर, 2019

का.आ. 3650(अ).—प्रारुप अधिसूचना भारत के राजपत्र, असाधारण में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ.3544 (अ), तारीख 20 जुलाई, 2018 द्वारा प्रकाशित की गई थी, जिसमें ऐसे सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाली राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना को अंतर्विष्ट करने वाली राजपत्र की प्रतियां जनता को तारीख 20 जुलाई, 2018 को उपलब्ध करा दी गई थीं;

और, प्रारुप अधिसूचना के उत्तर में व्यक्तियों और पणधारियों से कोई भी आक्षेप और सुझाव प्राप्त नहीं हुए;

और, मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य, जिसे "मेलासेलवेनूर-कीलासेलनवेनूर कनमई" के नाम से भी जाना जाता है, तमिलनाडु में रामानाथापुरम जिला के कादालादी तालुक में सयालकुडी के निकट स्थित है। यह अक्षांश 9°13'47" और 9°12'27" उ और देशांतर 78°32'29" और 78°34'28" पू के बीच स्थित है। अभयारण्य 321.48.5 हेक्टेयर के साथ 78 मेलसेलवेनूर के एस.एफ. सं.166 और 271.59.5 हेक्टेयर के साथ 79 कीलासेलवेनूर के एस. एफ.सं.128 में स्थित है जिसका कुल क्षेत्रफल 593.08 हेक्टेयर या 5.93 वर्ग किलोमीटर में फैला हुआ है। सरकार ने तारीख 1.12.2010 के अपने सरकारी आदेश जी.ओ (एमएस) सं.206 पर्यावरण और वन (एफ आर.5) के द्वारा वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 26क (1) के अन्तर्गत पक्षी अभयारण्य की अंतिम अधिसूचना जारी की है;

और, कई तरह के प्रवासी पक्षी विश्व के भिन्न भागों से भोजन और घोंसले बनाने के लिए यहां आते हैं। ऋतु के दौरान लगभग 16000 पक्षियों से संबंधित 45 प्रजातियां सूचीबद्ध की गई हैं । अभयारण्य में महत्त्वपूर्ण पक्षी पाए जाते है जिसमें वाइट इबिस, ब्लैक इबिस, ओपन-बिल्ड स्ट्रोक, इग्रेट, मैना, टेल्स, बतख, डारटस, बगुला, पेलिकंस आदि सम्मिलित हैं। मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य विविध वनस्पतियों और जीवजंतुओं के लिए सबसे बड़ा पर्यावास है और लगभग संकटापन्न प्रजातियों की बहुतायत है जैसे पेलिकन, पेंटेड स्टोर्क, यूरेशियन स्पून बिल्ल, वाइट इबिस, डारटर, फ्लेमिंगो और

जल पक्षियों जैसे सामान्य कूट, पिन टेल, गार्गनी, इग्रेट, जलकाग, ब्लैक विंग्ड स्टिल्ट, किंगफिशर, सामान्य मैना, ब्रहमनि काइट, स्पोटेड ओलेट और 78 से अधिक सामान्य पक्षी अभिलिखित किए गए हैं;

और, अभयारण्य शीतकाल के दौरान प्रवास करने वाली पक्षियों के लिए आदर्श पर्यावास है साथ ही प्रजनन और भोजन आचरण में यहां काफी विविधता है। यह दक्षिण भारत में हेरोनरी प्रजातियों और औपनिवेशिक प्रवासी पक्षियों के लिए घोंसले बनने का एक मुख्य स्थल है। अभयारण्य में पंख वाले पक्षी अक्टूबर से फरवरी तक आते है। आर्द्रभूमि गहराई में अनियमित है, और यदि वर्षा सामान्य है, तो 3 से 5 महीने तक जल रूका रहता है। सफल प्रबंधन उपायों से विविध प्रजनन प्रजातियों और शीतकालीन प्रजातियों की विविधता में वृद्धि करने के लिए आकर्षित किया जाएगा जो बदले में अधिक पर्यटकों, पक्षीविदों और छात्रों को आकर्षित करेगा। पक्षियों को देखने के लिए अभयारण्य का दौरा करने का सबसे अच्छा समय नवंबर-जनवरी है जब पक्षियों की संख्या और प्रजाति की विविधता उच्चतम होती है;

और, मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य मूल रूप से सिंचाई टैंक है जिसका उपयोग अक्टूबर से जनवरी तक पूर्वोत्तर मानसून द्वारा रिचार्ज किए गए कृषि के लिए जल भंडारण के लिए किया जाता है। टैंक मार्च से अगस्त तक पूरी तरह सूख जाता है। अभयारण्य मूल रूप से सिंचाई टैंक है, यहां अभयारण्य के अंतर्गत कोई प्राकृतिक वन नहीं है। वन विभाग द्वारा बबूल (अकैशिया निलोटिका*)* बगानों को स्थापित किया जाता है। अभयारण्य में सिंचाई टैंक होने के कारण बहुत ही कम जीवजंतु प्रजातियां (पक्षी-जीव को छोड़कर) हैं जिसमें (एक्सेप्ट अविफना) इंडियन ग्रे नेवला *(हेरपूस्टेस इडवारदे)*, भारतीय पाम गिलहरी *(फनाम्बुलुस पल्मारूम)*, सियार (*कैनिस ऑरियस*), ब्लैक-नैपेड हेरे*(लेपुस निगरिकोल्लिस)* और बंदीकोट रेट *(बंदीकोटा बेंगालेंसिस)* आदि शामिल हैं।

और, अभयारण्य में वनस्पतियों और जीवजन्तुओं की विविधता है जिसमें पक्षी, कीड़े-मकोड़े, तितलियां, सरीसृप और उभयचर सम्मिलित हैं। अभयारण्य में वनस्पति के उदाहरण पानाई (*बोरासस फ्लैबेलिफर एल.*), इरुक्कु (*कैलोट्रोपिस गिगांटे (एल आर.बीआर.*), अवराम, अवराई (*सेन्ना ऑरिकुलटाटा (एल.) रोक्सब.*), पुलिया मरम (*तामारिन्दस इंडिका एल.*), नाई कदुगु, नाई वालई (*क्लियोम विस्कोसा एल.*) आदि; पक्षी के कुछ उदाहरण छोटा ग्रेबे (*टचयबापटुससरूफिकोल्लिस*), स्पॉट-बिलड पेलिकन (*पेलेकेनुसफिलिपेन्सिस*), छोटा कॉर्मोरेंट (*फलाक्ररोकोरक्सनिगर*), ग्रेट कॉर्मोरेंट (*फलाकरोकोरक्सकरबो*), डार्टर (*अंहींगा मेलेनोग्स्टर*) आदि; सरीसृप के उदाहरण हाउस गेको (*हेमिडैक्टिलस फ्रैनाटस*), स्पॉटेड इंडियन गेको (*हेमिडैक्टिलस बरोकि*), गार्डन छिपकली (*कैलोट्स वर्सीकलर*), सामान्य भारतीय स्किंक (*यूट्रोफिस कैरिनाटा*), चेकर्ड कीलबैक (*ज़ेनोक्रोफिस पिस्केटर*), भारतीय कोबरा (*नाजा नाजा*), आदि अभिलिखित किए गए हैं;

और, अभयारण्य में दुर्लभ और लुप्तप्राय प्रजातियां अभिलिखित है। दुर्लभ प्रजातियों के उदाहरण ग्रेट कॉर्मोरेंट (*फलाक्रोकोरैक्स कार्बो*), परपल बगुला (*आर्देया सिनेरेरिया*), येलो बिट्टर्न (*एलक्सोब्रिचस सीनेन्सिस*), चेस्टनट बिट्टरेम (*एलक्सोब्रिचस सिनामोमस*), ब्लैक बिटरर्न (*डुपेटर फ्लाविकोलिस*), कॉम्ब बत्तख (*सर्किडियोरिस मेलानोटोस*), उत्तरी शोवेलर (*अनास क्लाइपाटा*), सामान्य टील (*अबास क्रेक्का*), सामान्य रेडशैंक (*ट्रिंगा टेटनस*), सामान्य ग्रीनसांक (*ट्रिंगा नेबुलारिया*) और पाइड क्रेस्टेड कोयल (*कलामाटोर जैकोबिनस*) हैं। लुप्तप्राय प्रजातियों के उदाहरण स्पॉट-बिल्ड पेलिकन (*पेलेकनस फिलिप्पेंसिस*) और पेंटेड स्टोर्क (*माईक्टेरिया लियूकोसेफाला*), हैं;

और, अधिसूचित क्षेत्र के असपास तीन ग्रामों, मेलासेलवेनूर, कीलासेलवेनूर, ओरिवायल में क्रमशः कुल जनसंख्या 5855 व्यक्ति के साथ पुरूष 2817 और महिला 3038 है। अधिकांश लोग वर्षा फेड कृषि पर निर्भर करते हैं जबकि शेष दैनिक मजदूरी मजदूरों के रूप में अपनी आजीविका कमाते हैं। ग्रामवासी पल्लान, आगामुदियार, याथवर, असारी, वानन और मुस्लिम समुदायों के हैं। इस प्रकार जातीय पहचान अलग है; तदनुसार परंपरा और रीति-रिवाज भी भिन्न होते हैं। समुदायों के बीच कोई बड़ा मनमुटाव नहीं है और वह अधिकतर विद्यमान सामाजिक-राजनीतिक परिदृश्य के अनुरूप रहते हैं;

और, प्रस्तावित पारिस्थितिकी संवेदी जोन में रहने वाले लोगों के लिए अर्थव्यवस्था का प्रमुख स्रोत कृषि और सम्बद्ध क्रियाकलाप जैसे कि पशु पालन, मत्स्य-पालन हैं। उनकी आजीविका में ईंट बनाना और कोयला बनाना भी योगदान देता है। हालांकि अभयारण्य के आसपास के ग्रामों में आय का प्राथमिक स्रोत कृषि है, वर्षा की कमी के कारण अक्सर फसलें नष्ट हो जाती हैं। परिणामस्वरूप पशु पालन, जलावन की लकड़ी काटने और बेचने, और कोयला विनिर्माण आय के वैकल्पिक स्रोत बन गए हैं। लगातार फसल का नष्ट होना और आजीविका के अन्य स्रोत न होने के कारण ग्रामों में आय का स्तर काफी कम दर्ज हो गया है। मेलासेलवेनूर ग्राम में औसत वार्षिक आय रु.36000 है जबकि अन्य ग्रामों में यह रु.25000-30000 के बीच है। परिणामस्वरूप, अधिकांश ग्रामवासी गरीबी रेखा से नीचे है;

और, मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाएं पारिस्थितिकी पर्यावरणीय से पारिस्थितिकी संवेदी जोन के रूप में पैरा 1 में विनिर्दिष्ट हैं, जैव विविधिता की दृष्टि सुरक्षित और संरक्षित करना और उक्त पारिस्थितिकी संवेदी जोन में उद्योगों या उद्योगों के वर्गों के प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इस अधिसूचना में इसके पश्चात पर्यावरण अधिनियम कहा गया है) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) और खंड (xiv) तथा धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तमिलनाडु राज्य के रामानाथापुरम जिला में मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य की सीमा के चारों ओर 0.019 किलोमीटर से 2.00 किलोमीटर तक विस्तारित क्षेत्र को पारिस्थितिकी संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है), के रूप में अधिसूचित करती है, जिसके विवरण निम्नानुसार है, अर्थात् :—

1. **पारिस्थितिकी संवेदी जोन का विस्तार और उसकी सीमाएं.**-(1) पारिस्थितिकी संवेदी जोन की सीमा मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के चारों ओर 0.019 किलोमीटर से 2.00 किलोमीटर तक है और पारिस्थितिकी संवेदी जोन का क्षेत्र 11.5108 वर्ग किलोमीटर है।

(2) मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य और इसके पारिस्थितिकी संवेदी जोन की सीमा का विवरण **उपाबंध-I** के रूप में संलग्न है।

(3) सीमा विवरण और अक्षांश और देशांतर के साथ पारिस्थितिकी संवेदी जोन के मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के मानचित्र **उपाबंध–IIक, उपाबंध–IIख, उपाबंध–IIग उपाबंध–IIघ** और **उपाबंध–II ङ** के रूप में संलग्न है।

(4) पारिस्थितिकी संवेदी जोन और मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य की सीमा के भू निर्देशांकों की सूची **उपाबंध III** की सारणी **क** और सारणी **ख** में दी गई है।

(5) मुख्य बिंदुओं के भू-निर्देशांकों के साथ पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची **उपाबंध IV** के रूप में संलग्न है।

2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना— (1) राज्य सरकार, पारिस्थितिकी संवेदी जोन के प्रयोजनों के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और राज्य के सक्षम प्राधिकारी के अनुमोदन के लिए इस अधिसूचना में दिए गए अनुबंधों का पालन करते हुए आंचलिक महायोजना तैयार करेगी।

(2) राज्य सरकार द्वारा पारिस्थितिकी संवेदी जोन के लिए आचंलिक महायोजना ऐसी रीति से जो इस अधिसूचना में विनिर्दिष्ट किए गए हैं के अनुसार तथा सुसंगत केंद्रीय और राज्य विधियों के अनुरुप और केंद्रीय सरकार द्वारा जारी मार्गदर्शक सिद्धांतों, यदि कोई हों, द्वारा तैयार होगी ।

(3) आंचलिक महायोजना, उक्त योजना में पारिस्थितिकी और पर्यावरणीय बातों को समाकलित करने के लिए राज्य सरकार के निम्नलिखित विभागों के परामर्श से तैयार होगी, अर्थात्:—

(i) पर्यावरण;
(ii) वन और वन्यजीव;
(iii) कृषि;
(iv) राजस्व;
(v) नगर विकास;
(vi) पर्यटन;
(vii) ग्रामीण विकास;
(viii) सिंचाई और बाढ़ नियंत्रण;
(ix) नगरपालिका;
(x) पंचायती राज; और
(xi) लोक निर्माण विभाग;

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न हो और आचंलिक महायोजना सभी अवसंरचना और क्रियाकलापों में जो अधिक दक्षता और पारिस्थितिकी अनुकूल हों का संवर्धन करेगी ।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(6) आंचलिक महायोजना विद्यमान और प्रस्तावित भूमि उपयोग विशेषताओं के ब्यौरों से अनुसमर्थित मानचित्र के साथ सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बस्तियों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोउद्यान, झीलों और अन्य जल निकायों का अभ्यकंन करेगी।

(7) आंचलिक महायोजना पारिस्थितिकी संवेदी जोन में विकास को विनियमित करेगी और सारणी में सूचीबद्ध पैरा-4 में प्रतिषिद्ध और विनियमित क्रियाकलापों का अनुपालन करेगी और स्थानीय समुदायों की जीविका को सुरक्षित करने के लिए पारिस्थितिकी अनुकूल विकास को सुनिश्चित और उसकी अभिवृद्धि भी करेगी।

(8) आंचलिक महायोजना प्रादेशिक विकास योजना की सह-विस्तारी होगी ।

(9) इस प्रकार अनुमोदित आंचलिक महायोजना इस अधिसूचना के उपबंधों के अनुसार मानीटरी के अपने कार्यों को करने के लिए मानीटर समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय.**—राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात्:—

(1) **भू-उपयोग.**—(क) पारिस्थितिकी संवेदी जोन में वनों, उद्यान कृषि क्षेत्रों, कृषि क्षेत्रों, मनोरंजन के प्रयोजनों के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक या आवासीय या औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा:

परंतु यह कि पारिस्थितिकी संवेदी जोन के भीतर भाग (क) में विनिर्दिष्ट प्रयोजनों से भिन्न प्रयोजन के लिए कृषि और अन्य भूमि का संपरिवर्तन मानीटरी समिति की सिफारिश पर और यथा लागू और क्षेत्रीय नगर योजना अधिनियम और केन्द्रीय सरकार या राज्य सरकार के अन्य नियमों तथा विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन से, और इस अधिसूचना के उपबंधों द्वारा स्थानीय निवासियों की निम्नलिखित आवासीय आवश्यकताओं को पूरा करने के लिए अनुज्ञात किया जाएगा, जैसे:—

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिनके अंतर्गत ग्रामीण उद्योग भी हैं; सुविधाजनक भण्डार और स्थानीय सुविधाएं सहायक पारिस्थितिकी पर्यटन जिसके अन्तर्गत ग्रह वास सम्मिलित है; और

(v) पैरा 4 के अधीन दिए गए संवर्धित क्रियाकलाप:

परंतु यह और कि प्रादेशिक नगर योजना अधिनियम और राज्य सरकार के अन्य नियमों और विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 के उपबंधों या तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अन्तर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या औद्योगिक विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा:

परंतु यह और भी कि पारिस्थितिकी संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई गलती, मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार ठीक होगी और उक्त गलती के सुधार की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी:

परंतु यह और भी कि गलती के संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा;

(ख) वनीकरण तथा वास जीर्णोद्धार क्रियाकलापों सहित अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण करने के प्रयास किए जाएंगे।

(2) **प्राकृतिक जल स्रोतों.**—आचंलिक महायोजना में सभी प्राकृतिक जल स्रोतों के आवाह क्षेत्रों की पहचान की जाएगी और उनके संरक्षण और नवीकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के बारे में जो ऐसे क्षेत्रों के लिए अहितकर हो ऐसी रीति से मार्गदर्शक सिद्धांत तैयार किए जाएंगे।

(3) **पर्यटन या पारिस्थितिकी पर्यटन.-** (क) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पारिस्थितिकी पर्यटन क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यटन महायोजना के अनुसार पारिस्थितिकी संवेदी जोन के लिए होगा।

(ख) पारिस्थितिकी पर्यटन महायोजना राज्य पर्यटन विभाग द्वारा राज्य पर्यावरण और वन विभाग के परामर्श से तैयार होगी।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी।

(घ) पर्यटन महायोजना पारिस्थितिकी संवेदी जोन की वहन क्षमता के आधार पर तैयार की जाएगी।

(ङ) पारिस्थितिकी पर्यटन संबंधी क्रियाकलाप निम्नानुसार विनियमित होंगे, अर्थात्:—

(i) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिजॉर्ट के सन्निर्माण अनुज्ञात नहीं होंगे:

परंतु, यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिकी संवेदी जोन के विस्तार तक होटलों और रिजॉर्ट का स्थापना केवल पूर्व परिभाषित और नामनिर्दिष्ट क्षेत्रों में पर्यटन महायोजना के अनुसार पारिस्थितिकी पर्यटन सुविधाओं के लिए ही अनुज्ञात होगा;

(ii) पारिस्थितिकी संवेदी जोन के भीतर नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिकी–पर्यटन, पारिस्थितिकी-शिक्षा और पारिस्थितिकी-विकास पर बल देते हुए (समय-समय पर यथा संशोधित) जारी मार्गदर्शक सिद्धांतों के अनुसार होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा और मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया जाएगा और पारिस्थितिकी संवेदी जोन के भीतर किसी नये होटल या रिजॉर्ट या वाणिज्यिक स्थापना का संनिर्माण अनुज्ञात नहीं किया जायेगा ।

(4) **नैसर्गिक विरासत.**—पारिस्थितिकी संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और विरासत संरक्षण योजना आंचलिक महायोजना के भाग के रुप में परिरक्षण और संरक्षण के लिए तैयार की जाएगी।

(5) **मानव निर्मित विरासत स्थल.**—पारिस्थितिकी संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, स्थापत्य, सौंदर्यपूरक और सांस्कृतिक महत्व के क्षेत्रों की और उपक्षेत्रों की पहचान और उनके संरक्षण के लिए विरासत योजना आंचलिक महायोजना के भाग के रुप में तैयार की जाएगी।

(6) **ध्वनि प्रदूषण**.—पर्यावरण अधिनियम के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसार में पारिस्थितिकी संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण और निवारण का अनुपालन किया जाएगा।

(7) **वायु प्रदूषण.**—पारिस्थितिकी संवेदी जोन में, वायु प्रदूषण के निवारण और नियंत्रण का वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार अनुपालन किया जाएगा।

(8) **बहिस्राव का निस्सारण.**—पारिस्थितिकी संवेदी जोन में उपचारित बहिस्राव का निस्सारण, साधारणों मानकों के उपबंधों के अनुसार पर्यावरणीय अधिनियम और उसके अधीन बनाए गए नियमों के अधीन आने वाले पर्यावरणीय प्रदूषण के निस्सारण के लिए साधारण मानकों या राज्य सरकार द्वारा नियत मानकों, जो भी अधिक कठोर हो, के उपबंधों के अनुसार होगा।

(9) **ठोस अपशिष्ट.**—ठोस अपशिष्ट का निपटान और प्रबंधन निम्नानुसार किया जाएगा:—

(क) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्ट का निपटान और प्रबंधन भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 द्वारा प्रकाशित ठोस अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा। अकार्बनिक पदार्थो का निपटान पारिस्थितिकी संवेदी जोन से बाहर चिन्हित किए गए स्थानों पर पर्यावरण-अनुकूल रीति से किया जाएगा;

(ख) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों (ईएसएम) का उपयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप ठोस अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(10) **जैव चिकित्सा अपशिष्ट.**—जैव चिकित्सा अपशिष्ट का प्रबंधन निम्नानुसार किया जाएगा:—

(क) पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.सा.का.नि 343 (अ), तारीख 28 मार्च, 2016 द्वारा प्रकाशित जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(ख) पारिस्थितिकी संवदी जोन में मान्य प्रौद्योगिकियों का उपयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप जैव-चिकित्सा अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(11) **प्लास्टिक अपशिष्ट प्रबंधन.**—पारिस्थितिकी संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सा.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट प्रबंधन.**—पारिस्थितिकी संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सां.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा ।

(13) **ई–अपशिष्ट.**—पारिस्थितिकी संवेदी जोन में ई–अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित द्वारा प्रकाशित ई–अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(14) **यानीय यातायात.**—यातायात की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध सम्मिलित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी द्वारा अनुमोदित होने तक, मानीटरी समिति सुसंगत अधिनियमों और उसके अधीन बनाए गए नियमों और विनियमों के अनुसार यानीय क्रियाकलापों के अनुपालन को मानीटर करेगी ।

(15) **यानीय प्रदूषण.**—लागू विधियों के अनुपालन में वाहन प्रदूषण का निवारण और नियंत्रण किया जाएगा और स्वच्छक ईंधन के उपयोग के लिए प्रयास किए जाएंगे।

(16) **औद्योगिक ईकाइयां.**—(i) राजपत्र में इस अधिसूचना के प्रकाशन पर या उसके पश्चात पारिस्थितिकी संवेदी जोन के भीतर कोई नए प्रदूषित उद्योगों की स्थापना की अनुमति नहीं दी जाएगी।

(ii) केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्गदर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार, जब तक कि अधिसूचना में इस प्रकार विनिर्दिष्ट न हो; पारिस्थितिकी संवेदी जोन के भीतर केवल गैर- प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त, गैर प्रदूषणकारी उद्योगों को बढ़ावा दिया जाएगा।

(17) **पहाड़ी ढलानों को संरक्षण.**—पहाड़ी ढलानों का संरक्षण निम्नानुसार होगा:—

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का संकेत होगा जहां किसी भी संनिर्माण की अनुमति नहीं दी जाएगी;

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुमति नहीं दी जाएगी ।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलापों की सूची.—पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप पर्यावरण अधिनियम के उपबंधों और उसके अधीन बनाए गए नियमों जिसके अन्तर्गत तटीय विनियमन जोन अधिसूचना 2011 और पर्यावरणीय समाघात निर्धारण अधिसूचना, 2006 और अन्य लागू विधियां के जिसमें वन (संरक्षण) अधिनियम, 1980 (1980 का 69), भारतीय वन अधिनियम, 1927 (1927 का 16), वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) सम्मिलित हैं और किये गये संशोधनों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात्:—

सारणी

क्रम सं. (1)	क्रियाकलाप (2)	वर्णन (3)
	क. प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन, पत्थर उत्खनन और अपघर्षण इकाईयां ।	(क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने और व्यक्तिगत उपभोग के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनकों तोड़ने की इकाइयां तत्काल प्रभाव से प्रतिषिद्ध होगा; (ख) खनन प्रचालन, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत संघ के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21 अप्रैल, 2014 के आदेश के अनुसरण में प्रचालित होंगी ।
2.	प्रदूषण (जल, वायु, मृदा, ध्वनि आदि) उत्पन करने वाले उद्योगों की स्थापना ।	पारिस्थितिकी संवेदी जोन में कोई नया उद्योग लगाने और वर्तमान प्रदूषणकारी उद्योगों का विस्तार करने की अनुज्ञा नहीं होगी: परन्तु यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्ग दर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार जब तक कि अधिसूचना में ऐसा विनिर्दिष्ट न हों, पारिस्थितिकी संवेदी जोन के भीतर गैर-प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त गैर-प्रदूषणकारी कुटीर उद्योंगों को बढ़ावा दिया जाएगा।
3.	बृहत जल विद्युत परियोजना की स्थापना ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
4.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन या प्रसंस्करण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
5.	प्राकृतिक जल निकायों या क्षेत्र भूमि में अनुपचारित बहिर्स्राव का निस्सारण ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
6.	नई आरा मिलों की स्थापना।	पारिस्थितिकी संवेदी जोन के भीतर नई और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा ।

7.	ईंट भट्टों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
	ख. विनियमित क्रियाकलाप	
8.	वाणिज्यिक होटलों और रिसोर्टों की स्थापना ।	पारिस्थितिकी पर्यटन क्रियाकलापों लघु अस्थायी संरचनाओं के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नए वाणिज्यिक होटल और रिसोर्टों को अनुज्ञात नहीं किया जाएगा: परंतु यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर के परे या पारिस्थितिकी संवेदी जोन के विस्तार तक इनमें से जो भी निकट हो सभी नए पर्यटन क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना और यथा लागू मार्गदर्शी सिद्धांतों के अनुरुप होगा।
9.	संनिर्माण क्रियाकलाप ।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट हो, किसी भी प्रकार के नये वाणिज्यिक संनिर्माण की अनुज्ञा नहीं होगी: परंतु यह कि स्थानीय लोगों को अपनी आवास सम्बन्धी निम्नलिखित आवश्यकताओं को पूरा करने के लिए, पैरा 3 के उप पैरा (1) में सूचीबद्ध क्रियाकलापों सहित अपने उपयोग के लिए, अपनी भूमि में भवन उप-विधियों के अनुसार, संनिर्माण करने की अनुज्ञा होगी, जैसे:— परंतु यह और कि गैर–प्रदूषणकारी लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से विनियमित किए जाएंगे और वे न्यूनतम होंगे । (ख) एक किलोमीटर क्षेत्र से परे ये आंचलिक महायोजना के अनुसार विनियमित होंगे ।
10.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग।	फरवरी, 2016 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी उद्योगों में वर्गीकरण के अनुसार गैर-प्रदूषणकारी उद्योग और अपरिसंकटमय में, लघु और सेवा उद्योग, कृषि, पुष्प कृषि, उद्यान कृषि या पारिस्थितिकी संवेदी जोन से देशी सामग्री से उत्पादों को उत्पन्न करने वाले कृषि आधारित उद्योग सक्षम प्राधिकारी द्वारा अनुज्ञात होंगे।
11.	वृक्षों की कटाई ।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में वृक्षों की कटाई नहीं होगी । (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगे ।
12.	फर्मो, कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुओं और पोल्ट्री फार्मों की स्थापना ।	स्थानीय आवश्यकताओं को पूरा करने के लिए लागू विधियों के अनुसार विनियमित (अन्यथा प्रदान किए गए) होंगे ।
13.	वन उत्पादों या गैर काष्ठ वन उत्पादों का संग्रहण।	लागू विधियों के अनुसार विनियमित होंगे ।

14.	विद्युत और संचार टावरों का परिनिर्माण और केबलों के बिछाए जाने और अन्य अवसंरचनाएँ।	लागू विधियों के अधीन विनियमित होंगे। (भूमिगत केबल के बिछाए जाने को बढ़ावा दिया जाएगा)।
15.	नागरिक सुख सुविधाओं सहित अवसंरचनाएं।	न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाना।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नवीन सड़कों का संनिर्माण।	न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों तथा उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाना।
17.	पर्यटन से संबंधित अन्य क्रियाकलाप जैसे गर्म वायु गुब्बारें, हेलीकाप्टर, ड्रोन, माइक्रोलाइटस आदि द्वारा पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अनुसार विनियमित होंगे।
18.	पहाड़ी ढालों और नदी तटों का संरक्षण।	लागू विधियों के अनुसार विनियमित होंगे।
19.	रात्रि में यानिक यातायात का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
20.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ दुधशाला, दुग्ध उद्योग, कृषि और मछली पालन।	स्थानीय लोगों के उपयोग के लिए लागू विधियों के अधीन अनुज्ञात होंगे।
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्तारण।	जल निकायों में उपचारित अपशिष्ट जल या बहिर्स्राव के निस्सारण से बचा जाएगा और उपचारित अपशिष्ट जल के पुन:चक्रण और पुन:उपयोग के लिए प्रयास किए जाएंगे। अन्यथा लागू विधियों के अनुसार उपचारित बहिर्स्राव के पुनर्चक्रण/प्रवाह के निर्वहन को विनियमित किया जाएगा।
22.	सतह और भूजल का वाणिज्यिक निष्कर्षण।	लागू विधियों के अनुसार विनियमित होंगे।
23.	खुले कुंआ, बोर कुंआ, आदि कृषि और अन्य उपयोग के लिए।	सम्बद्ध प्राधिकारी द्वारा क्रियाकलापों की सख्ती से विनियमित निगरानी की जाएगी।
24.	ठोस अपशिष्ट का प्रबन्धन।	लागू विधियों के अनुसार विनियमित होंगे।
25.	विदेशी प्रजातियों को लाना।	लागू विधियों के अनुसार विनियमित होंगे।
26.	पारिस्थितिकी-पर्यटन।	लागू विधियों के अनुसार विनियमित होंगे।
27.	पोलिथीन बैगों का उपयोग।	लागू विधियों के अनुसार विनियमित होंगे।
28.	वाणिज्यिक साइनबोर्ड और होर्डिंग।	लागू विधियों के अनुसार विनियमित होंगे।
29.	जलने वाले पटाखो का उपयोग।	लागू विधियों के अनुसार विनियमित होंगे।
30.	कोयले का जलना।	लागू विधियों के अनुसार विनियमित होंगे।
ग. संवर्धित क्रियाकलाप		
31.	वर्षा जल संचयन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
32.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा।

33.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
34.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर भी हैं।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
35.	नवीकरणीय ऊर्जा और ईंधन का उपयोग।	बायोगैस, सौर प्रकाश इत्यादि को बढ़ावा दिया जाना है ।
36.	कृषि वानिकी ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
37.	बागान लगाना और जड़ी बूटियों का रोपण ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
38.	पारिस्थितिकी अनुकूल परिवहन का उपयोग ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
39.	कौशल विकास ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
40.	निम्नीकृत भूमि/ वन / वास की बहाली ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
41.	पर्यावरणीय जागरुकता ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।

5. पारिस्थितिकी संवेदी जोन की अधिसूचना की मानीटरी के लिए मानीटरी समिति.—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन इस अधिसूचना के उपबंधों की प्रभावी मानीटरी के लिए मानीटरी समिति का गठन करती है, जो निम्नलिखित से मिलकर बनेगी, अर्थात्:—

क्र.सं.	**मानीटरी समिति का संघटक**	**पदनाम;**
(i)	जिला कलेक्टर, रामनाथपुरम	अध्यक्ष,पदेन;
(ii)	राज्य सरकार द्वारा नामित किए जाने वाले वन्यजीव संरक्षण के क्षेत्र में काम करने वाले गैर-सरकारी संगठन का प्रतिनिधि	सदस्य;
(iii)	राज्य सरकार द्वारा नामित जैव विविधता में एक विशेषज्ञ	सदस्य;
(iv)	पारिस्थितिकी और पर्यावरण में एक विशेषज्ञ राज्य सरकार द्वारा नामित किया जाएगा	सदस्य;
(v)	राज्य लोक निर्माण विभाग का एक प्रतिनिधि	सदस्य;
(vi)	राज्य प्रदूषण नियंत्रण बोर्ड का एक प्रतिनिधि	सदस्य;
(vii)	वन्यजीव वार्डन, मन्नार मरीन राष्ट्रीय उद्यान की खाड़ी, रामनाथपुरम	सदस्य सचिव।

6. निर्देश–निबंधन: — (1) मानीटरी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(2) मानीटरी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति के पुन: गठन तक के लिए होगा और तत्पश्चात मानीटरी समिति राज्य सरकार द्वारा गठित की जाएगी।

(3) उन क्रियाकलापों की, जो भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533 (अ), तारीख 14 सितम्बर, 2006 की अनुसूची में सम्मिलित हैं, और जो पारिस्थितिकी संवेदी जोन में आते हैं, सिवाय इसके जो पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के, मानीटरी समिति द्वारा वास्तविक विनिर्दिष्ट स्थलीय दशाओं के आधार पर संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण अनापत्ति के लिए केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट किया जाएगा।

(4) उन क्रियाकलापों की, जो भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ.1533 (अ), तारीख 14 सितंबर, 2006 की अनुसूची में सम्मिलित नहीं है, और जो पारिस्थितिकी संवेदी जोन में आते हैं, सिवाय इसके पैरा 4 के अधीन सारणी में यथाविनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के, मानीटरी समिति द्वारा वास्तविक विनिर्दिष्ट स्थलीय दशाओं के आधार पर संविक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएंगा।

(5) मानीटरी समिति का सदस्य-सचिव या संबद्ध उपायुक्त ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण अधिनियम, की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) मानीटरी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) मानीटरी समिति प्रत्येक वर्ष की 31 मार्च तक के अपने क्रियाकलापों की वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को **उपाबंध V** में संलग्न प्रोफार्मा में उक्त वर्ष के 30 जून तक प्रस्तुत करेगी ।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए पर ऐसे निर्देश दे सकेगा, जो वह ठीक समझे।

7. इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगी।

8. इस अधिसूचना के उपबंध, भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित अधिकरण द्वारा पारित कोई आदेश या पारित होने वाले कोई आदेश, यदि कोई हों, के अध्यधीन होंगे ।

[फा. सं. 25/16/2018-ईएसजेड]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

उपाबंध- I

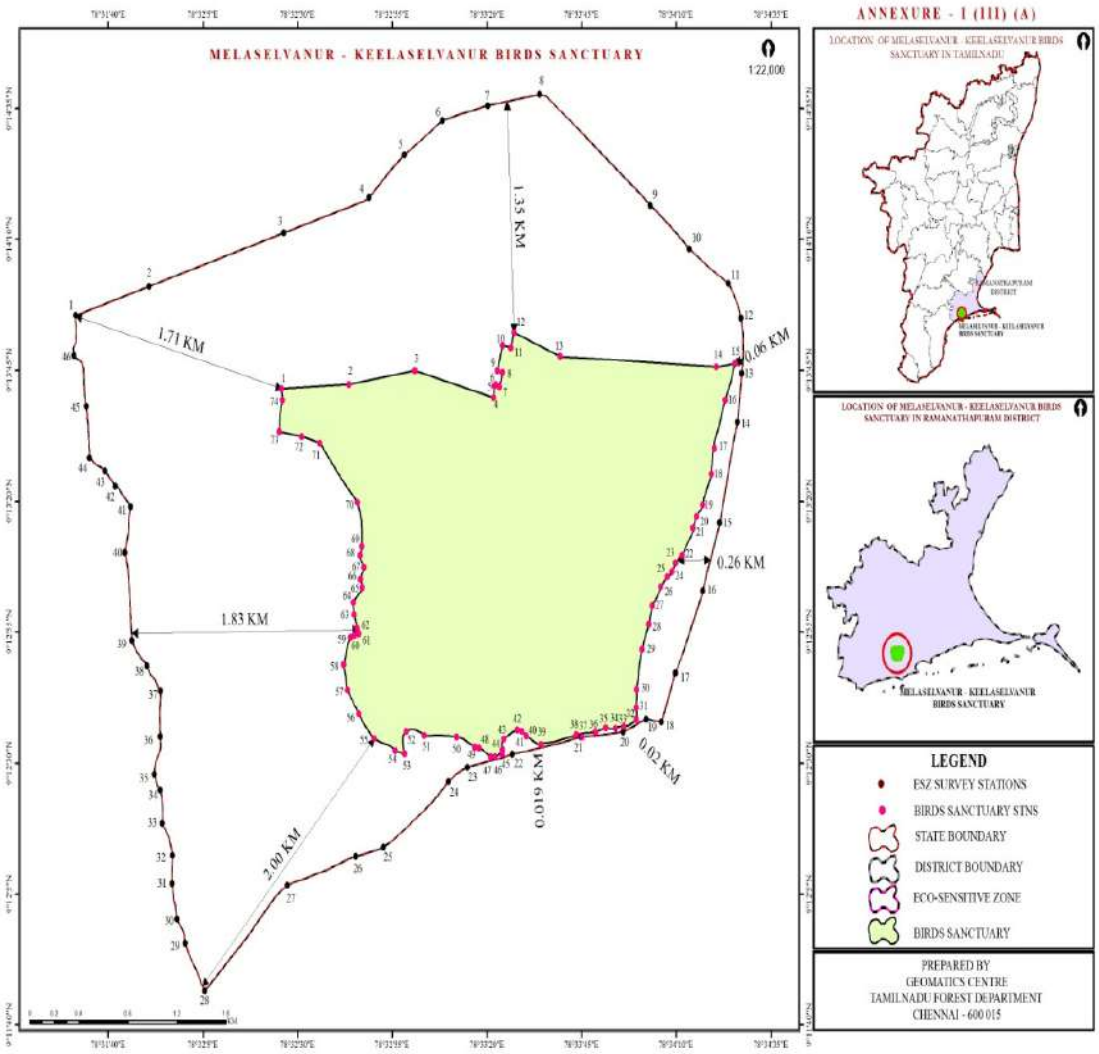
तमिलनाडु राज्य में मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य और इसके पारिस्थितिकी संवेदी जोन की सीमा का विवरण

उत्तर	सीमा कीलासेलवेनूर-ओरिवायल ग्राम सड़क के बिंदु में मेला-सेलवनूर कनमोई के उत्तर से 1.05 किलोमीटर की दूरी से आरंभ होती है। इसके बाद सीमा ओरिवायल- कीलासेलवेनूर सड़क के साथ उत्तर पूर्वी ओर जाती है यह बिंदु से छूती है जहाँ सड़क कीलासेलवेनूर से ओरिवायल तक सवरियरपट्टीनम ग्राम के लिए द्वि-विभाजित है। इसके बाद सीमा ओरिवायल – कीलासेलवेनूर सड़क के साथ दक्षिण पूर्वी दिशा में जाती है।
उत्तर पूर्व	ओरिवायल – कीलासेलवेनूर सड़क के साथ सीमा सीतादयान ग्राम के दृष्टिकोण सड़क में ओरिवायल – कीलासेलवेनूर सड़क के द्वि-विभाजित बिंदु को छूती है।
पूर्व	इसके बाद सीमा ओरिवायल – कीलासेलवेनूर सड़क के साथ दक्षिण दिशा की ओर जाती है।
दक्षिण पूर्व	इसके बाद सीमा कीलाकराई-सयालगुडी राजमार्ग पर कीलासेलवेनूर – ओरिवायल दृष्टिकोण सड़क के अवरोधन बिंदु को छूती है। इसके बाद सीमा कीलाकराई-सयालगुडी राजमार्ग के साथ पश्चिम की ओर जाती है।
दक्षिण	सीमा कीलासेलवेनूर कनमोई के दक्षिण और कीलाकराई-सयालगुडी राजमार्ग (ईसीआर सड़क) के साथ मेलासेलवनूर कनमोई जाती है।
दक्षिण पश्चिम	इसके बाद सीमा कीलाकराई-सयालगुडी राजमार्ग (ईसीआर सड़क) पर सतनगुडी ग्राम दृष्टिकोण सड़क के अवरोधन बिंदु को छूती है। इसके बाद सीमा सतनगुडी ग्राम दृष्टिकोण सड़क के साथ उत्तर की ओर जाती है।
पश्चिम	इसके बाद सीमा सतनगुडी-वेदानदई ग्राम दृष्टिकोण सड़क (मिट्टी सड़क-फुट पाथ) के साथ और अलंगुलम कनमोई और मीननगुडी कनमोई के सामान्य बांध पर उत्तर की ओर जाती है।

उत्तर पश्चिम	इसके बाद सीमा अलंगुलम कनमोई के पश्चिमी बांध के साथ जाती है यह अलंगुलम और मीननगुडी कनमोई के सामान्य बांध के उत्तरी टिप बिंदु को छूती है। इसके अतिरिक्त सीमा आरंभिक बिंदु को छूकर उत्तर पूर्वी दिशा में जाती है।

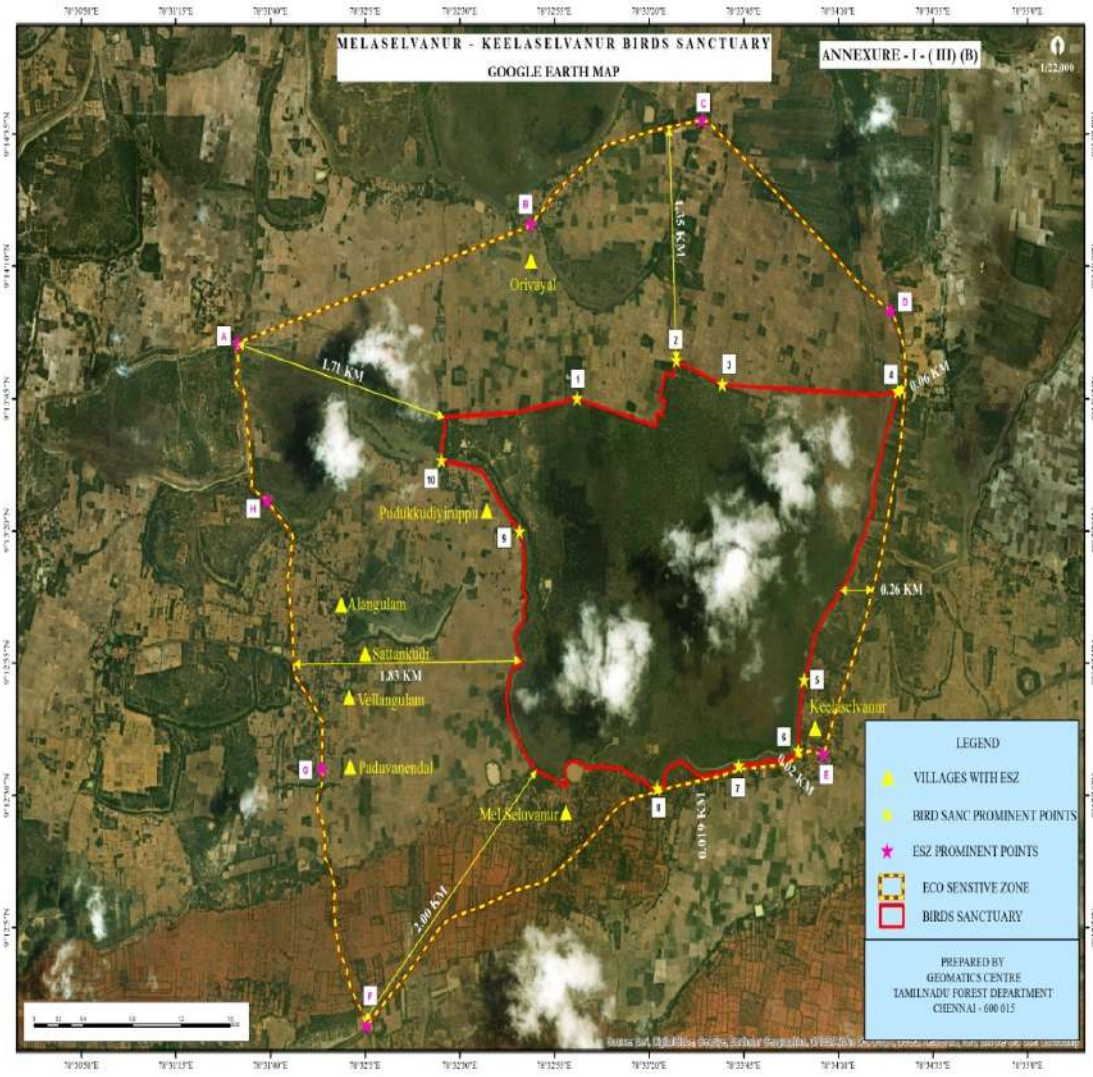
उपाबंध-IIक

मुख्य अवस्थानों के अक्षांश और देशांतर के साथ पारिस्थितिकी संवेदी जोन और मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य का अवस्थान मानचित्र



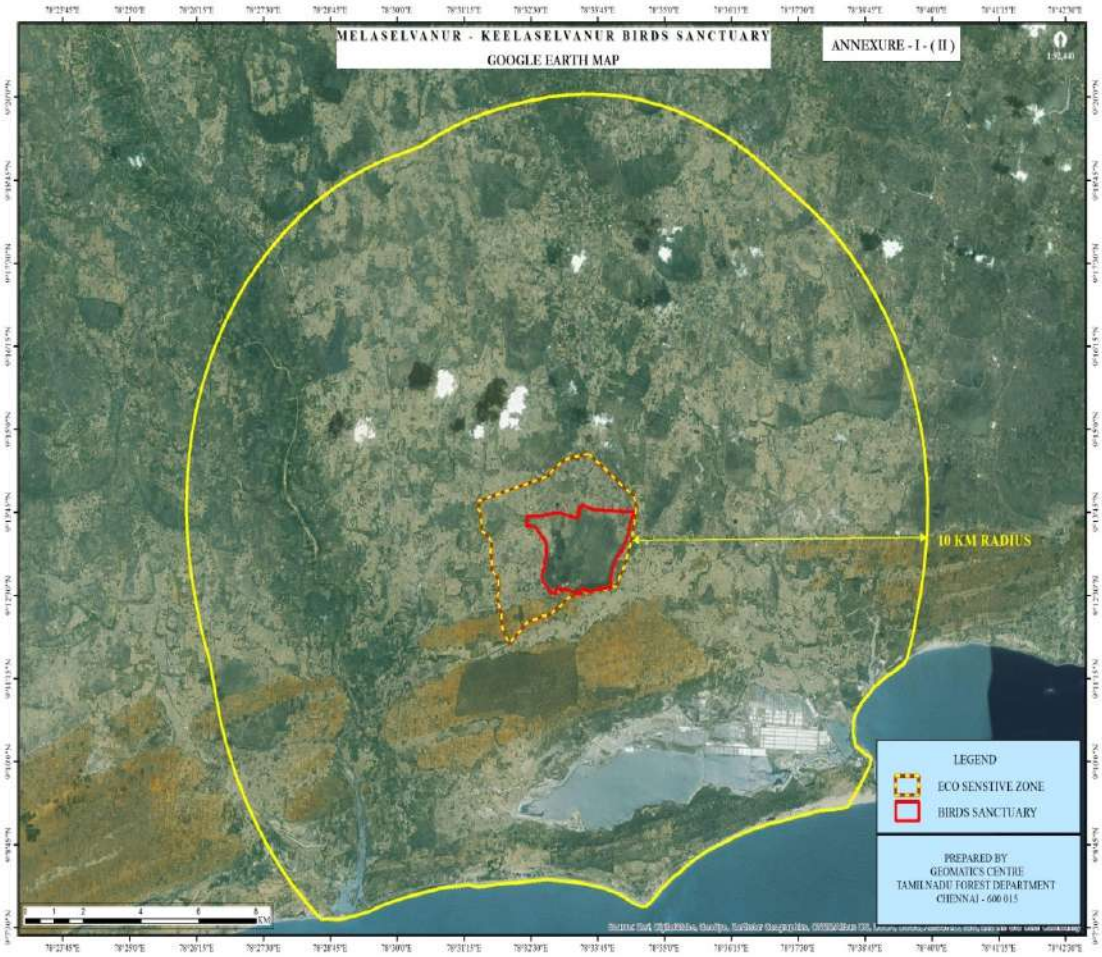
उपाबंध–II ख

मुख्य अवस्थानों के अक्षांश और देशांतर के साथ मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र



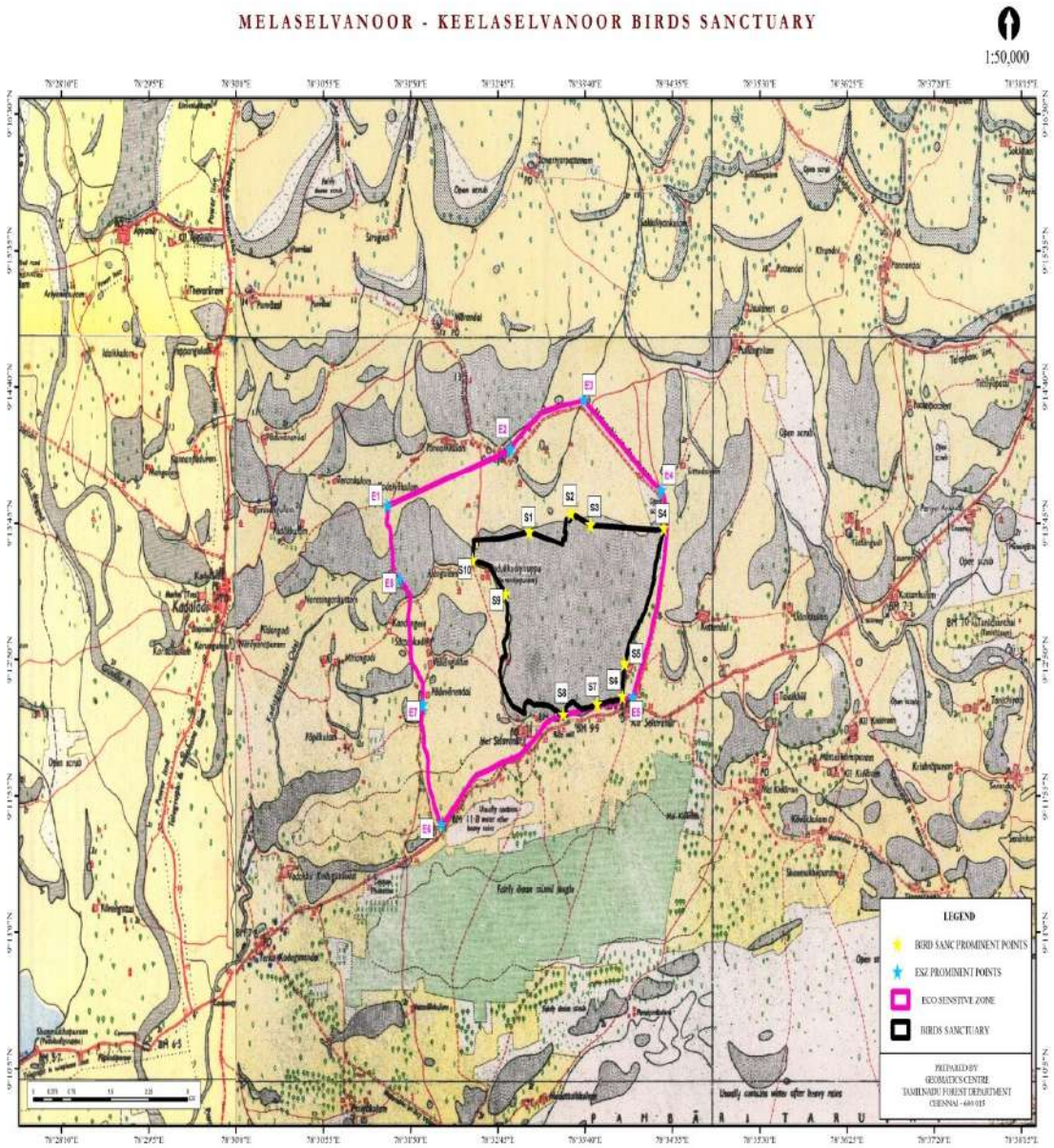
उपाबंध–IIग

10 किलोमीटर बफर को दर्शाने वाला मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र



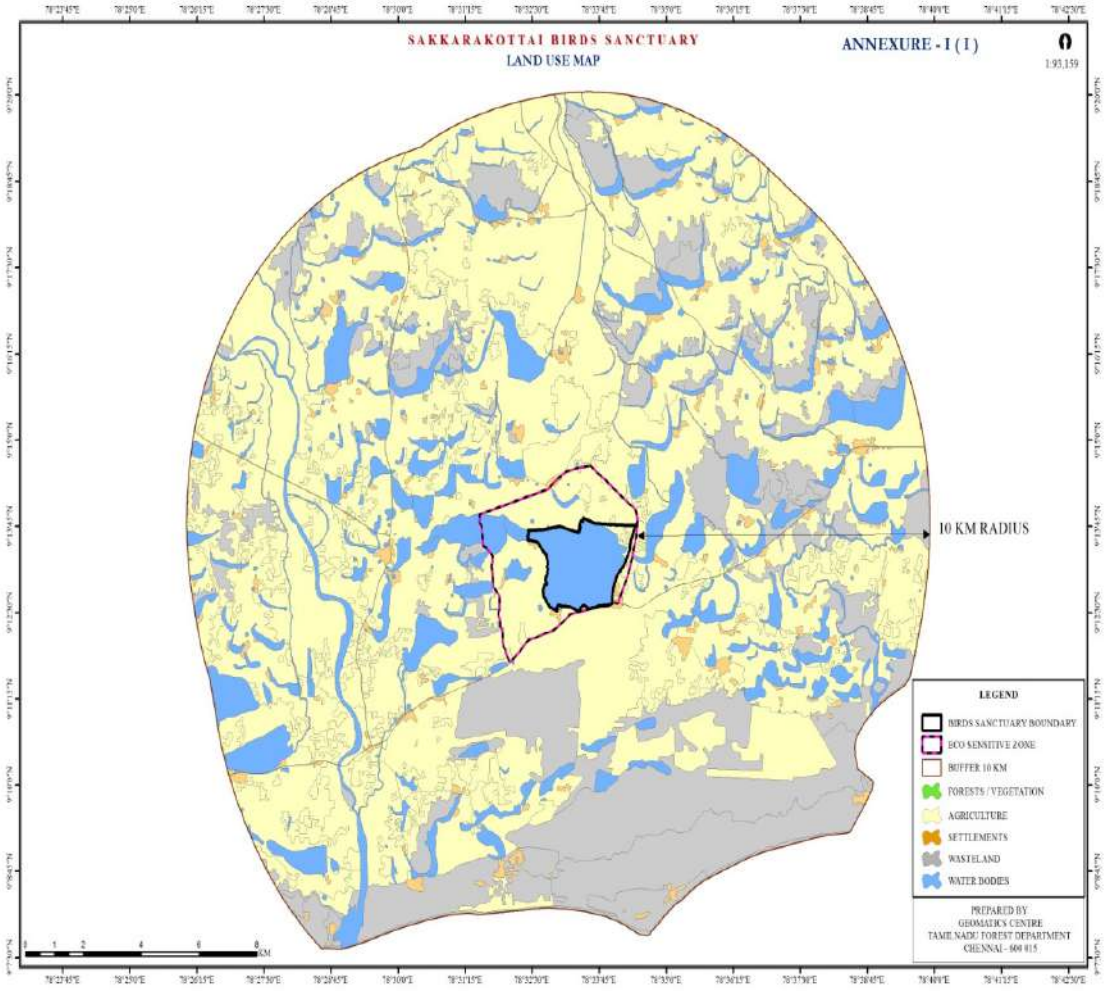
उपाबंध -III घ

भारतीय सर्वेक्षण (एस ओ आई) टोपोशीट पर मुख्य अवस्थानों के अक्षांश और देशांतर के साथ मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के पारिस्थितिकी संवेदी का मानचित्र



उपाबंध–II ङ

प्रमुख अवस्थानों के अक्षांश और देशांतर के साथ 10 किलोमीटर बफर को दर्शाने वाला मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन के भूमि उपयोग पैटर्न को दर्शाने वाला मानचित्र



उपाबंध-III

सारणी क: मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के प्रमुख अवस्थानों के भू-निर्देशांक

क्र. सं.	प्रमुख बिंदुओं की पहचान	मुख्य बिंदुओं के अवस्थान/दिशा	अक्षांश (उ) डी एम एस प्रारुप	देशांतर (पू) डी एम एस प्रारुप
1	1	उ प	78°32'25.7712"	9°13'41.5308"
2	2	उ प	78°32'43.5588"	9°13'42.3912"
3	3 (एस1)	उ प मेलासेनवेनूर कनमोई की उत्तरी सीमा	78°33'1.0476"	9°13'44.9796"
4	4	उ	78°33'21.8808"	9°13'39.828"
5	5	उ	78°33'22.0752"	9°13'42.0672"
6	6	उ	78°33'22.4496"	9°13'42.3192"
7	7	उ	78°33'23.3748"	9°13'41.898"
8	8	उ	78°33'24.1884"	9°13'44.6592"
9	9	उ	78°33'22.8924"	9°13'44.9868"
10	10	उ	78°33'24.2064"	9°13'49.8144"
11	11	उ	78°33'26.388"	9°13'49.3716"
12	12 (एस 2)	उ मेलासेनवेनूर कनमोई की उत्तरी सीमा	78°33'27.2628"	9°13'52.2048"
13	13 (एस 3)	उ कीलासेलवेनूर कनमोई की उत्तरी सीमा	78°33'39.4092"	9°13'47.676"
14	14	उ पू	78°34'20.6976"	9°13'45.7356"
15	15 (एस4)	उ पू कीलासेलवेनूर टैंक के उत्तर पूर्वी सिरे कीलासेलवेनूर - ओरिवायल सड़क	78°34'25.6872"	9°13'46.344"
16	16	उ पू	78°34'23.0232"	9°13'39.4104"
17	17	उ पू	78°34'20.2656"	9°13'30.1764"
18	18	उ पू	78°34'19.4268"	9°13'25.302"
19	19	पू	78°34'17.0904"	9°13'19.4196"
20	20	पू	78°34'15.4632"	9°13'17.1084"
21	21	पू	78°34'14.5236"	9°13'14.9088"
22	22	पू	78°34'11.6256"	9°13'9.714"
23	23	पू	78°34'9.9588"	9°13'8.2776"
24	24	पू	78°34'9.0192"	9°13'6.618"
25	25	पू	78°34'7.7484"	9°13'5.6388"
26	26	पू	78°34'6.0492"	9°13'3.7704"
27	27	पू	78°34'3.756"	9°13'0.1128"
28	28	पू	78°34'2.8812"	9°12'56.5776"
29	29 (एस5)	पू कीलासेलवेनूर ग्राम के परिधि पर पूर्वी बांध	78°34'1.0308"	9°12'51.7644"
30	30	द पू	78°33'59.6232"	9°12'44.0928"

31	31	द पू	78°33'59.5224"	9°12'40.6404"
32	32 (एस6)	द पू कीलाकारई- सयालकुडी सड़क के पास कीलासेलवेनूर टैंक की दक्षिण पूर्वी टिप	78°33'59.5152"	9°12'38.4012"
33	33	द पू	78°33'56.2644"	9°12'37.0152"
34	34	द पू	78°33'54.0324"	9°12'36.6552"
35	35	द पू	78°33'51.5052"	9°12'36.7308"
36	36	द	78°33'48.7224"	9°12'35.9208"
37	37 (एस 7)	द दक्षिणी सीमा के साथ कीलाकराई - सयालकुडी सड़क	78°33'43.7004"	9°12'35.514"
38	38	द	78°33'34.3368"	9°12'33.5988"
39	39	द	78°33'30.4272"	9°12'35.244"
40	40	द	78°33'29.322"	9°12'36.144"
41	41	द	78°33'28.1448"	9°12'36.36"
42	42	द	78°33'24.5808"	9°12'34.722"
43	43	द	78°33'24.1848"	9°12'32.5764"
44	44	द	78°33'24.1236"	9°12'31.752"
45	45 (एस 8)	द दक्षिणी सीमा के साथ कीलाकराई - सयालकुडी सड़क	78°33'22.1904"	9°12'31.2264"
46	46	द	78°33'21.1752"	9°12'31.2696"
47	47	द	78°33'18.0108"	9°12'32.994"
48	48	द	78°33'16.8624"	9°12'33.1812"
49	49	द प	78°33'12.096"	9°12'35.0748"
50	50	द प	78°33'3.4596"	9°12'35.3448"
51	51	द प	78°32'58.8336"	9°12'36.126"
52	52	द प	78°32'58.3008"	9°12'31.8888"
53	53	द प	78°32'55.7988"	9°12'32.4468"
54	54	द प	78°32'50.3304"	9°12'34.7328"
55	55	द प	78°32'46.2588"	9°12'39.4488"
56	56	प	78°32'43.2564"	9°12'43.992"
57	57	प	78°32'42.2592"	9°12'48.8772"
58	58	प	78°32'44.0448"	9°12'54.0288"
59	59	प	78°32'45.0312"	9°12'54.5076"
60	60	प	78°32'46.248"	9°12'54.7236"
61	61	प	78°32'45.7944"	9°12'55.872"
62	62	प	78°32'44.9376"	9°12'58.3452"
63	63	प	78°32'44.7648"	9°13'0.7356"
64	64	प	78°32'47.0976"	9°13'3.5364"

65	65	प	78°32'46.6836"	9°13'5.1456"
66	66	प	78°32'47.5548"	9°13'7.4784"
67	67	प	78°32'46.5396"	9°13'9.6996"
68	68	प	78°32'47.022"	9°13'11.388"
69	69 (एस9)	प बांध के साथ मेलासेलवेनूर टैंक की पश्चिमी सीमा	78°32'45.816"	9°13'19.83"
70	70	उ प	78°32'35.9016"	9°13'31.1412"
71	71	उ प	78°32'31.1064"	9°13'32.3904"
72	72 (एस 10)	उ प पुडुकुदिरुपपू ग्राम की परिधि के साथ पश्चिमीतम टिप	78°32'25.2276"	9°13'33.3228"
73	73	उ प	78°32'26.0304"	9°13'39.3672"

सारणी ख: पारिस्थितिकी संवेदी जोन के प्रमुख अवस्थानों के भू-निर्देशांक

क्र.सं.	प्रमुख बिंदुओं की पहचान	मुख्य बिंदुओं के अवस्थान/दिशा	अक्षांश	देशांतर
1	1 (ई 1)	उ प मीननगुडी और अलंगुलम कनमोई के सामान्य बांध की उत्तरी टिप	78°31'31.4328"	9°13'55.5384"
2	2	उ प	78°31'50.8728"	9°14'1.1184"
3	3	उ	78°32'26.3904"	9°14'11.3136"
4	4 (ई 2)	उ ओरियावल ग्राम के पास कीलासेलवेनू-ओरियावल दृष्टिकोण सड़क	78°32'48.9156"	9°14'18.1032"
5	5	उ	78°32'58.2144"	9°14'26.178"
6	6	उ	78°33'8.298"	9°14'32.7516"
7	7	उ	78°33'20.34"	9°14'35.5848"
8	8 (ई 3)	उ कीलासेलवेनू-ओरियावल ग्राम दृष्टिकोण सड़क पर सवरियरपट्टिनम ग्राम का द्विविभाजित बिंदु	78°33'34.02"	9°14'37.7592"
9	9	उ पू	78°34'3.2556"	9°14'16.6056"
10	10	उ पू	78°34'13.5228"	9°14'8.2248"
11	11 (ई 4)	उ पू कीलासेलवेनूर – ओरिवायल सड़क के साथ	78°34'23.8908"	9°14'1.6116"

12	12	उ पू	78°34'27.2424"	9°13'54.9912"
13	13	पू	78°34'27.3756"	9°13'44.4828"
14	14	पू	78°34'26.2668"	9°13'35.184"
15	15	पू	78°34'21.5544"	9°13'15.924"
16	16	पू	78°34'17.1012"	9°13'2.9532"
17	17	द पू	78°34'9.9012"	9°12'47.268"
18	18 (ई 5)	द पू कीलाकराई –सयालकुडी सड़क पर कीलासेलवेनूर-ओरेयावल दृष्टिकोण सड़क का अवरोधन बिंदु	78°34'6.1788"	9°12'37.9116"
19	19	द पू	78°34'2.1648"	9°12'38.412"
20	20	द पू	78°33'56.1024"	9°12'36.054"
21	21	द	78°33'44.91"	9°12'35.0496"
22	22	द	78°33'26.7732"	9°12'31.7412"
23	23	द	78°33'14.9184"	9°12'29.286"
24	24	द	78°33'9.8856"	9°12'26.5392"
25	25	द	78°32'52.746"	9°12'14.0004"
26	26	द	78°32'45.4128"	9°12'12.24"
27	27	द प	78°32'27.2724"	9°12'6.6852"
28	28 (ई 6)	द प पूर्व तटीय सड़क पर सथानगुडी ग्राम दृष्टिकोण सड़क का जंक्शन	78°32'5.4744"	9°11'46.5612"
29	29	द प	78°32'0.3264"	9°11'55.6764"
30	30	प	78°31'58.1772"	9°12'0.2772"
31	31	प	78°31'56.8812"	9°12'7.1064"
32	32	प	78°31'57.018"	9°12'12.4128"
33	33	प	78°31'54.2496"	9°12'18.5364"
34	34	प	78°31'53.778"	9°12'24.9264"
35	35	प	78°31'52.2228"	9°12'27.8676"
36	36 (ई 7)	प सट्टांगुडी ग्राम दृष्टिकोण सड़क के साथ	78°31'53.7024"	9°12'35.1504"
37	37	प	78°31'53.7996"	9°12'43.8444"
38	38	प	78°31'50.1744"	9°12'48.6108"
39	39	प	78°31'46.2216"	9°12'53.4744"
40	40	प	78°31'44.4216"	9°13'10.236"
41	41	प	78°31'45.9084"	9°13'19.002"

42	42	उ प	78°31'41.9016"	9°13'22.944"
43	43 (ई 8)	उ प अलंगुलम कनमोई के पश्चिमी बांध पर बिंदु	78°31'39.1296"	9°13'25.8204"
44	44	उ प	78°31'35.0508"	9°13'28.3836"
45	45	उ प	78°31'34.1508"	9°13'38.2404"
46	46	उ प	78°31'30.9396"	9°13'47.8848"

उपाबंध -IV

भू-निर्देशांकों के साथ मेलासेलवेनूर-कीलासेलवेनूर पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची

क्र.सं.	**ग्राम का नाम**	**तहसील/ तालुक**	**जिला**	**अक्षांश (डी एम एस प्रारुप)**	**अक्षांश (डी एम एस प्रारुप)**
1	मेलासेलवेनूर	कदालदी	रामानाथापुरम	9°12'29.19"	78°32'58.47"
2	पुथुकुदीयिरुप्पु	कदालदी	रामानाथापुरम	9°13'29.53"	78°32'32.32"
3	अलंगुलम	कदालदी	रामानाथापुरम	9°13'3.55"	78°31'58.78"
4	कीलासेलवेनूर	कदालदी	रामानाथापुरम	9°12'39.00"	78°34'2.82"
5	ओरिवायल	कदालदी	रामानाथापुरम	9°14'20.51"	78°32'48.62"
6	सथानगुडी	कदालदी	रामानाथापुरम	9°13'3.55"	78°31'58.78"

उपाबंध -V

की गई कार्रवाई की रिपोर्ट का प्रपत्र:

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत: (कृपया मुख्य उल्लेखनीय बिंदुओं का उल्लेख करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में उपाबद्ध करें) ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सार (पारिस्थितिकी संवेदी जोन वार) । ब्यौरे उपाबंध के रूप में संलग्न किए जाएं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाले क्रियाकलापों की संवीक्षा के मामलों का सार। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाले क्रियाकलापों की संवीक्षा के मामलों का सारांश । (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार।
8. कोई अन्य महत्वपूर्ण मामला ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 9th October, 2019

S.O. 3650(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 3544(E) dated the 20th July 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 20th July 2018;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, Melaselvanoor - Keelaselvanoor Bird Sanctuary, otherwise known as "Melaselvanoor - Keelaselvanoor Kanmai" is located near Sayalkudi in Kadaladi taluk of Ramanathapuram District in Tamil Nadu. It is located between 9°13'47" and 9°12'27" N latitude and 78°32'29" and 78°34'28" E longtitude. The Sanctuary lies in S.F. No. 166 of 78 Melaselvanoor with 321.48.5 hectares area and S.F. No 128 of 79 Keelaselvanoor with 271.59.5 hectares area totally extending over an area of 593.08 hectares or 5.93 square kilometres. The Government *vide* its government order G.O (Ms.) No. 206 Environment and Forests (FR.5) dated 1.12.2010 has made the final notification of Bird Sanctuary under Section 26 A (1) of the Wildlife (Protection) Act, 1972;

AND WHEREAS, varieties of migratory bird species arrives from different countries for feeding and nesting purpose. About 16000 birds belonging to 45 species have been listed. The important bird species found in the Sanctuary includes, white ibis, black ibis, open-billed stork, egrets, mynas, teals, ducks, darters, herons, pelicans**,** etc. The Melaselvanoor & Keelaselvanoor Bird Sanctuary is biggest inhabitant for varieties of floral and faunal diversity and also has high richness of near threatened species such as pelican, painted stork, eurasian spoon bill, white ibis, darter, flamingo and water birds *viz,* common coot, pin tail, garganey, egrets, cormorants, black winged stilt, kingfisher, common myna, brahminy kite, spotted owlet and also documented more than 78 common birds;

AND WHEREAS, the Sanctuary offers ideal habitat for winter migratory birds with considerable diversity in nesting and feeding ground. It is one of the preferred nesting sites for heronry species and colonial birds migrating to South India. The feathered visitors flock the Sanctuary from October to February. The wetland is irregular in depth and retains water for 3 to 5 months, if rain is normal. Envisaging successful management measures will attract more breeding species and wintering species to enhance the diversity which in turn will attract more tourists, birdwatchers and students. The best time to visit the Sanctuary for bird watching is November-January when bird population and species diversity is at the highest;

AND WHEREAS, the Melaselvanoor - Keelaselvanoor Bird Sanctuary is basically an irrigation tank that is used for storing water for agriculture recharged by the northeast monsoons from October till January and the tank remains completely dry from March to August. As the Sanctuary is basically an irrigation tank, there is no natural forest within the Sanctuary. Babul (*Acacia nilotica)* plantations were raised by the Forest Department. The Sanctuary being a irrigation tank has very less faunal species (except Avifauna) which include Indian grey mongoose *(Herpestes edwardsii)*, Indian palm squirrel *(Funambulus palmarum)*, jackal *(Canis aureus)*, Indian flying fox (*Pteropus giganteus,* black-naped hare *(Lepus nigricollis)* and bandicoot rat *(Bandicota bengalensis),* etc;

AND WHEREAS, the Sanctuary has variety of flora and fauna including birds, insects, butterflies, reptiles and amphibians. Examples of flora recorded in the Sanctuary are Panai *(Borassus flabellifer* L.), Erukku *(Calotropis gigantea* L. R.Br.), Avaram, Avaarai *(Senna auriculata* (L.) Roxb.), Puliya maram *(Tamarindus indica* L.), Nai kadugu, Nai vaelai *(Cleome viscosa* L.), etc; some example of birds are little grebe *(Tachybaptusruficollis),* spot-billed pelican *(Pelecanusphilippensis),* little cormorant *(Phalacrocoraxniger),* great cormorant

(Phalacrocoraxcarbo), darter *(Anhinga melanogaster),* etc; examples of reptiles are house gecko *(Hemidactylus frenatus),* spotted Indian gecko *(Hemidactylus brookii),* garden lizard *(Calotes versicolor),* common Indian skink *(Eutrophis carinata),* checkered keelback *(Xenochrophis piscator),* Indian cobra *(Naja naja),* etc;

AND WHEREAS, rare and threatened species has been recorded in the Sanctuary. Examples of rare species are great cormorant *(Phalacrocorax carbo),* purple heron *(Ardea cinerea),* yellow bittern *(Lxobrychus sinensis),* chestnut bittrem *(Lxobrychus cinnamomeus),* black bittern *(Dupetor flavicollis),* comb duck *(Sarkidiornis melanotos),* northern shoveller *(Anas clypeata),* common teal *(Abas crecca),* common redshank *(Tringa tetanus),* common greenshank *(Tringa nebularia)* and pied crested cuckoo *(Clamator jacobinus).* Examples of threatened species are spot-billed pelican (*Pelecanus philippensis)* and painted stork *(Mycteria leucocephala),* etc;

AND WHEREAS, Melaselvanoor, Keelaselvanoor and Orivayal, the three villages surrounding the notified area have population of 2817 men and 3038 women respectively with the total population of 5855 individuals. Most of the people depend upon rain fed agriculture while the rest earn their livelihood as daily wage labourers. The villagers belong to Pallan, Agamudiyar, Yathaver, Asari, Vannan and Muslim communities. The ethnic identity is thus varied; tradition and customs are also varying accordingly. There is no major rift between communities and they mostly live in harmony with existing socio-political scenario;

AND WHEREAS, agriculture and allied activities such as live stock rearing, poultry are the major sources of economy for the people living in the proposed Eco-Sensitive zone. Brick and charcoal making also contribute to their livelihood. Though the primary source of income in villages around the Sanctuary is agriculture, due to lack of rain often the crops fail. As a result cattle rearing, firewood cutting and selling, and charcoal manufacturing become alternative sources of income. Owing to frequent crop failure and absence of other sources of livelihood the income levels recorded in the villages is quite low. In Melaselvanur village the average annual income is Rs. 36000 while in other villages it ranged between Rs. 25000-30000. As a consequence majority of the villagers are below poverty line;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Melaselvanoor - Keelaselvanoor Bird Sanctuary which are specified in paragraph 1 as Eco-Sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-Sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from 0.019 kilometre to 2.00 kilometre around the boundary of Melaselvanoor - Keelaselvanoor Bird Sanctuary, in Ramanathapuram district in the State of Tamil Nadu as the Eco-Sensitive Zone (hereafter in this notification referred to as the Eco-Sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-Sensitive Zone. –** (1) The Eco-Sensitive Zone shall be to an extent of 0.019 kilometre to 2.00 kilometre around the boundary of Melaselvanoor - Keelaselvanoor Bird Sanctuary and the area of the Eco-Sensitive Zone is 11.5108 square kilometres.

   (2) The boundary description of Melaselvanoor - Keelaselvanoor Bird Sanctuary and its Eco-Sensitive Zone is appended in **Annexure-I.**

   (3) The maps of the Melaselvanoor - Keelaselvanoor Bird Sanctuary demarcating Eco-Sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA, Annexure-IIB, Annexure-IIC**, **Annexure-IID** and **Annexure-IIE.**

   (4) List of geo-coordinates of the boundary of Melaselvanoor - Keelaselvanoor Bird Sanctuary and Eco-Sensitive Zone are given in Table **A** and Table **B** of **Annexure-III.**

   (5) The list of villages falling in the Eco-Sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure-IV.**

2. Zonal Master Plan for Eco-Sensitive Zone.- (1) The State Government shall, for the purposes of the Eco-Sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.

(2) The Zonal Master Plan for the Eco-Sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

(i) Environment;

(ii) Forest and Wildlife;

(iii) Agriculture;

(iv) Revenue;

(v) Urban Development;

(vi) Tourism;

(vii) Rural Development;

(viii) Irrigation and Flood Control;

(ix) Municipal;

(x) Panchayati Raj; and

(xi) Public Works Department.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-Sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) Land use.– (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-Sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-Sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

(i) widening and strengthening of existing roads and construction of new roads;

(ii) construction and renovation of infrastructure and civic amenities;

(iii) small scale industries not causing pollution;

(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

(v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-Sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) Natural water bodies.-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner so as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) Tourism or Eco-tourism.- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-Sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-Sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-Sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-Sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended

from time to time) with emphasis on eco-tourism, eco-education and eco-development;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-Sensitive Zone area.

(4) Natural heritage.- All sites of valuable natural heritage in the Eco-Sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) Man-made heritage sites.- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-Sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.

(6) Noise pollution. - Prevention and control of noise pollution in the Eco-Sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

(7) Air pollution.- Prevention and control of air pollution in the Eco-Sensitive Zone shall be compiled in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) Discharge of effluents.- Discharge of treated effluent in Eco-Sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.

(9) Solid wastes.- Disposal and Management of solid wastes shall be as under:-

(a) the solid waste disposal and management in the Eco-Sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-Sensitive Zone;

(b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) Bio-Medical Waste.– Bio Medical Waste Management shall be as under:-

(a) the Bio-Medical Waste disposal in the Eco-Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016.

(b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-Sensitive Zone.

(11) Plastic waste management.- The plastic waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time**.**

(12) Construction and demolition waste management.- The construction and demolition waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of

the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) E-waste.- The e - waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) Vehicular traffic.– The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) Vehicular pollution.- Prevention and control of vehicular pollution shall be incompliance with applicable laws and efforts shall be made for use of cleaner fuels.

(16) Industrial units.– (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-Sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-Sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes.- The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

4. List of activities prohibited or to be regulated within Eco-Sensitive Zone.- All activities in the Eco-Sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act, 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No. (1)	Activity (2)	Description (3)
	A. Prohibited Activities	
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for personal consumption; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.

S. No. (1)	Activity (2)	Description (3)
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-Sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-Sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-Sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
B. Regulated Activities		
8.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-Sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-Sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
9.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-Sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents. Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
10.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-Sensitive Zone shall be permitted by the competent Authority.

S. No. (1)	Activity (2)	Description (3)
11.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
12.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except otherwise provided) as per the applicable laws except for meeting local needs.
13.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
15.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations and guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines.
17.	Undertaking other activities related to tourism like flying over the Eco-Sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
18.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
19.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
20.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
21.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
22.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
23.	Open Well, Bore Well, etc. for agriculture or other usage.	Regulated and the activity should be strictly monitored by the appropriate authority.
24.	Solid waste management.	Regulated as per the applicable laws.
25.	Introduction of exotic species.	Regulated as per the applicable laws.
26.	Eco-tourism.	Regulated as per the applicable laws.
27.	Use of polythene bags.	Regulated as per the applicable laws.
28.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
29.	Use of Fire Crackers.	Regulated as per the applicable laws.
30.	Charcoal Burning.	Regulated as per the applicable laws.
C. Promoted Activities		
31.	Rain water harvesting.	Shall be actively promoted.

S. No. (1)	Activity (2)	Description (3)
32.	Organic farming.	Shall be actively promoted.
33.	Adoption of green technology for all activities.	Shall be actively promoted.
34.	Cottage industries including village artisans, etc.	Shall be actively promoted.
35.	Use of renewable energy and fuels.	Bio-gas, solar light, etc. shall be actively promoted.
36.	Agro-Forestry.	Shall be actively promoted.
37.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
38.	Use of eco-friendly transport.	Shall be actively promoted.
39.	Skill Development.	Shall be actively promoted.
40.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
41.	Environmental awareness.	Shall be actively promoted.

5. Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification.- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S N	Constituent of the Monitoring Committee	Designation
(i)	The District Collector, Ramanathapuram	Chairman, ex officio;
(ii)	A representative of Non-governmental Organisation working in the field of wildlife conservation to be nominated by State Government	Member;
(iii)	An expert in Biodiversity nominated by the State Government	Member;
(iv)	An expert in Ecology and Environment to be nominated by the State Government	Member;
(v)	A representative from State Public Works Department	Member;
(vi)	A representative from State Pollution Control Board	Member;
(vii)	Wildlife Warden, Gulf of Mannar Marine National Park, Ramanathapuram	Member-Secretary.

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the

Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at **Annexure V**.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/16/2018-ESZ]

(Dr. SATISH C. GARKOTI), Scientist 'G'

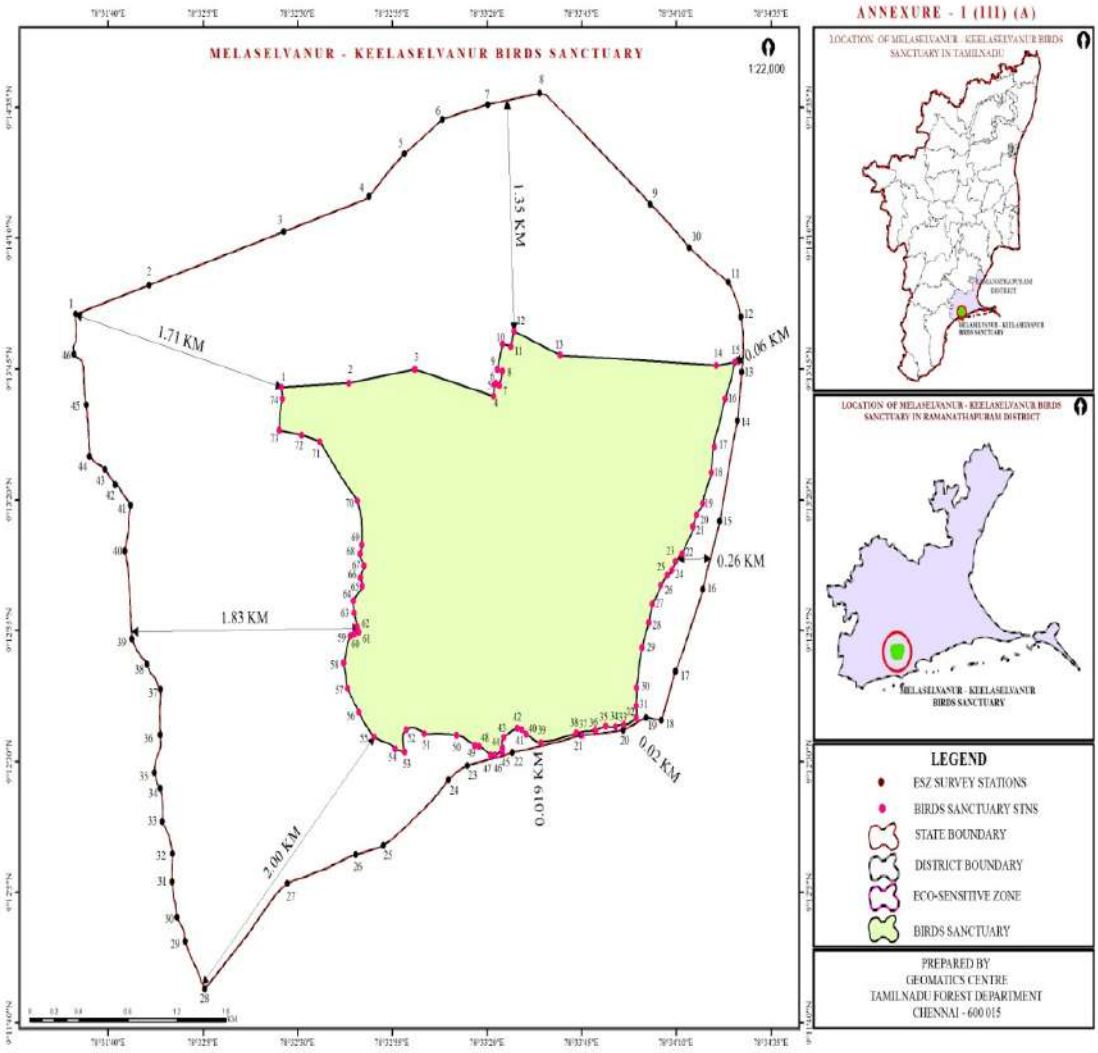
ANNEXURE- I

BOUNDARY DESCRIPTION OF MELASELVANOOR - KEELASELVANOOR BIRD SANCTUARY AND ITS ECO-SENSITIVE ZONE IN THE STATE TAMIL NADU

North	The boundary starts at a distance of 1.05 Km. north of Mela-Selvanoor Kanmoi at a point on the road of Keelaselvanoor - Orivayal village road. Thence the boundary proceeds north eastwards along the Orivayal – Keelaselvanoor road until it touches a point where the road from Keelaselvanoor to Orivayal bifurcates for Savariarpattinam village. Thence the boundary travels along south eastern direction along Orivayal – Keelaselvanoor road.
North East	Along the Orivayal – Keelaselvanoor road the boundary touches the bifurcation point on the Orivayal – Keelaselvanoor road at approach road to Sittadayan Village
East	Thence the boundary travels southward direction along the Orivayal – Keelaselvanoor road.
South East	Thence the boundary touches at the interception point of Keelaselvanoor – Orivayal approach road on the Keelakarai – Sayalgudi highway. Then the boundary travels westwards along the Keelakarai – Sayalgudi highway.
South	The boundary travels south of the Keelaselvanoor Kanmoi and Melaselvanoor Kanmoi along the Keelakarai – Sayalgudi highway (ECR road).
South West	Thence the boundary touches the point of interception of. Sattangudi village approach road on the Keelakarai – Sayalgudi highway (ECR road). Thence the boundary travels northwards along the Sattangudi village approach road
West	Thence the boundary travels northwards along the Sattangudi - Vedandai village approach road (mud road – foot path) and on the common bund of Alangulam Kanmoi and Meenangudi Kanmoi.
North West	Thence the boundary travels along the western bund of Alangulam Kanmoi till it touches a point on the northern tip of common bund of Alangulam and Meenangudi Kanmoi. Further the boundary proceeds in north eastern direction to touch the start point

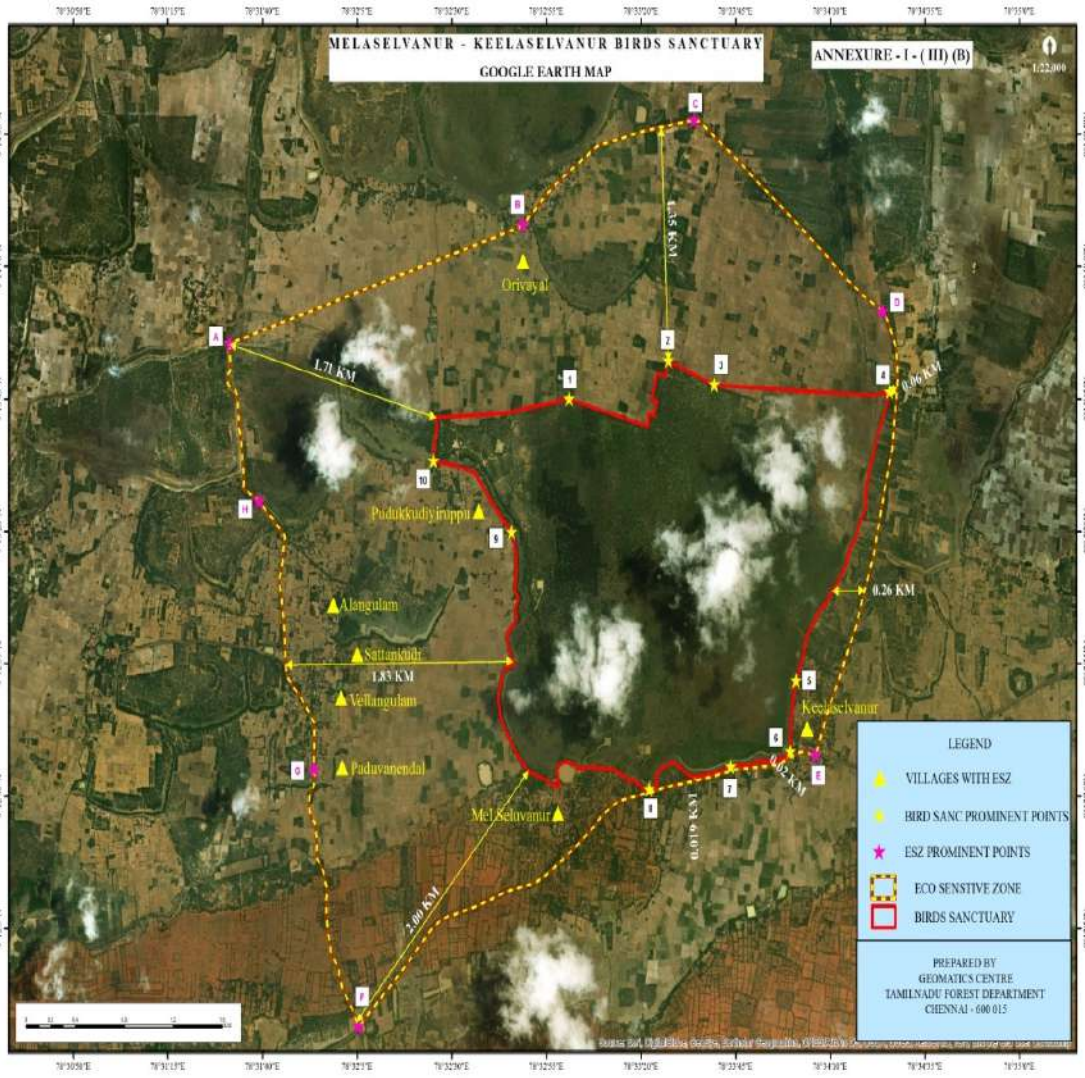
ANNEXURE- IIA

LOCATION MAP MELASELVANOOR - KEELASELVANOOR BIRD SANCTUARY AND ITS ECO-SENSITIVE ZONE ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



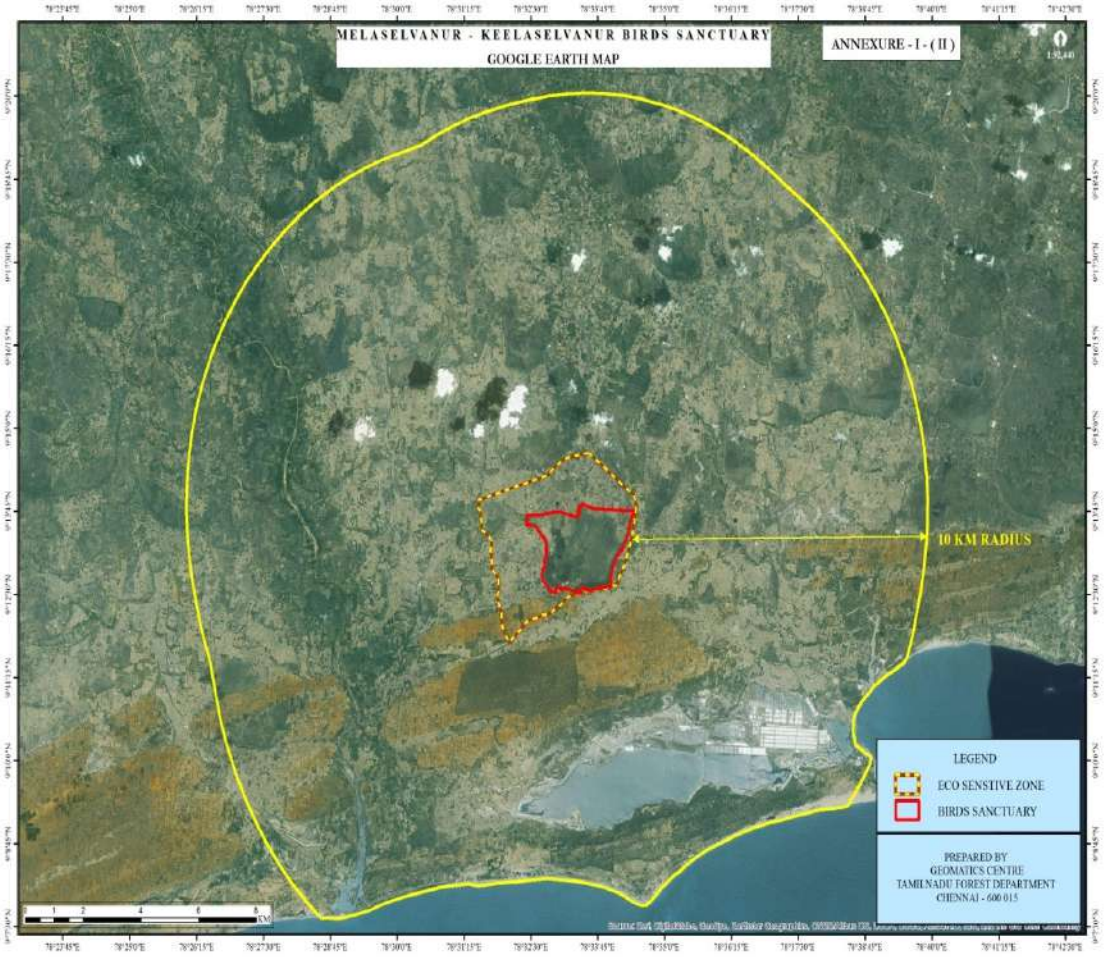
ANNEXURE- IIB

GOOGLE MAP OF ECO-SENSITIVE ZONE OF MELASELVANOOR - KEELASELVANOOR BIRD SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



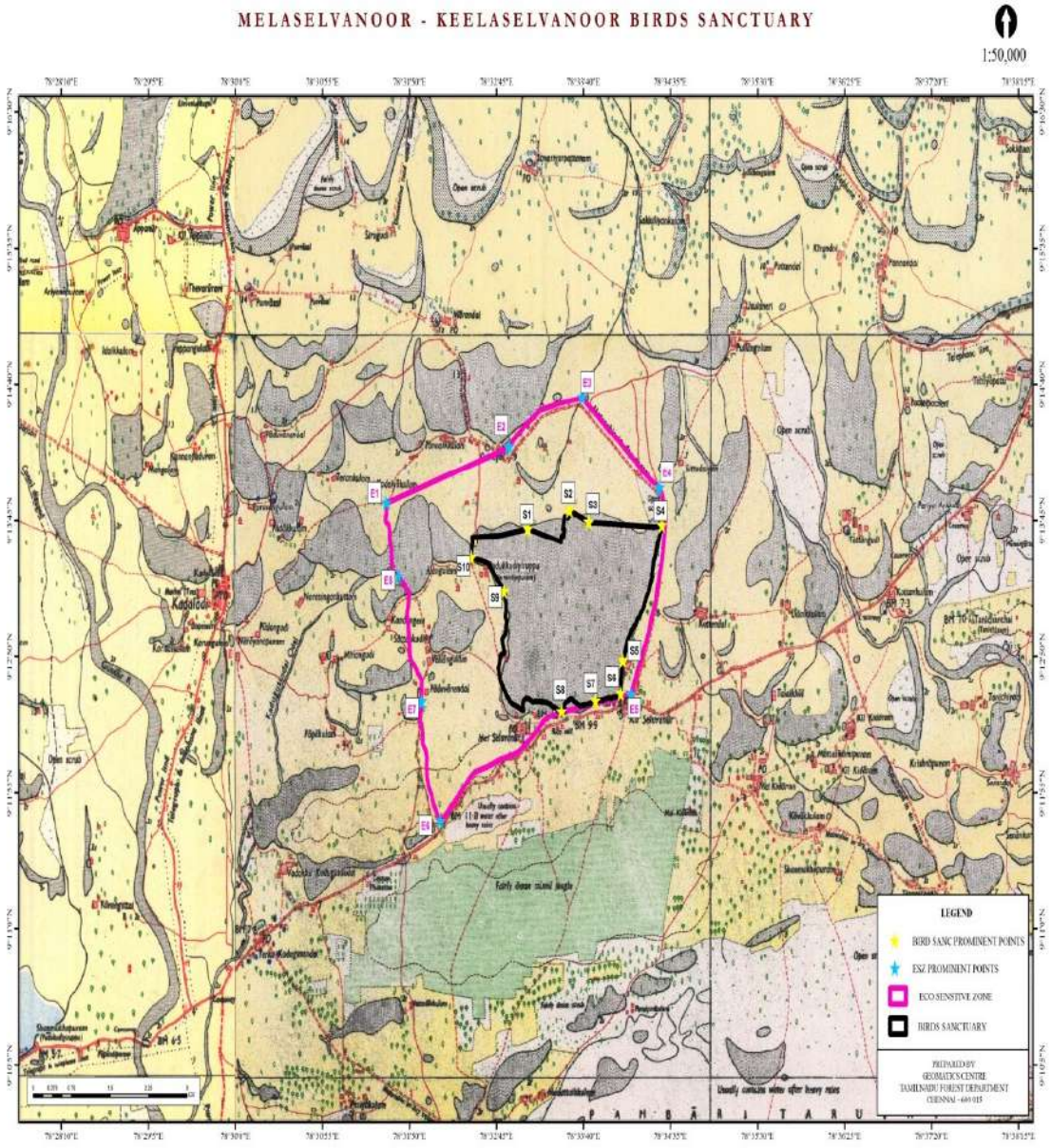
ANNEXURE- IIC

GOOGLE MAP OF ECO-SENSITIVE ZONE OF MELASELVANOOR - KEELASELVANOOR BIRD SANCTUARY SHOWING 10 KM BUFFER



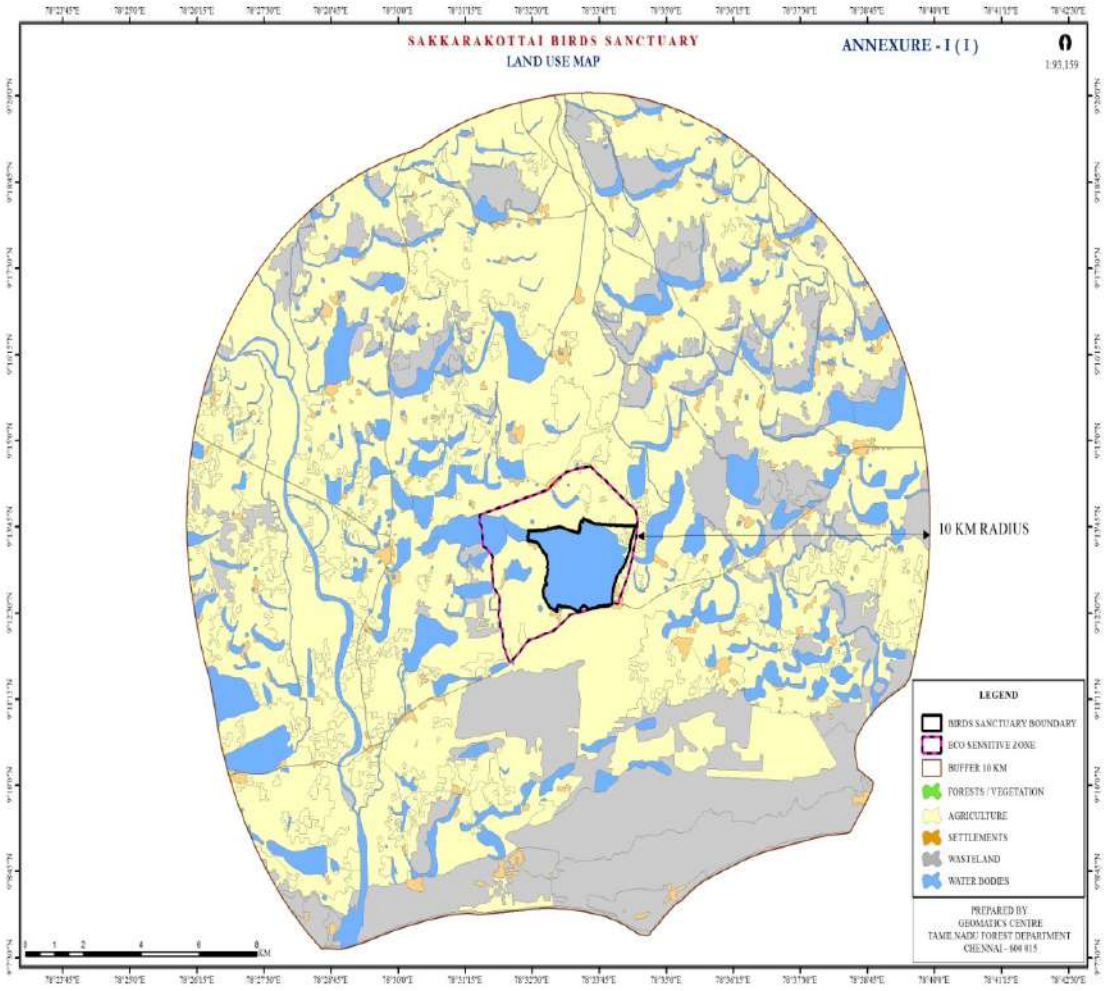
ANNEXURE- IID

MAP OF ECO-SENSITIVE ZONE OF MELASELVANOOR - KEELASELVANOOR BIRD SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET



ANNEXURE- IIE

MAP SHOWING LANDUSE PATTERN OF ECO-SENSITIVE ZONE OF MELASELVANOOR - KEELASELVANOOR BIRD SANCTUARY SHOWING AT 10 KM BUFFER ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF MELASELVANOOR - KEELASELVANOOR BIRD SANCTUARY

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1	1	NW	78°32'25.7712"	9°13'41.5308"
2	2	NW	78°32'43.5588"	9°13'42.3912"
3	3 (S1)	NW Northern boundary of Melaselvanoor Kanmoi	78°33'1.0476"	9°13'44.9796"
4	4	N	78°33'21.8808"	9°13'39.828"
5	5	N	78°33'22.0752"	9°13'42.0672"
6	6	N	78°33'22.4496"	9°13'42.3192"

7	7	N	78°33'23.3748"	9°13'41.898"
8	8	N	78°33'24.1884"	9°13'44.6592"
9	9	N	78°33'22.8924"	9°13'44.9868"
10	10	N	78°33'24.2064"	9°13'49.8144"
11	11	N	78°33'26.388"	9°13'49.3716"
12	12 (S2)	N Northern boundary of Melaselvanoor Kanmoi	78°33'27.2628"	9°13'52.2048"
13	13 (S3)	N Northern boundary of Keelaselvanoor Kanmoi	78°33'39.4092"	9°13'47.676"
14	14	NE	78°34'20.6976"	9°13'45.7356"
15	15 (S4)	NE North Eastern tip of Keelaselvanoor Tank along Keelaselvanoor - Orivayal Road	78°34'25.6872"	9°13'46.344"
16	16	NE	78°34'23.0232"	9°13'39.4104"
17	17	NE	78°34'20.2656"	9°13'30.1764"
18	18	NE	78°34'19.4268"	9°13'25.302"
19	19	E	78°34'17.0904"	9°13'19.4196"
20	20	E	78°34'15.4632"	9°13'17.1084"
21	21	E	78°34'14.5236"	9°13'14.9088"
22	22	E	78°34'11.6256"	9°13'9.714"
23	23	E	78°34'9.9588"	9°13'8.2776"
24	24	E	78°34'9.0192"	9°13'6.618"
25	25	E	78°34'7.7484"	9°13'5.6388"
26	26	E	78°34'6.0492"	9°13'3.7704"
27	27	E	78°34'3.756"	9°13'0.1128"
28	28	E	78°34'2.8812"	9°12'56.5776"
29	29 (S5)	E Eastern bund on periphery of Keelaselvanoor village	78°34'1.0308"	9°12'51.7644"
30	30	SE	78°33'59.6232"	9°12'44.0928"
31	31	SE	78°33'59.5224"	9°12'40.6404"
32	32 (S6)	SE South Eastern tip of Keelaselvanoor Tank near Keelakarai - Sayalkudi Road	78°33'59.5152"	9°12'38.4012"
33	33	SE	78°33'56.2644"	9°12'37.0152"
34	34	SE	78°33'54.0324"	9°12'36.6552"
35	35	SE	78°33'51.5052"	9°12'36.7308"
36	36	S	78°33'48.7224"	9°12'35.9208"
37	37 (S7)	S Southern Boundary along Keelakarai - Sayalkudi Road	78°33'43.7004"	9°12'35.514"
38	38	S	78°33'34.3368"	9°12'33.5988"

39	39	S	78°33'30.4272"	9°12'35.244"
40	40	S	78°33'29.322"	9°12'36.144"
41	41	S	78°33'28.1448"	9°12'36.36"
42	42	S	78°33'24.5808"	9°12'34.722"
43	43	S	78°33'24.1848"	9°12'32.5764"
44	44	S	78°33'24.1236"	9°12'31.752"
45	45 (S8)	S Southern Boundary along Keelakarai - Sayalkudi Road	78°33'22.1904"	9°12'31.2264"
46	46	S	78°33'21.1752"	9°12'31.2696"
47	47	S	78°33'18.0108"	9°12'32.994"
48	48	S	78°33'16.8624"	9°12'33.1812"
49	49	SW	78°33'12.096"	9°12'35.0748"
50	50	SW	78°33'3.4596"	9°12'35.3448"
51	51	SW	78°32'58.8336"	9°12'36.126"
52	52	SW	78°32'58.3008"	9°12'31.8888"
53	53	SW	78°32'55.7988"	9°12'32.4468"
54	54	SW	78°32'50.3304"	9°12'34.7328"
55	55	SW	78°32'46.2588"	9°12'39.4488"
56	56	W	78°32'43.2564"	9°12'43.992"
57	57	W	78°32'42.2592"	9°12'48.8772"
58	58	W	78°32'44.0448"	9°12'54.0288"
59	59	W	78°32'45.0312"	9°12'54.5076"
60	60	W	78°32'46.248"	9°12'54.7236"
61	61	W	78°32'45.7944"	9°12'55.872"
62	62	W	78°32'44.9376"	9°12'58.3452"
63	63	W	78°32'44.7648"	9°13'0.7356"
64	64	W	78°32'47.0976"	9°13'3.5364"
65	65	W	78°32'46.6836"	9°13'5.1456"
66	66	W	78°32'47.5548"	9°13'7.4784"
67	67	W	78°32'46.5396"	9°13'9.6996"
68	68	W	78°32'47.022"	9°13'11.388"
69	69 (S9)	W Western boundary of Melaselvanoor Tank along the bund	78°32'45.816"	9°13'19.83"
70	70	NW	78°32'35.9016"	9°13'31.1412"
71	71	NW	78°32'31.1064"	9°13'32.3904"
72	72 (S10)	NW Westernmost tip along the periphery of Pudukudirruppu village	78°32'25.2276"	9°13'33.3228"
73	73	NW	78°32'26.0304"	9°13'39.3672"

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Longitude	Latitude
1	1 (E1)	NW Northern tip of the common bund of Meenangudi and Alangulam Kanmoi	78°31'31.4328"	9°13'55.5384"
2	2	NW	78°31'50.8728"	9°14'1.1184"
3	3	N	78°32'26.3904"	9°14'11.3136"
4	4 (E2)	N Near Orivayal Village on Keelaselvanoo - Orivayal appraoch road	78°32'48.9156"	9°14'18.1032"
5	5	N	78°32'58.2144"	9°14'26.178"
6	6	N	78°33'8.298"	9°14'32.7516"
7	7	N	78°33'20.34"	9°14'35.5848"
8	8 (E3)	N Bifurcation point to Savariarpattinam Village on Keelaselvanoo - Orivayal Village approach road	78°33'34.02"	9°14'37.7592"
9	9	NE	78°34'3.2556"	9°14'16.6056"
10	10	NE	78°34'13.5228"	9°14'8.2248"
11	11 (E4)	NE Along Keelaselvanoor - Orivayal Road	78°34'23.8908"	9°14'1.6116"
12	12	NE	78°34'27.2424"	9°13'54.9912"
13	13	E	78°34'27.3756"	9°13'44.4828"
14	14	E	78°34'26.2668"	9°13'35.184"
15	15	E	78°34'21.5544"	9°13'15.924"
16	16	E	78°34'17.1012"	9°13'2.9532"
17	17	SE	78°34'9.9012"	9°12'47.268"
18	18 (E5)	SE Intersection point of Keelaselvanoor - Orivayal approach road on Keelakarai - Sayalkudi Road	78°34'6.1788"	9°12'37.9116"
19	19	SE	78°34'2.1648"	9°12'38.412"
20	20	SE	78°33'56.1024"	9°12'36.054"
21	21	S	78°33'44.91"	9°12'35.0496"
22	22	S	78°33'26.7732"	9°12'31.7412"
23	23	S	78°33'14.9184"	9°12'29.286"
24	24	S	78°33'9.8856"	9°12'26.5392"
25	25	S	78°32'52.746"	9°12'14.0004"

26	26	S	78°32'45.4128"	9°12'12.24"
27	27	SW	78°32'27.2724"	9°12'6.6852"
28	28 (E6)	SW Junction of Sathangudi village approach road on East Coast Road	78°32'5.4744"	9°11'46.5612"
29	29	SW	78°32'0.3264"	9°11'55.6764"
30	30	W	78°31'58.1772"	9°12'0.2772"
31	31	W	78°31'56.8812"	9°12'7.1064"
32	32	W	78°31'57.018"	9°12'12.4128"
33	33	W	78°31'54.2496"	9°12'18.5364"
34	34	W	78°31'53.778"	9°12'24.9264"
35	35	W	78°31'52.2228"	9°12'27.8676"
36	36 (E7)	W Along the Sattangudi village approach road	78°31'53.7024"	9°12'35.1504"
37	37	W	78°31'53.7996"	9°12'43.8444"
38	38	W	78°31'50.1744"	9°12'48.6108"
39	39	W	78°31'46.2216"	9°12'53.4744"
40	40	W	78°31'44.4216"	9°13'10.236"
41	41	W	78°31'45.9084"	9°13'19.002"
42	42	NW	78°31'41.9016"	9°13'22.944"
43	43 (E8)	NW Point on western bund of Alangulam Kanmoi	78°31'39.1296"	9°13'25.8204"
44	44	NW	78°31'35.0508"	9°13'28.3836"
45	45	NW	78°31'34.1508"	9°13'38.2404"
46	46	NW	78°31'30.9396"	9°13'47.8848"

ANNEXURE-IV

LIST OF VILLAGES COMING UNDER ECO-SENSITIVE ZONE OF MELASELVANOOR - KEELASELVANOOR BIRD SANCTUARY ALONG WITH GEO-COORDINATES

S. No.	Village Name	Tehsil/ Taluk	District	Latitude (DMS format)	Longitude (DMS format)
1	Melaselvanoor	Kadaladi	Ramanathapuram	9°12'29.19"	78°32'58.47"
2	Puthukudiyiruppu	Kadaladi	Ramanathapuram	9°13'29.53"	78°32'32.32"
3	Alangulam	Kadaladi	Ramanathapuram	9°13'3.55"	78°31'58.78"
4	Keelaselvanoor	Kadaladi	Ramanathapuram	9°12'39.00"	78°34'2.82"
5	Orivayal	Kadaladi	Ramanathapuram	9°14'20.51"	78°32'48.62"
6	Sathangudi	Kadaladi	Ramanathapuram	9°13'3.55"	78°31'58.78"

ANNEXURE –V

Performa of Action Taken Report:

1. Number and date of meetings.
2. Minutes of the meetings:- (mention noteworthy points; attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-Sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR Digitally signed by ALOK KUMAR Date: 2019.10.16 16:17:11 +05'30'

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1724] नई दिल्ली, शुक्रवार, जून 7, 2019/ज्येष्ठ 17, 1941
No. 1724] NEW DELHI, FRIDAY, JUNE 7, 2019/JYAISTHA 17, 1941

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 7 जून, 2019

का.आ. 1929(अ).—प्रारुप अधिसूचना भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 2143 (अ), तारीख 24 मई, 2018 द्वारा भारत के राजपत्र, असाधारण में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनको उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना की राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थी, साठ दिन की अवधि के भीतर, आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना की राजपत्र की प्रतियां जनता को 25 मई, 2018 को उपलब्ध करा दी गई थीं;

और, उक्त प्रारुप अधिसूचना के प्रत्युत्तर में व्यक्तियों और पणधारियों से प्राप्त आक्षेपों और सुझावों पर मंत्रालय में विचार किया गया था;

चित्रांगुडी पक्षी अभयारण्य जिसे अन्यथा ''चित्रांगुडी कन्माई'' के नाम से जाना जाता है, दक्षिणी तमिलनाडु के मुदुकुलाथूर तालुक और रामनाथपुरम जिले में स्थित है। यह तमिलनाडु के रामनाथपुरम जिले के चित्रांगुडी ग्राम का भाग है। चित्रांगुडी पक्षी अभयारण्य तमिलनाडु के रामनाथपुरम जिले में अक्षांश 09°19'उ और देशांतर 078°**28'**पू के बीच स्थित है। अभयारण्य को अनुमानित क्षेत्र 0.4763 वर्ग किलोमीटर के साथ वर्ष 1989 में घोषित किया गया था। यह चित्रांगुडी ग्राम के एस.एफ.सं.159 में स्थित है;

और, इसे वन्यजीव संरक्षण अधिनियम, 1972 की धारा 18 (1) के अर्थ और दायरे के अंतर्गत जल- निकायों में रहने वाले जलीय पक्षी जीवों के संरक्षण के उद्देश्य से पर्यावरण और वन विभाग (एफ आर वी) के तारीख 21

सितम्बर, 1989 के शासनादेश सं.684 के द्वारा अभयारण्य के रूप में अधिसूचित किया गया है। यहां देश के विभिन्न भागों से आहार के लिए अनेक किस्म के प्रवासी पक्षी आते हैं। व्यस्त मौसम के दौरान यहां 43 प्रजातियों के लगभग 11000 पक्षी सूचीबद्ध किये गये हैं और यहां के महत्त्वपूर्ण पक्षियों में वाइट इबिस, ब्लैक इबिस, ओपन- बिल्लेड स्ट्रोक, सफेद बगुला, मैना, टील, बतख, डारटेरस, हेरोन, पेलिथनस आदि सम्मिलित हैं;

और, यह अभयारण्य भिन्न-भिन्न प्रकार की वनस्पति और जीवजंतुओं का सबसे बड़ा वास है और यहां संकटापन्न प्रजातियाँ प्रचुर संख्या में हैं जिनमें पेलिकन, पैंटेड स्ट्रोक, यूरासियन स्पुन बिल, वाइट इबिस, डारटेर, फलेमिंगो और कॉमन कूट, पिन टेल, ग्रागने, इगरेटस, कोरमोरेंट्स, ब्लैक विंग्ड स्टिल्ट, किंग फिशर, कॉमन मैना, बराहमिंनी काइट, स्पोट्टेड ओवलेट जैसे जल पक्षी और 30 से अधिक अभिलिखित सामान्य पक्षी सम्मिलित हैं;

और, यह अभयारण्य शीतकालीन प्रवासी पक्षियों के लिए आदर्श पर्यावास हैं जहां प्रजनन और आहार की दृष्टि से घोंसले बनाने और आहार के लिए व्यापक दायरा है। दक्षिण भारत की ओर प्रवास करने वाले औपनिवेशिक पक्षियों के पसंदीदा आश्रय-स्थलों में से एक है। अक्टूबर से फरवरी तक इस अभयारण्य में महत्वपूर्ण पक्षी आते हैं। इस आर्द्रभूमि की गहराई अनियमित है और सामान्य वर्षा होने की स्थित में इसमें 3 से 5 महीने तक जल भरा रहता है;

और, यह अभयारण्य मूल रूप से सिंचाई टैंक है जिसका उपयोग अक्टूबर से जनवरी तक उत्तरपूर्व मानसून द्वारा संभरित जल का कृषि के लिए भंडारण किया जाता है। मार्च से अगस्त तक यह यह टैंक पूरी तरह सूखा रहता है। चूंकि यह अभयारण्य मूल रूप से सिंचाई टैंक है, यहां अभयारण्य के अंतर्गत कोई प्राकृतिक वन नहीं है। 1980 के दशक के दौरान वन विभाग के सामाजिक वानिकी विंग द्वारा बबूल *(अकैशिया निलोटिका)* के पेड़ लगाए गए थे;

और, इस अभयारण्य की मुख्य वनस्पति नीरमुल्ली (*हायगरोफिला स्चुल्ली* (हैमिल्ट) एम.आर. अल्मेइदा), नायउरीवि *(अचयरांथेस असपेरा एल.*), पनाइ *(बोरास्सुस फलाबेल्लीफेर एल.*), इरूक्कु *(कलोटरोपिस गिगंथिया* (एल.) आर.बीआर.), वेट्टुक्काया-थाज़हाई *(ट्रीडैक्स परोकुम्बेंस एल.*), मौकथिपौ *(पारथेनिउम हायस्टेरोफोरूस एल.*), अवराम, अवाराइ *(सेन्ना अउरीकुलाटा* (एल.) रोक्सब) पुलिया मारम *(तमारिनदुस इंडिका एल.*), नाई कदुगु, नाई वाइलेइ *(क्लेओमे विस्कोसा एल.*), नेइवेलिकाटमनाक्कु *(लपोमोयिया कारनिया जाक्य.*), विसानुकारंदी *(इवाल्वालुस अल्सिनोइदेस* (एल.) एल.), वेल्लारिक्काइ, कैराक्काइ *(कुकुमिस स्टीवुस एल.*) आदि हैं। इस अभयारण्य के एक सिंचाई टैंक होने के कारण यहां जीवजंतु प्रजातियां (पक्षी जीवों को छोड़कर) बहुत कम हैँ जिनमें भारतीय ग्रे नेवला *(हेरपेस्टेस इदवारदसि),* भारतीय पाल्म गिलहरी *(फुनाम्बुलुस पल्मारूम),* सियार (*कैनिस ऑरियस*), ब्लैक-नेपड खरगोश *(लेपुस निगरीकोल्लिस) और बैंडीकूट रैट (बैंडीकोटा बेंगालेंसिस)* सम्मिलित हैं;

और, इस अभयारण्य में सिर्फ एक मानव बस्ती है जो इसकी दक्षिणी सीमा अर्थात् चित्रांगुडी पर स्थित है, जिसे चित्रांगुडी गांव कहते हैं। इस ग्राम में मुख्यत: अगडे समुदाय के लोग रहते हैँ। अधिकांश ग्रामवासी मारवार जाति से संबंधित हैं। याधवर और पिल्लई जातियों में प्रत्येक 40 सदस्यों के साथ संख्या में बराबर है। सभी ग्रामवासी हिंदू धर्म को मानते हैं। चार ग्राम चित्रांगुडी, इराईचीकुलम, एस पी कोट्टई और पोंदमपुली चित्रांगुडी पक्षी अभयारण्य के निकट स्थित है, जो चित्रांगुडी पंचायत की अधिकारिता में आतें है;

और, ग्राम की कुल जनसंख्या में 2350 पुरूष और 2850 स्त्रियां हैं। अधिकतम जनसंख्या चित्रांगुडी ग्राम में है और उसके बाद इराईचीकुलम, एसपी कोट्टाई और पोंदमपुली ग्रामों में है। सभी ग्रामों में परिवारों की कुल संख्या

910 है और लगभग 818 परिवारों के पास निजी भूमि है। हालांकि, कुल परिवारों में से आधे से अधिक (690) गरीबी रेखा से नीचे हैं। कृषि और सम्बर क्रियाकलाप जैसे कि पशु पालन और कुक्कुट –पालन प्रस्तावित पारिस्थितिकी संवेदी जोन में रहने वाले लोगों के लिए अर्थव्यवस्था का प्रमुख स्त्रोत हैँ। ईंट और कोयला बनाना भी यहां के लोगों की आजीविक़ा का साधन है;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् पर्यावरण अधिनियम कहा गया है) की धारा 3 की उपधारा (1) तथा उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तमिलनाडु राज्य में चित्रांगुडी पक्षी अभयारण्य की सभी सीमाओं के चारों ओर 0.08 किलोमीटर से 1.88 किलोमीटर तक विस्तारित क्षेत्र को चित्रांगुडी पक्षी अभयारण्य पारिस्थितिकी संवेदी जोन (जिसे इस अधिसूचना में इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :--

1. **पारिस्थितिकी संवेदी जोन का विस्तार और सीमा**.-(1) पारिस्थितिकी संवेदी जोन का विस्तार चित्रांगुडी पक्षी अभयारण्य के चारों ओर 0.08 किलोमीटर से 1.88 किलोमीटर तक है। पारिस्थितिकी संवेदी जोन का क्षेत्रफल 4.7972 वर्ग किलोमीटर है।

(2) पारिस्थितिकी संवेदी जोन की सीमा का वर्णन **उपाबंध-I** के रूप में संलग्न है।

(3) पारिस्थितिकी संवेदी जोन की सीमा का सीमांकन दर्शाने वाले संरक्षित क्षेत्र का मानचित्र **उपाबंध-II क-च** पर है।

(4) पारिस्थितिकी संवेदी जोन और संरक्षित क्षेत्र की सीमा के भू-निर्देशांकों की सूची क्रमश: **उपाबंध-III (क)** और **(ख)** में है।

(5) प्रमुख-स्थलों पर भू-निर्देशांकों के साथ पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची **उपाबंध-IV** के रूप में संलग्न है।

2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना.–(1) राज्य सरकार, पारिस्थितिकी संवेदी जोन के प्रयोजन के लिए, राजपत्र में अंतिम अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और इस अधिसूचना में दिए गए अनुबंधों का पालन करते हुए, राज्य सरकार के सक्षम प्राधिकारी के अनुमोदनार्थ, एक आंचलिक महायोजना बनाएगी।

(2) राज्य सरकार द्वारा पारिस्थितिकी संवेदी जोन के लिए आचंलिक महायोजना इस अधिसूचना में विनिर्दिष्ट ऐसी रीति से तथा सुसंगत केंद्रीय और राज्य विधियों के अनुरूप तथा केंद्रीय सरकार द्वारा जारी दिशा निर्देशों, यदि कोई हों, के अनुसार बनायी जाएगी ।

(3) आंचलिक महायोजना में पारिस्थितिकी और पर्यावरण संबंधी सरोकारों को सम्मिलित करने के लिए इसे राज्य सरकार के निम्नलिखित विभागों के परामर्श से बनाया जाएगा, अर्थात्:-

(i) पर्यावरण,

(ii) वन और वन्यजीव,

(iii) कृषि,

(iv) राजस्व,

(v) शहरी विकास,

(vi) पर्यटन,

(vii) ग्रामीण विकास,

(viii) सिंचाई और बाढ़ नियंत्रण,

(ix) नगरपालिका,

(x) पंचायती राज,

(xi) लोक निर्माण विभाग,

(xii) राजमार्ग, और

(xiii) तमिलनाडु राज्य प्रदूषण नियंत्रण बोर्ड।

(4) जब तक इस अधिसूचना में विनिर्दिष्ट न हो, आंचलिक महायोजना में वर्तमान में अनुमोदित भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई प्रतिबंध नहीं लगाया जाएगा तथा आचंलिक महायोजना में सभी अवसंरचनाओं और क्रियाकलापों में सुधार करके उन्हे अधिक दक्ष और पारिस्थितिकी-अनुकूल बनाने की व्यवस्था की जाएगी।

(5) आंचलिक महायोजना में वनरहित और अवक्रमित क्षेत्रों के सुधार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भू-जल के प्रबंधन, मृदा और नमी के संरक्षण, स्थानीय जनता की आवश्यकताओं तथा पारिस्थितिकी एवं पर्यावरण के ऐसे अन्य पहलुओं की व्यवस्था की जाएगी जिन पर ध्यान दिया जाना आवश्यक है।

(6) आंचलिक महायोजना में सभी विद्यमान पूजा स्थलों, ग्रामों एवं शहरी बस्तियों, वनों की श्रेणियों एवं किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, उद्यानों एवं उद्यानों की तरह के हरित क्षेत्रों, बागवानी क्षेत्रों, बगीचों, झीलों और अन्य जल निकायों की सीमा का निर्धारण किया जाएगा तथा सहायक मानचित्र भी दिया जाएगा और इस महायोजना में विद्यमान और प्रस्तावित भू- उपयोग की विशेषताओं का ब्यौरा देने वाले मानचित्र भी दिए जाएंगे।

(7) आंचलिक महायोजना में पारिस्थितिकी संवेदी जोन में होने वाले विकास का विनियमन किया जाएगा और सारणी में यथासूचीबद्ध प्रतिषिद्ध एवं विनियमित क्रियाकलापों का पालन किया जाएगा और इसमें स्थानीय जनता की आजीविका की सुरक्षा के लिए पारिस्थितिकी-अनुकूल विकास का भी सुनिश्चय एवं संवर्धन किया जाएगा।

(8) आंचलिक महायोजना, क्षेत्रीय विकास योजना की सह-कालिक होगी ।

(9) इस प्रकार अनुमोदित आंचलिक महायोजना, निगरानी समिति के लिए एक संदर्भ दस्तावेज होगी ताकि वह इस अधिसूचना के उपबंधों के अनुसार निगरानी के अपने कर्तव्यों का निर्वहन कर सके ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय.-** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी बनाने के लिए निम्नलिखित उपाय करेगी, अर्थात्:--

(1) **भू-उपयोग**.– (क) पारिस्थितिकी संवेदी जोन में वनों, बागवानी क्षेत्रों, कृषि क्षेत्रों, मनोरंजन के लिए चिन्हित उद्यानों और खुले स्थानों का वृहद वाणिज्यिक या आवासीय परिसरों या औद्योगिक क्रियाकलापों के लिए प्रयोग या संपरिवर्तन अनुज्ञात नहीं किया जाएगा:

परंतु पारिस्थितिकी संवेदी जोन के भीतर भाग (क) में विनिर्दिष्ट प्रयोजन से भिन्न प्रयोजन के लिए कृषि और अन्य भूमि का संपरिवर्तन, निगरानी समिति की सिफारिश पर और सक्षम प्राधिकारी के पूर्व अनुमोदन से, क्षेत्रीय नगर योजना अधिनियम तथा यथा लागू केन्द्रीय या राज्य सरकार के अन्य नियमों एवं विनियमों के अधीन तथा इस अधिसूचना के उपबंधों के अनुसार स्थानीय निवासियों की निम्नलिखित आवासीय जरूरतों को पूरा करने के लिए अनुज्ञात किया जाएगा:-

(i) विद्यमान सड़कों को चौड़ा करना, उन्हें सुदृढ करना और नई सड़कों का संनिर्माण करना;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योग एवं ग्राम उद्योग; पारिस्थितिकी पर्यटन में सहायक सुविधा भण्डार, स्थानीय सुविधाएं तथा ग्रह वास; और

(v) बढ़ावा दिए गए पैरा-4 में उल्लिखित क्रियाकलाप।

परंतु यह भी कि क्षेत्रीय शहरी नियोजन अधिनियम के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन के बिना तथा राज्य सरकार के अन्य नियमों एवं विनियमों एवं संविधान के अनुच्छेद 244 के उपबंधों तथा तत्समय प्रवृत्त विधि, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी आता है, का अनुपालन किए बिना वाणिज्यिक या औद्योगिक विकास क्रियाकलापों के लिए जनजातीय भूमि का प्रयोग अनुज्ञात नहीं होगा:

परंतु यह भी कि पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाली भूमि के अभिलेखों में हुई किसी त्रुटि को, निगरानी समिति के विचार प्राप्त करने के पश्चात्, राज्य सरकार द्वारा प्रत्येक मामले में एक बार सुधारा जाएगा और उक्त त्रुटि को सुधारने की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी:

परंतु यह भी कि उपर्युक्त त्रुटि को सुधारने में, इस उप-पैरा में यथा उपबंधित के सिवाय, किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा ।

(ख) अनुप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण तथा पर्यावासों और जैव- विविधता की बहाली के प्रयास किए जाएंगे ।

(2) **प्राकृतिक जल स्रोत**.- आंचलिक महायोजना में सभी प्राकृतिक जल स्रोतों के आवाह क्षेत्रों की पहचान करके उनके संरक्षण और बहाली की योजना सम्मिलित की जाएगी और राज्य सरकार द्वारा मार्गदर्शक सिद्धांत इस रीति से बनाए जाऐंगे कि उसमें इन क्षेत्रों या इनके आसपास के क्षेत्रों के लिए हानिकारक विकास क्रियाकलापों को प्रतिषिद्ध किया गया हो।

(3) **पर्यटन या पारिस्थितिकी पर्यटन.–** (क) पारिस्थितिकी संवेदी जोन में सभी नए पारिस्थितिकी पर्यटन क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पारिस्थितिकी संवेदी जोन सम्बंधी पर्यटन महायोजना के अनुसार अनुज्ञात होगा;

(ख) पारिस्थितिकी पर्यटन महायोजना राज्य सरकार के पर्यावरण और वन विभागों के परामर्श से पर्यटन विभाग द्वारा बनायी जाएगी;

(ग) पर्यटन महायोजना आंचलिक महायोजना का घटक होगी ।

(घ) पारिस्थितिकी पर्यटन संबंधी क्रियाकलाप निम्नानुसार विनियमित किए जाएंगे, अर्थात् :-

(i) वन्यजीव अभयारण्य की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन की सीमा तक, इनमें जो भी अधिक निकट हो, किसी होटल या रिसोर्ट का नया सन्निर्माण अनुज्ञात नहीं किया जाएगा।

परंतु, पारिस्थितिकी पर्यटन सुविधाओं के लिए वन्यजीव अभयारण्य की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिकी संवेदी जोन की सीमा तक पूर्व परिभाषित और अभिहित क्षेत्रों में पर्यटन महायोजना के अनुसार, नए होटलों और रिसोर्ट की स्थापना अनुज्ञात होगी।

(ii) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार पारिस्थितिकी पर्यटन पर जोर देते हुए केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिक पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा मानीटरी समिति की सिफारिश पर सम्बद्ध विनियामक प्राधिकारी द्वारा अनुज्ञात किया जाएगा और किसी नए होटल, रिर्सोट या वाणिज्यिक स्थापनों के संनिर्माण की अनुज्ञा नहीं दी जाएगी।

(4) **प्राकृतिक विरासत.–** पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले बहुमूल्य प्राकृतिक विरासत के सभी स्थलों जैसे कि जीन पूल रिजर्व क्षेत्र, शैल संरचना, जल प्रपात, झरने, दर्रे, उपवन, गुफाएं, स्थल, वनपथ, रोहण मार्ग, उत्प्रपात आदि की पहचान की जाएगी और उनकी सुरक्षा एवं संरक्षण के लिए आंचलिक महायोजना के भाग के रूप में एक विरासत संरक्षण योजना बनायी जाएगी।

(5) **मानव निर्मित विरासत स्थल.-** पारिस्थितिकी संवेदी जोन में भवनों, संरचनाओं, कलाकृति-क्षेत्रों तथा ऐतिहासिक, स्थापत्य संबधी, सौंदर्यात्मक और सांस्कृतिक महत्व के क्षेत्रों की पहचान की जाएगी और उनके संरक्षण के लिए आंचलिक महायोजना के भाग के रूप में एक विरासत संरक्षण योजना बनायी जाएगी।

(6) **ध्वनि प्रदूषण.-** ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसरण में पारिस्थितिकी संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए विनियमों और उसके अधीन समय समय पर बनाए गए संशोधित नियमों को कार्यान्वित करेगा।

(7) **वायु प्रदूषण.-** पारिस्थितिकी संवेदी जोन में वायु प्रदूषण की रोकथाम और नियंत्रण, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों और उसके अधीन बनाए गए नियमों और उनमें किए गए संशोधनों के अनुसार किया जाएगा।

(8) **बहिस्राव का निस्सारण.-** पारिस्थितिकी संवेदी जोन में उपचारित बहिस्राव का निस्सारण, और उसके अधीन बनाए गए नियमों के अन्तर्गत सम्मिलित किए गए पर्यावरणीय प्रदूषण के निस्सारण संबंधी साधारण मानकों या राज्य सरकार द्वारा नियत मानकों, इनमें जो भी अधिक कठोर हों, के अनुसार किया जाएगा।

(9) **ठोस अपशिष्ट.-** ठोस अपशिष्ट का निपटान एवं प्रबन्धन निम्नानुसार किया जाएगा:-

(i) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्ट का निपटान और प्रबंधन भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथा संशोधित अधिसूचना सं. का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 के अधीन प्रकाशित ठोस अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा;

(ii) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों (ई एस एम) का प्रयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप ठोस अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जाएगा।

(10) **जैव चिकित्सा अपशिष्ट.-** जैव चिकित्सा अपशिष्ट का प्रबंधन निम्नानुसार किया जाएगा:-

(i) पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय–समय पर यथा संशोधित अधिसूचना सं.सा.का.नि 343 (अ), तारीख 28 मार्च, 2016 के तहत प्रकाशित जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा;

(ii) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों (ई एस एम) का प्रयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप ठोस अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जाएगा।

(11) **प्लास्टिक अपशिष्ट का प्रबंधन.-** पारिस्थितिकी संवेदी जोन में प्लास्टिक अपशिष्ट का प्रबंधन, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथा संशोधित अधिसूचना सं.सा.का.नि 340(अ), तारीख 18 मार्च, 2016 के तहत प्रकाशित प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधो के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट का प्रबंधन.-** पारिस्थितिकी संवेदी जोन में निर्माण और विध्वंस अपशिष्ट का प्रबंधन, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथा संशोधित अधिसूचना सं.सा.का.नि 317(अ), तारीख 29 मार्च, 2016 के तहत प्रकाशित संनिर्माण और विध्वंस अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(13) **ई–अपशिष्ट.-** पारिस्थितिकी संवेदी जोन में ई–अपशिष्ट का प्रबंधन, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा प्रकाशित तथा समय-समय पर यथा संशोधित ई–अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(14) **यानीय परिवहन.-** वाहन-यातायत का संचलन आवास-अनुकूल तरीके से विनियमित किया जाएगा और इस संबंध में आंचलिक महायोजना में विशेष उपबंध सम्मिलित किए जाएंगे तथा आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी द्वारा अनुमोदित किए जाने तक, निगरानी समिति प्रासंगिक

अधिनियमों और उनके तहत बनाए गए नियमों एवं विनियमों के अनुसार वाहनों की आवाजाही के अनुपालन की निगरानी करेगी।

(15) **यान जनित प्रदूषण.-** वाहन जनित प्रदूषण की रोकथाम और नियंत्रण लागू विधियों के अनुसार किया जाएगा और स्वच्छतर ईंधन के प्रयोग के प्रयास किए जाएंगे ।

(16) **औद्योगिक इकाईयां.-** (i) सरकारी राजपत्र में इस अधिसूचना के प्रकाशन की तारीख को या उसके पश्चात् पारिस्थितिकी संवेदी जोन में किसी नए प्रदूषणकारी उद्योग की स्थापना अनुज्ञात नहीं होगी।

(ii) जब तक इस अधिसूचना में विनिर्दिष्ट न हो, पारिस्थितिकी संवेदी जोन में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी दिशानिर्देशों में किए गए उद्योगों के वर्गीकरण के अनुसार केवल गैर-प्रदूषणकारी उद्योगों की स्थापना अनुज्ञात होगी। इसके अतिरिक्त, गैर-प्रदूषणकारी कुटीर उद्योगों को बढ़ावा दिया जाएगा।

(17) **पहाड़ी ढलानों का संरक्षण.-** पहाड़ी ढलानों का संरक्षण निम्नानुसार किया जाएगा:-

(क) आंचलिक महायोजना में पहाड़ी ढलानों के उन क्षेत्रों को दर्शाया जाएगा जिनमें किसी भी संनिर्माण की अनुज्ञा नहीं होगी;

(ख) जिन ढलानों या विद्यमान खड़ी पहाड़ी ढलानों में अत्यधिक भू-क्षरण होता है उनमें किसी भी संनिर्माण की अनुज्ञा नहीं होगी ।

(18) केन्द्रीय सरकार और राज्य सरकार, यदि यह आवश्यक समझती है, इस अधिसूचना के उपबंधों को प्रभावी करने में अन्य उपाय विनिर्दिष्ट करेगी।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध या विनियमित किए जाने वाले क्रियाकलापों की सूची.- पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप, पर्यावरण (संरक्षण) अधिनियम, और तटीय विनियमन जोन अधिसूचना, 2011 एवं पर्यावरणीय प्रभाव आकलन (ईआईए) अधिसूचना, 2006 सहित उसके अधीन बने नियमों और वन (संरक्षण) अधिनियम, 1980 (1980 का 69), भारतीय वन अधिनियम, 1927 (1927 का 16), वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) सहित अन्य लागू नियमों तथा उनमें किए गए संशोधनों के अनुसार शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति से विनियमित होंगे, अर्थात् :-

सारणी

क्रम सं.	क्रियाकलाप	टिप्पणी
(1)	(2)	(3)
	क. प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन ।	क. नए खनन एवं विद्यमान (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय नहीं होंगी ; ख. खनन क्रियाकलाप, टी.एन. गोदावर्मन थिरूमलपाद बनाम

		भारत संघ के मामले में वर्ष 1995 की रिट याचिका (सिविल) सं 202 में तारीख 4 अगस्त, 2006 तथा गोवा फाउंडेशन बनाम भारत संघ के मामले में वर्ष 2012 की रिट याचिका(सिविल) सं. 435 में तारीख 21 अप्रैल, 2014 के माननीय उच्चतम न्यायालय के आदेश के अनुसार किए जाएंगे।
2.	प्रदूषण (जल, वायु, मृदा, ध्वनि आदि) उत्पन्न करने वाले उद्योगों की स्थापना ।	पारिस्थितिकी संवेदी जोन में कोई नया उद्योग लगाने और वर्तमान प्रदूषणकारी उद्योगों का विस्तार करने की अनुज्ञा नहीं होगी: जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो, पारिस्थितिकी संवेदी जोन में फरवरी, 2016 में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी दिशानिर्देशों में किए गए उद्योगों के वर्गीकरण के अनुसार केवल गैर- प्रदूषणकारी उद्योगों की स्थापना होगी। इसके अतिरिक्त, गैर-प्रदूषणकारी कुटीर उद्योगों को प्रोत्साहन दिया जाएगा।
3.	बड़ी जल विद्युत परियोजनाओं की स्थापना ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
4.	किसी परिसंकटमय पदार्थ का प्रयोग या उत्पादन या प्रस्संकरण ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
5.	प्राकृतिक जल निकायों या भूमि क्षेत्र में अनुपचारित बहिस्रावों का निस्सारण ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
6.	नई आरा मिलों की स्थापना।	पारिस्थितिकी संवेदी जोन में नई आरा मिलों की स्थापना और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा ।
7.	ईंट भट्टों की स्थापना ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
	ख.विनियमित क्रियाकलाप	
8.	होटलों और रिसोर्टो की वाणिज्यिक स्थापना ।	पारिस्थितिकी पर्यटन क्रियाकलापों हेतु लघु अस्थायी संरचनाओं के निर्माण को छोड़कर संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन की सीमा तक, इनमें जो भी अधिक निकट हो, नए वाणिज्यिक होटलों और रिसोर्ट की स्थापना अनुज्ञात नहीं होगी: परंतु, संरक्षित क्षेत्र की सीमा से एक किलोमीटर के बाहर या पारिस्थितिकी संवेदी जोन की सीमा तक, इनमें जो भी अधिक निकट हो, सभी नए पर्यटन क्रियाकलाप करने या विद्यमान क्रियाकलापों का विस्तार पर्यटन महायोजना और लागू दिशानिर्देशों के अनुसार अनुज्ञात होगी ।
9.	संनिर्माण क्रियाकलाप ।	(क) संरक्षित क्षेत्र की सीमा से 1.0 किलोमीटर के भीतर या

		पारिस्थितिकी संवेदी जोन की सीमा तक, इनमें जो भी अधिक निकट हो, किसी भी नये वाणिज्यिक संनिर्माण की अनुज्ञा नहीं होगी: परंतु स्थानीय लोगों को अपनी आवास सम्बन्धी निम्नलिखित आवश्यकताओं को पूरा करने के लिए, पैरा 3 के उप पैरा (1) में सूचीबद्ध क्रियाकलापों सहित अपने प्रयोग के लिए, अपनी भूमि में भवन उप-विधियों के अनुसार, संनिर्माण करने की अनुज्ञा होगी :- (i) विद्यमान सड़कों को चौड़ा करना, उन्हें सुदृढ करना और नई सड़कों का संनिर्माण करना; (ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण करना; (iii) केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा किए गए वर्गीकरण के अनुसार गैर- प्रदूषणकारी लघु उद्योगों की स्थापना ; (iv) ग्रामीण उद्योगों सहित कुटीर उद्योगों, सुविधा भण्डारों और ग्रह-वास सहित पारिस्थितिकी पर्यटन में सहायक स्थानीय सुविधाओं की व्यवस्था; और (v) इस अधिसूचना में सूचीबद्ध बढ़ावा दिए गए क्रियाकलाप। परन्तु गैर–प्रदूषणकारी लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से विनियमित किए जाएंगे और वे न्यूनतम होंगे। (ख) एक किलोमीटर से आगे ये आंचलिक महायोजना के अनुसार विनियमित होंगे।
10.	गैर प्रदूषणकारी लघु उद्योग।	फरवरी, 2016 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी उद्योगों के वर्गीकरण के अनुसार गैर-प्रदूषणकारी उद्योग तथा अपरिसंकटमय लघु और सेवा उद्योग, कृषि, पुष्प कृषि, बागबानी या कृषि आधारित उद्योग, जो पारिस्थितिकी संवेदी जोन से देशी सामग्रियों से उत्पाद बनाते हैं, सक्षम प्राधिकारी द्वारा अनुज्ञात होंगे।
11.	वृक्षों की कटाई।	क. राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन भूमि या सरकार भूमि या राजस्व भूमि या निजी भूमि पर वृक्षों की कटाई की अनुज्ञा नहीं होगी। ख. वृक्षों की कटाई केंद्रीय या संबंधित राज्य के अधिनियमों और उनके अधीन बनाए गए नियमों के उपबंधों के अनुसार विनियमित होगी।

12.	वन उत्पादों और गैर काष्ठ वन उत्पादों का संग्रह ।	लागू विधियों के अधीन विनियमित होगा ।
13.	विद्युत और संचार टॉवर लगाने, तार-बिछाने तथा अन्य बुनियादी ढांचे की व्यवस्था ।	लागू विधियों के अधीन विनियमित होगा भूमिगत केबल बिछाने को बढ़ावा दिया जाएगा।
14.	ठोस अपशिष्ट प्रबंधन।	लागू विधियों के अधीन विनियमित होंगे ।
15.	फर्मों, कारपोरेट, कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुधन संपदा और कुक्कुट फार्मों की स्थापना ।	स्थानीय जनता के प्रयोग के लिए लागू विधियों (अन्यथा उपबंधित के सिवाय) के अधीन अनुज्ञात होगा ।
16.	नागरिक सुविधाओं सहित बुनियादी ढांचे की व्यवस्था।	यह व्यवस्था लागू विधियों, नियमों, विनियमों और मौजूदा दिशानिर्देशों के अनुसार उपशमन उपायों के साथ की जाएगी।
17.	विद्यमान सड़कों को चौड़ा करना, उन्हें सुदृढ बनाना और नई सड़कों का निर्माण करना।	यह व्यवस्था लागू विधियों, नियमों, विनियमों और मौजूदा दिशानिर्देशों के अनुसार उपशमन उपायों के साथ की जाएगी।
18.	पर्यटन से संबंधित अन्य क्रियाकलाप जैसे कि पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से गर्म वायु के गुब्बारे, हेलीकाप्टर, ड्रोन, माइक्रोलाइट्स उडाना आदि।	लागू विधियों के अधीन विनियमित होगा ।
19.	पर्वतीय ढलानों और नदी तटों का संरक्षण ।	लागू विधियों के अधीन विनियमित होगा ।
20.	रात्रि में सड़क यातायात का संचलन ।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होगा ।
21.	स्थानीय जनता द्वारा अपनायी जा रही वर्तमान कृषि और बागवानी पद्धतियों के साथ डेयरियां, दुग्ध उत्पादन, जल कृषि और मत्स्य पालन।	स्थानीय जनता के प्रयोग के लिए लागू विधियों के अधीन अनुज्ञात होंगे।
22.	प्राकृतिक जल निकायों या भू क्षेत्र में उपचारित अपशिष्ट जल/बहिर्स्राव का निस्सारण ।	जल निकायों में उपचारित अपशिष्ट जल/बहिर्स्राव के निस्सारण से बचा जाएगा। उपचारित अपशिष्ट जल के पुनर्चक्रण और पुन:उपयोग के प्रयास किए जाएंगे अन्यथा उपचारित अपशिष्ट जल/बहिर्स्राव का निस्सारण लागू विधियों के अनुसार विनियमित किया जाएगा।
23.	सतही और भूजल का वाणिज्यिक प्रयोग एवं निष्कर्षण ।	लागू विधियों के अधीन विनियमित होगा ।
24.	कृषि या अन्य उपयोग के लिए	लागू विधियों के अधीन विनियमित होगा तथा संबंधित प्राधिकारी

	खुले कुएं, बोर कुएं आदि का निर्माण ।	द्वारा क्रियाकलाप की सख्त मानीटरी की जाएगी।
25.	विदेशी प्रजातियों को लाना ।	लागू विधियों के अधीन विनियमित होगा ।
26.	पारिस्थितिकी पर्यटन।	लागू विधियों के अधीन विनियमित होगा ।
27.	पोलिथीन बैगों का प्रयोग ।	लागू विधियों के अधीन विनियमित होगा ।
28.	वाणिज्यिक संकेत बोर्ड और होर्डिंग का प्रयोग ।	लागू विधियों के अधीन विनियमित होगा ।
29.	पटाखों का उपयोग।	लागू विधियों के अधीन विनियमित होगा ।
30.	जला हुआ कोयला।	लागू विधियों के अधीन विनियमित होगा ।
	ग.संवर्धित क्रियाकलाप	
31.	वर्षा जल संचय ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
32.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
33.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी का अंगीकरण ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
34.	ग्रामीण कारीगरी सहित कुटीर उद्योग।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
35.	नवीकरणीय ऊर्जा और ईंधन का प्रयोग ।	बायोगैस, सौर प्रकाश इत्यादि को सक्रिय बढ़ावा दिया जाएगा।
36.	कृषि वानिकी ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
37.	पारिस्थितिकी अनुकूल यातायात का प्रयोग ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
38.	कौशल विकास ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
39.	अवक्रमित भूमि/वनों/ पर्यावासों की बहाली ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
40.	पर्यावरण के प्रति जागरुकता।	सक्रिय रूप से बढ़ावा दिया जाएगा ।

5. पारिस्थितिकी संवेदी जोन की अधिसूचना की मानीटरी के लिए मानीटरी समिति .- केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पारिस्थितिकी संवेदी जोन की प्रभावी निगरानी के लिए निम्नलिखित को सम्मिलित करके एक निगरानी समिति गठित करती है:-

1.	जिला अधिकारी, रामनाथपुरम	अध्यक्ष,
2.	वन्यजीव संरक्षण के क्षेत्र में कार्यरत गैर सरकारी संगठनों का एक प्रतिनिधि जिसे राज्य सरकार द्वारा नामित किया जायेगा	सदस्य,
3.	राज्य सरकार द्वारा नामित किया जाने वाला एक जैव विविधता विशेषज्ञ	सदस्य,
4.	जिला पर्यावरण अधिकारी, पर्यावरण विभाग	सदस्य,

5.	सहायक निदेशक, पंचायत, रामनाथपुरम	सदस्य,
6.	नगर नियोजन अधिकारी / कार्यकारी अधिकारी, पंचायत	सदस्य,
7.	कार्यकारी अभियंता, लोक निर्माण विभाग, रामनाथपुरम	सदस्य,
8.	जिला पर्यावरण इंजीनियर, तमिलनाडु राज्य प्रदूषण नियंत्रण बोर्ड, रामनाथपुरम	सदस्य,
9.	उप निदेशक, खदान और खनिज विभाग	सदस्य,
10.	वन्यजीव वार्डन, मन्नार मरीन राष्ट्रीय उद्यान की खाड़ी, रामानाथपुरम	सदस्य -सचिव।

6. निर्देश-निबंधन.- (1) मानीटरी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटरी करेगी।

(2) मानीटरी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति का पुनर्गठन किए जाने तक होगा और इसके बाद मानीटरी समिति राज्य सरकार द्वारा गठित की जाएगी।

(3) उन क्रियाकलापों की, जो भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अनुसूची में सम्मिलित हैं, और जो पारिस्थितिकी संवेदी जोन में आते हैं, सिवाय इसके पैरा 4 के अधीन सारणी के स्तम्भ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के, मानीटरी समिति द्वारा वास्तविक विनिर्दिष्ट स्थलीय दशाओं के आधार पर संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण अनापत्ति के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट किया जाएगा।

(4) इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्या का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिकी संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकारियो को निर्दिष्ट किया जाएगा ।

(5) मानीटरी समिति का सदस्य-सचिव या संबद्ध उपायुक्त या संबंधित उपायुक्त ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण अधिनियम, की धारा 19 के अधीन परिवाद दायर करने के लिए सक्षम होगा।

(6) मानीटरी समिति संबंधित विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संघों के प्रतिनिधियों या संबंधित पक्षों को, प्रत्येक मामले मे आवश्यकता के अनुसार, अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) मानीटरी समिति प्रत्येक वर्ष 31 मार्च की स्थिति के अनुसार अपनी वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को, **उपाबंध V** में दिए गए प्रपत्र के अनुसार, उस वर्ष की 30 जून तक प्रस्तुत करेगी ।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को उसके कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा जो वह उचित समझे ।

7. इस अधिसूचना के उपबंधों को प्रभावी बनाने के लिए केंद्रीय सरकार और राज्य सरकार, अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगी ।

8. इस अधिसूचना के उपबंध भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित अधिकरण द्वारा पारित किए गए या पारित किए जाने वाले आदेश, यदि कोई हो, के अध्यधीन होंगे ।

[फा.सं. 25/05/2018-ईएसजेड]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

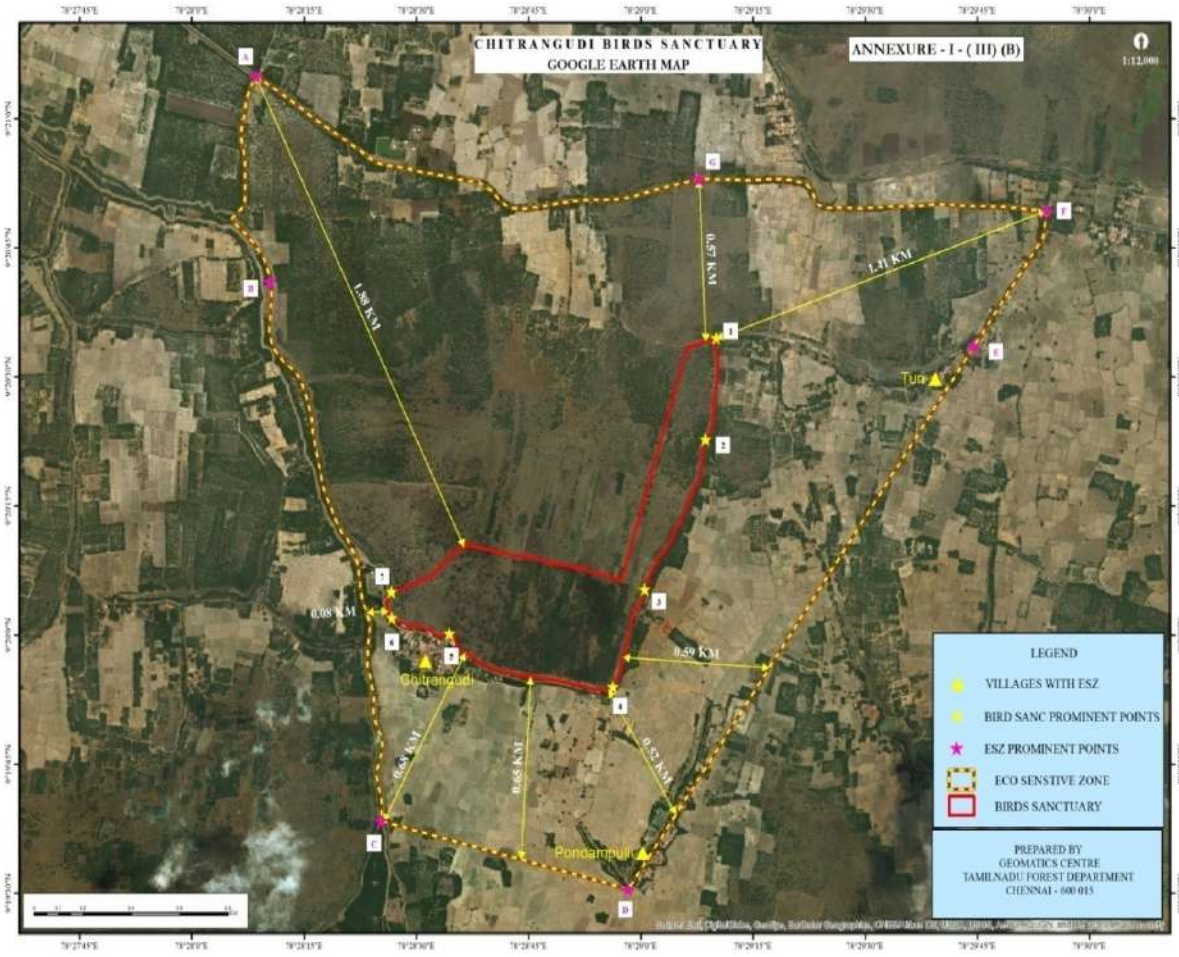
उपाबंध- I

संरक्षित क्षेत्र के पारिस्थितिकी संवेदी जोन की सीमा का वर्णन

उत्तर	मुदुकलाथुर-कमुथी राज्य राजमार्ग पर फीडर चैनल से चित्रांगुडी कन्मोई के अवरोध बिंदु से आरंभ होती है। इसके बाद सीमा मुदुकलाथुर- कमुथी राज्य राजमार्ग के साथ पूर्वी दिशा में जाती है।
उत्तर पूर्व	सीमा उत्तरी भाग पर मुदुकलाथुर-कमुथी राज्य राजमार्ग पर तूरी ग्राम उप-सड़क के अवरोध बिंदु पर समाप्त होती है।
पूर्व	तूरी ग्राम उप-सड़क के साथ, सीमा दक्षिण पूर्वी दिशा में लगभग 500 मीटर की दूरी तक जाती है।
दक्षिण पूर्व	सीमा पोंदामपूली कन्मोई के बांध के साथ जाकर बांध पर पोंदामपूली कन्मोई के सुदूर दक्षिणी छोर को छूती है।
दक्षिण	सीमा चित्रांगुडी कन्मोई के दक्षिण में 650 मीटर जाकर इराईचीकूलम कन्मोई बांध को छूती है।
दक्षिण पश्चिम	सीमा इराईचीकूलम कन्मोई के सुदूर पूर्व टीप के बिंदु पर चित्रांगुडी टैंक की दक्षिणी सीमा से 700 मीटर की दूरी पर आरंभ होती है। वहां से सीमा चित्रांगुडी-सोनाईपीरीयनकोट्टाई सड़क के साथ उत्तर की ओर जाती है।
पश्चिम	सीमा चित्रांगुडी- सोनाईपीरीयनकोट्टाई सड़क के साथ जाकर चित्रांगुडी ग्राम सम्पर्क सड़क के साथ मुड़ती है
उत्तर पश्चिम	वहां से सीमा मुदुकलाथूर-कमुथी राज्य राजमार्ग पर फीडर चैनल से चित्रांगुडी कन्मोई के अवरोधन बिंदु पर मिलती है।

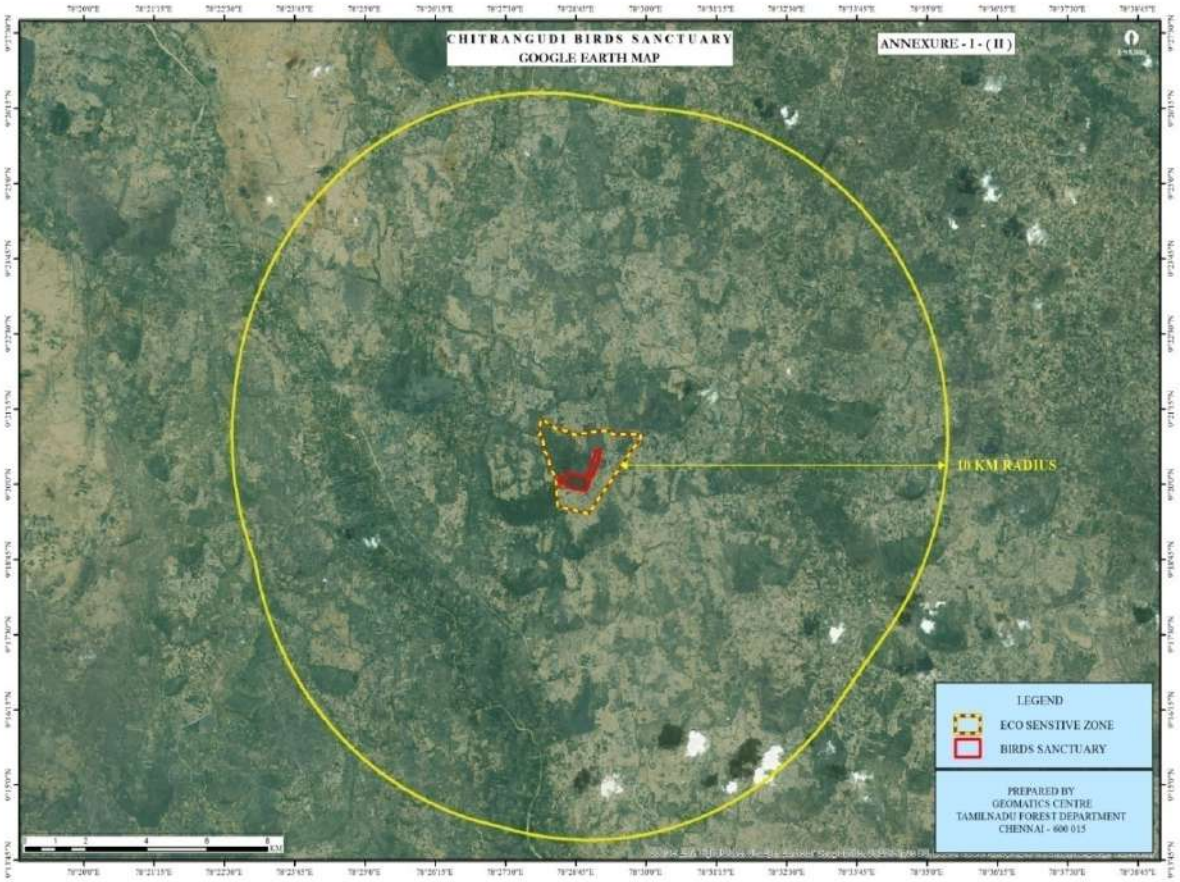
उपाबंध- IIक

चित्रांगुडी पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र



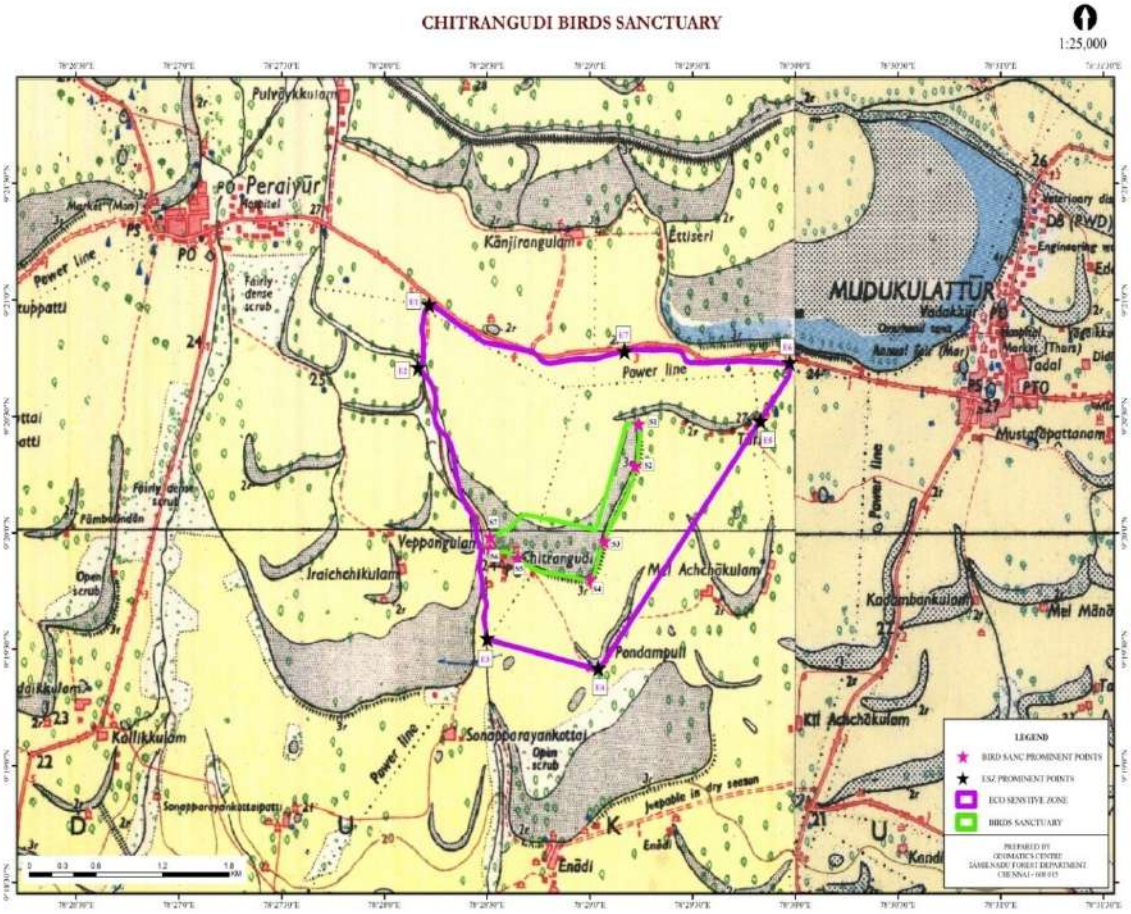
उपाबंध- IIख

चित्रांगुडी पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र



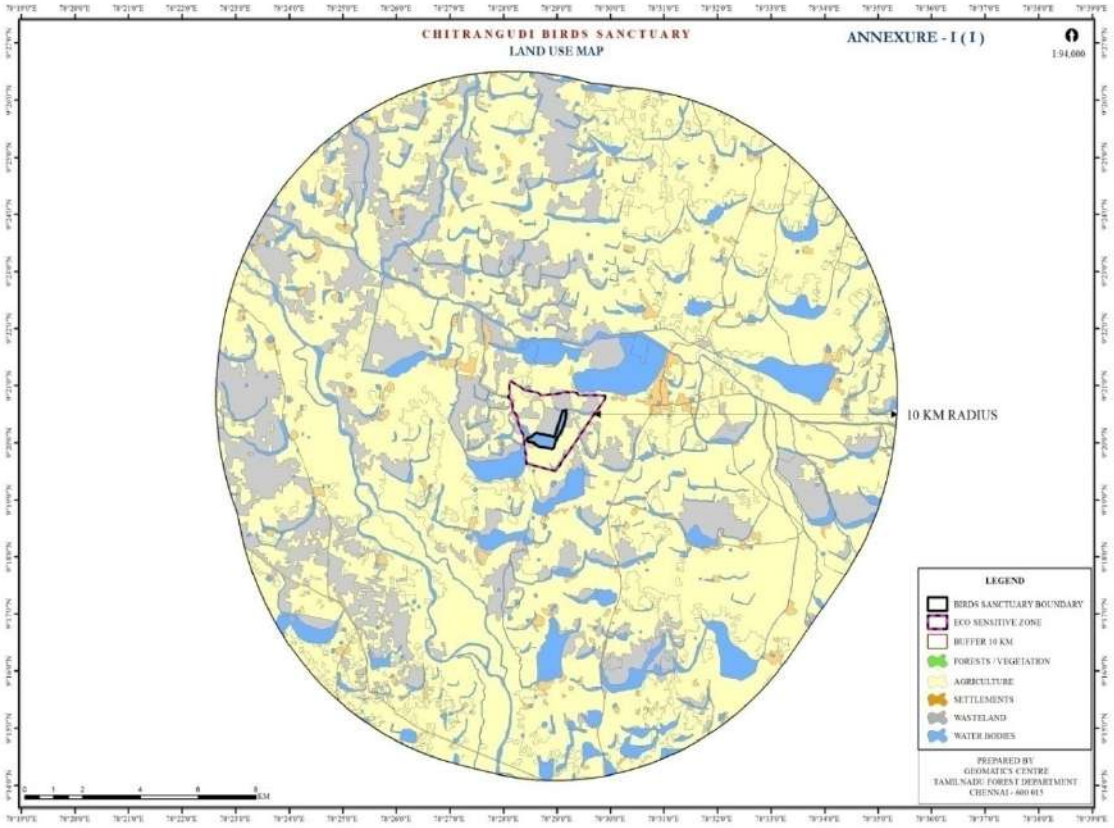
उपाबंध- IIग

भारतीय सर्वेक्षण (एस ओ आई) की टोपोशीट पर चित्रांगुडी पक्षी अभयारण्य के पारिस्थितिकी संवेदी का मानचित्र



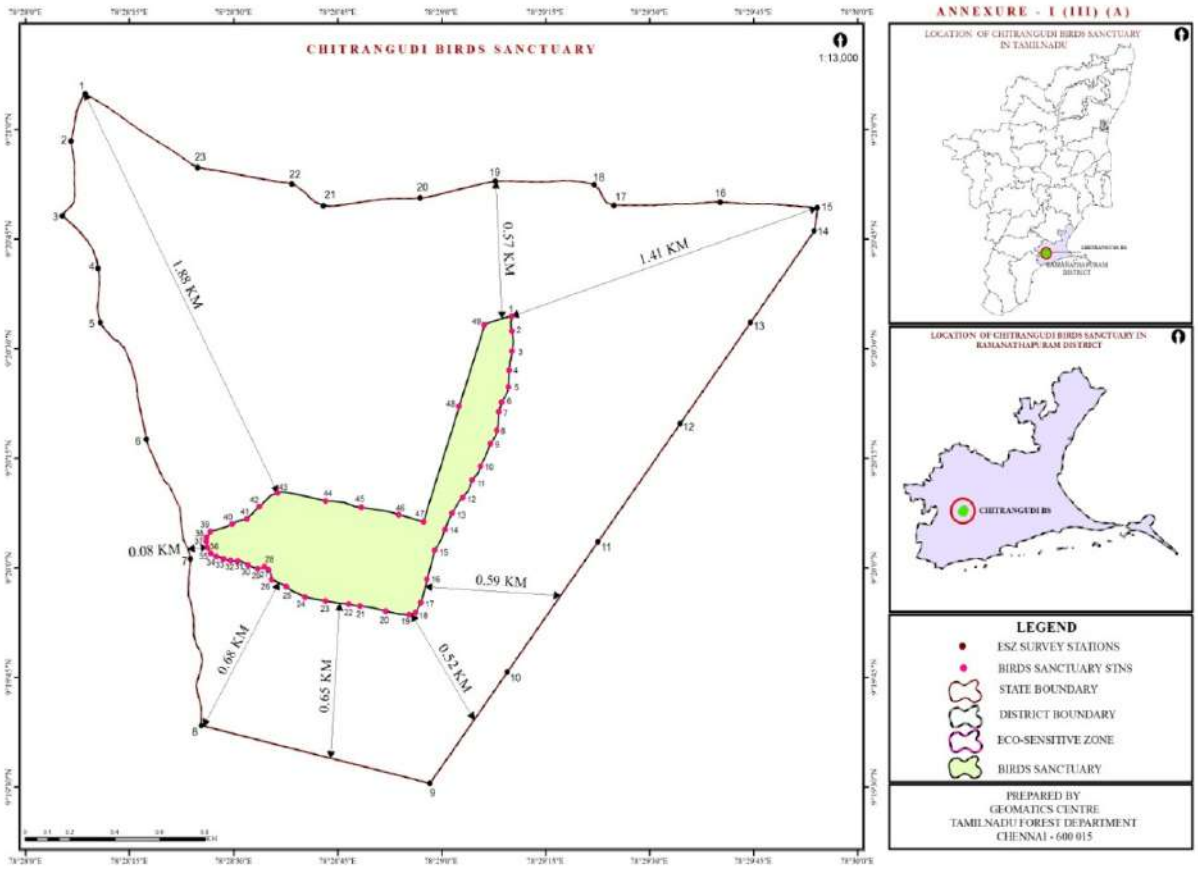
उपाबंध- IIघ

10 किलोमीटर बफर के साथ चित्रांगुडी पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन का भू-उपयोग मानचित्र



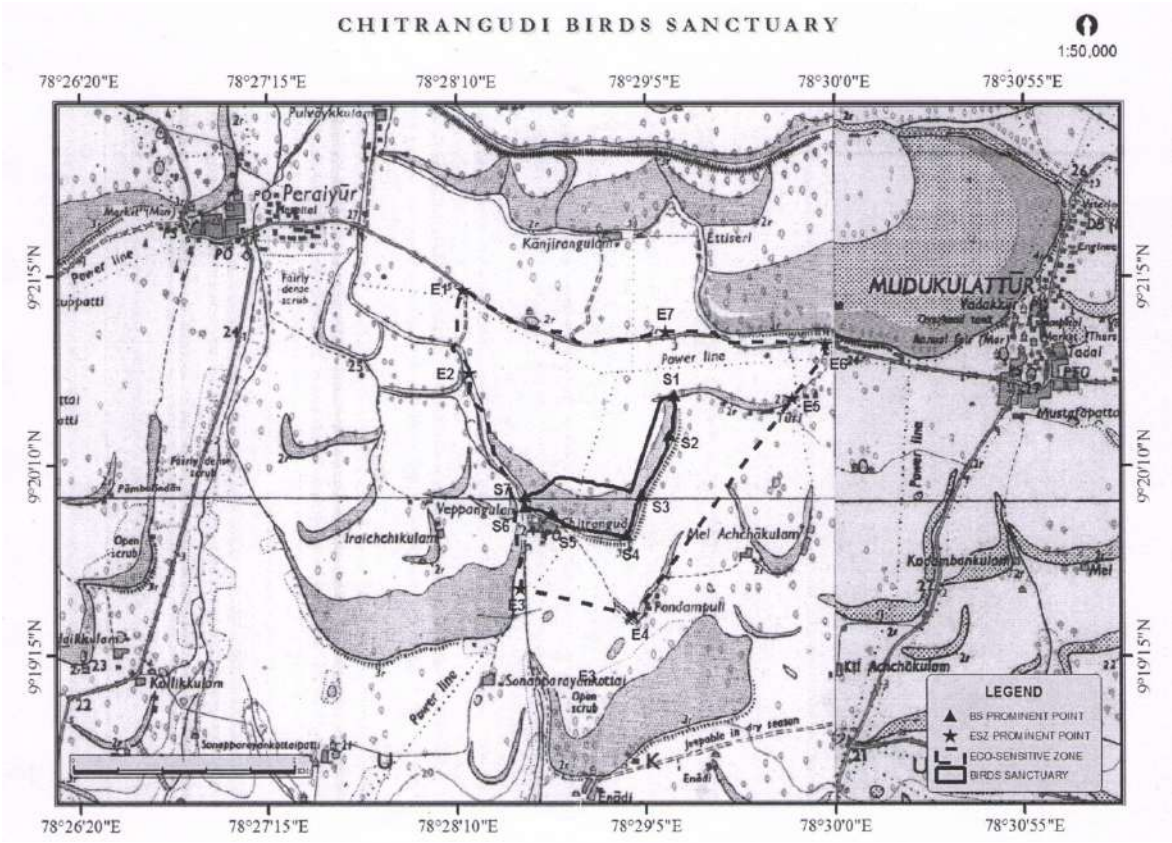
उपाबंध- IIड.

प्रमुख अवस्थानों के अक्षांश और देशांतर के साथ चित्रांगुडी पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन का मानचित्र



उपाबंध- IIच

रेखाछाया के साथ चित्रांगुडी पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन को दर्शाने वाला मानचित्र



उपाबंध-III

सारणी क : चित्रांगुडी पक्षी अभयारण्य, तमिलनाडु के मुख्य अवस्थानों के अक्षांश-देशांतर

क्र.सं.	मुख्य बिंदुओं की पहचान	मुख्य बिंदुओं की अवस्थिति/दिशा	अक्षांश (उ) डी.एम.एस प्रारूप	देंशातर (पू) डी.एम.एस प्रारूप
1.	1 (एस1)	उ.पू-तूरी कन्मोई से लगने वाले सूदूर उत्तरी टिप	9°20'34.494"	78°29'10.1472"
2.	2	पू	9°20'32.4384"	78°29'10.2192"
3.	3	पू	9°20'29.6916"	78°29'10.2012"
4.	4	पू	9°20'27.0996"	78°29'9.798"
5.	5	पू	9°20'24.7956"	78°29'9.6936"
6.	6 (एस2)	पू चित्रांगुडी टैंक के बांध-पर सुदूर पूर्वी बिंदु	9°20'22.7184"	78°29'8.7216"
7.	7	पू	9°20'21.426"	78°29'8.2716"
8.	8	पू	9°20'18.87"	78°29'8.0016"
9.	9	पू	9°20'17.0628"	78°29'7.1232"
10.	10	पू	9°20'13.9128"	78°29'5.6688"
11.	11	पू	9°20'12.0552"	78°29'4.4304"
12.	12	पू	9°20'9.6684"	78°29'3.0732"
13.	13	पू	9°20'7.548"	78°29'1.554"
14.	14 (एस3)	पू चित्रांगुडी टैंक के बांध पर सुदूर पूर्वी बिंदु	9°20'5.2872"	78°29'0.546"
15.	15	पू	9°20'2.4252"	78°28'59.0232"
16.	16	पू	9°19'58.4796"	78°28'57.9396"
17.	17	पू	9°19'55.2936"	78°28'57.0648"
18.	18 (एस4)	पू चित्रांगुडी टैक के बांध पर सुदूर दक्षिण पूर्वी बिंदु	9°19'53.9184"	78°28'56.3196"

19.	19	द पू – बांध के साथ	9°19'53.6304"	78°28'55.362"
20.	20	द	9°19'54.0804"	78°28'51.978"
21.	21	द	9°19'54.8112"	78°28'48.2808"
22.	22	द	9°19'55.0812"	78°28'46.65"
23.	23	द	9°19'55.4808"	78°28'43.32"
24.	24	द निगरानी टावर के निकट	9°19'56.046"	78°28'40.3428"
25.	25	द	9°19'57.4536"	78°28'37.6752"
26.	26	द	9°19'58.4292"	78°28'35.508"
27.	27	द	9°19'59.7792"	78°28'35.1012"
28.	28 (एस5)	द बांध पर मंदिर के उत्तर की ओर का बिंदु	9°20'0.1788"	78°28'34.4748"
29.	29	द	9°19'59.9052"	78°28'33.4956"
30.	30	द	9°20'0.402"	78°28'32.1312"
31.	31	द	9°20'10.2984"	78°28'36.3828"
32.	32	द	9°20'0.942"	78°28'30.6624"
33.	33	द	9°20'1.032"	78°28'29.5788"
34.	34	द	9°20'1.2876"	78°28'28.5744"
35.	35 (एस6)	द प चित्रांगुडी ग्राम के सम्यक मार्ग के निकट बांध के साथ	9°20'1.5936"	78°28'27.5376"
36.	36	प	9°20'2.004"	78°28'26.7384"
37.	37	प	9°20'2.8068"	78°28'26.2848"
38.	38	प	9°20'3.5952"	78°28'26.1084"
39.	39 (एस7)	उ प पेयजल ओरानी के निकट बांध के साथ	9°20'4.2612"	78°28'26.166"
40.	40	उ प	9°20'5.01"	78°28'26.6772"
41.	41	उ प	9°20'6.0288"	78°28'29.8452"
42.	42	उ प	9°20'6.738"	78°28'31.9224"
43.	43	उ प	9°20'8.4192"	78°28'33.726"
44.	44	उ	9°20'9.204"	78°28'43.3164"

45.	45	उ	9°20'6.342"	78°28'57.414"
46.	46	उ	9°20'22.164"	78°29'2.5728"
47.	47	उ	9°20'8.3256"	78°28'48.4356"
48.	48	उ	9°20'33.3096"	78°29'6.2052"
49.	49	उ	9°20'7.3176"	78°28'53.8248"

सारणी ख: पारिस्थितिकी संवेदी जोन के प्रमुख अवस्थानों के अक्षांश-देशांतर

क्र.सं.	मुख्य बिंदुओं की पहचान	मुख्य बिंदु की अवस्थिति दिशा	अक्षांश (उ) डी.एम.एस प्रारूप	देंशातर (पू) डी.एम.एस प्रारूप
1.	1 (इ1)	उ प मुदुकलाथूर-कमूथी सड़क पर चित्रांगुडी सम्पर्क-सड़क का अवरोधन बिंदु	9°21'4.9572"	78°28'8.6304"
2.	2	प	9°20'58.4844"	78°28'6.5604"
3.	3	प	9°20'48.1884"	78°28'5.2752"
4.	4 (इ2)	प चित्रांगुडी ग्राम के सम्पर्क मार्ग के साथ	9°20'41.064"	78°28'10.488"
5.	5	प	9°20'33.5868"	78°28'10.8264"
6.	6	प	9°20'17.6208"	78°28'17.4504"
7.	7	प	9°20'1.2624"	78°28'23.8116"
8.	8 (इ3)	द प बांध के साथ इराईचीकुलम कन्मोई का पूर्वी टी	9°19'38.4132"	78°28'25.3272"
9.	9 (इ4)	द पू पोंदमपुली कन्मौई बांध का दक्षिणी टीप	9°19'30.522"	78°28'58.3644"
10.	10	पू	9°19'45.75"	78°29'9.5208"
11.	11	पू	9°20'3.6276"	78°29'22.6176"
12.	12	पू	9°20'19.7484"	78°29'34.4292"
13.	13 (इ5)	पू तूरी कन्मोई का पूर्वी टीप	9°20'33.6156"	78°29'44.5848"
14.	14	पू	9°20'46.2048"	78°29'53.808"
15.	15 (इ6)	उ पू	9°20'49.3296"	78°29'54.2868"

		मुदुकुलाथूर- कन्मुथी सड़क पर तूरी ग्राम सम्पर्क-सड़क का अवरोधन बिंदु		
16.	16	उ उ	9°20'50.0928"	78°29'40.2684"
17.	17	उ	9°20'49.6824"	78°29'24.918"
18.	18	उ	9°20'52.4652"	78°29'22.1064"
19.	19 (इ7)	उ मुदुकलाथूर-कमुथी सड़क के साथ	9°20'52.9728"	78°29'7.818"
20.	20	उ	9°20'50.6904"	78°28'56.9712"
21.	21	उ	9°20'49.6176"	78°28'43.0104"
22.	22	उ	9°20'52.6164"	78°28'38.4564"
23.	23	उ	9°20'54.8628"	78°28'24.8088"

उपाबंध-IV

भू-निर्देशांकों के साथ चित्रांगुडी पक्षी अभयारण्य के पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची

क्र.सं.	ग्राम का नाम	तहसील/ तालुक	जिला	अक्षांश (उ) डी.एम.एस प्रारूप	देंशातर (पू) डी.एम.एस प्रारूप
1	चित्रांगुडी	मुदुकालाथुर	रामनाथपुरम	9°19'56.73"	78°28'33.71"
2	तुरी	मुदुकालाथुर	रामनाथपुरम	9°20'29.81"	78°29'39.38"
3	पोंदाम्पुल्लीइ	मुदुकालाथुर	रामनाथपुरम	9°19'34.12"	78°29'1.76"

उपाबंध-V

पारिस्थितिकी संवेदी जोन की निगरानी समिति:- की गई कार्रवाई सम्बन्धी रिपोर्ट का प्रपत्र.-

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत : (कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन बैठक के कार्यवृत को एक पृथक उपाबंध में प्रस्तुत करें) ।
3. पर्यटन महायोजना सहित आंचलिक महायोजना की तैयारी की स्थिति ।

4. भू-अभिलेखों की स्पष्ट त्रुटियों के सुधार के लिए निबटाए गए मामलों का सार (पारिस्थितिकी संवेदी जोन वार)। विवरण उपाबंध के रुप में संलग्न करें।

5. पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के अधीन आने वाली गतिविधियों से संबंधित संवीक्षा किए गए मामलों का सार : (विवरण एक पृथक उपाबंध के रूप में संलग्न करें)।

6. पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों से संबंधित संवीक्षा किए गए मामलों का सार : (विवरण एक पृथक उपाबंध के रूप में संलग्न करें)।

7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार :

8. कोई अन्य महत्वपूर्ण मामला :

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 7th June, 2019.

S.O. 1929(E).— WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 2143 (E), dated the 24th May, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, the copies of the Gazette containing the said draft notification were made available to the public on the 25th May, 2018;

AND WHEREAS, objections and suggestions received from persons and stakeholders in response to the aforesaid draft notification were considered in the Ministry;

AND WHEREAS, the Chitrangudi Bird Sanctuary otherwise known as "Chitrangudi Kanmai" is located in Mudukulathur taluk and Ramanathapuram district of southern Tamil Nadu. It is a part of Chitrangudi Village of Ramanathapuram District of Tamil Nadu. The Chitrangudi Bird Sanctuary lies between Latitude 09°19'N and 078°28'E Longitude in the Ramanathapuram District of Tamil Nadu. The sanctuary was declared in the year of 1989, with an estimated area of 0.4763 square kilometre. It is located in S.F No. 159 of Chitrangudi Village;

AND WHEREAS, It is notified as a sanctuary within the meaning and scope of section 18 (1) of Wildlife Protection Act 1972, through the G.O Ms. No 684, Environment and Forest Department (FRV) dated the 21st September, 1989 for the conservation of avian fauna that inhabit the water body. Many of the different varieties of migratory birds arrive from various parts of countries for feeding purpose. About 11000 birds belonging to 43 species have been listed during the peak season and the important birds include, white ibis, black ibis, open-billed stork, egrets, mynas, teals, ducks, darters, herons, pelicans etc.;

AND WHEREAS, the Sanctuary is biggest resident for variety of floral and faunal diversity and has species richness of nearly threatened species such as Pelican, Painted stork, Eurasian Spoon bill, White ibis, Darter, Flamingo and water birds such as common coot, Pin tail, Garganey, Egrets, Cormorants, Black winged stilt, King fisher, Common myna, Brahminy kite, Spotted Owlet and more than 30 common birds are documented;

AND WHEREAS, the sanctuary offers ideal habitat for winter migratory birds with considerable diversity in nesting and feeding behaviour for breeding and feeding. It is one of the preferred nesting sites for heronry species and colonial birds migrating to South India. The feathered visitors flock the sanctuary from October to February. The wetland is irregular in depth and retains water for 3 to 5 months, if rain is normal;

AND WHEREAS, the sanctuary is basically an irrigation tank that is used for storing water for agriculture recharged by the northeast monsoons from October till January. The tank remains completely dry from March to August. As the sanctuary is basically an irrigation tank, there is no natural forest within the sanctuary. Babul (*Acacia nilotica)* plantations were raised by the Social Forestry wing of the Forest Department during 1980s;

AND WHEREAS, the major flora in the sanctuary are Neermulli (*Hygrophila schulli* (Hamilt.) M.R.Almeida), Nayurivi *(Achyranthes aspera* L.), Panai *(Borassus flabellifer* L.), Erukku *(Calotropis gigantea* (L.) R.Br.), Vettukkaaya-thazhai *(Tridax procumbens* L.), Mookthipoo *(Parthenium hysterophorus* L.), Avaram, Avaarai *(Senna auriculata* (L.)

Roxb.) Puliya maram *(Tamarindus indica* L.), Nai kadugu, Nai vaelai *(Cleome viscosa* L.), Neivelikatamanakku *(Ipomoea carnea* Jacq.), Vishnukarandi *(Evolvulus alsinoides* (L.) L.), Vellarikkaai, Keerakkaai *(Cucumis sativus* L.) etc. The sanctuary being an irrigation tank has very less faunal species (except Avifauna) which include Indian Grey Mongoose *(Herpestes edwardsii)*, Indian Palm Squirrel *(Funambulus palmarum)*, Jackal *(Canis aureus)*, Black -naped Hare *(Lepus nigricollis)* and Bandicoot Rat *(Bandicota bengalensis);*

AND WHEREAS, the sanctuary has only one settlement that abuts it on the southern border, namely Chitrangudi Village. The village is mainly constituted by forward community population. Majority of the villagers belong to *Maravar* caste. *Yadhavar* and *Pillai* castes are on par in number with 40 members each. All the villagers follow *Hindu* religion. Four villages, Chitrangudi, Eraichikulam, SP Kottai and Pondampuli are present in the vicinity of the Chitrangudi bird sanctuary under the jurisdiction of Chitrangudi Panchayat;

AND WHEREAS, the total population of the village consists of 2350 males and 2850 females. Maximum population is located in Chitrangudi village followed by Eraichikulam, SP Kottai and Pondampuli. Total number of households in all the villages is 910 and nearly 818 households own land; however, more than half of the total households (690) are below poverty line. Agriculture and allied activities such as livestock rearing, poultry are the major sources of economy for the people living in the proposed Eco sensitive zone. Brick making and charcoal making also contribute to their livelihood;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent varying from 0.08 kilometres to 1.88 kilometres around the boundary of Chitrangudi Bird Sanctuary in the State of Tamil Nadu as the Chitrangudi Bird Sanctuary Eco-sensitive Zone (hereafter in this notification referred to as the Eco-Sensitive Zone) details of which are as under, namely:-

1. Extent and boundaries of Eco-sensitive Zone. - (1) The extent of Eco-sensitive Zone varies from 0.08 kilometres to 1.88 kilometres around the Chitrangudi Bird Sanctuary. The area of the Eco-Sensitive Zone is 4.7972 square kilometres.

(2) The boundary description of the Eco Sensitive Zone is appended at **Annexure I.**

(3) The map of the Protected Area demarcating the Eco-sensitive Zone boundary is at **Annexure IIA-F.**

(4) List of geo co-ordinates of the boundary of the Protected Area and the Eco-Sensitive Zone is at **Annexure III (A) and (B)** respectively.

(5) The list of villages falling within the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure IV**.

2. Zonal Master Plan for Eco-Sensitive Zone. - (1) The State Government shall, for the purposes of the Eco-Sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the Competent authority of State.

(2) The Zonal Master Plan for the Eco-Sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

(i) Environment,
(ii) Forest and Wildlife,
(iii) Agriculture,
(iv) Revenue,
(v) Urban Development,
(vi) Tourism,
(vii) Rural Development,
(viii) Irrigation and Flood Control,
(ix) Municipal,
(x) Panchayati Raj,
(xi) Public Works Department,
(xii) Highways, and
(xiii) Tamil Nadu State Pollution Control Board.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-Sensitive Zone and adhere to prohibited, regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for Security of local communities livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) Land use. – (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-Sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a), within the Eco-Sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

(i) widening and strengthening of existing roads and construction of new roads;
(ii) construction and renovation of infrastructure and civic amenities;
(iii) small scale industries not causing pollution;
(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
(v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-Sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities;

(2) Natural water bodies.-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) Tourism or Eco-tourism.- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-Sensitive Zone;

(b) the Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests;

(c) the Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) the activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within one kilometres from the boundary of the Wildlife Sanctuary or upto the extent of the Eco-Sensitive zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the Wildlife Sanctuary till the extent of the Eco-Sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-Sensitive Zone area.

(4) Natural heritage.- All sites of valuable natural heritage in the Eco-Sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) Man-made heritage sites.- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-Sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.

(6) Noise pollution. - Prevention and control of noise pollution in the Eco-Sensitive Zone shall be carried out in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

(7) Air pollution.- Prevention and control of air pollution in the Eco-Sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) Discharge of effluents. - Discharge of treated effluent in Eco-Sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.

(9) Solid wastes. - Disposal and management of solid wastes shall be as under:-

(i) the solid waste disposal and management in the Eco-Sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-Sensitive Zone;

(ii) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) Bio-medical waste. – Bio-Medical Waste Management shall be as under:-

(i) the Bio-Medical Waste disposal in the Eco-Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number GSR 343 (E), dated the 28th March, 2016;

(ii) safe and Environmentally Sound Management (ESM) of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-Sensitive Zone.

(11) Plastic Waste Management. - The Plastic Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time**.**

(12) Construction and Demolition Waste Management. - The Construction and Demolition Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) E-Waste. - The E-Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) Vehicular traffic. – The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) Vehicular pollution. - Prevention and control of vehicular pollution shall be incompliance with applicable laws and efforts shall be made for use of cleaner fuels.

(16) Industrial units. – (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-Sensitive Zone.

(iii) Only non-polluting industries shall be allowed within Eco-Sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification and in addition, the non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes. - The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

(18) The Central Government and the State Government shall specify other additional measures, if it considers necessary, in giving effect to the provisions of this notification.

4. List of activities prohibited or to be regulated within the Eco-Sensitive Zone.- All activities in the Eco-Sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No.	Activity	Description
(1)	**(2)**	**(3)**
A. **Prohibited Activities**		
1.	Commercial Mining.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country

		tiles or bricks for housing and for personal consumption; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P. (C) No.202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc).	New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted: Provided that, non-polluting industries shall be allowed within Eco-Sensitive Zone as per classification of Industries in the Guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification and in addition the, non-polluting cottage industries shall be promoted.
3.	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
B. Regulated Activities		
8.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or upto the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
9.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents, such as:- (i) widening and strengthening of existing roads and construction of new roads; (ii) construction and renovation of infrastructure and civic amenities; (iii) small scale industries not causing pollution as per the classification done by the Central Pollution Control Board; (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including homestays; and

		(v) promoted activities listed in this notification: Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
10.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
11.	Felling of Trees.	a. There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. b. The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.
12.	Collection of Forest produce or Non-Timber Forest Produce.	Regulated as per the applicable laws.
13.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws of underground cabling may be promoted.
14.	Solid Waste Management.	Regulated as per the applicable laws.
15.	Establishment of large scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except as otherwise provided) as per the applicable laws except for meeting local needs.
16.	Infrastructure including civic amenities.	Taking measures of mitigation, as per applicable laws, rules and regulation and available guidelines.
17.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation, as per applicable laws, rules and regulation and available guidelines.
18.	Undertaking other activities related to tourism like over flying the Eco-Sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
19.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
20.	Movement of vehicular traffic at night.	Regulated for commercial purpose as per the applicable laws.
21.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
22.	Discharge of treated waste water/effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water/effluent shall be regulated as per the applicable laws.
23.	Commercial extraction of surface and ground water.	Regulated under applicable law.
24.	Open Well, Bore Well etc. for agriculture or other usage.	Regulated under applicable laws and the activity shall be strictly monitored by the concerned authority.
25.	Introduction of Exotic species.	Regulated as per the applicable laws.
26.	Eco-tourism.	Regulated as per the applicable laws.

27.	Use of polythene bags.	Regulated as per the applicable laws.
28.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
29.	Use of Fire Crackers.	Regulated as per the applicable laws.
30.	Charcoal Burning.	Regulated as per the applicable laws.
C. Promoted Activities		
31.	Rain water harvesting.	Shall be actively promoted.
32.	Organic farming.	Shall be actively promoted.
33.	Adoption of green technology for all activities.	Shall be actively promoted.
34.	Cottage industries including village artisans, etc.	Shall be actively promoted.
35.	Use of renewable energy and fuels.	Bio-gas, solar light etc to be actively promoted.
36.	Agro-Forestry.	Shall be actively promoted.
37.	Use of eco-friendly transport.	Shall be actively promoted.
38.	Skill Development.	Shall be actively promoted.
39.	Restoration of Degraded Land/Forests/Habitats.	Shall be actively promoted.
40.	Environmental awareness.	Shall be actively promoted.

5. Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification .-For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 the Central Government hereby constitutes a Monitoring Committee, comprising of the following members namely:-

1.	The District Collector, Ramanathapuram	Chairman,
2.	A representative of Non-government Organisation working in the field of wildlife conservation to be nominated by State Government	Member,
3.	An expert in Biodiversity nominated by the State Government	Member,
4.	District Environment Officer, Environment Department	Member,
5.	Assistant Director, Panchayat, Ramanathapuram	Member,
6.	Town Planning Officer/ Executive Officer, Panchayat	Member,
7.	Executive Engineer, Public Works Department, Ramanathapuram	Member,
8.	District Environmental Engineer, Tamil Nadu State Pollution Control Board, Ramanathapuram	Member,
9.	Deputy Director, Mines and Minerals Department	Member,
10.	Wildlife Warden, Gulf of Mannar Marine National Park, Ramanathapuram	Member -Secretary

6. Terms of Reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma given in Annexure V.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification are subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

[F. No. 25/05/2018-ESZ]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE- I

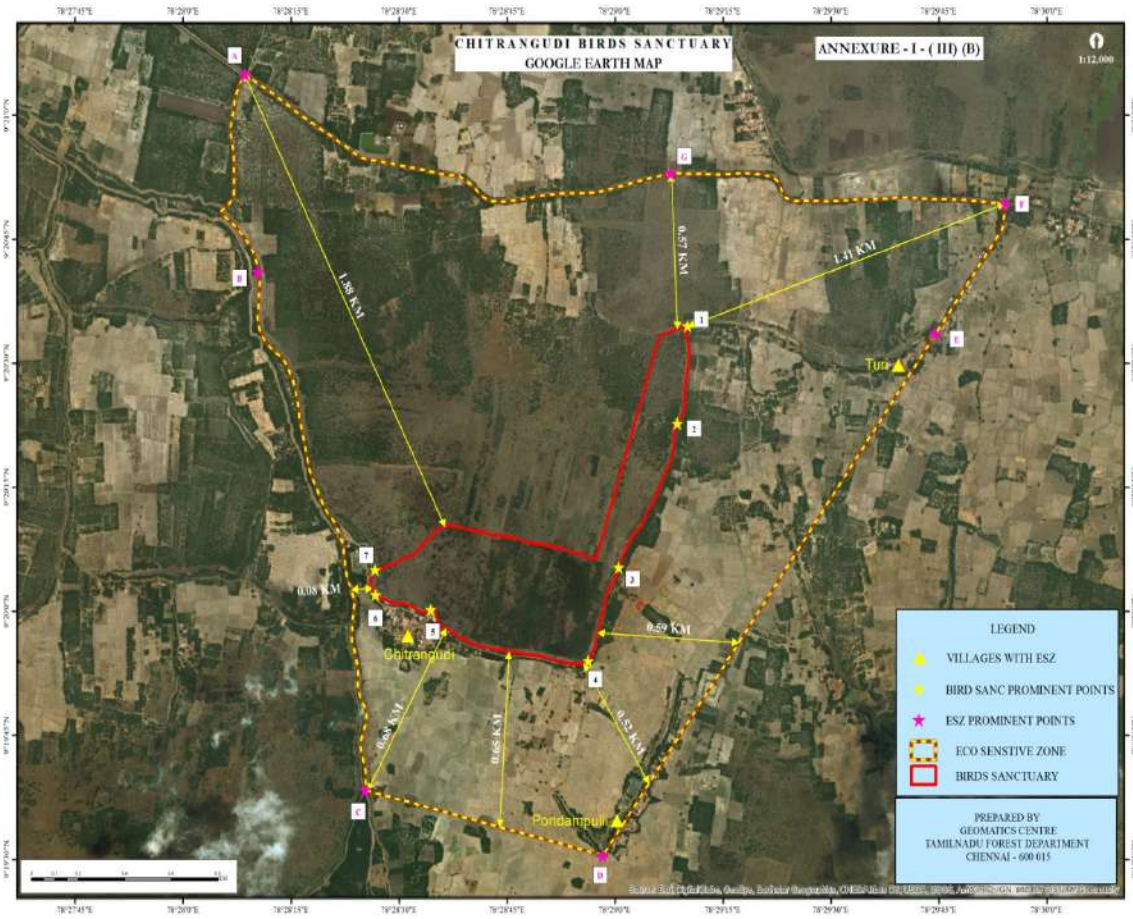
BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF THE PROTECTED AREA

North	Starts from the interception point of feeder channel to Chitrangudi Kanmoi on the Mudukalathur – Kamuthi state highway. Thence the boundary travels in eastern direction along the Mudukalathur – Kamuthi state highway.
North East	The boundary along the Mudukalathur – Kamuthi state highway on the northern portion ends at the interception point of Turi village approach road on the Mudukalathur – Kamuthi state highway.
East	Along the Turi village approach road, the boundary travels around 500 mts. away in south eastern direction.
South East	The boundary travels along the bund of Pondampuli Kanmoi till it touches the southernmost tip of the Pondampuli Kanmoi on the bund.
South	The boundary travels 650 mts. south of Chitrangudi Kanmoi till it touches the Iraichikulam Kanmoi bund.

South West	The boundary starts at a distance of 700 mts. from the southern boundary of Chitrangudi Tank on a point on the eastern most tip of Iraichikulam Kanmoi. Thence the boundary travels northwards along the Chitrangudi – Sonaipiriyankottai road.
West	The boundary travels along the Chitrangudi – Sonaipiriyankottai road and inturn along the Chitrangudi village approach road.
North West	Thence the boundary meets the interception point of feeder channel to Chitrangudi Kanmoi on the Mudukalathur – Kamuthi state highway

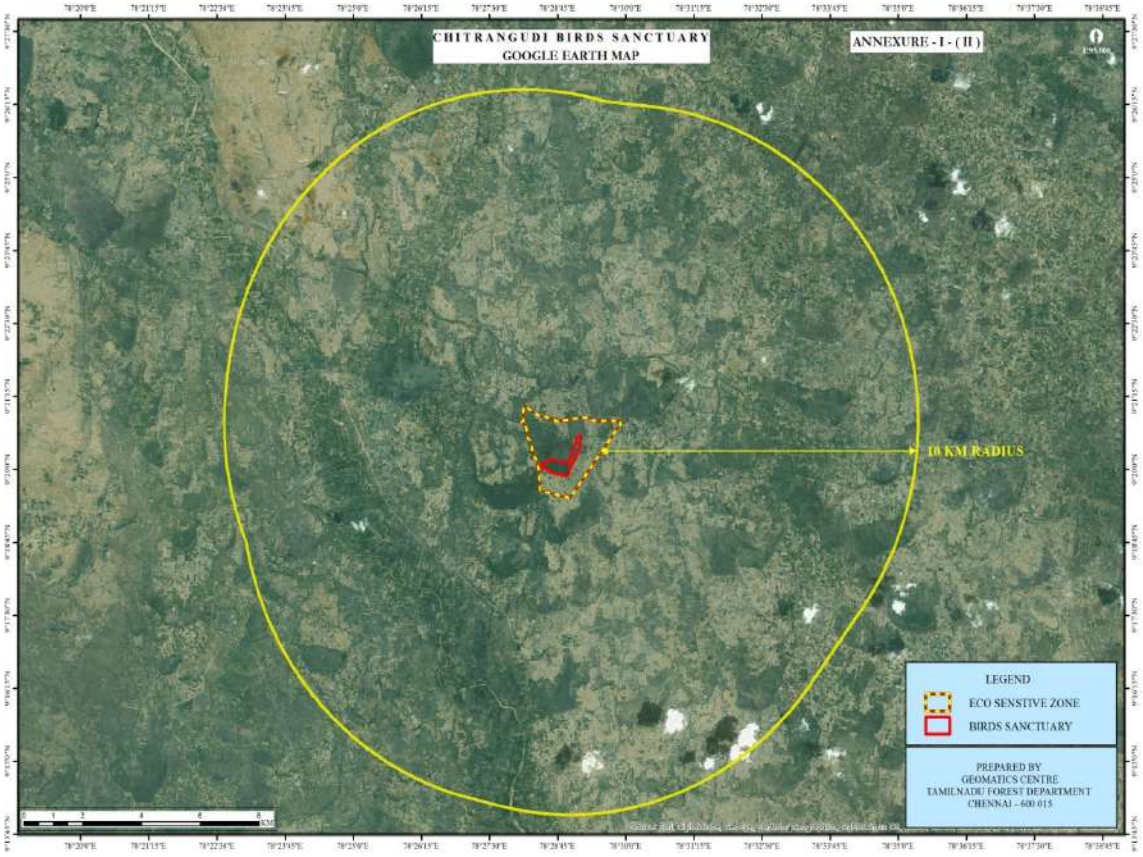
ANNEXURE- IIA

GOOGLE MAP OF ECO-SENSITIVE ZONE OF CHITRANGUDI BIRD SANCTUARY



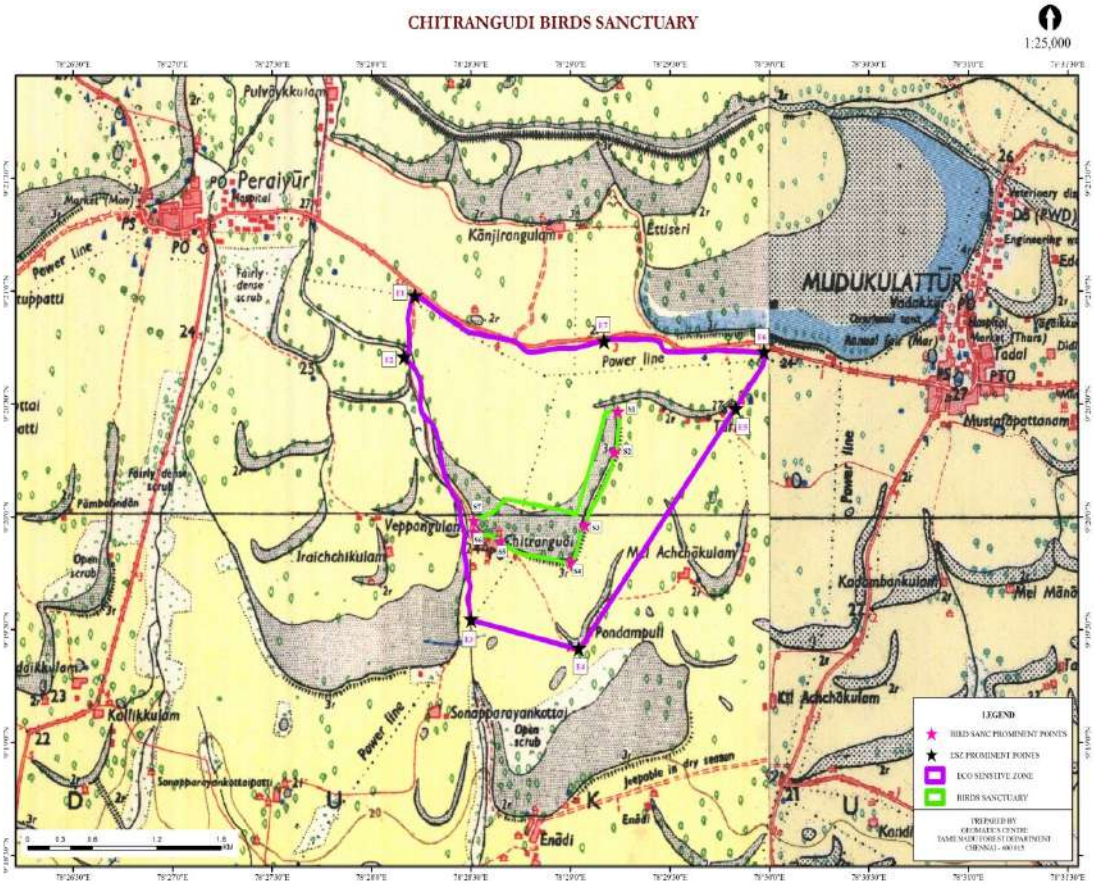
ANNEXURE- IIB

GOOGLE MAP OF ECO-SENSITIVE ZONE OF CHITRANGUDI BIRD SANCTUARY



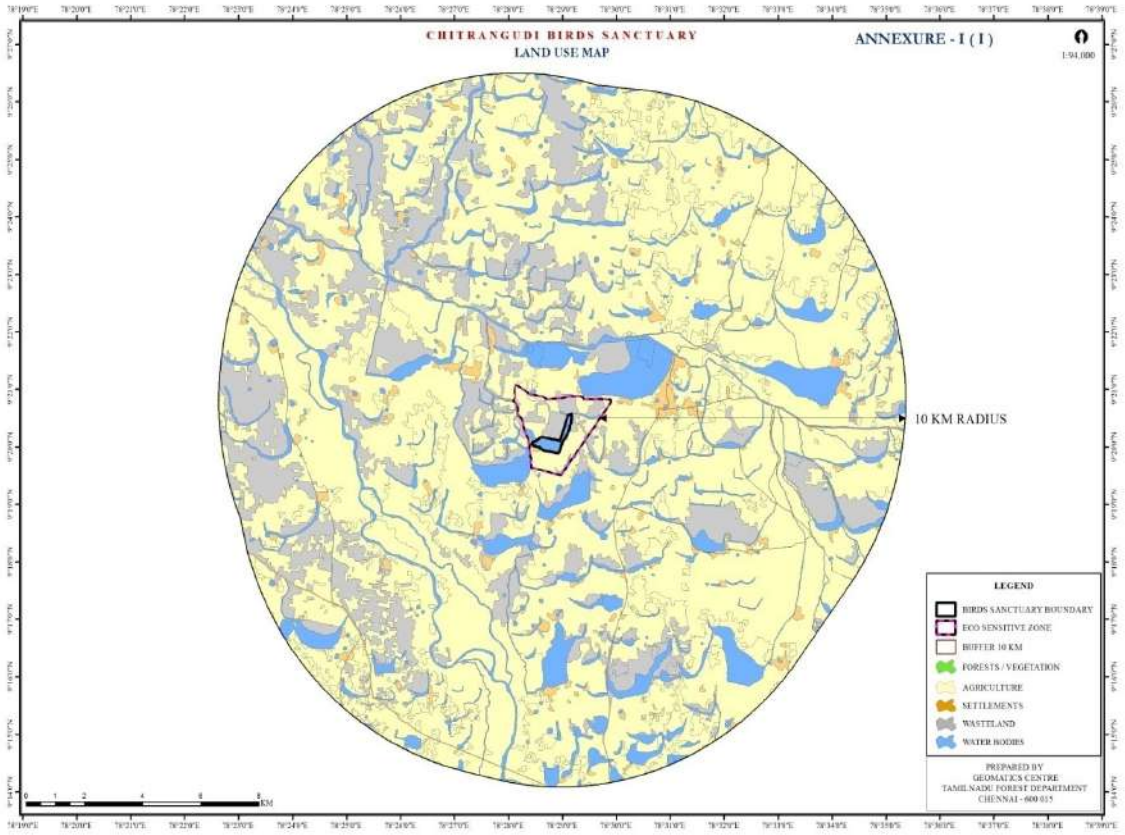
ANNEXURE- IIC

MAP OF ECO-SENSITIVE ZONE OF CHITRANGUDI BIRD SANCTUARY ON SURVEY OF INDIA (SOI) TOPOSHEET



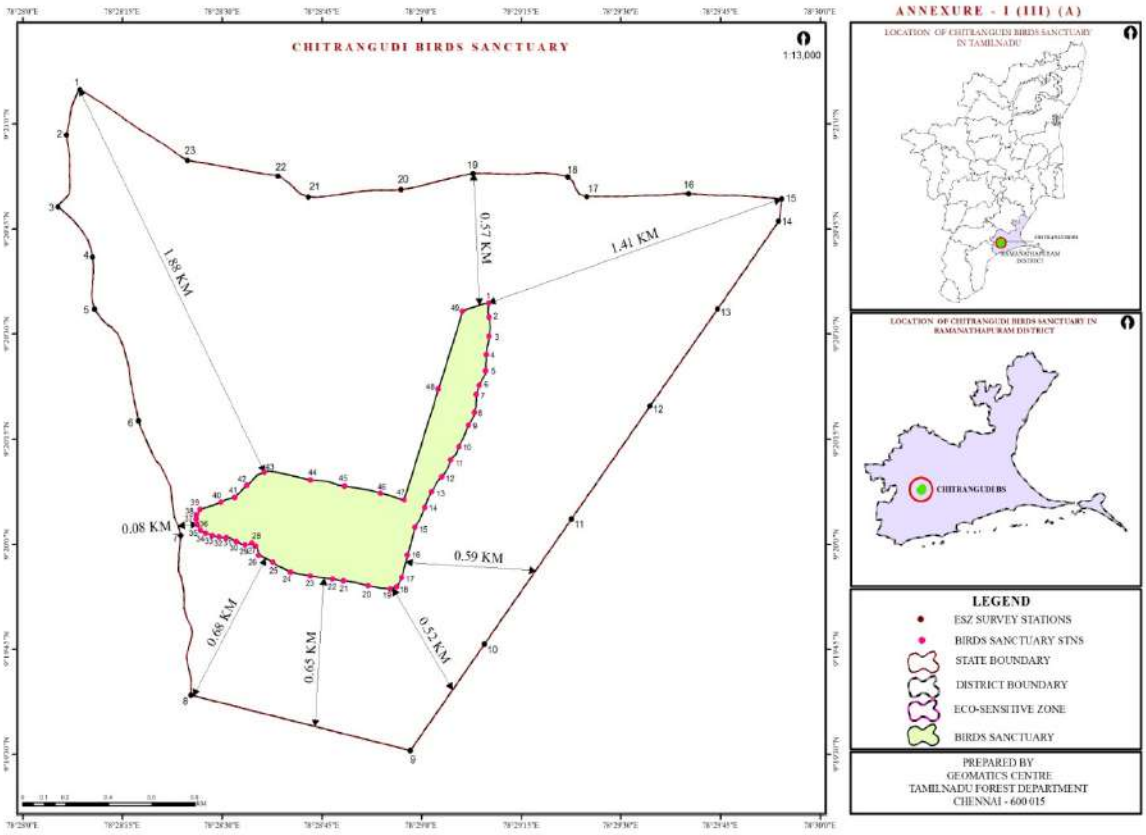
ANNEXURE- IID

LANDUSE MAP OF ECO-SENSITIVE ZONE OF CHITRANGUDI BIRD SANCTUARY ALONG WITH 10 KM BUFFER



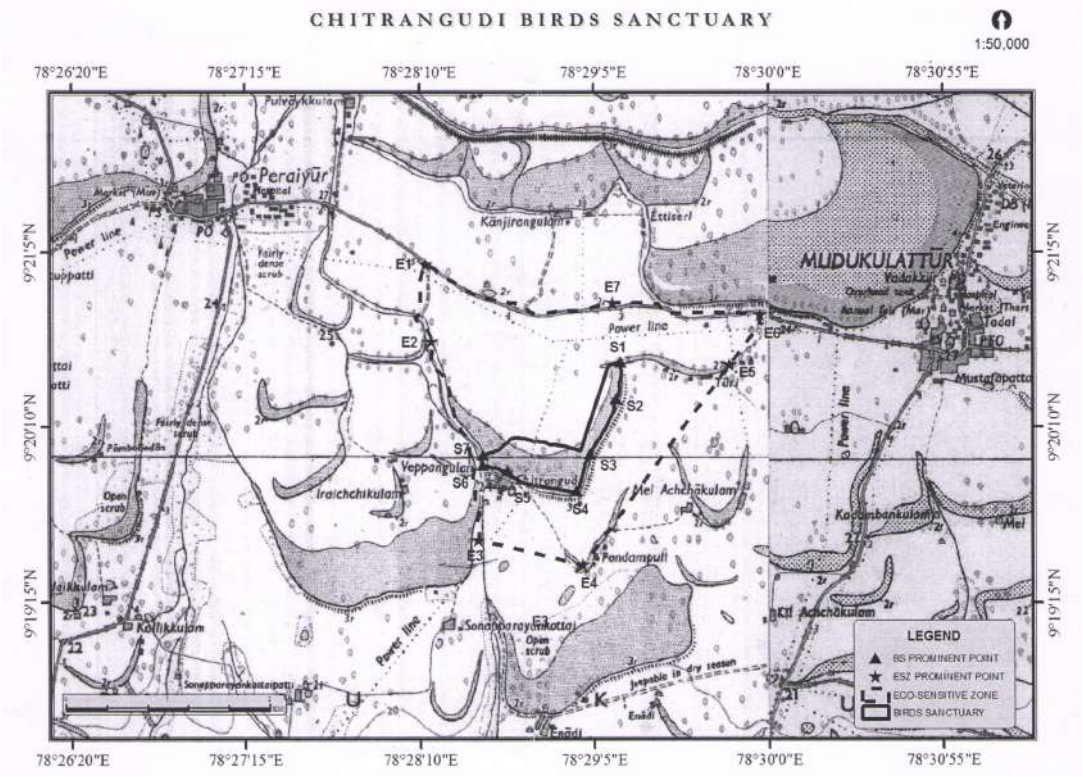
ANNEXURE- IIE

MAP OF ECO-SENSITIVE ZONE OF CHITRANGUDI BIRD SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE- IIF

MAP OF ECO-SENSITIVE ZONE OF CHITRANGUDI BIRD SANCTUARY WITH HATCHING



ANNEXURE-III

TABLE A: Latitude-Longitude of Prominent Locations of Chitrangudi Bird Sanctuary, Tamil Nadu

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1.	1 (S1)	NE – Northern most tip adjoining Turi Kanmoi	9°20'34.494"	78°29'10.1472"
2.	2	E	9°20'32.4384"	78°29'10.2192"
3.	3	E	9°20'29.6916"	78°29'10.2012"
4.	4	E	9°20'27.0996"	78°29'9.798"
5.	5	E	9°20'24.7956"	78°29'9.6936"
6.	6 (S2)	E Eastern most point on the bund of Chitrangudi tank	9°20'22.7184"	78°29'8.7216"
7.	7	E	9°20'21.426"	78°29'8.2716"
8.	8	E	9°20'18.87"	78°29'8.0016"
9.	9	E	9°20'17.0628"	78°29'7.1232"
10.	10	E	9°20'13.9128"	78°29'5.6688"
11.	11	E	9°20'12.0552"	78°29'4.4304"

12.	12	E	9°20'9.6684"	78°29'3.0732"
13.	13	E	9°20'7.548"	78°29'1.554"
14.	14 (S3)	E Eastern most point on the bund of Chitrangudi tank	9°20'5.2872"	78°29'0.546"
15.	15	E	9°20'2.4252"	78°28'59.0232"
16.	16	E	9°19'58.4796"	78°28'57.9396"
17.	17	E	9°19'55.2936"	78°28'57.0648"
18.	18 (S4)	E South Eastern most point on the bund of Chitrangudi tank	9°19'53.9184"	78°28'56.3196"
19.	19	SE – Along the bund	9°19'53.6304"	78°28'55.362"
20.	20	S	9°19'54.0804"	78°28'51.978"
21.	21	S	9°19'54.8112"	78°28'48.2808"
22.	22	S	9°19'55.0812"	78°28'46.65"
23.	23	S	9°19'55.4808"	78°28'43.32"
24.	24	S Near Watch Tower	9°19'56.046"	78°28'40.3428"
25.	25	S	9°19'57.4536"	78°28'37.6752"
26.	26	S	9°19'58.4292"	78°28'35.508"
27.	27	S	9°19'59.7792"	78°28'35.1012"
28.	28 (S5)	S Point north of temple on the bund	9°20'0.1788"	78°28'34.4748"
29.	29	S	9°19'59.9052"	78°28'33.4956"
30.	30	S	9°20'0.402"	78°28'32.1312"
31.	31	S	9°20'10.2984"	78°28'36.3828"
32.	32	S	9°20'0.942"	78°28'30.6624"
33.	33	S	9°20'1.032"	78°28'29.5788"
34.	34	S	9°20'1.2876"	78°28'28.5744"
35.	35 (S6)	SW Along the bund near the approach road to Chitrangudi Village	9°20'1.5936"	78°28'27.5376"
36.	36	W	9°20'2.004"	78°28'26.7384"
37.	37	W	9°20'2.8068"	78°28'26.2848"
38.	38	W	9°20'3.5952"	78°28'26.1084"
39.	39 (S7)	NW Along the bund near the drinking water Oorani	9°20'4.2612"	78°28'26.166"
40.	40	NW	9°20'5.01"	78°28'26.6772"
41.	41	NW	9°20'6.0288"	78°28'29.8452"

42.	42	NW	9°20'6.738"	78°28'31.9224"
43.	43	NW	9°20'8.4192"	78°28'33.726"
44.	44	N	9°20'9.204"	78°28'43.3164"
45.	45	N	9°20'6.342"	78°28'57.414"
46.	46	N	9°20'22.164"	78°29'2.5728"
47.	47	N	9°20'8.3256"	78°28'48.4356"
48.	48	N	9°20'33.3096"	78°29'6.2052"
49.	49	N	9°20'7.3176"	78°28'53.8248"

TABLE B: Latitude-Longitude of Prominent Locations of Eco-Sensitive Zone

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1.	1 (E1)	NW Intersection point of Chitrangudi approach road on Mudukalathur – Kamuthi Road	9°21'4.9572"	78°28'8.6304"
2.	2	W	9°20'58.4844"	78°28'6.5604"
3.	3	W	9°20'48.1884"	78°28'5.2752"
4.	4 (E2)	W Along the approach road to Chitrangudi Village	9°20'41.064"	78°28'10.488"
5.	5	W	9°20'33.5868"	78°28'10.8264"
6.	6	W	9°20'17.6208"	78°28'17.4504"
7.	7	W	9°20'1.2624"	78°28'23.8116"
8.	8 (E3)	SW Eastern tip of Iraichikulam Kanmoi along bund	9°19'38.4132"	78°28'25.3272"
9.	9 (E4)	SE Southern tip of Pondampuli Kanmoi bund	9°19'30.522"	78°28'58.3644"
10.	10	E	9°19'45.75"	78°29'9.5208"
11.	11	E	9°20'3.6276"	78°29'22.6176"
12.	12	E	9°20'19.7484"	78°29'34.4292"
13.	13 (E5)	E Eastern tip of Turi Kanmoi	9°20'33.6156"	78°29'44.5848"
14.	14	E	9°20'46.2048"	78°29'53.808"
15.	15 (E6)	NE Intersection point of Turi village approach road on Mudukulathur – Kamuthi Road	9°20'49.3296"	78°29'54.2868"
16.	16	NN	9°20'50.0928"	78°29'40.2684"
17.	17	N	9°20'49.6824"	78°29'24.918"

18.	18	N	9°20'52.4652"	78°29'22.1064"
19.	19 (E7)	N Along Mudukalathur - Kamuthi Road	9°20'52.9728"	78°29'7.818"
20.	20	N	9°20'50.6904"	78°28'56.9712"
21.	21	N	9°20'49.6176"	78°28'43.0104"
22.	22	N	9°20'52.6164"	78°28'38.4564"
23.	23	N	9°20'54.8628"	78°28'24.8088"

ANNEXURE-IV

LIST OF VILLAGE AREA COMING UNDER ECO-SENSITIVE ZONE OF CHITRANGUDI BIRD SANCTUARY ALONG WITH GEO-COORDINATES

S. No	Village Name	Tehsil/ Taluk	District	Latitude (N) DMS format	Longitude (E) DMS format
1	Chitrangudi	Mudukalathur	Ramanathapuram	9°19'56.73"	78°28'33.71"
2	Turi	Mudukalathur	Ramanathapuram	9°20'29.81"	78°29'39.38"
3	Pondampulli	Mudukalathur	Ramanathapuram	9°19'34.12"	78°29'1.76"

ANNEXURE –V

Performa of Action Taken Report: - Eco-Sensitive Zone Monitoring Committee.

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan:
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under the Environment Impact Assessment notification, 2006. (Details may be attached as separate Annexure).
6. Summary of cases scrutinized for activities not covered under the Environment Impact Assessment notification, 2006. (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986:
8. Any other matter of importance:

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

MANOJ KUMAR VERMA
Digitally signed by MANOJ KUMAR VERMA
Date: 2019.06.12 19:53:36 +05'30'

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-07012020-215191
CG-DL-E-07012020-215191
असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड ((ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 08] नई दिल्ली, बुधवार, जनवरी 1, 2020/पौष 11, 1941
No. 08] NEW DELHI, WEDNESDAY, JANUARY 1, 2020/ PAUSHA 11, 1941

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 01 जनवरी, 2020

का.आ. 08(अ).—भारत के राजपत्र, असाधारण में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का. आ. 3688 (अ), तारीख 27 जुलाई, 2018, द्वारा एक प्रारुप अधिसूचना प्रकाशित की गई थी जिसमें ऐसे सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना से युक्त राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना से युक्त राजपत्र की प्रतियां जनता को तारीख 27 जुलाई, 2018, को उपलब्ध करा दी गई थी;

और, प्रारुप अधिसूचना के बारे में व्यक्तियों और पणधारियों से कोई भी आक्षेप और सुझाव प्राप्त नहीं हुए;

और, गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान तमिलनाडु के रामानाथापुरम और तूतीकोरिन जिले में अक्षांश 8^{0}49'00"उ और 9^{0}15'00"उ और देशांतर 78^{0}11'30"पू और 79^{0}10'5"पू के बीच स्थित है और 560.00 वर्ग किलोमीटर के क्षेत्रफल में फैला हुआ है। तमिलनाडु सरकार ने जी.ओ. एमएस. सं. 962, वन और मत्स्यपालन विभाग तारीख 10 सितम्बर, 1986 द्वारा वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) की धारा 35 की उप-धारा (1) अधीन वन्यजीवों और पर्यावरण के संरक्षण के प्रयोजन से तमिलनाडु में गल्फ ऑफ मन्नार में मरिन राष्ट्रीय उद्यान घोषित करने के उद्देश्य से अधिसूचित किया जिसमें खाड़ी की ओर समुद्र की 3.5 गहराई और समुद्री की ओर 5 गहराई भी शामिल है;

और, 21 द्वीप जो गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान में मूंगा चट्टानों और बियर मैंग्रोव वनस्पति से घिरे हुए हैं, दक्षिण पूर्व में रामनद और तूतीकोरिन जिले के तटों से नीचे स्थित हैं;

और, भारत में गल्फ ऑफ मन्नार चार प्रमुख कौल-भित्ति पारिस्थितिकी प्रणालियों में से एक है। वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) के उपबंधों के अन्तर्गत तमिलनाडु सरकार ने गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान की स्थापना की है, जिसमें वर्ष 1986 में रामानाथापुरम और तूतीकोरिन के तटीय जिलों सहित 21 अपतटीय द्वीपों (2 जलमग्न सहित) और बंगाल की खाड़ी में आसपास के कोरल चट्टान प्रणाली शामिल हैं। गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान की स्थापना का प्राथमिक उद्देश्य संरक्षण और प्रबंधन के माध्यम से मन्नार क्षेत्र की खाड़ी की समृद्ध समुद्री जैव विविधता को संरक्षित करना है;

और, गल्फ ऑफ मन्नार में मरिन वनस्पतियों और जीवजन्तुओं की समृद्ध विविधता है इनमें कोरल चट्टान, चट्टानी समुद्र तट, बलुआ समुद्र तट, मिट्टी की सपाट भूमि, नदी मुहाने, मैंग्रोव वन, समुद्री शैवाल और समुद्री घास के क्षेत्र जैसी पारिस्थितिकी प्रणाली शामिल हैं। इस पारिस्थितिकी प्रणाली में विविध जीवजन्तुओं और वनस्पतियों की विविधता का आश्रय है जिसमें दुर्लभ चैंक्ड, झींगा, समुद्री झींगा, पर्ल ऑयस्टर, व्हेल, डुगॉंग, कछुए, सीहार्सेस, समुद्री सांप, समुद्री ककड़ी, आदि शामिल हैं। गल्फ ऑफ मन्नार में पारिस्थितिकी प्रणाली की विविध प्रकृति अनेक महत्वपूर्ण प्रजातियों की विस्तृत विविधता को आश्रय प्रदान करती है जिसमें कोरल की 117 प्रजातियां, समुद्री घास की 13 प्रजातियां, क्रस्टेसियन की 641 प्रजातियां, मोलस्क की 731 प्रजातियां, फिन मछलियों की 441 प्रजातियां और ऋतु प्रवास मरिन स्तनधारियों जैसे व्हेल, डॉल्फ़िन, सूंस और कछुओं के अलावा सीवीड की 147 प्रजातियां शामिल है;

और, मैंग्रोव पर्यावासों में वनस्पतियों की 9 विभिन्न प्रजातियां हैं जो समुद्री पक्षी और समुद्री सांप सहित विभिन्न समुद्री जीवजन्तुओं को आश्रय प्रदान करता है। गल्फ ऑफ मन्नार में सेक्रेड चंक, *टर्बिनेलाप्यूरम चंक* और *पर्ल ऑयस्टर बेड* भी पाए जाते हैं। यहां लगभग दस पर्ल बैंक है। *पीनक्टाडा फ्रूकटा* पर्ल ऑयस्टर की मुख्य प्रजाति है। गल्फ ऑफ मन्नार को वनस्पति और जीवजन्तु की 4200 से अधिक प्रजातियों के साथ "जीवविज्ञानी स्वर्ग" के रूप में माना जाता था;

और, यह क्षेत्र भारतीय तट से अलग महत्वपूर्ण आखिरी आश्रय-स्थान है जहां अधिकांश लुप्तप्राय स्तनधारी, डुगोंग (*डुगोंग डुगन*) पाए जाते हैं। क्षेत्र में दुर्लभ और अद्वितीय बलानोग्लोसस भी है जो अकशेरुकी और कशेरुकी के बीच एक लिंक है। यह क्षेत्र कोरल द्वीपों से संबंधित अद्वितीय कोरल संरचनाओं, समुद्री शैल, मोलस्क और उष्णकटिबंधीय मछली से भी बहुत समृद्ध है। इस क्षेत्र में रसिक डॉलफिन भी दिखाई देते हैं;

और, राष्ट्रीय उद्यान मूल रूप से मरिन वनस्पतियों और जीवजंतुओं के संरक्षण के लिए है। वनस्पति के उदाहरण रोज़री पी (*एब्रस प्रेसीटोरियस*), वाटल्स (*अकाकिया नॉर्रिडा*), अम्ब्रेला थोर्न (*अकाकिया प्लानिफ्रोन*), नेटटल (*अकालीफा इंडिका*), प्रिकली चाफ फ्लॉवर (*आचार्येथेश एस्पेरा*), आदि हैं; जीवजंतु के उदाहरण सी कॉउ (*डुगोंग डुगोन*), रिसोस डॉल्फिन (*ग्रैम्पस ग्रिसेस*), बोतल नोस्ड डॉल्फिन (*तुर्सियोप्स ट्रंकेट्स*), चानेस ब्वाइट डॉल्फिन (*सोसा चिनेंसिस*) आदि हैं। राष्ट्रीय उद्यान में पक्षियों की विविधता है जैसे ग्रेट एग्रेट (*आर्दिया अल्बा*), ग्रे हेरॉन (*ए. सिनेरेया*), पॉण्ड हेरॉन (*आर्दिया ग्रेई*), वेस्टर्न रीफ हेरॉन (*एग्रेटा ग्युलरिस*), आर्देओला स्ट्रियाटस (*आर्देओला स्ट्रैटस*), ग्रेटर फ्लेमिंगो (*फोनिकॉप्टर रोसेंस*), उत्तरी पिंटेल (*अनास एक्यूटा*), आदि;

और, राष्ट्रीय उद्यान में स्थानिक, दुर्लभ, लुप्तप्राय और संकटापन्न प्रजातियां हैं। गल्फ ऑफ मन्नार में स्थानिक प्रजातियां अर्थात् *बालनोग्लोसस, एनहलस एक्रोराइड* और *पेम्पीस एसिड्युला* शामिल हैं। अभयारण्य में लुप्तप्राय प्रजातियां सी कुकुमबर्स (*होलोथुरियन*), ग्रीन टर्टल (*चेलोनीया मादास*), हॉक्सबिल टर्टल (*एरेरमोचेलीज इम्ब्रिकेट*), ऑलिव रिडली टर्टल (*लेपिडोचेलीज ओलिविसे*), लॉगरहेड टर्टल (*केरेटा केरेटा*), लेदर बैक टर्टल (*डर्मोचेलीस कोरियासी*), सी हार्सेस (*सिगनाथिडे*), आदि विद्यमान है। दुर्लभ प्रजातियों के उदाहरण शॉर्ट फिनेड पायलट व्हेल (*ग्लोबिसफाला मैक्रोरिंचा*), रिसोस डॉल्फिन (*ग्रैम्पस ग्रिसस*), बोतल नोस्ड डॉल्फिन (*तुर्सियप्स ट्रंकेट्स*), चाइनिस व्हाइट डॉल्फिन (*सोसा चिनेन्सिस*), फाल्स किलर व्हेल (*स्यूडोआर्का क्रैसिडेन्स*), ब्राइड्स व्हेल (*बालेनोप्टेरा एडेनी*), आदि हैं। अभयारण्य में संकटापन्न प्रजातियों में सी कॉउ (*डुगोंग डुगन*) प्रजातियां अभिलिखित है;

और, मरिन राष्ट्रीय उद्यान और पारिस्थितिकी संवेदी जोन के अंतर्गत कोई पर्यावास नहीं है। गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान तट के साथ लगभग 47 मत्स्य पालन ग्राम हैं जिनमें रामानाथापुरम जिला में 38 और तूतीकोरिन जिला में 9 ग्राम हैं। इन ग्रामों के मछुआरे पूरी तरह से अपनी आजीविका के लिए मत्स्य पालन पर निर्भर हैं। कुल मिलाकर इन ग्रामों में 150,000 से अधिक मछुआरे रहते हैं, जिनमें 40% से अधिक सक्रिय मछुआरे हैं। सदियों से गल्फ ऑफ मन्नार के तट पर रहने वाले कई हजार परिवारों के लिए तटवर्ती जल में मत्स्य संसाधनों का उपयोग एकमात्र व्यवसाय रहा है । वह तटीय और समुद्री पर्यावरण के साथ इस तरह की घनिष्ठता में रहे हैं कि उनके जीवन-शैली, संस्कृति और सामाजिक जीवन सभी समुद्र के चारों ओर केंद्रित है;

और, मछुआरिन ताजी मछली विपणन, सूखी मछली और शुद्ध मिश्रण जैसे संबद्ध क्रियकलापों में लगी हुई हैं। तट के साथ मत्स्यपालन से संबंधित व्यवसायों के अलावा, नमक निष्कर्षण में रोजगार के अवसर हैं, खासतौर पर तूतीकोरिन के पास खाड़ी के पश्चिमी भाग में, और पाल्मराह (टाडी) टैपिंग और कृषि श्रम में भी है। रामानाथापुरम जिला में आमतौर पर चटाई बनाने के साथ कुशल कार्य भी किया जाता है। तट से टॉडी टैपिंग और कृषि से अंतर्देशीय स्थानांतरित करना इस क्षेत्र में पर्यटन के संबंध में रामेश्वरम के पास प्रचलित छोटे व्यवसाय से संबंधित अवसरों के साथ प्रमुख व्यवसाय है;

और, गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाएं पारिस्थितिकी पर्यावरणीय से पारिस्थितिकी संवेदी जोन के रूप में पैरा 1 में विनिर्दिष्ट हैं, जैव विविधिता की दृष्टि सुरक्षित और संरक्षित करना और उक्त पारिस्थितिकी संवेदी जोन में उद्योगों या उद्योगों के वर्गों के प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा की (1) उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तमिलनाडु राज्य में गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान की सीमा के चारों ओर **0.73 किलोमीटर से 5.57 किलोमीटर** तक विस्तारित क्षेत्र को गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान पारिस्थितिकी संवेदी जोन (जिसे इसके पश्चात् इस अधिसूचना में पारिस्थितिकी संवेदी जोन कहा गया है), के रूप में अधिसूचित करती है, जिसके विवरण निम्नानुसार है, अर्थात् :-

1. **पारिस्थितिकी संवेदी जोन का विस्तार और सीमाएं.**-(1) पारिस्थितिकी संवेदी जोन का विस्तार गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान के चारों **0.73 किलोमीटर से 5.57 किलोमीटर** तक फैला हुआ है। पारिस्थितिकी संवेदी जोन का कुल क्षेत्रफल **720.89 वर्ग किलोमीटर** है।

(2) पारिस्थितिकी संवेदी जोन की सीमा का वर्णन **उपाबंध-I** के रूप में संलग्न है।

(3) पारिस्थितिकी संवेदी जोन की सीमा के संरक्षित क्षेत्र का मानचित्र **उपाबंध II क-ड.** में है।

(4) पारिस्थितिकी संवेदी जोन और संरक्षित क्षेत्र की सीमा के भू-निर्देशांकों की सूची क्रमश: **उपाबंध III** की सारणी **क** और **ख** में दी गई है।

(5) पारिस्थितिकी संवेदी जोन के भीतर कोई ग्राम नहीं है।

2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना.– (1) राज्य सरकार, पारिस्थितिकी संवेदी जोन के प्रयोजनों के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और राज्य के सक्षम प्राधिकारी के अनुमोदन के लिए इस अधिसूचना में दिए गए अनुबंधों का पालन करते हुए आंचलिक महायोजना तैयार करेगी।

(2) राज्य सरकार द्वारा पारिस्थितिकी संवेदी जोन के लिए आचंलिक महायोजना ऐसी रीति से जो इस अधिसूचना में विनिर्दिष्ट किए गए हैं के अनुसार तथा सुसंगत केंद्रीय और राज्य विधियों के अनुरुप और केंद्रीय सरकार द्वारा जारी मार्गनिर्देशों, यदि कोई हों, द्वारा तैयार होगी ।

(3) आंचलिक महायोजना, उक्त योजना में पारिस्थितिकी और पर्यावरणीय बातों को समाकलित करने के लिए राज्य सरकार के निम्नलिखित विभागों के परामर्श से तैयार होगी:-

(i) पर्यावरण;

(ii) वन और वन्यजीव;

(iii) कृषि;

(iv) राजस्व;

(v) नगर विकास;

(vi) पर्यटन;

(vii) ग्रामीण विकास;

(viii) सिंचाई और बाढ़ नियंत्रण;

(ix) नगरपालिका;

(x) पंचायती राज;

(xi) लोक निर्माण विभाग;

(xii) राजमार्ग; और

(xiii) तमिलनाडु राज्य प्रदूषण नियंत्रण बोर्ड।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न हो और आचंलिक महायोजना सभी अवसंरचना और क्रियाकलापों में जो अधिक दक्षता और पारिस्थितिकी अनुकूल हों का संवर्धन करेगी ।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, जल संभर प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(6) आंचलिक महायोजना विद्यमान और प्रस्तावित भूमि उपयोग विशेषताओं के ब्यौरों से अनुसमर्थित मानचित्र के साथ सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बस्तियों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोउद्यान, झीलों और अन्य जल निकायों का अभ्यकंन करेगी।

(7) आंचलिक महायोजना पारिस्थितिकी संवेदी जोन में विकास को विनियमित करेगी और सारणी में सूचीबद्ध पैरा-4 में प्रतिषिद्ध और विनियमित क्रियाकलापों का अनुपालन करेगी और स्थानीय समुदायों की जीविका को सुरक्षित करने के लिए पारिस्थितिकी अनुकूल विकास को सुनिश्चित और उसकी अभिवृद्धि भी करेगी।

(8) आंचलिक महायोजना प्रादेशिक विकास योजना की सह-विस्तारी होगी ।

(9) इस प्रकार अनुमोदित आंचलिक महायोजना इस अधिसूचना के उपबंधों के अनुसार निगरानी के अपने कार्यों को करने के लिए निगरानी समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय.-** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात्:-

(1) **भू-उपयोग.–**

(क) पारिस्थितिकी संवेदी जोन में वनों, उद्यान कृषि क्षेत्रों, कृषि क्षेत्रों, मनोरंजन के प्रयोजनों के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक या आवासीय या औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा:

परंतु पारिस्थितिकी संवेदी जोन के भीतर भाग (क) में विनिर्दिष्ट प्रयोजनों से भिन्न प्रयोजन के लिए कृषि और अन्य भूमि का संपरिवर्तन निगरानी समिति की सिफारिश पर और यथा लागू और क्षेत्रीय नगर योजना अधिनियम और केन्द्रीय सरकार या राज्य सरकार के अन्य नियमों तथा विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन से, और इस अधिसूचना के उपबंधों द्वारा स्थानीय निवासियों की निम्नलिखित आवासीय आवश्यकताओं को पूरा करने के लिए अनुज्ञात किया जाएगा, जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिनके अंतर्गत ग्रामीण उद्योग भी हैं; सुविधाजनक भण्डार और स्थानीय सुविधाएं सहायक पारिस्थितिकी पर्यटन जिसके अन्तर्गत ग्रह वास सम्मिलित है; और

(v) पैरा 4 के अधीन दिए गए संवर्धित क्रियाकलाप:

परंतु यह और कि प्रादेशिक नगर योजना अधिनियम और राज्य सरकार के अन्य नियमों और विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 के उपबंधों या तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अन्तर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या औद्योगिक विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा:

परंतु यह और भी कि पारिस्थितिकी संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई गलती, निगरानी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार ठीक होगी और उक्त गलती के सुधार की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी:

परंतु यह और भी कि गलती के संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा।

(ख) वनीकरण तथा वास जीर्णोद्धार क्रियाकलापों सहित अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण करने के प्रयास किए जाएंगे।

(2) **प्राकृतिक जल स्रोतों.**- आचंलिक महायोजना में सभी प्राकृतिक जल स्रोतों नदियों स्रोतों/नदियों/जलमार्गों के आवाह क्षेत्रों की पहचान की जाएगी और उनके संरक्षण और नवीकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के बारे में जो ऐसे क्षेत्रों के लिए अहितकर हो ऐसी रीति से मार्गदर्शक सिद्धांत तैयार किए जाएंगे ।

(3) **पर्यटन या पारिस्थितिकी पर्यटन.-** (क) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पारिस्थितिकी पर्यटन क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यटन महायोजना के अनुसार पारिस्थितिकी संवेदी जोन के लिए होगा।

(ख) पर्यटन महायोजना राज्य पर्यटन विभाग द्वारा राज्य पर्यावरण और वन विभाग के परामर्श से तैयार होगी।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी।

(घ) पर्यटन महायोजना पारिस्थितिकी संवेदी जोन की वहन क्षमता के आधार पर तैयार की जाएगी।

(ङ) पारिस्थितिकी पर्यटन संबंधी क्रियाकलाप निम्नानुसार विनियमित होंगे:-

(i) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नये वाणिज्यिक होटल और सैरगाह के सन्निर्माण अनुज्ञात नहीं होंगे:

परंतु, संरक्षित क्षेत्र की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिकी संवेदी जोन के विस्तार तक होटलों और रिजॉर्ट का स्थापना केवल पूर्व परिभाषित और नामनिर्दिष्ट क्षेत्रों में पर्यटन महायोजना के अनुसार पारिस्थितिकी पर्यटन सुविधाओं के लिए ही अनुज्ञात होगा;

(ii) पारिस्थितिकी संवेदी जोन के भीतर नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिकी–पर्यटन, पारिस्थितिकी-शिक्षा और पारिस्थितिकी-विकास पर बल देते हुए (समय-समय पर यथा संशोधित) जारी मार्गदर्शक सिद्धांतों के अनुसार होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा और निगरानी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया जाएगा और पारिस्थितिकी संवेदी जोन के भीतर किसी नये होटल या रिसोर्ट या वाणिज्यिक स्थापना का संनिर्माण अनुज्ञात नहीं किया जायेगा ।

(4) **नैसर्गिक विरासत**.- पारिस्थितिकी संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और विरासत संरक्षण योजना आंचलिक महायोजना के भाग के रुप में परिरक्षण और संरक्षण के लिए तैयार की जाएगी ।

(5) **मानव निर्मित विरासत स्थल.-** पारिस्थितिकी संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, स्थापत्य, सौंदर्यपूरक और सांस्कृतिक महत्व के क्षेत्रों की और उपक्षेत्रों की पहचान और उनके संरक्षण के लिए विरासत योजना आंचलिक महायोजना के भाग के रुप में तैयार की जाएगी।

(6) **ध्वनि प्रदूषण.**- राज्य सरकार का पर्यावरण विभाग या तमिलनाडु राज्य प्रदूषण नियंत्रण बोर्ड पर्यावरणीय (संरक्षण) अधिनियम, 1986, के अधीन बने नियम, 2000 ध्वनि प्रदूषण (विनियमन और नियंत्रण) और उसके संशोधनों के अनुसार पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए विनियमों को लागू करेगा ।

(7) **वायु प्रदूषण**.- पारिस्थितिकी संवेदी जोन में, वायु प्रदूषण के निवारण और नियंत्रण का वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार अनुपालन किया जाएगा।

(8) **बहिस्राव का निस्सारण**.- पारिस्थितिकी संवेदी जोन में उपचारित बहिस्राव का निस्सारण, साधारण मानकों के उपबंधों के अनुसार पर्यावरण (संरक्षण) अधिनियम, 1986 और उसके अधीन बनाए गए नियमों के अधीन आने वाले पर्यावरणीय प्रदूषण के निस्सारण के लिए साधारण मानकों या राज्य सरकार द्वारा नियत मानकों, जो भी अधिक कठोर हो, के उपबंधों के अनुसार होगा।

(9) **ठोस अपशिष्ट**.- ठोस अपशिष्ट का निपटान और प्रबंधन निम्नानुसार किया जाएगा:-

(क) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्ट का निपटान और प्रबंधन भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 द्वारा प्रकाशित ठोस अपशिष्ट प्रबंधन नियम, 2016, के उपबंधों के अनुसार किया जाएगा। अकार्बनिक पदार्थों का निपटान पारिस्थितिकी संवेदी जोन से बाहर चिन्हित किए गए स्थानों पर पर्यावरण-अनुकूल रीति से किया जाएगा;

(ख) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों (ईएसएम) का उपयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप ठोस अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(10) **जैव चिकित्सा अपशिष्ट**.-जैव चिकित्सा अपशिष्ट का प्रबंधन निम्नानुसार किया जाएगा:-

(क) पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.सा.का.नि 343 (अ), तारीख 28 मार्च, 2016, द्वारा प्रकाशित जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(ख) पारिस्थितिकी संवदी जोन में मान्य प्रौद्योगिकियों का उपयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप जैव-चिकित्सा अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(11) **प्लास्टिक अपशिष्ट प्रबंधन.-** पारिस्थितिकी संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सा.का.नि 340(अ), तारीख 18 मार्च, 2016, द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट प्रबंधन.-** पारिस्थितिकी संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सां.का.नि 317(अ), तारीख 29 मार्च, 2016, द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंधन नियम, 2016, के उपबंधों के अनुसार किया जाएगा ।

(13) **ई–अपशिष्ट.**- पारिस्थितिकी संवेदी जोन में ई–अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा, समय-समय पर यथासंशोधित, प्रकाशित ई–अपशिष्ट प्रबंधन नियम, 2016, के उपबंधों के अनुसार किया जाएगा।

(14) **यानीय यातायात.-** यातायात की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध सम्मिलित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी द्वारा अनुमोदित होने तक, निगरानी समिति सुसंगत अधिनियमों और उसके अधीन बनाए गए नियमों और विनियमों के अनुसार यानीय क्रियाकलापों के अनुपालन को मानीटर करेगी ।

(15) **यानीय प्रदूषण:**- लागू विधियों के अनुसार वाहन प्रदूषण की रोकथाम और नियंत्रण का अनुपालन किया जाएगा। स्वच्छक ईंधन उदाहरण के लिए सीएनजी, एलपीजी आदि के उपयोग के लिए प्रयास किए जाएगे ।

(16) **औद्योगिक ईकाइयां.**- (i) राजपत्र में इस अधिसूचना के प्रकाशन पर या उसके पश्चात पारिस्थितिकी संवेदी जोन के भीतर किसी नए प्रदूषण करने वाले उद्योगों की स्थापना अनुज्ञात नहीं की जाएंगी;

(ii) केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्गदर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार, जब तक कि अधिसूचना में इस प्रकार विनिर्दिष्ट न हो; पारिस्थितिकी संवेदी जोन के भीतर केवल गैर- प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त, गैर प्रदूषणकारी उद्योगों को बढ़ावा दिया जाएगा।

(17) **पहाड़ी ढलानों को संरक्षण.-** पहाड़ी ढलानों का संरक्षण निम्नानुसार होगा:-

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का संकेत होगा जहां किसी भी संनिर्माण की अनुमति नहीं दी जाएगी;

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुमति नहीं दी जाएगी ।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध या विनियमित किए जाने वाले क्रियाकलापों की सूची - पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों और तटीय विनियमन जोन (सीआरजेड) अधिसूचना, 2011 एवं पर्यावरणीय प्रभाव आकलन (ईआईए) अधिसूचना, 2006 सहित उसके अधीन बने नियमों और वन (संरक्षण) अधिनियम, 1980 (1980 का 69), भारतीय वन अधिनियम, 1927 (1927 का 16), वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) सहित अन्य लागू नियमों तथा उनमें किए गए संशोधनों के अनुसार शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति से विनियमित होंगे:-

सारणी

क्र. सं.	क्रियाकलाप	वर्णन
(1)	(2)	(3)
	अ. प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन, पत्थर उत्खनन और अपघर्षण इकाईयां ।	(क) सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनकों तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय नहीं होगी। (ख) खनन प्रचालन, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत संघ के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21 अप्रैल, 2014 के आदेश के अनुसरण में प्रचालित होंगी ।
2.	प्रदूषण (जल, वायु, मृदा, ध्वनि, आदि) उत्पन करने वाले उद्योगों की स्थापना ।	पारिस्थितिकी संवेदी जोन में कोई नया उद्योग लगाने और वर्तमान प्रदूषणकारी उद्योगों का विस्तार करने की अनुज्ञा नहीं होगी: परन्तु यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्ग दर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार जब तक कि अधिसूचना में ऐसा विनिर्दिष्ट न हों, पारिस्थितिकी संवेदी जोन के भीतर गैर-प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त गैर-प्रदूषणकारी कुटीर उद्यागों को बढ़ावा दिया जाएगा।
3.	बृहत जल विद्युत परियोजना की स्थापना ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
4.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन या प्रसंस्करण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
5.	प्राकृतिक जल निकायों या क्षेत्र भूमि में अनुपचारित बहिर्स्राव का निस्सारण ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
6.	नई आरा मिलों की स्थापना।	पारिस्थितिकी संवेदी जोन के भीतर नई और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा ।
7.	ईंट भट्टों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
	आ. विनियमित क्रियाकलाप	
8.	वाणिज्यिक होटलों और रिसोर्टों की स्थापना ।	पारिस्थितिकी पर्यटन क्रियाकलापों लघु अस्थायी संरचनाओं के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें से जो भी निकट है, नए वाणिज्यिक होटल और रिसोर्टों को अनुज्ञात नहीं किया जाएगा: परंतु यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर के परे या पारिस्थितिकी संवेदी जोन के विस्तार तक इनमें से जो भी निकट हो सभी नए पर्यटन क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना और यथा लागू मार्गदर्शी सिद्धांतों के अनुरुप होगा।

9.	संनिर्माण क्रियाकलाप ।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट हो, किसी भी प्रकार के नये वाणिज्यिक संनिर्माण की अनुज्ञा नहीं होगी: परंतु स्थानीय लोगों को अपनी आवास सम्बन्धी निम्नलिखित आवश्यकताओं को पूरा करने के लिए, पैरा 3 के उप पैरा (1) में सूचीबद्ध क्रियाकलापों सहित अपने उपयोग के लिए, अपनी भूमि में भवन उप-विधियों के अनुसार, संनिर्माण करने की अनुज्ञा होगी, जैसे:- परंतु यह कि गैर–प्रदूषणकारी लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से विनियमित किए जाएंगे और वे न्यूनतम होंगे । (ख) एक किलोमीटर क्षेत्र से परे ये आंचलिक महायोजना के अनुसार विनियमित होंगे ।
10.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग ।	फरवरी, 2016 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी उद्योगों में वर्गीकरण के अनुसार गैर-प्रदूषणकारी उद्योग और अपरिसंकटमय में, लघु और सेवा उद्योग, कृषि, पुष्प कृषि, उद्यान कृषि या पारिस्थितिकी संवेदी जोन से देशी सामग्री से उत्पादों को उत्पन्न करने वाले कृषि आधारित उद्योग सक्षम प्राधिकारी द्वारा अनुज्ञात होंगे।
11.	वृक्षों की कटाई ।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में वृक्षों की कटाई नहीं होगी । (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगे ।
12.	वन उत्पादों या गैर काष्ठ वन उत्पादों का संग्रहण।	लागू विधियों के अनुसार विनियमित होंगे ।
13.	विद्युत और संचार टावरों का परिनिर्माण और केबलों के बिछाए जाने और अन्य बुनियादी ढांचे ।	लागू विधियों के अधीन विनियमित होंगे। (भूमिगत केबल के बिछाए जाने को बढ़ावा दिया जाएगा)।
14.	नागरिक सुख सुविधाओं सहित अवसंरचनाएं ।	न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाना ।
15.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नवीन सड़कों का संनिर्माण ।	न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों तथा उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाना ।
16.	पर्यटन से संबंधित अन्य क्रियाकलाप जैसे गर्म वायु गुब्बारें, हेलीकाप्टर, ड्रोन, माइक्रोलाइटस आदि द्वारा पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अनुसार विनियमित होंगे ।
17.	पहाड़ी ढालों और नदी तटों का संरक्षण ।	लागू विधियों के अधीन विनियमित होंगे ।
18.	रात्रि में यानिक यातायात का संचलन ।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे ।

19.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ दुग्धशाला, दुग्ध उद्योग, कृषि और मछली पालन ।	स्थानीय लोगों के उपयोग के लिए लागू विधियों के अधीन अनुज्ञात होंगे ।
20.	विदेशी प्रजातियों को लाना ।	लागू विधियों के अनुसार विनियमित होंगे ।
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्तारण ।	जल निकायों में उपचारित अपशिष्ट जल या बहिर्स्राव के निस्सारण से बचा जाएगा और उपचारित अपशिष्ट जल के पुन:चक्रण और पुन:उपयोग के लिए प्रयास किए जाएंगे। अन्यथा लागू विधियों के अनुसार उपचारित बहिर्स्राव के पुनर्चक्रण/प्रवाह के निर्वहन को विनियमित किया जाएगा।
22.	सतह और भूजल का वाणिज्यिक निष्कर्षण ।	लागू विधियों के अनुसार विनियमित होंगे ।
23.	ठोस अपशिष्ट का प्रबन्धन।	लागू विधियों के अनुसार विनियमित होंगे ।
24.	पोलिथीन बैगों का उपयोग ।	लागू विधियों के अनुसार विनियमित होंगे ।
25.	पारिस्थितिकी-पर्यटन।	लागू विधियों के अनुसार विनियमित होंगे ।
26.	वाणिज्यिक साइनबोर्ड और होर्डिंग ।	लागू विधियों के अनुसार विनियमित होंगे ।
27.	विलवणीकरण संयंत्र।	लागू विधियों के अनुसार विनियमित होंगे ।
28.	पोर्ट गतिविधियां (कार्गो हैंडलिंग/ रखरखाव ड्रेजिंग/ विस्तार)।	लागू विधियों के अनुसार विनियमित होंगे ।
29.	मत्स्य पालन बंदरगाह।	लागू विधियों के अनुसार विनियमित होंगे ।
30.	मत्स्य पालन (प्रान्त संस्कृति)।	लागू विधियों के अनुसार विनियमित होंगे ।
31.	लवण-पटल।	लागू विधियों के अनुसार विनियमित होंगे ।
32.	अनुसंधान प्रतिष्ठान।	लागू विधियों के अनुसार विनियमित होंगे ।
33.	समुद्री शैवाल और अन्य संसाधनों जैसे कि रीफ मछलियों का संग्रह।	लागू विधियों के अनुसार विनियमित होंगे ।
34.	लाइट पोस्ट निर्माण।	लागू विधियों के अनुसार विनियमित होंगे ।
इ. संवर्धित क्रियाकलाप		
35.	वर्षा जल संचयन ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
36.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
37.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
38.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर भी हैं।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
39.	नवीकरणीय ऊर्जा और ईंधन का उपयोग ।	बायोगैस, सौर प्रकाश, इत्यादि को बढ़ावा दिया जाना है ।
40.	पारिस्थितिकी अनुकूल परिवहन का उपयोग ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।

41.	कौशल विकास ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
42.	निम्नीकृत भूमि/ वन / वास की बहाली ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
43.	पर्यावरणीय जागरुकता ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
44.	पारंपरिक मत्स्य पालन प्रथाओं।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
45.	जहाजों की आवाजाही।	सक्रिय रूप से बढ़ावा दिया जाएगा ।

5. पारिस्थितिकी संवेदी जोन अधिसूचना की मानीटरी के लिए मानीटरी समिति.- केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 (1) की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पारिस्थितिकी संवेदी जोन की प्रभावी मानीटरी के लिए प्रथम मानीटरी समिति गठित करती है, जो निम्नलिखित से मिलकर बनेगी, अर्थात्:-

क्र. सं.	मानीटरी समिति का गठन	पद
1.	जिला कलेक्टर, रामानाथापुरम	-अध्यक्ष, पदेन;
2.	राज्य सरकार द्वारा नामनिर्दिष्ट वन्यजीव संरक्षण के क्षेत्र में काम कर रहे गैर-सरकारी संगठन का एक प्रतिनिधि	–सदस्य;
3.	राज्य सरकार द्वारा नामनिर्दिष्ट किया जाने वाला एक जैवविविधता विशेषज्ञ	–सदस्य;
4.	राज्य सरकार द्वारा नामनिर्दिष्ट किया जाने वाल एक पारिस्थितिकी और पर्यावरण विशेषज्ञ	–सदस्य;
5.	राज्य लोक निर्माण विभाग का एक प्रतिनिधि	–सदस्य;
6.	राज्य प्रदूषण नियंत्रण बोर्ड का एक प्रतिनिधि	–सदस्य;
7.	वन्यजीव वार्डन, गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान, रामानाथापुरम की खाड़ी	–सदस्य सचिव।

6. निर्देश निबंधन.- (1) निगरानी समिति इस अधिसूचना के उपबंधों के अनुपालन की निगरानी करेगी।

(2) निगरानी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति का पुनर्गठन किए जाने तक होगा और इसके बाद निगरानी समिति राज्य सरकार द्वारा गठित की जाएगी।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण अनापत्ति के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(4) इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्या का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(5) मानीटरी समिति का सदस्य-सचिव या संबद्ध उपायुक्त या संबंधित उपायुक्त ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद दायर करने के लिए सक्षम होगा।

(6) निगरानी समिति संबंधित विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संघों के प्रतिनिधियों या संबंधित पक्षों को, प्रत्येक मामले मे आवश्यकता के अनुसार, अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) निगरानी समिति प्रत्येक वर्ष 31 मार्च की स्थिति के अनुसार अपनी वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को, **उपाबंध IV** में दिए गए प्रपत्र के अनुसार, उस वर्ष की 30 जून तक प्रस्तुत करेगी ।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय निगरानी समिति को उसके कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा जो वह उचित समझे ।

7. इस अधिसूचना के उपबंधों को प्रभावी बनाने के लिए केंद्रीय सरकार और राज्य सरकार, अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगी ।

8. इस अधिसूचना के उपबंध भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित अधिकरण द्वारा पारित किए गए या पारित किए जाने वाले आदेश, यदि कोई हो, के अध्यधीन होंगे ।

[फा. सं. 25/19/2018-ईएसजेड]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

उपाबंध-I

संरक्षित क्षेत्र के पारिस्थितिकी संवेदी जोन की सीमा का वर्णन

गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन की सीमा का वर्णन विशिष्ट द्वीप समूह का वर्णन निम्न रुप से है;

तूतीकोरिन समूह:

उत्तर	पारिस्थितिकी संवेदी जोन की सीमा कीलावाईप्पर ग्राम के एचटीएल उत्तर पर बिंदु राष्ट्रीय उद्यान सीमा की उत्तरी सीमा से लगभग 2.90 किलोमीटर की दूरी से आरंभ होता है।
उत्तर पूर्व	राष्ट्रीय उद्यान की सीमा की उत्तरी सीमा (कराईचल्ली द्वीप के उत्तर पूर्व) से 2.0 किलोमीटर दूरी पर है।
पूर्व	सीमा राष्ट्रीय उद्यान की सीमा से दक्षिण पूर्वी दिशा में 2.0 किलोमीटर की दूरी पर जाती है। इसके बाद विलनगुचल्ली द्वीप के पूर्व के निकट राष्ट्रीय उद्यान की पूर्वी सीमा से 2.0 किलोमीटर की दूरी पर दक्षिण पश्चिमी दिशा में जाती है।
दक्षिण पूर्व	राष्ट्रीय उद्यान सीमा के दक्षिण पूर्वी टिप से 2.0 किलोमीटर की दूरी है जो कि वान द्वीप के दक्षिण पूर्व है।
दक्षिण	वान द्वीप के दक्षिण से 2.0 किलोमीटर दूरी है।

दक्षिण पश्चिम	ओल्ड हारबॉर, तूतीकोरीन के निकट एचटीएल पर बिंदु के वान द्वीप के दक्षिण पश्चिम राष्ट्रीय उद्यान की सीमा के दक्षिण पश्चिमी टिप से दक्षिण पूर्वी दिशा में 4.16 किलोमीटर की दूरी में जाती है।
पश्चिम	सीमा ओल्ड हारबॉर के निकट बिंदु से एचटीएल के साथ उत्तर की ओर जाती है यह कीलावाईप्पर ग्राम के उत्तर एचटीएल पर बिंदु को छूती है।
उत्तर पश्चिम	सीमा एचटीएल के साथ जाती है यह कीलावाईप्पर ग्राम के उत्तर एचटीएल बिंदु को छूती है।

वेमबर द्वीप समूह:

उत्तर	पारिस्थितिकी संवेदी जोन की सीमा मूकैयूर के निकट उप्पु तन्नी द्वीप के निकट के उत्तर राष्ट्रीय उद्यान की सीमा की उत्तरी सीमा से लगभग 3.10 किलोमीटर की दूरी में आरंभ होती है। इसके बाद सीमा उच्च ज्वार रेखा के साथ पूर्व की ओर जाती है।
उत्तर पूर्व	उच्च ज्वार रेखा के बिंदु से नल्लातन्नी द्वीप के उत्तर राष्ट्रीय उद्यान के उत्तरी सीमा से लगभग 2.0 किलोमीटर की दूरी में परियाकुलम ग्राम के समुद्री तट के पूर्व में जाती है।
पूर्व	इसके बाद सीमा राष्ट्रीय उद्यान की सीमा से दक्षिण पूर्वी दिशा में 2.0 किलोमीटर की दूरी में जाती है।
दक्षिण पूर्व	राष्ट्रीय उद्यान सीमा के दक्षिण पूर्वी टिप से 2.0 किलोमीटर दूरी है जो कि नल्लातन्नी द्वीप के दक्षिण पूर्व है।
दक्षिण	नल्लातान्नी के दक्षिण राष्ट्रीय उद्यान की दक्षिणी सीमा के दक्षिण की दूरी 2.0 किलोमीटर है। इसके बाद सीमा पश्चिम की ओर 2.0 किलोमीटर की दूरी में जाती है।
दक्षिण पश्चिम	उप्पुतन्नी द्वीप के दक्षिण पश्चिम राष्ट्रीय उद्यान की सीमा के दक्षिण पश्चिमी टिप से दक्षिण पूर्वी दिशा में 2.0 किलोमीटर की दूरी में जाती है।
पश्चिम	सीमा राष्ट्रीय उद्यान की सीमा से 2.0 किलोमीटर की दूरी के साथ उत्तर की ओर जाती है यह एचटीएल पर बिंदु को छूती है।
उत्तर पश्चिम	सीमा उप्पुतन्नी द्वीप के उत्तर पश्चिम, राष्ट्रीय उद्यान की उत्तर पश्चिमी सीमा से 4.0 किलोमीटर की दूरी में नरिपैयूर ग्राम के पूर्व एचटीएल पर बिंदु से आरंभ होती है।

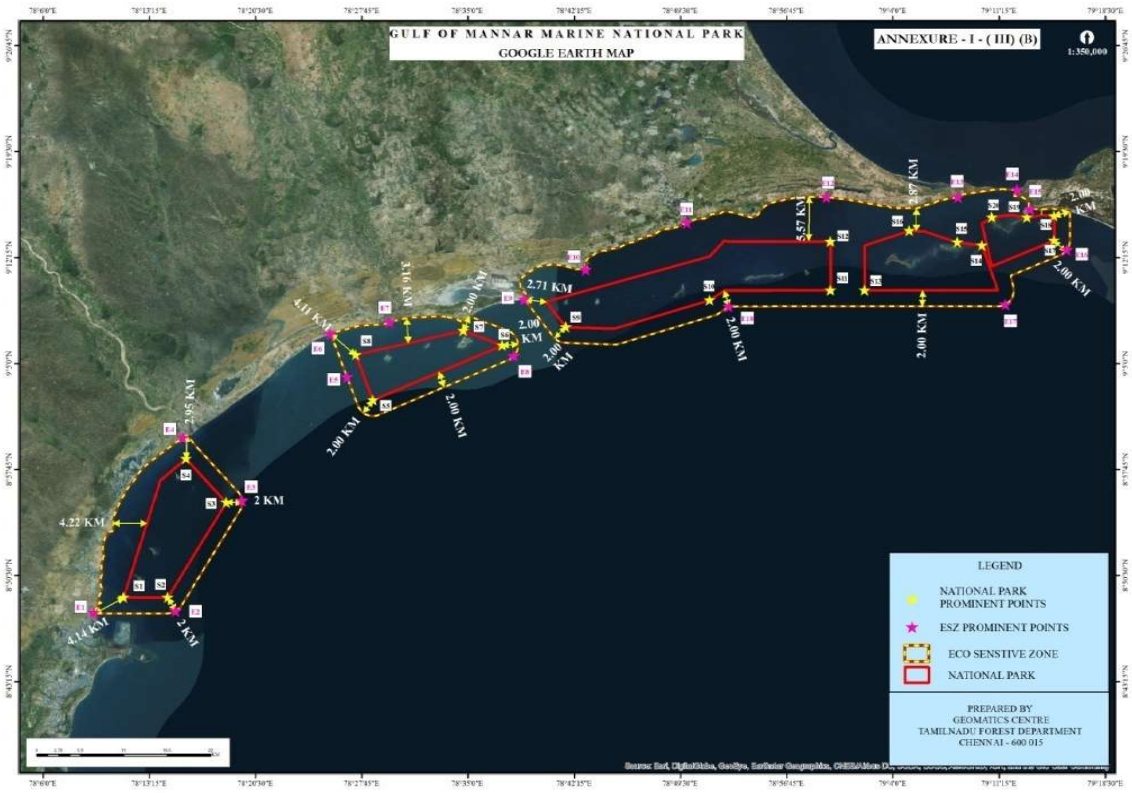
कीलाकराई और मंडपम द्वीप समूह:

उत्तर	पारिस्थितिकी संवेदी जोन की सीमा चिन्ना इरवडी ग्राम के दक्षिण एचटीएल पर बिंदु पर अनैपर द्वीप पर उत्तर राष्ट्रीय उद्यान सीमा की उत्तरी सीमा से लगभग 2.50 किलोमीटर की दूरी से आरंभ होती है। इसके बाद सीमा उच्च ज्वार रेखा के साथ पूर्व की ओर जाती है यह रामेश्वरम में कुण्डुगल ग्राम के पूर्व बिंदु को छूती है।
उत्तर पूर्व	राष्ट्रीय उद्यान सीमा के सिंगल द्वीप के उत्तर पूर्व पर उत्तरी पूर्वी सीमा से 2.0 किलोमीटर की दूरी में जाती है।
पूर्व	सीमा राष्ट्रीय उद्यान की सीमा से दक्षिण दिशा की ओर 2.0 किलोमीटर की दूरी में जाती है।

दक्षिण पूर्व	राष्ट्रीय उद्यान सीमा के दक्षिण पूर्वी टिप से 2.0 किलोमीटर की दूरी में जाती है जो कि सिंगल द्वीप के दक्षिण पूर्व है।
दक्षिण	मंडपम और कीलाकराई समूह के द्वीप के राष्ट्रीय उद्यान की सीमा के दक्षिण से 2.0 किलोमीटर की दूरी है।
दक्षिण पश्चिम	अनैपर द्वीप के दक्षिणपश्चिम, राष्ट्रीय उद्यान की सीमा के दक्षिण पश्चिमी टिप से दक्षिण-पश्चिमी दिशा में 2.0 किलोमीटर की दूरी में जाती है।
पश्चिम	सीमा अनैपर द्वीप के पश्चिम पर राष्ट्रीय उद्यान की सीमा से 2.0 किलोमीटर की दूरी में उत्तर की ओर जाती है यह वलिनोक्कम ग्राम के निकट उच्च ज्वार रेखा के बिंदु को छूती है।
उत्तर पश्चिम	सीमा वलिनोक्कम ग्राम के दक्षिण अनैपर द्वीप के उत्तर पश्चिम एचटीएल पर उत्तर पश्चिमी बिंदु के बिंदु से आरंभ होती है। इसके बाद सीमा एचटीएल के साथ पूर्व की ओर जाती है।

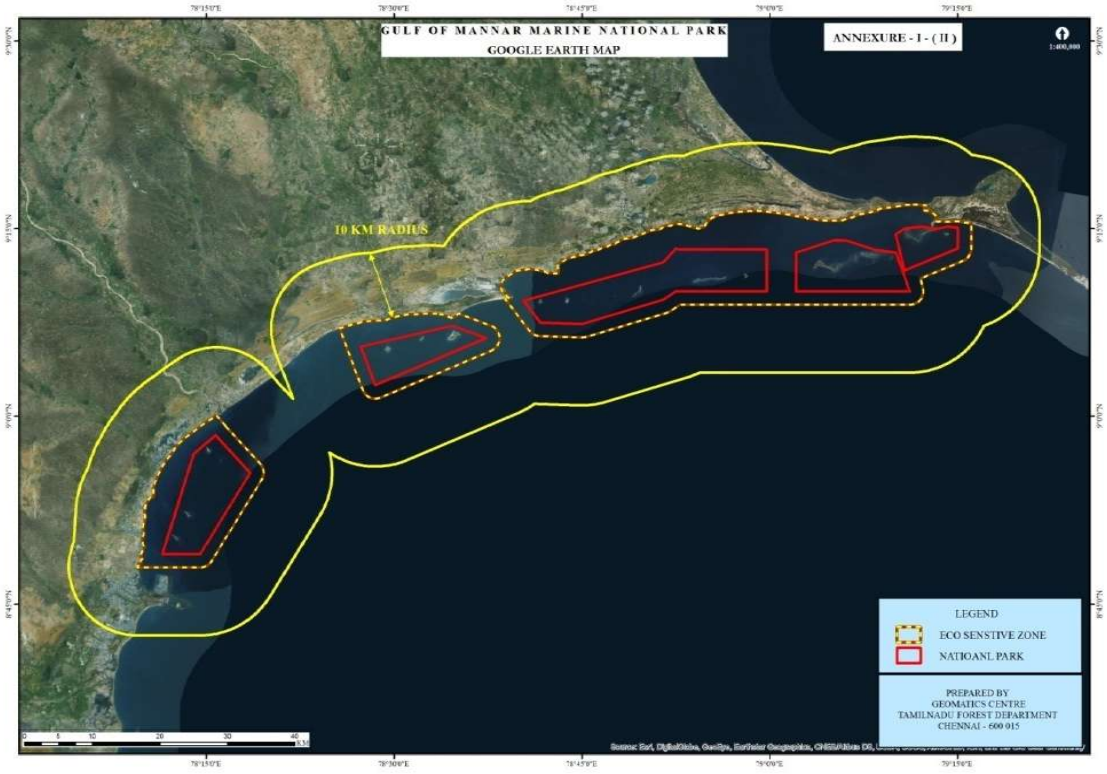
उपाबंध- IIक

गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र



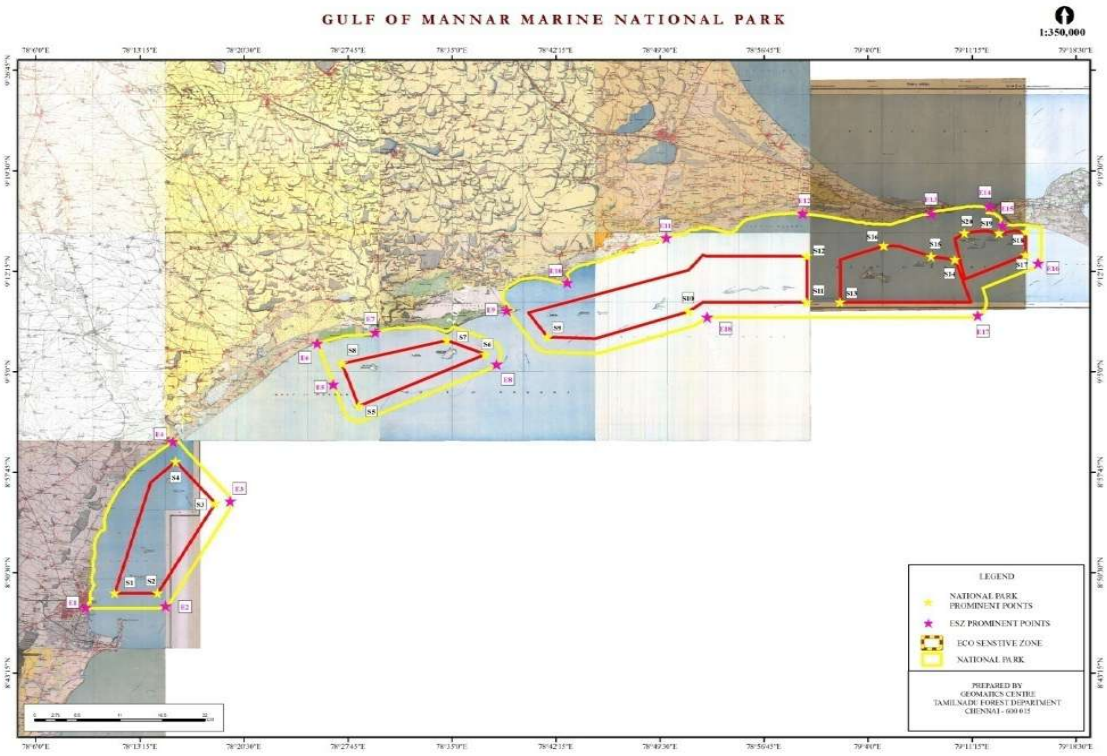
उपाबंध-IIख

गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र



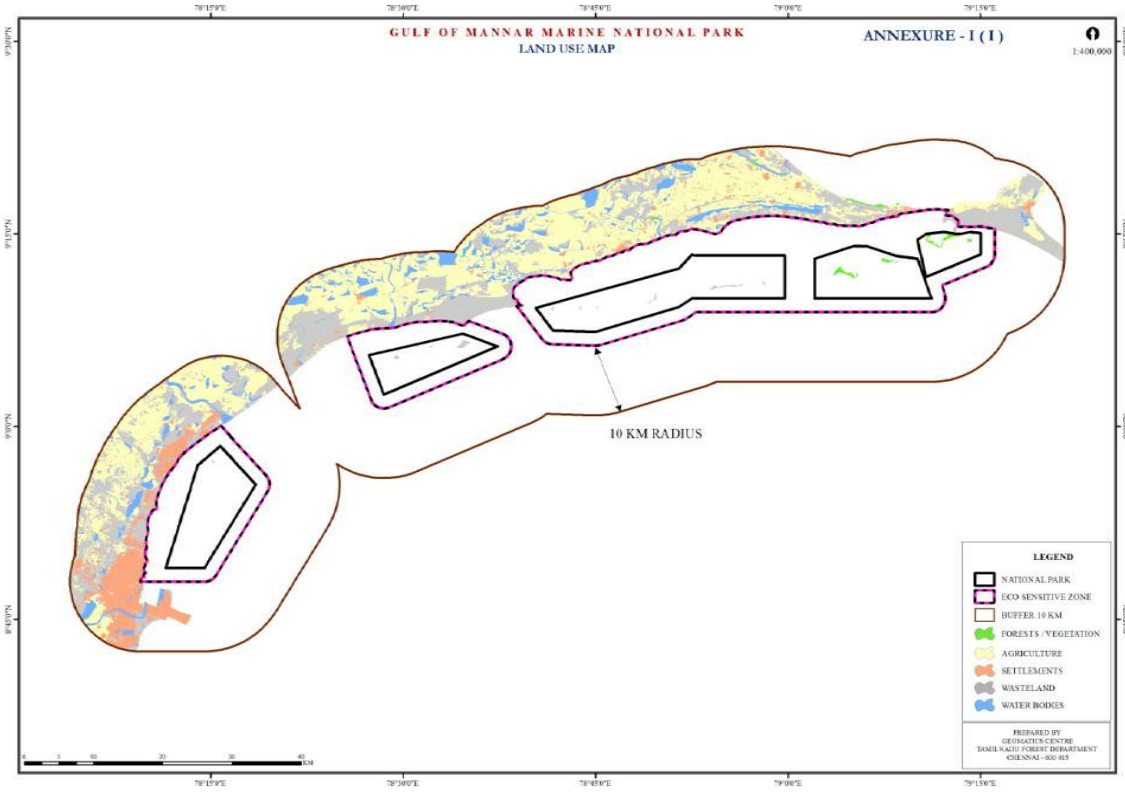
उपाबंध-IIग

भारतीय सर्वेक्षण (एस ओ आई) की टोपोशीट पर गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी का मानचित्र



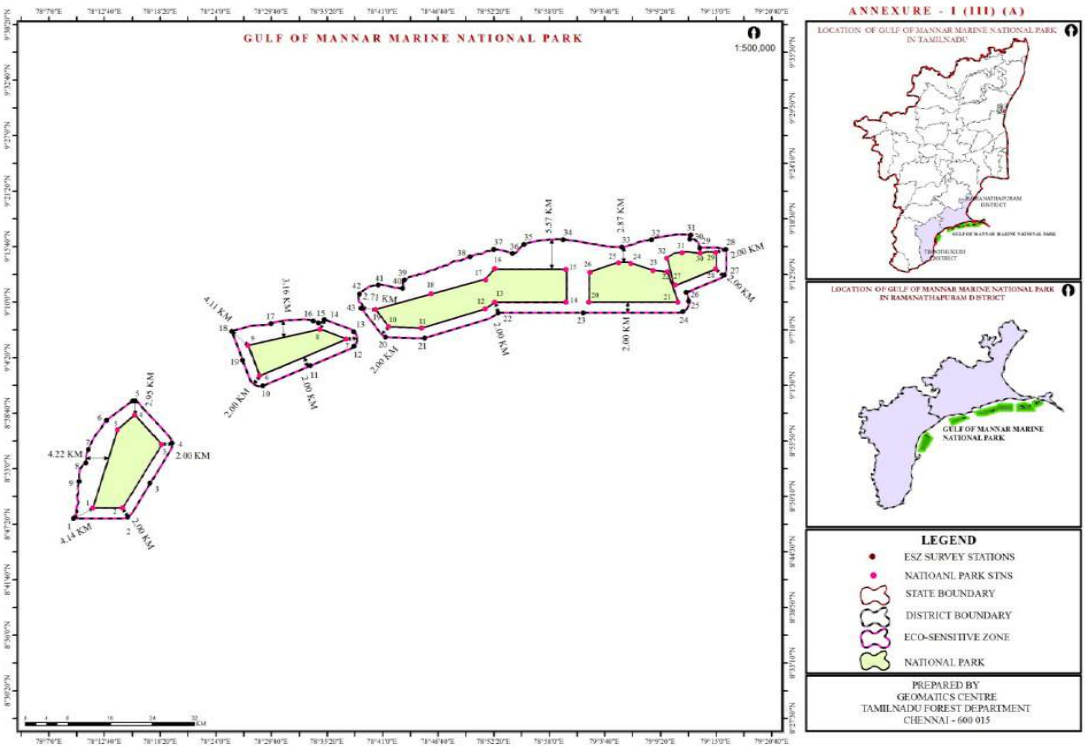
उपाबंध-IIघ

10 किलोमीटर बफर क्षेत्र के साथ गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन का भू-उपयोग मानचित्र



उपाबंध-IIड.

प्रमुख अवस्थानों के अक्षांश और देशांतर के साथ गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन का मानचित्र



उपाबंध-III

सारणी क: गल्फ ऑफ मन्नार मरिन राष्ट्रीय उद्यान, तमिलनाडु के प्रमुख स्थानों के अक्षांश-देशांतर

क्र.सं.	प्रमुख बिंदुओं की पहचान	प्रमुख बिंदु की अवस्थिति/ दिशा	अक्षांश (उ)	देशांतर (पू)
1.	36	शिंगल (उत्तर)	9°14'35"	79°10'5"
2.	31	कुरुसदाई (उत्तर)	9°15'00"	79°13'25"
3.	32 (एस19)	उत्तर के कुरुसदाई द्वीप (उत्तर)	9°15'00"	79°13'10"
4.	33	कुरुसदाई (उत्तर)	9°15'10"	79°12'10"
5.	34	कुरुसदाई (उत्तर)	9°15'7"	79°11'35"
6.	35 (एस 20)	उत्तर के पुमेरिकान द्वीप (उत्तर)	9°15'00"	79°10'45"
7.	29 (एस 18)	पूर्वोत्तर के शिंगल द्वीप (उत्तर)	9°15'5"	79°15'00"
8.	30	पुल्लीवसल (उत्तर)	9°15'10"	79°14'10"
9.	27	पुमेरिकान (दक्षिण पश्चिम)	9°11'40"	79°10'45"

10.	28 (एस 17)	दक्षिणपूर्व के शिंगल द्वीप (दक्षिण पूर्व)	9°13'25"	79°15'00"
11.	24	मनोलीपुट्टी (उत्तर)	9°14'3"	79°6'10"
12.	25 (एस 16)	उत्तर के मुयाल द्वीप (उत्तर)	9°14'5"	79°5'7"पू
13.	26	मनोलीपुट्टी (उत्तर)	9°13'5"	79°2'5"
14.	22 (एस 14)	पूर्व के मनोली द्वीप (उत्तर)	9°13'5"	79°10'5"पू
15.	23 (एस 15)	उत्तर के मनोली द्वीप (उत्तर)	9°13'18"	79°8'25"
16.	20 (एस 13)	दक्षिणपश्चिम के मुयाल (हरे) द्वीप (दक्षिण पश्चिम)	9°10'00"	79°2'5"पू
17.	21	हरे (दक्षिण पूर्व)	9°10'00"	79°11'10"पू
18.	17	मुल्ली (उत्तर)	9°13'25"	78°52'30"पू
19.	18	मुल्ली (उत्तर)	9°12'20"	78°51'30"पू
20.	19	मुल्ली (उत्तर पश्चिम)	9°9'15"	78°40'20"पू
21.	16	वालाई (उत्तर)	9°13'20"उ	78°52'45"पू
22.	15 (एस 12)	पूर्वोत्तर के मुल्ली द्वीप (उत्तर पूर्व)	9°13'20"उ	78°59'45"पू
23.	13	पूवरासानपट्टी (दक्षिण)	9°10'00"उ	78°52'30"पू
24.	14 (एस 11)	दक्षिणपूर्व के मुल्ली द्वीप (दक्षिण पूर्व)	9°10'00"उ	78°59'45"पू
25.	12 (एस 10)	दक्षिणपूर्व के अप्पा द्वीप (दक्षिण)	9°9'20"उ	78°51'30"पू
26.	11	वलीमुनाई (दक्षिण पश्चिम)	9°7'23"उ	78°45'00"पू
27.	10 (एस 9)	दक्षिण के अनैपार द्वीप (पश्चिम)	9°7'30"उ	78°41'40"पू
28.	8 (एस 7)	उत्तर के नल्लातन्नी द्वीप (उत्तर पूर्व)	9°7'15"उ	78°34'40"पू
29.	9 (एस 8)	उत्तर पश्चिम के उप्पुतन्नी द्वीप (उत्तर पश्चिम)	9°5'35"उ	78°27'20"पू
30.	7 (एस 6)	दक्षिणपूर्व के नल्लातन्नी द्वीप (दक्षिण पूर्व)	9°6'15"उ	78°37'20"पू
31.	6 (एस 5)	दक्षिण पश्चिम के उप्पुतन्नी द्वीप (दक्षिण पश्चिम)	9°2'30"उ	78°28'30"पू
32.	4 (एस 4)	उत्तर के कराईचल्ली द्वीप (उत्तर)	8°58'30उ	78°15'45"पू
33.	5	विलनगुचल्ली (पश्चिम)	8°57'उ	78°14'पू
34.	3 (एस 3)	पूर्व के कराईचल्ली द्वीप (पूर्व)	8°55'30"उ	78°18'30"पू
35.	2 (एस 2)	दक्षिणपूर्व के वान द्वीप (दक्षिणपूर्व)	8°49'उ	78°14'30"पू
36.	1 (एस 1)	दक्षिण के वान द्वीप (दक्षिण पश्चिम)	8°49'उ	78°11'30"पू

सारणी ख: पारिस्थितिकी संवेदी जोन के प्रमुख स्थानों के अक्षांश-देशांतर

क्र.सं.	प्रमुख बिंदुओं की पहचान	प्रमुख बिंदु की अवस्थिति/ दिशा	अक्षांश (उ) डीएमएस प्रारुप	देशांतर (पू) डीएमएस प्रारुप
1	1 (ई 1)	उ प वान्निगुडी कनमोई की उत्तर पश्चिमी टिप	78°46'39.0216"	9°20'44.0628"
2	2	उ	78°47'48.6096"	9°21'1.0476"
3	3	उ	78°48'58.77"	9°21'17.802"
4	4 (ई 2)	उ वन्नन ओरनी की दक्षिणी टिप	78°49'44.4468"	9°21'28.6848"
5	5	उ	78°50'0.7584"	9°21'22.878"
6	6	उ	78°50'18.9744"	9°21'16.506"
7	7 (ई 3)	उ पू रामनाद-कीलाकराई सड़क पर सक्करकोट्टई कनमोई का उत्तर	78°50'37.6044"	9°21'10.098"
8	8	पू	78°50'35.4192"	9°20'46.8816"
9	9	पू	78°50'31.4052"	9°20'28.3344"
10	10 (ई 4)	पू रामनाद - कीलाकराई सड़क के साथ सक्करकोट्टई टैंक की दक्षिण पूर्वी सीमा	78°50'23.0568"	9°20'7.1556"
11	11	पू	78°50'14.6832"	9°20'4.4772"
12	12	पू	78°50'7.0764"	9°19'54.0984"
13	13	द पू	78°49'58.9872"	9°19'31.53"
14	14 (ई 5)	द पू रामनाद - कीलाकराई सड़क पर पालकराई दृष्टिकोण सड़क का चौराहा बिंदु	78°49'53.454"	9°19'14.7072"

15	15	द	78°49'23.4444"	9°19'17.6484"
16	16	द	78°48'45.4968"	9°19'22.4328"
17	17 (ई 6)	द पालकराई ग्राम सड़क	78°48'20.2176"	9°19'20.658"
18	18	द	78°47'43.9584"	9°19'32.2464"
19	19 (ई 7)	द प विट्टानूर उत्तर कनमोई बांध	78°47'19.5684"	9°19'41.8512"
20	20	द प	78°46'48.396"	9°19'55.6104"
21	21 (ई 8)	प वान्निगुडी कनमोई पश्चिमी बांध	78°46'24.564"	9°20'6.5616"
22	22	प	78°46'20.1072"	9°20'12.6348"

उपाबंध-IV

की गई कार्रवाई की रिपोर्ट का रूप विधान:-

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत : (कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत को एक पृथक उपाबंध में प्रस्तुत करें) ।
3. पर्यटन महायोजना सहित आंचलिक महायोजना की तैयारी की स्थिति ।
4. भू-अभिलेखों की स्पष्ट त्रुटियों के सुधार के लिए निबटाए गए मामलों का सार (पारिस्थितिकी संवेदी जोन वार)। विवरण उपाबंध के रुप में संलग्न करें।
5. पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के अधीन आने वाली गतिविधियों से संबंधित संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
6. पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों से संबंधित संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन दर्ज की गई शिकायतों का सार ।
8. कोई अन्य महत्वपूर्ण मामला ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

ANNEXURE-8

New Delhi, the 1st January, 2020

S.O. 08(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 3688(E), dated the 27th July, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 27th July, 2018;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, the Gulf of Mannar Marine National Park lies Latitude $8^0$49'00"N and $9^0$15'00"N and Longitude $78^0$11'30"E and $79^0$10'5"E in the Ramanathapuram and Tuticorin District of Tamil Nadu and extends over an area of 560.00 square kilometres. The Government of Tamil Nadu *vide* G.O. Ms. No. 962, Forests and Fisheries Department dated the 10th September, 1986 notified the intention to declare the Marine National Park in Gulf of Mannar area in Tamil Nadu for the purpose of protecting Wildlife there in and its environments, including 3.5 fathom depth of sea on the Bay side and 5 fathom depth on the seaward side under the sub-section (1) of section 35 of the Wildlife (Protection) Act, 1972 (53 of 1972);

AND WHEREAS, the 21 islands which are fringed by coral reefs and bear mangroves vegetation are in the Gulf of Mannar Marine National Park, off the coasts of Ramnad and Tuticorin district to the south east;

AND WHEREAS, the Gulf of Mannar is one of the four major reef ecosystems in India. The Government of Tamil Nadu has established the Gulf of Mannar Marine National Park (GOMMNP) under the provision of the Wildlife (Protection) Act, 1972 (53 of 1972), encompassing the 21 off-shore islands (including 2 submerged) and surrounding coral reef system in the Bay of Bengal, along the coastal districts of Ramanathapuram and Tuticorin in the year 1986. The primary objective of the establishment of the GOMMNP is to conserve the rich marine biodiversity of the Gulf of Mannar region by providing protection and through management;

AND WHEREAS, the Gulf of Mannar is endowed with a rich variety of marine flora and fauna as it includes ecosystems like coral reefs, rocky shores, sandy beaches, mud flats, estuaries, mangrove forests, seaweed stretches and sea grass beds. These ecosystems support a wide variety of fauna and flora including rare chanks, shrimps, lobsters, pearl oysters, whales, dugongs, turtles, seahorses, sea snakes, sea cucumbers, etc. The diverse nature of ecosystems in the Gulf of Mannar supports a wide variety of significant species including 117 species of corals, 13 species of sea grasses, 641 species of crustaceans, 731 species of molluscs, 441 species of fin fishes and 147 species of seaweeds apart from the seasonally migrating marine mammals like whales, dolphins, porpoises and turtles;

AND WHEREAS, the mangrove habitats have 9 different species of vegetation supporting a variety of marine fauna including seabirds and sea snakes. The sacred chank, *a Turbinella pyrum,* Chank and pearl oyster bed also occurs in the Gulf of Mannar. There are about ten pearl banks. The most preferred species of pearl oyster is *Pinctada fucata*. The Gulf of Mannar was considered as "Biologists' paradise" with over 4200 species of flora and fauna;

AND WHEREAS, the area is the last refuge of the most endangered mammal, Dugong (*Dugong dugon*) occurs at the Indian coast. The area also contains the rare and unique Balanoglossus which is a link between invertebrates and vertebrates. The area is also very richly endowed with unique coral formations, marine shells, molluscs and tropical fish associated with coral islands. The playful Dolphins are also seen in this area;

AND WHEREAS, the National Park is basically for the conservation of marine flora and fauna. Examples of flora are rosary pea *(Abrus precatorius),* wattles *(Acacia norrida),* umbrella thorn *(Acacia planifrons),* nettle *(Acalypha indica),* prickly chaff flower *(Achyranthes aspera),* etc.; examples of fauna are sea cow *(Dugong dugon),* rissos dolphin *(Grampus griseus),* bottle nosed dolphin *(Tursiops truncates),* chinese white dolphin *(Sausa chinensis),* etc. The National Park has a variety of birds e.g. great egret *(Ardea alba),* grey heron *(Ardea cinerea),*

pond heron *(Ardea grayii),* western reef heron *(Egretta gularis), Ardeola striatus,* greater flamingo *(Phoneicopterns rosens),* northern pintail *(Anas acuta),* etc.;

AND WHEREAS, the National park has endemic, rare, endangered and threatened species. The endemic species in Gulf of Mannar includes namely, *Balanoglossus, Enhalus acaroides and Pempis acidula.* The endangered species present in the Sanctuary are sea cucumbers *(Holothurians),* green turtle *(Chelonia mydas),* hawksbill turtle *(Eretmochelys imbricate),* olive ridley turtle *(Lepidochelys olivacea),* loggerhead turtle *(Caretta caretta),* leather back turtle *(Dermochelys coriacea),* sea horses *(Sygnathidae),* etc. Examples of rare species are short finned pilot whale *(Globicephala macrorhyncha),* rissos dolphin *(Grampus griseus),* bottle nosed dolphin *(Tursiops truncates),* Chinese white dolphin *(Sausa chinensis),* false killer whale *(Pseudoarca crassidens),* Bryde's whale *(Baleonoptera edeni),* etc. sea cow *(Dugong dugon)* is threatened species recorded in the Sanctuary;

AND WHEREAS, there is no habitation within the Marine National Park and Eco-sensitive Zone. There are about 47 fishing villages along the Gulf of Mannar Marine National Park coast, of which 38 are in Ramanathapuram District and 9 villages are in Tuticorin District. The fishermen from these villages depend solely on fishing for their livelihood. There are altogethers about over 150,000 fisher-folk living in these villages of which more than 40% are active fishermen. Exploitation of fishery resources in the inshore waters had been the sole occupation for several thousand families living along the coast of Gulf of Mannar for centuries. They have been in such close intimacy with the coastal and marine environment that their life-style, culture and social life all centres around the sea;

AND WHEREAS, the fisherwomen are engaged in allied activities such as fresh fish marketing, dry fish and net mending. In addition to fisheries-related occupations along the coast, there are opportunities for employment in salt extraction, particularly in the western side of the Gulf near Tuticorin, and also in Palmyrah (toddy) tapping and agricultural labour. Skilled work is also undertaken, with mat weaving common in Ramanathapuram district. Moving inland from the coast toddy tapping and agriculture are the predominant occupations with small business-related opportunities prevalent near Rameswaram in connection with the tourism in this area;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Gulf of Mannar Marine National Park which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the power conferred by sub-section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent varying from 0.73 kilometre to 5.57 kilometre around the boundary of Gulf of Mannar Marine National Park in the State of Tamil Nadu as the Gulf of Mannar Marine National Park Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone. -** (1) The extent of Eco-sensitive Zone varies from 0.73 kilometer to 5.57 kilometer around the Gulf of Mannar Marine National Park. The area of the Eco-sensitive Zone is 720.89 square kilometers.

(2) The boundary description of the Eco-sensitive Zone is appended at **Annexure-I.**

(3) The map of the Protected Area demarcating the Eco-sensitive Zone boundary is at **Annexure IIA-E.**

(4) List of geo co-ordinates of the boundary of the Protected Area and the Eco-sensitive Zone is appended as Table **A** and Table **B** of **Annexure-III**.

(5) There is no village falling within the Eco-sensitive Zone.

2. Zonal Master Plan for the Eco-sensitive Zone. - (1) The State Government shall, for the purposes of effective management of the Eco-Sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this Notification for approval of Competent Authority in the State Government.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating environmental and ecological considerations into the said plan:-

(i) Environment;

(ii) Forest and Wildlife;

(iii) Agriculture;

(iv) Revenue;

(v) Urban Development;

(vi) Tourism;

(vii) Rural Development ;

(viii) Irrigation and Flood Control;

(ix) Municipal;

(x) Panchayati Raj;

(xi) Public Works Department;

(xii) Highways; and

(xiii) Tamil Nadu State Pollution Control Board.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded and degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited, regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by State Government.-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) Land use. –(a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for major commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a), within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of

Central Government or State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents, such as:-

(i) widening and strengthening of existing roads and construction of new roads;

(ii) construction and renovation of infrastructure and civic amenities;

(iii) small scale industries not causing pollution;

(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

(v) promoted activities given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of Article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) Natural water bodies. - The catchment areas of all natural springs/rivers/channels shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3)Tourism or Eco-tourism.- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b)The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel /resort or commercial establishment construction is permitted within Eco-sensitive Zone area.

(4) **Natural heritage.-**All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) **Man-made heritage sites.-**Buildings, structures, artifacts, areas and precincts of historical, architectural, aesthetic and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part Zonal Master Plan.

(6) **Noise pollution.-**The Environment Department of the State Government or Tamil Nadu State Pollution Control Board shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions stipulated of The Noise Pollution (Regulation and Control) Rules, 2000 under the Environment (Protection) Act, 1986.

(7) **Air pollution.-**Prevention and control of air pollution in the Eco-sensitive Zone shall be complied with in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder.

(8) **Discharge of effluents. -** Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environmental (Protection) Act, 1986 and the rules made thereunder or standards stipulated by the State Government whichever is more stringent.

(9) **Solid wastes.-**Disposal and Management of solid wastes shall be as under:-

(a) The solid waste disposal and management in Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016 and published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated 8th April, 2016 as amended from time to time; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone.

(b) Safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) **Bio-Medical Waste.-**Bio-Medical Waste Management shall be as under:-

(a) The Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide Notification Number G.S.R. 343 (E), dated the 28th March,2016 as amended from time to time.

(b) Safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

(11) **Plastic Waste Management**.-The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(12) **Construction and Demolition Waste Management**.-The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste

Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) **E-waste**. - The E- Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change and as amended from time to time.

(14) **Vehicular traffic**. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) **Vehicular Pollution. -** Prevention and control of Vehicular Pollution shall be compliance with applicable laws and efforts to be made for use of cleaner fuel CNG, LPG, etc.

(16) **Industrial Units.-** (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification and in addition, the non-polluting cottage industries shall be promoted.

(17) **Protection of Hill Slopes.-**The protection of hill slopes shall be as under:-

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted.

(b) Construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927) the Wildlife(Protection) Act, 1972 (53 of 1972) and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Description
(1)	**(2)**	**(3)**
	A. Prohibited Activities	
1.	Commercial mining, stone quarrying and crushing units	(a) All new and existing mining (minor and major minerals) stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumalpad Vz. UOI in W.P. (C) No. 202 of 1995 and

		dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P. (C) No. 435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-sensitive zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-sensitive zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
B. Regulated Activities		
8.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometre of the boundary of the Protected Area or up to the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities: Provided that, beyond one kilometre from the boundary of the protected Area or up to the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
9.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometre from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub -paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents. Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per

		applicable rules and regulations, if any. (b) Beyond one kilometre it shall be regulated as per the Zonal Master Plan.
10.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the central Pollution Control Board in February, 2016 and non-hazardous, small scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent authority.
11.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
12.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
13.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws. Underground cabling may be promoted.
14.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines.
15.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines.
16.	Undertaking other activities related to tourism like flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
17.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
18.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
19.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.

20.	Introduction of Exotic species.	Regulated as per the applicable laws.
21.	Discharge of treated waste water/effluents in natural water bodies or land area.	The discharge of treated waste water/effluents shall be avoided to enter into the water bodies and efforts to be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water/effluent shall be regulated as per the applicable laws.
22.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
23.	Solid Waste Management.	Regulated as per the applicable laws.
24.	Use of polythene bags.	Regulated as per the applicable laws.
25.	Eco-tourism.	Regulated as per the applicable laws.
26.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
27.	Desalination Plants.	Regulated as per the applicable laws.
28.	Port activities (Cargo handling/ maintenance dredging/expansion).	Regulated as per the applicable laws.
29.	Fishing harbour.	Regulated as per the applicable laws.
30.	Aquaculture (Prawn culture).	Regulated as per the applicable laws.
31.	Salt Pans.	Regulated as per the applicable laws.
32.	Research establishments.	Regulated as per the applicable laws.
33.	Collection of seaweeds and other resources like reef fishes.	Regulated as per the applicable laws.
34.	Light Post Erection.	Regulated as per the applicable laws.
C. Promoted Activities		
35.	Rain water harvesting.	Shall be actively promoted.
36.	Organic farming.	Shall be actively promoted.
37.	Adoption of green technology for all activities.	Shall be actively promoted.
38.	Cottage industries including village artisans, etc.	Shall be actively promoted.
39.	Use of renewable energy and fuels.	Bio-gas, solar light, etc. to be actively promoted.

40.	Use of eco-friendly transport.	Shall be actively promoted.
41.	Skill Development.	Shall be actively promoted.
42.	Restoration of Degraded Land/Forests/Habitats.	Shall be actively promoted.
43.	Environmental awareness.	Shall be actively promoted.
44.	Traditional Fishing Practices.	Shall be actively promoted.
45.	Movement of Vessels.	Shall be actively promoted.

5. Monitoring Committee for monitoring the Eco-Sensitive Zone Notification.- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

SI. No.	**Constituent of the Monitoring Committee**	**Designation**
1.	The District Collector, Ramanathapuram	Chairman, ex officio
2.	A representative of non-government organisation working in the field of wildlife conservation to be nominated by the State Government	Member;
3.	An expert in Biodiversity nominated by the State Government	Member;
4.	An expert in Ecology and Environment to be nominated by the State Government	Member;
5.	A representative from State Public Works Department	Member;
6.	A representative from State Pollution Control Board	Member;
7.	Wildlife Warden, Gulf of Mannar Marine National Park, Ramanathapuram	Member-Secretary.

6. Terms of Reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee would be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per Performa given in **Annexure IV**.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification are subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

[F. No. 25/19/2018-ESZ]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE-I

BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF THE PROTECTED AREA

Boundary description for Eco-sensitive zone of Gulf of Mannar Marine National Park is as described for individual Island Groups as below;

Tuticorin Group:

North	The boundary of the Eco-sensitive Zone starts at a distance of around 2.90 kilometre from the northern boundary National Park boundary on a point on HTL north of Keelavaippar Village.
North East	At a distance of 2.0 kilometre. from the northern boundary (north east of Karaichalli Island) National Park boundary
East	The boundary runs at distance of 2.0 kilometres in south eastern direction from the boundary of National Park. Then proceeds in south western direction at a distance of 2.0 kilometre. from the eastern boundary of the National Park near east of Vilanguchalli Island.
South East	At a distance of 2.0 kilometre. from the South eastern tip of the National Park boundary which is south east of Vaan Island.
South	At a distance of 2.0 kilometres south of Vaan Island.
South West	At a distance of 4.16 in south eastern direction from the south western tip of the boundary of National Park Southwest of Vaan Island on a point on HTL near the Old Harbour, Tuticorin
West	The boundary proceeds north wards along the HTL from the point near Old Harbour till it touches the point on HTL north of Keelavaippar village.
North West	The boundary travels along the HTL till it touches the point on HTL north of Keelavaippar village.

Vembar Island Group:

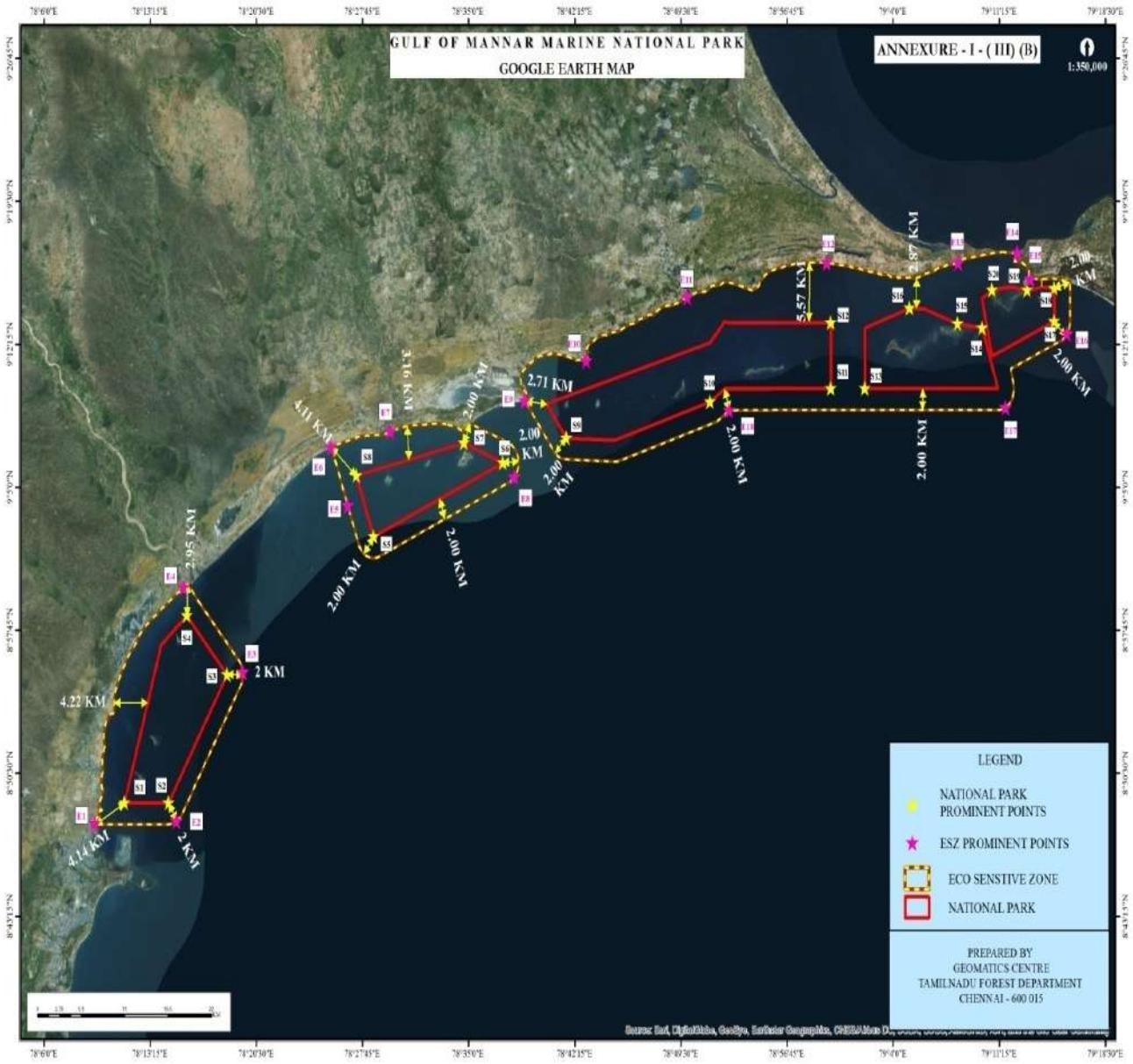
North	The boundary of the Eco-sensitive Zone starts at a distance of around 3.10 Kilometre from the northern boundary National Park boundary north of Uppu tanni Island near Mookaiyur. Thence the boundary proceeds eastwards along the High Tide Line.
North East	At a point on High Tide Line east of Periakulam village sea shore at a distance of around 2.0 Kilometre from the northern boundary of the National Park north of Nallatanni Island.
East	Thence the boundary runs at distance of 2.0 Kilometre in south eastern direction from the boundary of National Park.
South East	At a distance of 2.0 kilometre. from the South eastern tip of the National Park boundary which is south east of Nallatanni Island.
South	At a distance of 2.0 kilometre south of southern boundary of the National Park south of Nallatanni. Thence the boundary proceeds at distance of 2.0 Kilometre westwards.
South West	At a distance of 2.0 Kilometre in south eastern direction from the south western tip of the boundary of National Park Southwest of Upputanni Island.
West	The boundary proceeds north wards along at a distance of 2.0 Kilometre. from the boundary of the National Park till it touches a point on HTL.
North West	The boundary starts at a point on HTL east of Naripaiyyur village at a distance of 4.0 Kilometre. from the north western boundary of the National Park, north west of Upputanni Island.

Keelakarai and Mandapam Island Groups:

North	The boundary of the Eco-sensitive Zone starts at a distance of around 2.50 Kilometre from the northern boundary National Park boundary north of Anaipar Island on a point on HTL south of Chinna Erwadi Village. Thence the boundary proceeds eastwards along the High Tide Line till it touches a point east of Kundugal village in Rameshwaram.
North East	At a distance of 2.0 kilometre. from the northern eastern boundary on the north east of Shingle Island of National Park boundary.
East	The boundary runs at distance of 2.0 kilometre in southward direction from the boundary of National Park.
South East	At a distance of 2.0 Kilometre. from the South eastern tip of the National Park boundary which is south east of Shingle Island.
South	At a distance of 2.0 Kilometre south of boundary of the National Park of Mandapam and Keelakarai Group of Island.
South West	At a distance of 2.0 Kilometre in south western direction from the south western tip of the boundary of National Park, Southwest of Anaipar Island.
West	The boundary proceeds north wards at a distance of 2.0 Kilometre from the boundary of National Park on the west of Anaipar island till it touches a point on High Tide Line near Valinokkam village.
North West	The boundary starts at a point on the Northwestern point on the HTL northwest of Anaipar Island south of Valinokkam village. Thence the boundary proceeds eastwards along the HTL.

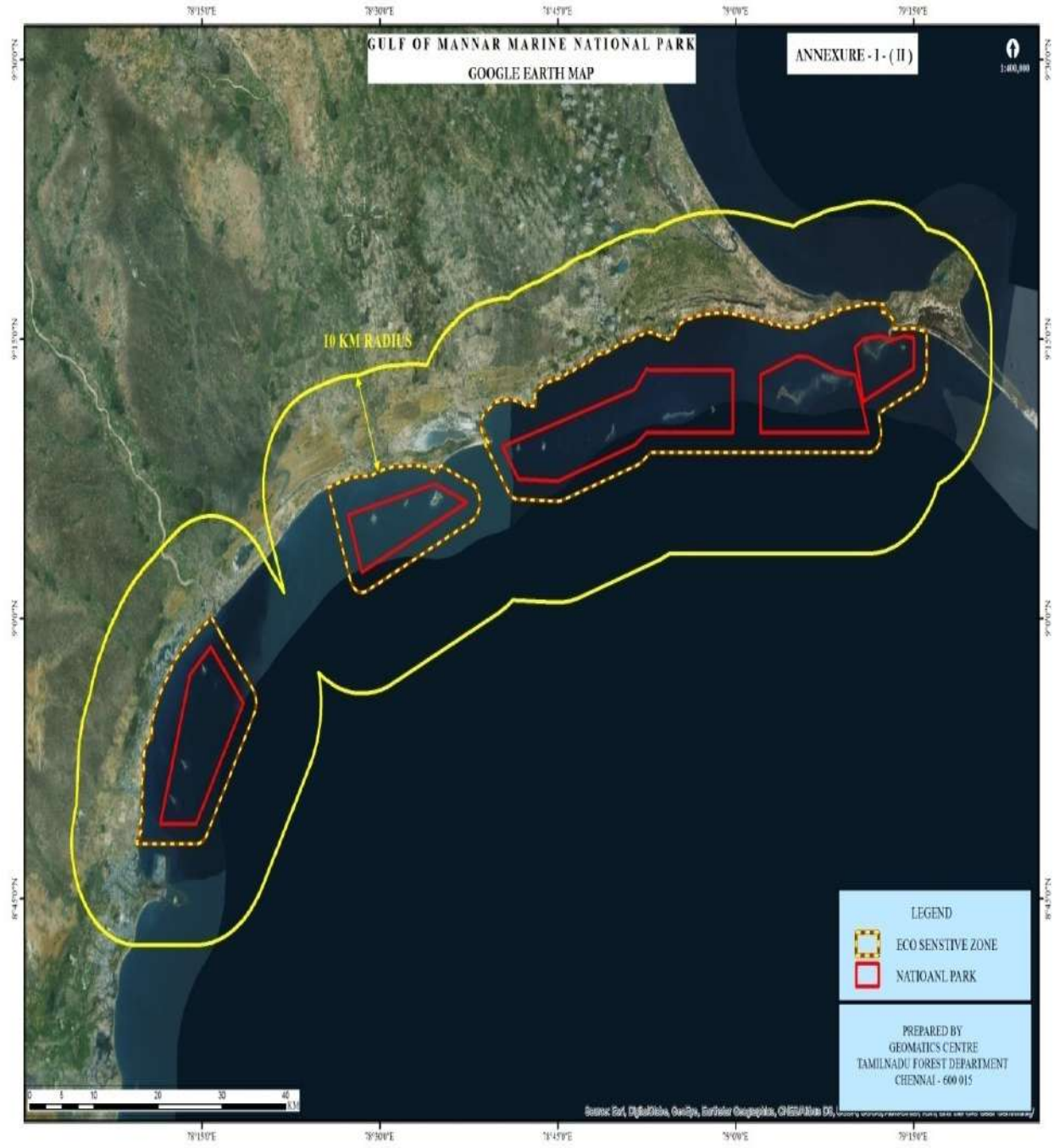
ANNEXURE- IIA

GOOGLE MAP OF ECO-SENSITIVE ZONE OF GULF OF MANNAR MARINE NATIONAL PARK



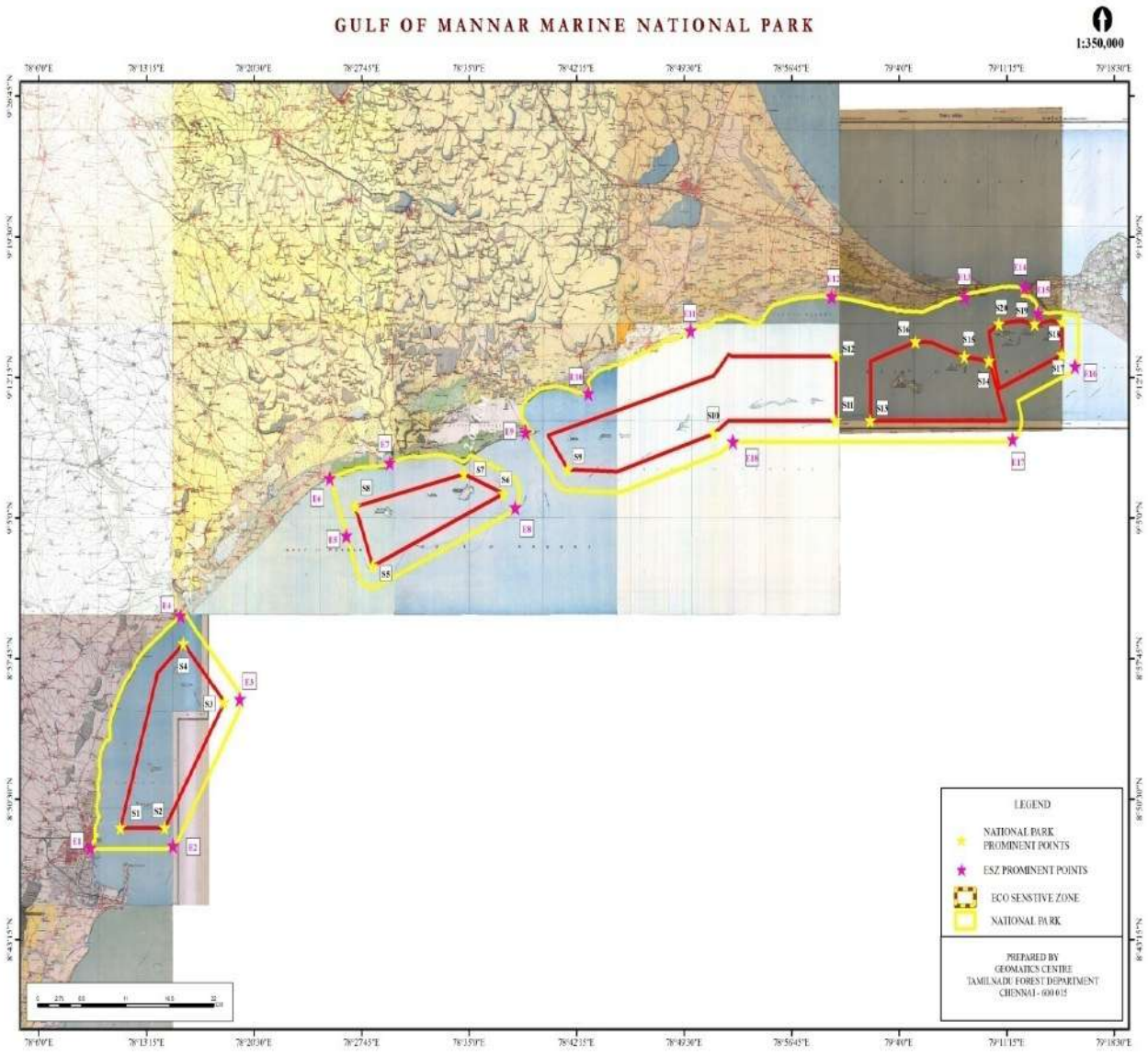
ANNEXURE- IIB

GOOGLE MAP OF ECO-SENSITIVE ZONE OF GULF OF MANNAR MARINE NATIONAL PARK



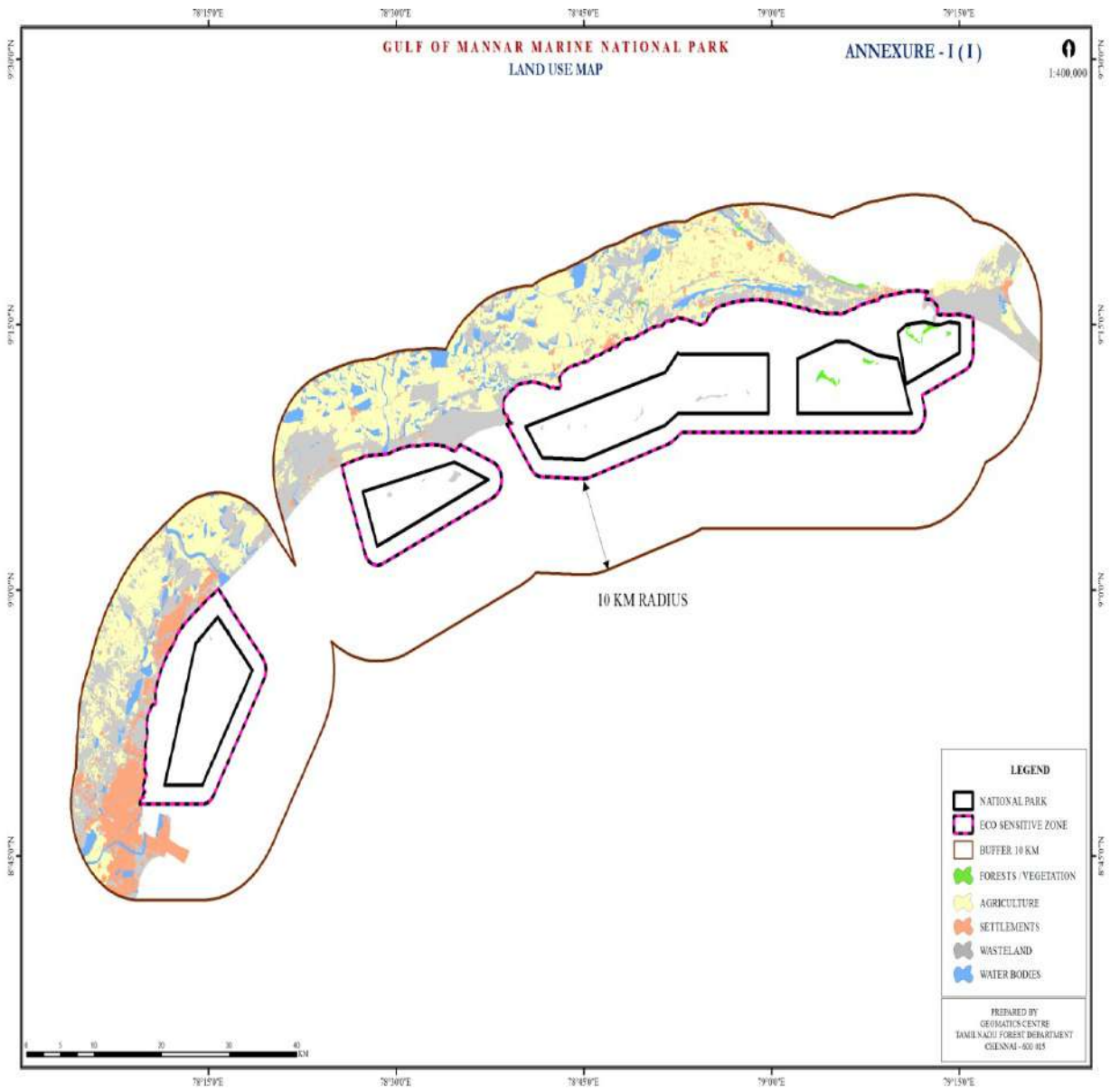
ANNEXURE- IIC

MAP OF ECO-SENSITIVE ZONE OF GULF OF MANNAR MARINE NATIONAL PARK ON SURVEY OF INDIA (SOI) TOPOSHEET



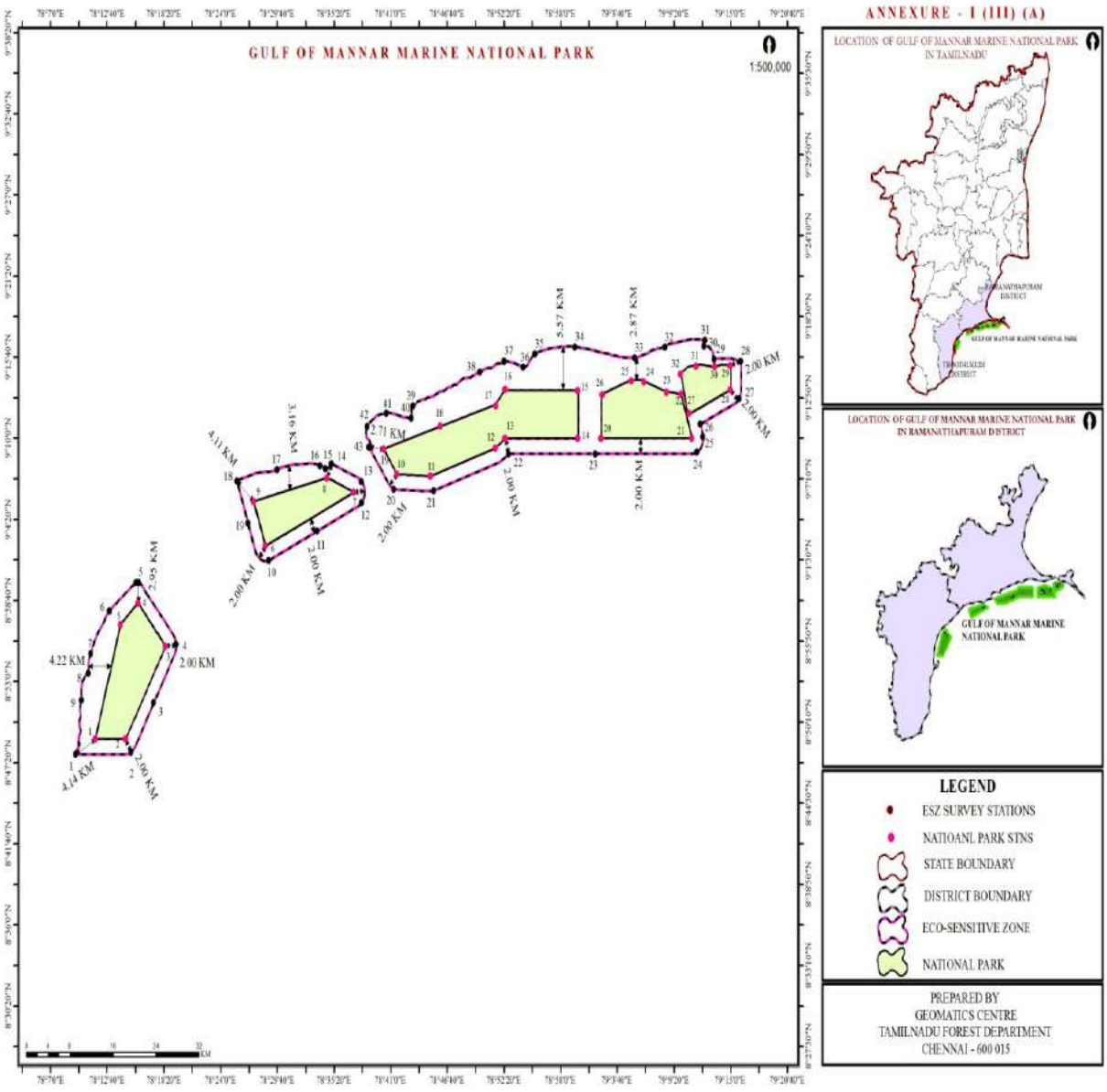
ANNEXURE- IID

LANDUSE MAP OF ECO-SENSITIVE ZONE OF GULF OF MANNAR MARINE NATIONAL PARK ALONG WITH 10 KILOMETER BUFFER



ANNEXURE-IIE

MAP OF ECO-SENSITIVE ZONE OF GULF OF MANNAR MARINE NATIONAL PARK ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-III

TABLE A: Latitude-Longitude of Prominent Locations of Gulf of Mannar Marine National Park, Tamil Nadu

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1.	36	Shingle (North)	9°14'35"	79°10'5"
2.	31	Kurusadai (North)	9°15'00"	79°13'25"
3.	32 (S19)	North of Krusudai Island (North)	9°15'00"	79°13'10"
4.	33	Kurusadai (North)	9°15'10"	79°12'10"
5.	34	Kurusadai (North)	9°15'7"	79°11'35"
6.	35 (S20)	North of Poomarichan Island (North)	9°15'00"	79°10'45"
7.	29 (S18)	Northeast of Shingle Island (North)	9°15'5"	79°15'00"
8.	30	Pullivasal (North)	9°15'10"	79°14'10"
9.	27	Poomarichan (South West)	9°11'40"	79°10'45"
10.	28 (S17)	Southeast of Shingle Island (South East)	9°13'25"	79°15'00"
11.	24	Manoliputti (North)	9°14'3"	79°6'10"
12.	25 (S16)	North of Muyal Island (North)	9°14'5"	79°5'7"E
13.	26	Manoliputti (North)	9°13'5"	79°2'5"
14.	22 (S14)	East of Manoli Island (North)	9°13'5"	79°10'5"E
15.	23 (S15)	North of Manoli Island (North)	9°13'18"	79°8'25"
16.	20 (S13)	Southwest of Muyal (Hare) Island (South West)	9°10'00"	79°2'5"E
17.	21	Hare (South East)	9°10'00"	79°11'10"E
18.	17	Mulli (North)	9°13'25"	78°52'30"E
19.	18	Mulli (North)	9°12'20"	78°51'30"E
20.	19	Mulli (North West)	9°9'15"	78°40'20"E
21.	16	Vaalai (North)	9°13'20"N	78°52'45"E
22.	15 (S12)	Northeast of Mulli Island (North East)	9°13'20"N	78°59'45"E
23.	13	Poovarasanpatti (South)	9°10'00"N	78°52'30"E
24.	14 (S11)	Southeast of Mulli Island (South East)	9°10'00"N	78°59'45"E
25.	12 (S10)	Southeast of Appa Island (South)	9°9'20"N	78°51'30"E
26.	11	Valimunai (South West)	9°7'23"N	78°45'00"E
27.	10 (S9)	South of Anaipar Island (West)	9°7'30"N	78°41'40"E
28.	8 (S7)	North of Nallatanni Island (North East)	9°7'15"N	78°34'40"E
29.	9 (S8)	Northwest of Upputanni Island (North West)	9°5'35"N	78°27'20"E

30.	7 (S6)	Southeast of Nallatanni Island (South East)	9°6’15”N	78°37’20”E
31.	6 (S5)	Southwest of Upputanni Island (South West)	9°2’30”N	78°28’30”E
32.	4 (S4)	North of Karaichalli Island (North)	8°58’30N	78°15’45”E
33.	5	Vilanguchalli (West)	8°57’N	78°14’E
34.	3 (S3)	East of Karaichalli Island (East)	8°55’30”N	78°18’30”E
35.	2 (S2)	Southeast of Vaan Island (South East)	8°49’N	78°14’30”E
36.	1 (S1)	South of Vaan Island (South West)	8°49’N	78°11’30”E

TABLE B: Latitude-Longitude of Prominent Locations of Eco-sensitive Zone

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1	1 (E1)	NW Northwesten tip of Vannigudi Kanmoi	78°46'39.0216"	9°20'44.0628"
2	2	N	78°47'48.6096"	9°21'1.0476"
3	3	N	78°48'58.77"	9°21'17.802"
4	4 (E2)	N Southern tip of Vannan Oorani	78°49'44.4468"	9°21'28.6848"
5	5	N	78°50'0.7584"	9°21'22.878"
6	6	N	78°50'18.9744"	9°21'16.506"
7	7 (E3)	NE North of Sakkarakottai Kanmoi on Ramnad-Keelakarai Road	78°50'37.6044"	9°21'10.098"
8	8	E	78°50'35.4192"	9°20'46.8816"
9	9	E	78°50'31.4052"	9°20'28.3344"
10	10 (E4)	E South Eastern boundary of Sakkarakottai Tank along the Ramnad - Keelakarai Road	78°50'23.0568"	9°20'7.1556"
11	11	E	78°50'14.6832"	9°20'4.4772"
12	12	E	78°50'7.0764"	9°19'54.0984"
13	13	SE	78°49'58.9872"	9°19'31.53"
14	14 (E5)	SE Intersection point of Palkarai approach road on Ramnad - Keelakarai Road	78°49'53.454"	9°19'14.7072"
15	15	S	78°49'23.4444"	9°19'17.6484"
16	16	S	78°48'45.4968"	9°19'22.4328"
17	17 (E6)	S Palkarai Village Road	78°48'20.2176"	9°19'20.658"
18	18	S	78°47'43.9584"	9°19'32.2464"

19	19 (E7)	SW Vittanoor North Kanmoi Bund	78°47'19.5684"	9°19'41.8512"
20	20	SW	78°46'48.396"	9°19'55.6104"
21	21 (E8)	W Vannigudi Kanmoi western bund	78°46'24.564"	9°20'6.5616"
22	22	W	78°46'20.1072"	9°20'12.6348"

ANNEXURE-IV

Performa of Action Taken Report: -

1. Number and date of Meetings.
2. Minutes of the meetings: (Mention noteworthy points. Attach Minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006. (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006. (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986 (29 of 1986).
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.
MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2020.01.07 20:38:24 +05'30'

Photos showing IOC pipelines nearby Bird sanctuaries in Ramanathapuram field visited by District Collector, Ramanathpuram on 16.09.2020.

ANNEXURE-9

Sakkarakottai BS ESZ

IOC pipeline nearby Sakkarakottai BS

S.I.No	Name of point	GPS Co-ordinates	
		N	E
1.	At Sakkarakottai BS ESZ	9°20'07.386"	78°50'23.215"
2.	IOC pipeline nearby Sakkarakottai BS	9°18'13.852"	78°50'14.610"

Mela-kela selvanoor BS ESZ

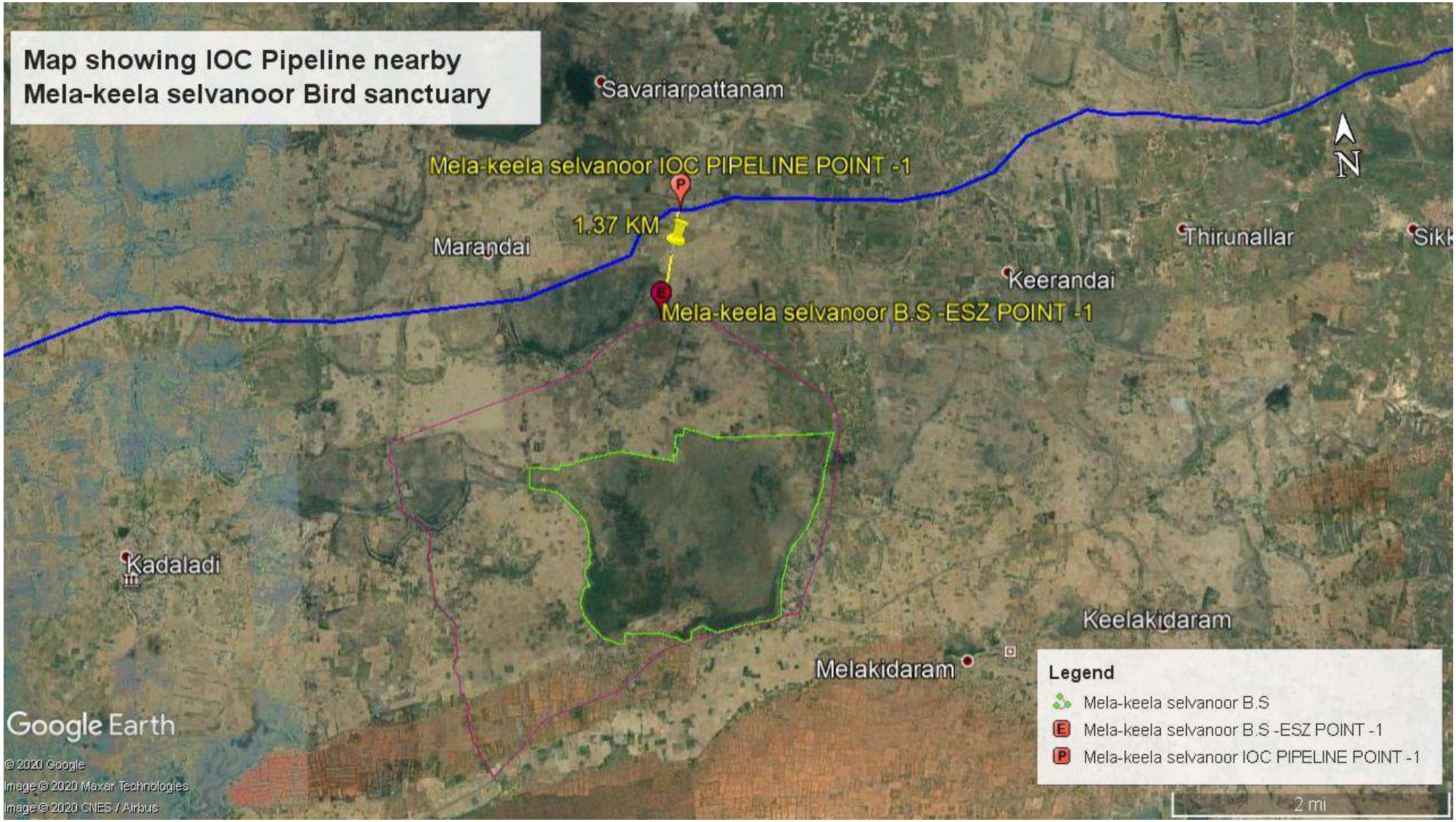
IOC pipeline nearby Mela-kela selvanoor BS

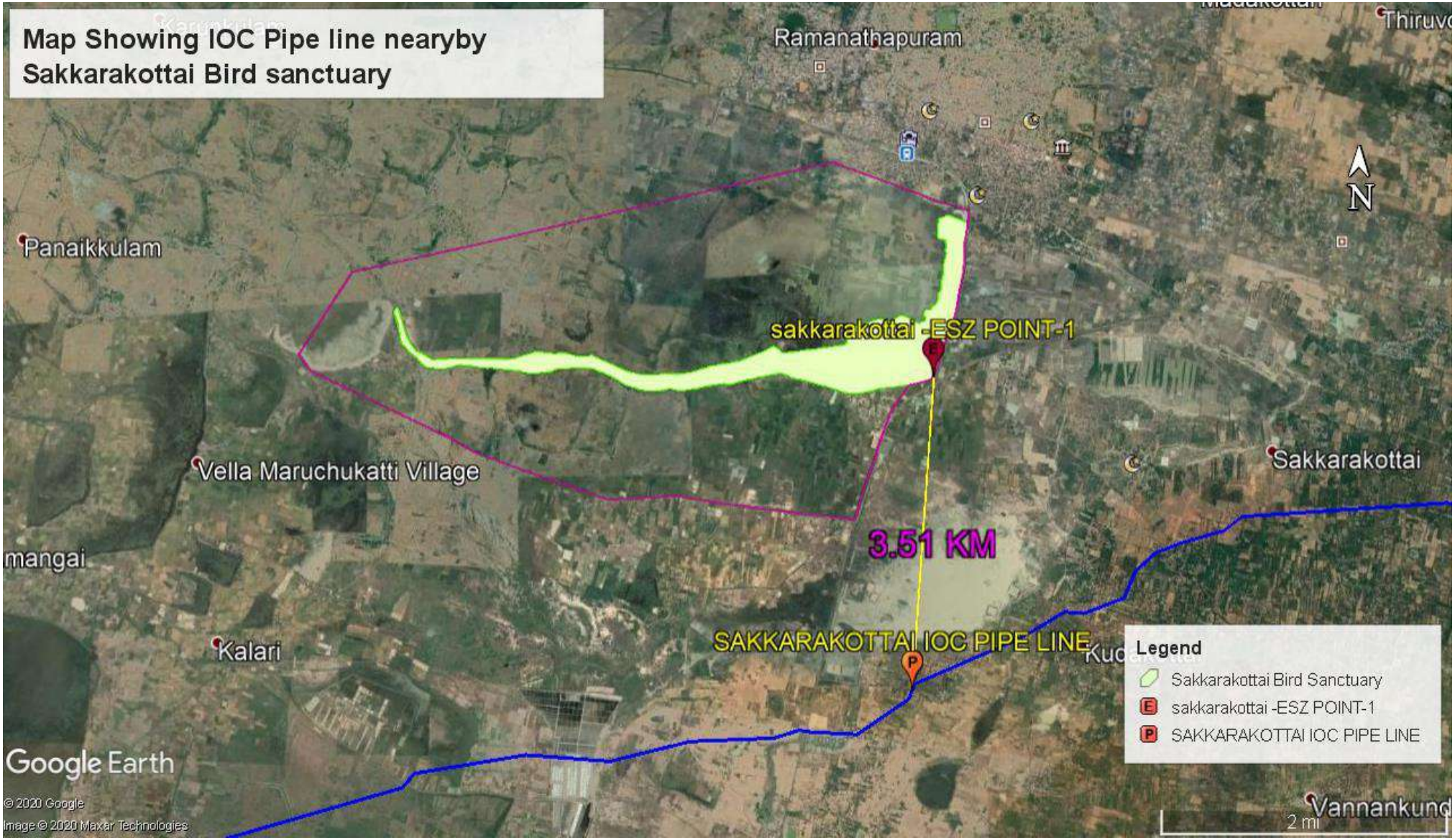
S.I.No	Name of point	GPS Co-ordinates	
		N	E
1.	At Mela-kela selvanoor BS ESZ	9°14'35.542"	78°33'21.125"
3.	IOC pipeline nearby Mela-kela selvanoor BS	9°15'18.480"	78°33'31.812"

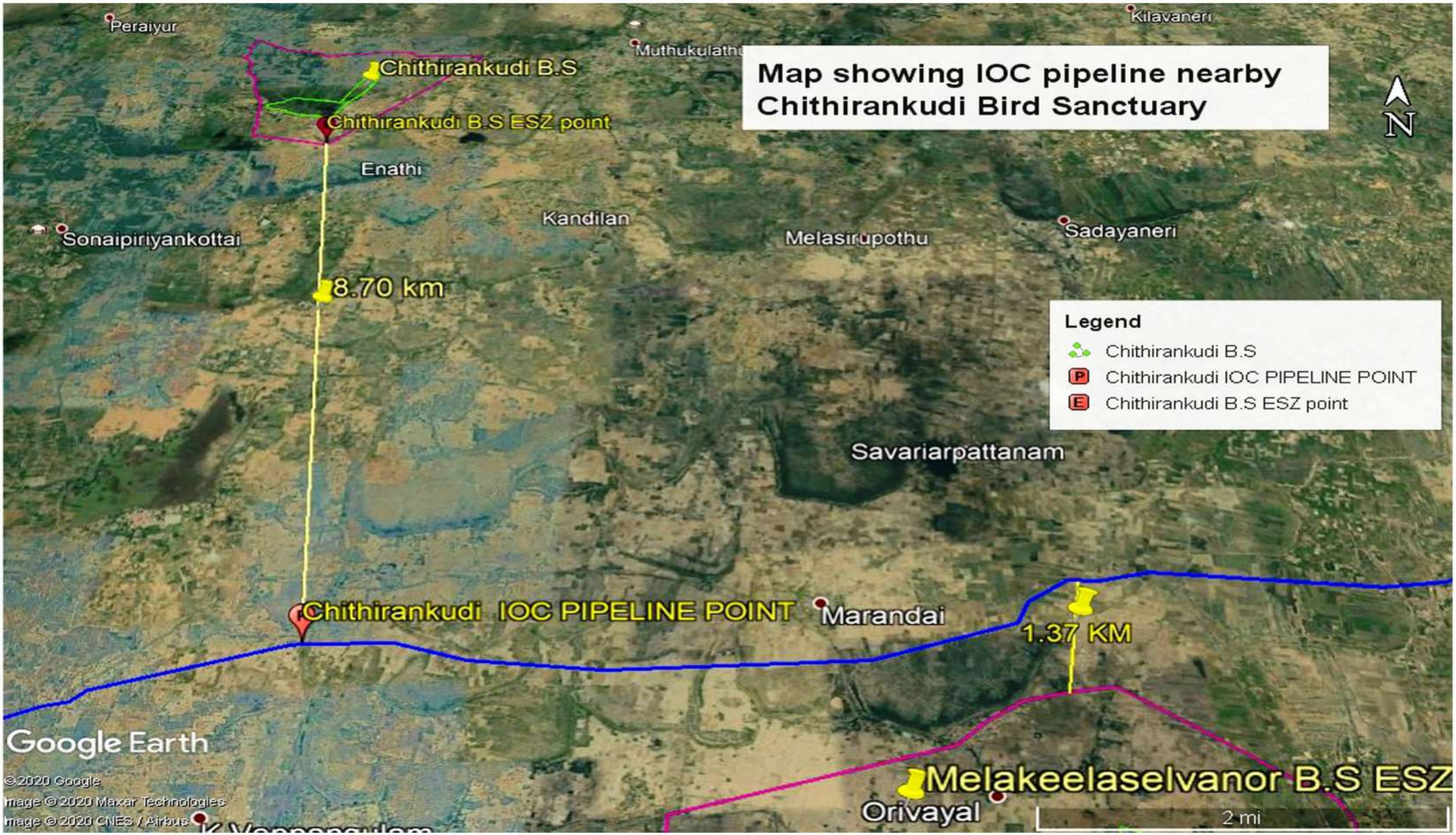
Chithirankudi & Kanjirankulam BS ESZ - 17.09.2020

IOC pipeline nearby Chithirankudi BS

S.I.No	Name of point	GPS Co-ordinates	
		N	E
1.	At Chithirankudi BS ESZ	9°19'31.358"	78°28'58.439"
3.	IOC pipeline nearby Chithirankudi BS	9°14'54.129"	78°29'45.446"


Map showing IOC Pipeline nearby
Mela-keela selvanoor Bird sanctuary
Savariarpattanam
Mela-keela selvanoor IOC PIPELINE POINT -1
1.37 KM
Marandai
Thirunallar
Keerandai
Mela-keela selvanoor B.S -ESZ POINT -1
Kadaladi
Keelakidaram
Melakidaram
N
Legend
Mela-keela selvanoor B.S
Mela-keela selvanoor B.S -ESZ POINT -1
Mela-keela selvanoor IOC PIPELINE POINT -1
2 mi
Google Earth
© 2020 Google
Image © 2020 Maxar Technologies
Image © 2020 CNES / Airbus


Map Showing IOC Pipe line nearyby
Sakkarakottai Bird sanctuary
Ramanathapuram
Panaikkulam
sakkarakottai -ESZ POINT-1
Vella Maruchukatti Village
Sakkarakottai
3.51 KM
mangai
Kalari
SAKKARAKOTTAI IOC PIPE LINE
Legend
Sakkarakottai Bird Sanctuary
sakkarakottai -ESZ POINT-1
SAKKARAKOTTAI IOC PIPE LINE
N
Google Earth
© 2020 Google
Image © 2020 Maxar Technologies
2 mi


Map showing IOC pipeline nearby
Chithirankudi Bird Sanctuary
N
Peraiyur
Kilavaneri
Muthukulathu
Chithirankudi B.S
Chithirankudi B.S ESZ point
Enathi
Kandilan
Sonaipiriyankottai
Melasirupothu
Sadayaneri
8.70 km
Legend
Chithirankudi B.S
Chithirankudi IOC PIPELINE POINT
Chithirankudi B.S ESZ point
Savariarpattanam
Chithirankudi IOC PIPELINE POINT
Marandai
1.37 KM
Google Earth
© 2020 Google
Image © 2020 Maxar Technologies
Image © 2020 CNES / Airbus
Melakeelaselvanor B.S ESZ
Orivayal
2 mi

DEPARTMENT OF ENVIRONMENT

ANNEXURE-10

From
Thiru A.V. Venkatachalam, I.F.S.,
Member Secretary, TNSCZMA &
Director of Environment,
Ground Floor, Panagal Building,
Saidapet, Chennai 600 015

To
The Construction Manager,
M/s. Indian Oil Corporation Limited,
Southern Region Pipelines,
House of Four Frames,
6/13, Wheat Croft Road,
Nungambakkam, Chennai – 600 034.

R.C.No.P1 / 2203 / 2017 dated 03.11.2017

Sir,

Sub.: CRZ – Ramanathapuram to Tuticorin underground R-LNG Pipeline – applicability of CRZ Notification 2011 - Clarification issued - Regarding

Ref.: Letter from the Construction Manager, Indian Oil Corporation Limited, Chennai.34 letter No. SRPL/ENTMBPL/G-II/05 dated 26.09.2017

I invite your kind attention to the reference cited, wherein, the Indian Oil Corporation Limited have enclosed a copy of HTL demarcation map, duly super imposing the alignment of underground R-LNG pipeline of their project, obtained from the Institute of Remote Sensing (IRS), Anna University.

2) Vide Notification No. S.O. 2444 dated 31st July 2017 of Ministry of Environment, Forests and Climate Change, GoI, the validity of the existing approved CZMP maps has been extended upto 31st July 2018.

3) The IRS, Anna University is one of the authorized institute approved by the Ministry of Environment Forests and Climate Change, GoI., demarcated the said pipeline route of the project, with reference to the approved Coastal Zone Management Plan (CZMP) Map and as per the said map, the pipeline alignment is outside CRZ.

4) In view of above, as the pipeline alignment is falling outside CRZ, the above said relaying of pipeline, in the alignment indicated in the HTL demarcation map, does not attract the Provisions of CRZ Notification 2011.

This is for your kind information.

Yours faithfully,

Sd./- A.V. Venkatachalam,
Director of Environment &
Member-Secretary,
Tamil Nadu State Coastal Zone Management Authority

/ Forwarded by Order /

07/11/2017
For Director of Environment

ANNEXURE-11

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1801111450582 DATED: 16/11/2018.

PROCEEDINGS NO.T2/TNPCB/F.0336RMD/RL//RMD/W/2018 DATED: 16/11/2018

SUB: TNPC Board-Consent for Establishment-M/S INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOTHUKUDI DISTRICTS S.F No. 202/4,202/5B,202/2A,202/1,96/4B,96/4A,96/5A,96/3,96/2,96/1,95/6D,95/6E,95/7,95/3,95/2,95/1,98/2,98/1,99/9,99/8,99/5,99/4,99/3,99/1,88/5C,88/4C,100/1,100/2A,101/5A,101/4B2,101/5B,101/5C,101/3,101/6A,102/2,102/3,102/4A,109/6,109/5B,109/5A2,109/5A1,110/9B,110/9A,114/2B1,114/2A1,114/2A2,114/1B2,115/3A,115/2,113/4,113/5A,112/3,112/2D,112/2C,112/2B,112/2A, 112/1B, 56/,57/8C,57/11,57/8A2,57/8B,57/2B1A,57/7,57/8A1B,57/8A1A,57/2A,58/2,58/4A,58/4C,58/4B1,58/4B3,60/2A2,60/2A1,60/4,61/3B,61/3A,94/4A1,94/1B1A,94/4A2A,94/6A,94/4A2B,94/1B2,94/1B1B,94/8,94/4B,202/5B,202/2B,202/4,203/4B1C,203/4B1B,203/2A,203/4B2,203/1,203/4B1A,203/1,203/2B1,203/3B,203/2B2,209/5B1,209/1,213/2,213/1,223/4B,223/1,223/2,223/4A,223/3,244/2,245/7,245/3,245/2,246/1,247/2A1,260/5,260/14,260/6B2,260/6B1,260/6A1A,260/4,260/9,260/10,260/6B3,260/6A1B,260/12B,260/11,260/12A,262/5,262/7A,262/6,262/1,263/8,263/6,263/7,263/5,263/1A,263/2,263/1B,263/4A,264/-,265/2A1A,268/7,268/8,268/12,268/13, 201/2A1, 201/1B, 201/1A, 202/3A, 202/3B, 202/2B, 202/4, 201/3, 201/2B, 201/2A2, 202/2B, 202/5B, 203/4B2, 204/3B, 202/5B of Valantharavai, 181/6C,181/6B2,182/1B,182/2,182/3,183/3,183/2,183/4B,184/1B2,184/1B1,185/5,185/3C,185/3B,189/1,189/2B,189/2A,190/1A1,190/1A2,188/,168/4C,167/1A,167/3B1,167/3B2A,167/3B2B,167/3A,166/1C,166/1B,166/2A2,166/2A1,166/3A,166/4,166/7,181/6B2,184/1B1,166/2A2,166/4 of Kuyavankudi. 355/2,355/3,355/1A1,354/2,354/1,351/9,351/12,351/11C,351/11A,351/5,351/2A,351/3A,351/4,351/3B,351/13,361/1A,361/1B,361/2,361/1C,347/1,347/2A,347/2B,362/2,362/3B,362/4,363/1A,363/1B,363/2,363/3,537/2,537/3A,537/3B,537/1,536/4,536/8A,536/8B1,536/6,536/7,535/3,534/1,534/3,526/3A,526/3B,526/2A,526/1B,527/1,527/2,527/4B,527/5,527/3A1,527/3A2,527/3B,527/3C,527/3D,528/3,528/4A,528/4B,528/5,528/6,528/7,528/8B2,528/8C,528/9-1,528/9-2,529/7,529/1,529/6,529/2,529/3,529/4,529/5,502/1A,502/3A,502/2,504/1B1A1,504/2A1A,504/2A1B,504/2B,504/3A,504/3B,504/4,506/1,506/2,506/3,506/4A4,506/4C,506/4B,506/4D,506/4E,500/1,499/1A,499/2,499/3A,361/1A,362/2,527/1,527/2,527/4B,502/1A,348/3,537/2A,537/2B,533/1A,528/8A of Sakkarakottai, Ramanathapuram Taluk, 19/6,19/5,19/4,20/1C,20/1B,20/1D,20/1J,20/1I,20/1H,20/1K,20/1O,20/1N,20/1R,20/1S,20/1U,20/1Z,20/1V,20/1Y,20/1X,20/1W,20/2A,21/4,21/1A,21/1B,21/1E,21/1D,21/1C,25/1,26/1A1,26/1B,26/1C,26/2A,26/2B,27/1A,27/2A1,27/2A4,27/2A3,27/2B,27/2C,27/4A,28/6B,28/6A,30/8C,38/3A,38/4A,38/4C1,39/2,39/3G,39/3I,39/3J,39/3L,39/5,42/5,42/6,42/7,43/7A,43/6A1,43/6A2,43/1A,43/2,43/3A,151/1D,151/2A3,151/1C,151/2A2,151/2C,151/2D2,151/2E2,151/3A2,151/5,151/3B1,151/2E1,151/4A2,151/4A1,151/3,152/2B2,152/2B1,153/1G,153/1D,153/1E,153/1F,153/2A,153/3B,153/4,153/5E,153/5D,153/5C,153/5K1,153/5K2,153/6,153/7A,155/11,155/1,155/14A,155/15A,155/14B,155/13A,155/6,155/2,155/4B3,155/4B2,155/4D,156/1A,156/1B,19/6,25/1,27/2B,27/4A,38/3A,42/5,153/5C,155/13A,155/11,155/15A,156/1A,42/2,151/3A1,155/12,155/13B,155/4E2,155/4F,155/4E1,155/4E3,155/4C,155/3,19/6 of Kudhakottai, 67/2,67/1A,67/1B,66/5A,66/5B,66/3A,66/3B,65/8D,65/9G2,65/9H,65/9F,65/9E,65/10,65/9D,65/9C,65/9B,69/3A3,69/1B,69/1C,69/2,62/4B,70/1,70/2,59/4,59/5A,59/5B,59/6,59/7A,59/7B,59/3,58/5,58/2B,58/2C,58/2A,58/3A,58/1,48/,50/12,52/6,52/5,52/7,52/3,53/1B,53/2,53/3,53/4,53/5A,53/5B,53/6,42/1A,42/1B,42/2B,42/2C,42/3A,42/4,42/5,42/6,42/7,42/8A,43/2,43/4J1,43/4J2,43/4I2,43/4H2,41/,78/,79/,40/,104/,105/,108/,109/,123/,124/1C,124/1B2,124/1A2,124/1A1,128/2,,137/9,137/13,137/14,136/2A2,136/2B,137/15,137/16,136/1G,135/3,135/2,135/1,149/2F,149/2G,149/2H,149/2I,149/3A,149/1F,149/1C,149/1D,157/5,157/6,158/11,158/9C,158/8,158/7,158/6B,158/5,158/4,158/3,158/2D,162/2C2,162/2B2,162/2A2,162/2A1,162/1F,162/1E,162/1D,170/,171/1,173/,174/,175/ , 67/1B,65/9G2,65/9E,58/2A,52/6,42/2B,124/1A2,136/1G,149/2G,149/1C,158/11,171/1,66/2A,66/2B,65/9G1,43/3,158/9B3,158/9B4,158/9A4,158/9A5 of Tiruppullani, 392/,392/9,392/10,392/12,392/8,392/1B3,375/5B,373/4,375/5A,375/2,374/5,374/3,374/2B,374/1C,376/1A,377/7E,377/7D,377/7C,377/7B,377/A,377/6B,377/6A,373/5B,373/5A,373/2B,377/1,391/10A,391/10B,391/9A,391/9B,391/3,391/4,391/5,391/6,351/,350/1,350/2,350/3,349/4A,349/7,349/6,349/5,349/9,345/1,346/7,346/6B,346/6A,346/5,346/4,344/,328/,343/5,341/4,341/2,341/1B,341/3B,341/3A,340/9,334/3B,334/3A,334/1B,334/2,320/4B,320/4A,331/1,292/4,292/3,292/2,287/1,288/2,288/1,290/2A,290/2C,290/1,277/2B,278/4,278/1,178/2A,265/,266/2B,266/2C,266/3,266/4,264/1,262/5,262/6A, 261/11C, 392/10,376/1A,345/1,290/2A,278/1,266/2B,262/6A,264/1,375/5C,376/1B,379/10A,379/10B,379/9B,379/9A,379/3,379/4,379/5,379/6,377/7A,377/2B,342/1A,342/1B,339/3B,339/3A,339/1B,339/2,330/4B,330/4A,290/2B,392/2,392/39 of Kalari 99/1,100/1,98/6,98/2C2,98/7,98/9,98/8,97/2B,97/2A,97/1,2/8,2/7,2/6,3/3A,3/3B,3/8,4/3,4/5,4/4,16/3,17/3A,17/3B,17/2,17/1,18/1,19/7,19/10,19/11,21/3A,21/2,21/3B,21/4B,21/7,24/3,24/1B,24/2,30/2,30/5B,30/4,30/5C,30/5E,30/7,30/6,29/1,33/4A,33/4B,33/5,33/2,34/2A2,34/2B,37/5,37/4,36/3C,36/2B,36/2A,36/1A,36/1B,40/4A,40/3A,40/3C,39/,40/2,40/1,45/1A,19/10,21/2,30/7,30/4,40/2,45/1A,99/2,100/5A,40/3B of Kulapatham, 90/1,90/2,90/3,90/4,89/1,89/4,89/5,91/1,87/10,87/2A,87/2B,87/2D,86/2,86/3D,84/,83/3,83/4,85/1,85/2,81/2,110/2,110/1,119/1,111/1,111/4,111/3,112/,76/1,76/2,76/3,118/1A,119/2,119/3,302/,120/1,120/3,120/2,121/1,121/2,122/2,122/3,122/4,124/1,124/2A,124/3,123/2,123/3A,123/3B,123/3C,123/4A,123/4B,123/4C,126/1,126/2A,127/2B,127/2A,127/3,129/1A,129/1B,129/2B,129/2C,129/3A,129/3B,128/1B,128/3,128/4C,128/4B,134/3,134/2,134/4,134/9,134/8,134/7A,134/7B,135/1C,135/2B,135/4A,135/4A,155/7A,156/1,156/2D,156/2C,156/3,156/6,156/7A,156/7B,156/7C,157/1A,157/1B,157/2,157/4A,157/5,157/6,157/7,157/8/B,157/8/A,157/8/C,164/2A,164/2B,164/7,164/8A,164/6,163/1,163/4,165/5,165/6/B,165/7/B,165/8,166/2A,166/1A,166/1B,166/3A,166/3B1,220/1A,221/1A,221/9B,221/2,221/4,221/5,221/7,222/10B,222/10B,222/10A,222/9,222/8,222/6B,238/1A,238/1B,223/,224/1A1,226/1A,226/1B,226/2A,226/3A,226/2B,229/1,229/2A,90/1,90/4,89/5,76/3,119/2,124/2A,124/1,123/

3C,127/2A,128/1B,134/7A,156/2C,164/2A,220/1A,222/8,229/2A,126/3,221/1,222/5,128/1A,128/4D,135/2A,135/1B,135/1B,135/2A of Velanur
37/,33/,34/3,34/4,35/2,35/3E,43/,45/,46/1B,46/1C,46/2E,46/3,49/1A,49/1B,49/1C,49/1D,49/1E,49/1F,49/1G,47/1A6,49/1H,47/1B2,47/1B3A,47/1B3B,47/12,47/13,47/14,47/2C,47/11,47/2D,47/2E,56/7A,56/7B,56/7C,56/7D,56/6A,56/4A,56/4B,56/5,56/4C,56/4D,55/1,57/5,57/6,57/7,57/10C,57/10B,58/4,58/3B,165/6,165/5,165/1C,165/7,165/4B,165/4A,155/8,155/9,155/10B,155/10C,154/12,157/1,157/2,154/13,157/3,153/1,153/15,153/16B,141/7A,141/5,141/8A,141/6B,140/1,139/2,139/3C,139/9,139/8,139/7,138/2B,138/2A,138/6A,138/6B,138/8A,138/8B,138/9,137/1A,137/1B,203/2,204/1,204/2,232/4,231/4,231/2B,231/3A,231/3B,230/1,230/2,230/3A1,230/3A2,230/3B,230/3C,220/1,220/2A,220/2B,220/3,220/4,220/7,220/8A,220/9A,220/10A,
47/12,47/13,138/2B,138/2A,138/8B,138/9,203/2,231/2B,231/5, 137/6 of Panaiyadiyendal, Keelakkarai Taluk,
259/5E,260/1,260/2,258/4C,261/,255/,248/2,248/5,248/6,248/10,248/8,248/9,247/4,247/3,247/2,247/1,50/1A1,50/1A2,49/2C,49/2D3,49/2D5,49/2D4,49/2D2,51/1A,52/1A,52/1B,80/ of Sikkal.
300/2,300/7,300/3,300/4,299/6B,294/1,294/2,293/5,293/4,295/6A,295/6B,295/5,295/1C,296/3,296/4,296/6,296/5,289/8,289/7,289/1,289/2A,282/10,284/3,284/2,284/1,284/4,284/5,283/8B,283/7,283/6,283/5,331/4,331/5,331/2,331/1,272/7,273/1,250/10,248/,247/2E,247/2F,247/2G,247/2H,247/2I,247/2K, 247/2L,
192/2,245/2,245/4,278/7,278/6,278/8,278/5,331/3,183/2,183/1B,183/1A,184/2,184/1,185/7,179/6,179/7,179/5,179/1,191/11,191/10,191/7,247/2J of Panivasal
49/2,49/1,48/8,48/4A,48/4B,48/3C,50/1A,51/9,51/3C,51/3B,51/3E,51/3D2,51/3D1,51/8A,51/4B,51/4A,51/6A,51/5A,53/2C,53/3A,53/2D,53/2E,57/8,57/9A,57/7A,57/7B,57/3D,57/3C,57/6B2,57/6B1,57/4,57/6A,57/5A,57/5B,70/5A,70/4B,70/2,70/3A,70/3B,56/,72/1B,72/1A,72/1C,76/14,76/15,76/16,76/5F,76/5E,76/5D,76/3B,76/3A,76/2A2,76/2A1,76/2B2,76/2B1,77/4,77/5,77/7A,83/7C,83/8,83/6E,83/6F,83/6G,84/8A,84/7A,84/1B,84/1A,88/10B,88/10A,88/11A,88/9,88/5,88/4,88/2C,88/2B,88/2A,88/3A,90/6B4,90/6B3,90/6B2,90/6B1,90/6A,89/7I,89/7E,89/6,89/4B,89/4A,89/5A,93/2C4,93/5B,93/2B4,93/2B3,93/4,93/2B2,93/3A,94/4K,94/4L,94/4M,94/4J,94/4E,94/4B,94/3B,94/2,95/1 of Paykulam
251/18,251/19,251/17,251/9B,251/10,251/15A1,251/15A2,251/11,251/12,250/3,256/7A,256/5,256/10A,256/1,258/3D,258/3B,258/3A,258/2,258/1,259/12,259/9B,259/10,259/7,259/5,259/3A,259/3B,265/6,265/7,265/5B,265/5A,265/1,270/1,266/2,266/3A,266/4,266/5,266/6A,266/7,266/1B,266/1A,267/2C3,267/2C2,267/2C1,267/2B,267/2A,267/1,267/8,267/4,267/5,150/6B,150/6A,173/8A,173/7A,173/3C,173/3D,173/3E,173/2B,173/3G,173/3H,173/3I,173/3J,173/3K,173/3L,172/5C4,172/5B,172/9,172/7,172/6A,172/6B,158/1,170/5B,159/2B,159/2A,159/1C,159/1B,166/10A1A,166/10A1B,166/10A1C,166/7,166/8A,167/-,164/-,104/1,104/2,104/3,78/7,103/3B,103/3C,103/2B,105/1,102/1B2,102/2,102/3,101/10,106/1D,106/1C,106/1B,106/1A,110/1A,98/2B,98/1E,98/1F1,98/1F2,98/1F3,113/7B,113/7A,113/4,113/3C,113/5,113/2,113/6,113/1C2,113/1C1,113/1B,116/1,115/3,126/,127/,430/13,430/14,430/7,430/6,430/5,430/4,433/1,432/14,432/13,432/11,432/9,432/10,432/8,432/6,436/,426/,425/1,19/7,18/,2/8,2/9,2/10,2/7, 3/-,251/12 of Kerandai
252/,253/1,248/2,248/1,249/1,158/2,158/1,154/1C,154/1B,154/1A,153/3,153/1,153/2,151/4,151/3,150/5,150/2,149/4,149/1,148/,163/,147/2,147/1,146/2,146/1,145/2,144/,142/,24/3,24/24,24/2C4,24/23,24/2C3,24/2C2,24/2B3,24/2B2,24/2B1,24/19,24/18,24/17,24/6,24/2A2,24/2A1,23/2,25/,22/3E,22/3F,21/3D,21/2B2,21/2B1,21/2A2,21/2A3,21/2A1,21/3A,21/1A,1/ , 24/23,24/16,22/3D of Orivayal
377/,380/,381/,382/3B,382/4B,382/4A,382/5,383/1B,383/1A,384/2B,384/2A,384/3,384/4,385/3B,385/2,385/4,385/5,385/6,386/6,386/5B,386/5C,386/5D,386/4B,387/3B,387/3A,387/2B,387/2A,387/1,388/1A,388/2A,389/1,389/2,356/2,356/1,356/4A,356/4C,355/4,355/3D,355/3E,352/1,352/5,352/4B,352/4A,352/3,352/2B,352/2A,351/5,351/4C,351/3H,351/3I,351/3J,351/2E,351/2D,351/2C,350/10 Of Mandai,
237/1,237/3B,237/3A,236/2,378/1,378/3,378/4A,234/4B1,234/4B2,377/1D,377/1E,377/3A3,375/1,374/1A,374/3F,374/2A,374/2B,374/3I,374/3J,374/4C,374/5A,374/5B,373/,372/1,372/2,372/3,371/1A,371/2A,371/2B2,371/3A,371/3B,370/1B,370/2A,370/2B,368/1,368/3,367/1B1,367/2,366/1,366/2,366/3,366/4,366/5A,366/6A,366/5C,366/6B,366/5D,417/,416/,415/,421/1A,421/1B2,421/1D,424/3,424/4,425/1,425/2,427/1,427/2,427/3A,427/3B,427/4A,427/4B,426/1A,426/1B,428/1,428/2,428/3,428/5,430/2A,431/2,433/1A,433/1B,433/1C,433/2,433/3,433/4A,433/4B1,433/4B2,438/1A1,438/1B1,438/1B2,438/2B,438/3A,439/1A,
234/4B2,375/1,372/3,370/2B,366/5A,424/4,427/4A,430/2A,433/2,433/4B2,439/1A,369/4A1,414/3A,424/3B,424/3A of Punavasal,
70/3,70/6,70/4,70/2,70/1,72/,73/,74/3,74/2,74/4,77/,131/4,131/,132/,134/5,134/2D,134/2F,134/1,134/3,134/6,134/4,135/6C,135/5,135/3A,135/8A,135/2B,135/7B,136/2A,136/2B,136/7C,136/,136/8,136/3B,136/6,144/3,144/7A,144/7B,144/4B,144/4A,153/,155/3B,155/3C,155/4A,155/4C,155/4B,158/1A4,158/2,158/3,158/6A,158/7A1,158/1A6,158/6B,158/4B,158/1A5,160/1B,160/33,160/1D,160/1A,160/1C,161/2B,161/2A2,164/1,164/2A,164/2B1,164/4,165/3H,179/3,179/2,179/4B1,180/3,180/4A1,180/4A2,181/7B,182/,186/2,186/1B,186/1A,186/3,186/4,190/1,190/2,191/6A2,191/7A,191/5B,191/2,191/6A1,200/4,200/6,200/5,200/7A,200/8,
70/1,134/2D,135/3A,135/7B,136/2A,144/4B,155/3B,155/3C,158/2,158/1A6,180/4A1,186/3,191/7A,191/6A1,132/1,132/10,135/3B,135/6C1,135/6C2,136/7B,136/3A,161/1B2,180/4A3,186/5A,186/6A,191/3C2,191/3C1,191/7B, of K.Veppangulam,
319/1,319/2,326/,325/,339/1,340/1,340/2,340/4,344/3,344/2,351/3B,351/3C,351/1A,350/2B,350/2A,350/3,358/1A,348/5B,348/5A,348/4B,348/4A,348/3B,359/3B,359/3A,340/4,344/2,351/3C,358/1A,343/,358/2A of Appanur
298/,297/2,295/2B,295/2A,294/2,301/1,293/2,303/2,303/3B,303/4,311/1B,311/1A,304/2,304/1B2,304/1B1,304/1A4,308/1,308/2,306/,284/3,283/1A1,283/1A2,283/1A3,283/1A4,283/1A5,283/1A6,282/2B,282/1B,282/1A,277/1A,281/2C,280/3,280/2,280/1A2,280/1A3,280/1B,176/2,175/14B,175/14A,1

75/14C,175/13,180/5B,177/3B,177/3A,177/1A,177/1B,178/10A,178/9B,178/8,178/2,178/3,178/1,199/2,200/3,200/2,200/1B,200/1A2,201/3,201/2,201/1,137/,138/1,139/2C,139/3A,139/3B,132/3A,132/1A,131/16,131/14B,131/14A,131/13,131/12A,131/12B,131/1B,131/1A,131/2B,131/2A,131/3,140/2C,126/2C,126/2D,126/2B1,126/2A,126/3B,126/3A,126/4A,126/4B1,126/1,125/1H,124/4B2,124/5C,124/5B,124/5A,124/2B,124/6A,124/1,109/17A,109/19,109/17B1,109/9B,109/9C,109/5C,109/10,109/11,109/5B,109/1B,109/3,109/2,108/2C2,108/2B,108/2A5,106/17A2,106/17A1,106/17B1,106/2,106/1C,106/1D,106/1B,106/5,103/4B,103/7,103/5B,103/5C,100/2,100/3B,100/3A,100/1B,100/5A1,100/5A2,99/3,99/5,99/4D,99/4E,99/4A,91/,87/4,87/2C,87/2A,87/1,87/3A, of M Karisalkulam, 6/1A,6/2A/2,6/2A1,6/2C,6/2D,7/3B,7/3C,7/3D,7/3E,7/3G,7/2E,7/2A,7/1F,7/1B,7/1C,7/1D,5/2B,5/2A,5/3D,4/3,3/7,3/2,3/1A1B,3/7,19/ , 5/2A,3/7 of S Vagaikulam 81/2,88/,90/3,90/5,91/2,91/1,92/2,92/1,95/2,95/1,96/3,96/1,97/16,183/10A,183/10B,183/3,183/7,183/8,186/8,186/9B,186/6,186/1B,186/7,186/1A,186/10,187/,187/5,187/6,187/3,187/7,190/2,190/1,191/12,191/9,191/10,191/8,191/,207/5,207/2,207/6,207/4,207/1,207/3,208/4,208/7,208/5,208/6,209/7,209/6,209/8,210/7,211/1,211/3,211/4,211/2,212/,213/7,213/5,213/9,213/4,213/8,213/6,213/3,273/,279/1,280/4,280/1,280/3,280/2,281/6,281/5B2,282/,282/1A,282/1C1,282/1B,283/1,285/7,305/2,306/8,306/7,306/3,306/9,306/5,306/4,306/6,306/2,307/1,307/2,312/4B,312/4A,312/3,313/,316/6B,316/5,337/7,338/1,338/2A,339/3,339/2,339/6,339/5,339/1B,339/7A,344/,345/2,345/9,345/8,346/3,346/2,347/2, 347/4A,347/3B,347/3A,347/1,348/1,349/ , 186/6,186/1B,187/5,187/3,187/7,191/9,191/8,207/4,208/4,209/7,209/6,211/3,211/4, 280/4,307/2,346/3,347/4A,347/3B,186/11,189/,191/4C,208/3,208/2,209/2,211/5,213/2,312/1,337/8,206/5,206/9 of Avathandai , 45/8,45/9,45/10,45/11,45/14,45/6A,45/6B,45/7A,45/7B,46/9,46/8A,46/8B,50/7,50/8,50/6A,50/6B,50/9A,50/9B,57/1,57/4,57/5,59/5,59/6A,59/6B,60/,61/1,61/2,61/3,63/2,63/1A,63/1B,63/3B,108/3,108/1A,108/2A,109/2,109/3,109/1A,109/1B,109/4A,110/1B,110/2B,110/3A,110/3B,111/5B,112/2,113/2A,113/2B,113/3D,113/3E,113/3F,114/3,114/4,114/6,114/11,114/1B,114/1C,114/7A1,114/7A2,115/1A,115/1B,116/5,116/6,116/8,116/9,116/10,116/11,116/12,116/4A,116/4B,117/,120/15,130/11,132/7,132/2B,132/8B2,133/1,133/2,133/3,134/6B,134/6D,134/6E,134/6H,135/4,135/5,135/6,135/7,135/8,172/16,172/17,172/21,172/22,172/1C,172/1D,173/6,173/3E,173/4B,173/5A,173/5B1,173/5B2,173/5C,174/15,174/14B,174/14C,175/10,211/2,211/3B,211/3C,211/3D,211/4A,211/5A,211/6A,212/3,212/1C,212/6B1,212/6B2,213/10,213/6A,213/6B,213/7A,213/7B,213/8A,213/9A,226/2,226/4,226/8,226/7A,226/7B,226/9B1,226/9B2,226/9B3,226/9B4,228/,230/2,230/1A3,230/1A4,230/1B1,230/1B2,231/2,231/3,231/1B,231/1C,231/1D,231/1E,234/ , 45/8,45/7A,45/7B,46/9,113/2A,114/4,114/6,114/11,134/6D,134/6E,134/6H,135/5,172/17,172/22,173/6,173/5C,174/15,175/10,226/4,226/8,231/1E,112/5A,112/4B,112/5B1,112/5B2,116/10A,116/10B,116/15B,117/8B,117/8E,133/1A,133/1B,133/3A1,133/3B of A Nedunkulam 464/3,463/1,456/,453/1,457/1B,457/1A,457/1A1,457/2,452/2,450/2,450/1,449/5,449/7B,449/4,449/7A,449/3,449/2B,447/7C,448/2,448/1,448/4A,448/4B,448/4C,448/4D,433/7,433/8,433/2,433/1,430/1, 430/3, 457/1A1,449/6 of Kokkarasan Kottai 105/7A,105/6,106/5B1,106/5B2,106/4,106/3,106/2B,114/,118/2A,118/1,118/2B,118/4A,118/5A,118/1,118/3,124/3B,127/4,127/1,127/2,127/3,132/2,132/1Q,134/1A,137/5,140/2C,140/2D,140/2B,140/3,212/5,212/4A,212/6,212/4B,212/3,212/1B,212/1A,212/2,214/3,214/1B,214/4B,214/2,214/4A,215/2, 215/1B/2,219/6B,220/1,220/2,220/4,220/3,221/1,221/3B,221/3A,229/1,230/2B,230/1,230/2A,231/3B,231/2,231/3A,232/3A2,232/1D,232/3B,232/1B,232/2,232/1C,233/2,324/4,326/3A2,326/3A1,326/3A4,326/3A3,326/3B,332/2,332/3,332/4,333/3D1,333/3D2,333/4,333/5B,347/,349/1A1,350/1A,350/1B,350/,350/1C,350/2A,351/2B,351/2B3,353/1, 105/7A,118/1,132/1Q,140/2C,140/3,212/2,214/1B,220/2,220/3,221/1,231/3B,232/1D,326/3B,332/2, 333/5B,349/1A1,350/1B,350/2A,105/7B,105/7C,105/7D,105/7E,107/2,107/1,107/5,213/,219/7,231/3C,332/1,350/2C,350/2B,353/2 of Kondunallanpatti, Kadaladi Taluk, 266/2A,266/2B,266/3A,266/3B,267/2A,269/1A,269/1B,269/2A,269/2B,269/3A,270/1A,270/2A,270/3C,270/3B,270/3A,271/1A,289/1A,289/1B,289/1C,289/1D,289/3A,289/3B,291/1A,290/6,290/7,290/13A,290/13B,290/13C,290/12B,290/12C, 267/2A,291/1A of Mela Sirupothu, Muthukulathur Taluk ,1/12,1/13, 1/13, 1/11 of M Pudukulam, kamuthi Taluk, VALANTHARAVAI Village, Ramanathapuram Taluk, Ramanathapuram District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

REF: 1. Unit's application for CTE on 7/12/2017

2. IR.No : F.0336RMD/RL/DEE/RMD/2018 dated 12/10/2018

3. Minutes of CCC item NO.250-21 dt: 15.11.2018

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

SENIOR CONSTRUCTION MANAGER,

INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOTHUKUDI DISTRICTS

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F.
No.202/4,202/5B,202/2A,202/1,96/4B,96/4A,96/5A,96/3,96/2,96/1,95/6D,95/6E,95/7,95/3,95/2,95/1,98/2,98/1,99/9,99/8,99/5,99/4,99/3,99/1,88/5C,88/4C,100/1,100/2A,101/5A,101/4B2,101/5B,101/5C,101/3,101/6A,102/2,102/3,102/4A,109/6,109/5B,109/5A2,109/5A1,110/9B,110/9A,114/2B1,114/2A1,114/2A2,114/1B2,115/3A,115/2,113/4,113/5A,112/3,112/2D,112/2C,112/2B,112/2A, 112/1B, 56/
,57/8C,57/11,57/8A2,57/8B,57/2B1A,57/7,57/8A1B,57/8A1A,57/2A,58/2,58/4A,58/4C,58/4B1,58/4B3,60/2A2,60/2A1,60/4,61/3B,61/3A,94/4A1,94/1B1A,94/4A2A,94/6A,94/4A2B,94/1B2,94/1B1B,94/8,94/4B,202/5B,202/2B,202/4,203/4B1C,203/4B1B,203/2A,203/4B2,203/1,203/4B1A,203/1,203/2B1,203/3B,203/2B2,209/5B1,209/1,213/2,213/1,223/4B,223/1,223/2,223/4A,223/3,244/2,245/7,245/3,245/2,246/1,247/2A1,260/5,260/14,260/6B2,260/6B1,260/6A1A,260/4,260/9,260/10,260/6B3,260/6A1B,260/12B,260/11,260/12A,262/5,262/7A,262/6,262/1,263/8,263/6,263/7,263/5,263/1A,263/2,263/1B,263/4A,264/-,265/2A1A,268/7,268/8,268/12,268/13, 201/2A1, 201/1B, 201/1A, 202/3A, 202/3B, 202/2B, 202/4, 201/3, 201/2B, 201/2A2, 202/2B, 202/5B, 203/4B2, 204/3B, 202/5B of Valantharavai,
181/6C,181/6B2,182/1B,182/2,182/3,183/3,183/2,183/4B,184/1B2,184/1B1,185/5,185/3C,185/3B,189/1,189/2B,189/2A,190/1A1,190/1A2,188/,168/4C,167/1A,167/3B1 ,167/3B2A,167/3B2B,167/3A,166/1C,166/1B,166/2A2,166/2A1,166/3A,166/4,166/7, 181/6B2,184/1B1,166/2A2,166/4 of Kuyavankudi.
355/2,355/3,355/1A1,354/2,354/1,351/9,351/12,351/11C,351/11A,351/5,351/2A,351/3A,351/4,351/3B,351/13,361/1A,361/1B,361/2,361/1C,347/1,347/2A,347/2B,362/2,362/3B,362/4,363/1A,363/1B,363/2,363/3,537/2,537/3A,537/3B,537/1,536/4,536/8A,536/8B1,536/6,536/7,535/3,534/1,534/3,526/3A,526/3B,526/2A,526/1B,527/1,527/2,527/4B,527/5,527/3A1,527/3A2,527/3B,527/3C,527/3D,528/3,528/4A,528/4B,528/5,528/6,528/7,528/8B2,528/8C,528/9-1,528/9-
2,529/7,529/1,529/6,529/2,529/3,529/4,529/5,502/1A,502/3A,502/2,504/1B1A1,504/2A1A,504/2A1B,504/2B,504/3A,504/3B,504/4,506/1,506/2,506/3,506/4A4,506/4C,506/4B,506/4D,506/4E,500/1,499/1A,499/2,499/3A,361/1A,362/2,527/1,527/2,527/4B,502/1A,348/3,537/2A,537/2B,533/1A,528/8A of Sakkarakottai, Ramanathapuram Taluk,
19/6,19/5,19/4,20/1C,20/1B,20/1D,20/1J,20/1I,20/1H,20/1K,20/1O,20/1N,20/1R,20/1S,20/1U,20/1Z,20/1V,20/1Y,20/1X,20/1W,20/2A,21/4,21/1A,21/1B,21/1E,21/1D,21/1C,25/1,26/1A1,26/1B,26/1C,26/2A,26/2B,27/1A,27/2A1,27/2A4,27/2A3,27/2B,27/2C,27/4A,28/6B,28/6A,30/8C,38/3A,38/4A,38/4C1,39/2,39/3G,39/3I,39/3J,39/3L,39/5,42/5,42/6,42/7,43/7A,43/6A1,43/6A2,43/1A,43/2,43/3A,151/1D,151/2A3,151/1C,151/2A2,151/2C,151/2D2,151/2E2,151/3A2,151/5,151/3B1,151/2E1,151/4A2,151/4A1,151/3,152/2B2,152/2B1,153/1G,153/1D,153/1E,153/1F,153/2A,153/3B,153/4,153/5E,153/5D,153/5C,153/5K1,153/5K2,153/6,153/7A,155/11,155/1,155/14A,155/15A,155/14B,155/13A,155/6,155/2,155/4B3,155/4B2,155/4D,156/1A,156/1B,19/6,25/1,27/2B,27/4A,38/3A,42/5,153/5C,155/13A,155/11,155/15A,156/1A,42/2,151/3A1,155/12,155/13B,155/4E2,155/4F,155/4E1,155/4E3,155/4C,155/3,19/6 of Kudhakottai,
67/2,67/1A,67/1B,66/5A,66/5B,66/3A,66/3B,65/8D,65/9G2,65/9H,65/9F,65/9E,65/10,65/9D,65/9C,65/9B,69/3A3,69/1B,69/1C,69/2,62/4B,70/1,70/2,59/4,59/5A,59/5B,59/6,59/7A,59/7B,59/3,58/5,58/2B,58/2C,58/2A,58/3A,58/1,48/,50/12,52/6,52/5,52/7,52/3,53/1B,53/2,53/3,53/4,53/5A,53/5B,53/6,42/1A,42/1B,42/2B,42/2C,42/3A,42/4,42/5,42/6,42/7,42/8A,43/2,43/4J1,43/4J2,43/4I2,43/4H2,41/,78/,79/,40/,104/,105/,108/,109/,123/,124/1C,124/1B2,124/1A2,124/1A1,128/2,,137/9,137/13,137/14,136/2A2,136/2B,137/15,137/16,136/1G,135/3,135/2,135/1,149/2F,149/2G,149/2H,149/2I,149/3A,149/1F,149/1C,149/1D,157/5,157/6,158/11,158/9C,158/8,158/7,158/6B,158/5,158/4,158/3,158/2D,162/2C2,162/2B2,162/2A2,162/2A1,162/1F,162/1E,162/1D,170/,171/1,173/,174/,175/ ,
67/1B,65/9G2,65/9E,58/2A,52/6,42/2B,124/1A2,136/1G,149/2G,149/1C,158/11,171/1,66/2A,66/2B,65/9G1,43/3,158/9B3,158/9B4,158/9A4,158/9A5 of Tiruppullani,
392/,392/9,392/10,392/12,392/8,392/1B3,375/5B,373/4,375/5A,375/2,374/5,374/3,374/2B,374/1C,376/1A,377/7E,377/7D,377/7C,377/7B,377/A,377/6B,377/6A,373/5B,373/5A,373/2B,377/1,391/10A,391/10B,391/9A,391/9B,391/3,391/4,391/5,391/6,351/,350/1,350/2,350/3,349/4A,349/7,349/6,349/5,349/9,345/1,346/7,346/6B,346/6A,346/5,346/4,344/,328/,343/5,341/4,341/2,341/1B,341/3B,341/3A,340/9,334/3B,334/3A,334/1B,334/2,320/4B,320/4A,331/1,292/4,292/3,292/2,287/1,288/2,288/1,290/2A,290/2C,290/1,277/2B,278/4,278/1,178/2A,265/,266/2B,266/2C,266/3,266/4,264/1,262/5,262/6A,261/11C,
392/10,376/1A,345/1,290/2A,278/1,266/2B,262/6A,264/1,375/5C,376/1B,379/10A,379/10B,379/9B,379/9A,379/3,379/4,379/5,379/6,377/7A,377/2B,342/1A,342/1B,339/3B,339/3A,339/1B,339/2,330/4B,330/4A,290/2B,392/2,392/39 of Kalari
99/1,100/1,98/6,98/2C2,98/7,98/9,98/8,97/2B,97/2A,97/1,2/8,2/7,2/6,3/3A,3/3B,3/8,4/3,4/5,4/4,16/3,17/3A,17/3B,17/2,17/1,18/1,19/7,19/10,19/11,21/3A,21/2,21/3B,21/4B,21/7,24/3,24/1B,24/2,30/2,30/5B,30/4,30/5C,30/5E,30/7,30/6,29/1,33/4A,33/4B,33/5,33/2,34/2A2,34/2B,37/5,37/4,36/3C,36/2B,36/2A,36/1A,36/1B,40/4A,40/3A,40/3C,39/,40/2,40/1,45/1A,

19/10,21/2,30/7,30/4,40/2,45/1A,99/2,100/5A,40/3B of Kulapatham,
90/1,90/2,90/3,90/4,89/1,89/4,89/5,91/1,87/10,87/2A,87/2B,87/2D,86/2,86/3D,84/,83/3,83/4,85/1,85/2,81/2,110/2,110/1,119/1,111/1,
111/4,111/3,112/,76/1,76/2,76/3,118/1A,119/2,119/3,302/,120/1,120/3,120/2,121/1,121/2,122/2,122/3,122/4,124/1,124/2A,124/3,123/
2,123/3A,123/3B,123/3C,123/4A,123/4B,123/4C,126/1,126/2A,127/2B,127/2A,127/3,129/1A,129/1B,129/2B,129/2C,129/3A,129/3B
,128/1B,128/3,128/4C,128/4B,134/3,134/2,134/4,134/9,134/8,134/7A,134/7B,135/1C,135/2B,135/4A,135/4A,155/7A,156/1,156/2D,1
56/2C,156/3,156/6,156/7A,156/7B,156/7C,157/1A,157/1B,157/2,157/4A,157/5,157/6,157/7,157/8/B,157/8/A,157/8/C,164/2A,164/2B
,164/7,164/8A,164/6,163/1,163/4,165/5,165/6/B,165/7/B,165/8,166/2A,166/1A,166/1B,166/3A,166/3B1,220/1A,221/1A,221/9B,221/
2,221/4,221/5,221/7,222/10B,222/10B,222/10A,222/9,222/8,222/6B,238/1A,238/1B,223/,224/1A1,226/1A,226/1B,226/2A,226/3A,22
6/2B,229/1,229/2A,90/1,90/4,89/5,76/3,119/2,124/2A,124/1,123/3C,127/2A,128/1B,134/7A,156/2C,164/2A,220/1A,222/8,229/2A,12
6/3,221/1,222/5,128/1A,128/4D,135/2A,135/1B,135/1B,135/2A of Velanur
37/,33/,34/3,34/4,35/2,35/3E,43/,45/,46/1B,46/1C,46/2E,46/3,49/1A,49/1B,49/1C,49/1D,49/1E,49/1F,49/1G,47/1A6,49/1H,47/1B2,47
/1B3A,47/1B3B,47/12,47/13,47/14,47/2C,47/11,47/2D,47/2E,56/7A,56/7B,56/7C,56/7D,56/6A,56/4A,56/4B,56/5,56/4C,56/4D,55/1,
57/5,57/6,57/7,57/10C,57/10B,58/4,58/3B,165/6,165/5,165/1C,165/7,165/4B,165/4A,155/8,155/9,155/10B,155/10C,154/12,157/1,157
/2,154/13,157/3,153/1,153/15,153/16B,141/7A,141/5,141/8A,141/6B,140/1,139/2,139/3C,139/9,139/8,139/7,138/2B,138/2A,138/6A,
138/6B,138/8A,138/8B,138/9,137/1A,137/1B,203/2,204/1,204/2,232/4,231/4,231/2B,231/3A,231/3B,230/1,230/2,230/3A1,230/3A2,2
30/3B,230/3C,220/1,220/2A,220/2B,220/3,220/4,220/7,220/8A,220/9A,220/10A,
47/12,47/13,138/2B,138/2A,138/8B,138/9,203/2,231/2B,231/5, 137/6 of Panaiyadiyendal, Keelakarai Taluk,
259/5E,260/1,260/2,258/4C,261/,255/,248/2,248/5,248/6,248/10,248/8,248/9,247/4,247/3,247/2,247/1,50/1A1,50/1A2,49/2C,49/2D3,
49/2D5,49/2D4,49/2D2,51/1A,52/1A,52/1B,80/ of Sikkal.
300/2,300/7,300/3,300/4,299/6B,294/1,294/2,293/5,293/4,295/6A,295/6B,295/5,295/1C,296/3,296/4,296/6,296/5,289/8,289/7,289/1,2
89/2A,282/10,284/3,284/2,284/1,284/4,284/5,283/8B,283/7,283/6,283/5,331/4,331/5,331/2,331/1,272/7,273/1,250/10,248/,247/2E,24
7/2F,247/2G,247/2H,247/2I,247/2K,247/2L,
192/2,245/2,245/4,278/7,278/6,278/8,278/5,331/3,183/2,183/1B,183/1A,184/2,184/1,185/7,179/6,179/7,179/5,179/1,191/11,191/10,19
1/7,247/2J of Panivasal
49/2,49/1,48/8,48/4A,48/4B,48/3C,50/1A,51/9,51/3C,51/3B,51/3E,51/3D2,51/3D1,51/8A,51/4B,51/4A,51/6A,51/5A,53/2C,53/3A,53/
2D,53/2E,57/8,57/9A,57/7A,57/7B,57/3D,57/3C,57/6B2,57/6B1,57/4,57/6A,57/5A,57/5B,70/5A,70/4B,70/2,70/3A,70/3B,56/,72/1B,
72/1A,72/1C,76/14,76/15,76/16,76/5F,76/5E,76/5D,76/3B,76/3A,76/2A2,76/2A1,76/2B2,76/2B1,77/4,77/5,77/7A,83/7C,83/8,83/6E,
83/6F,83/6G,84/8A,84/7A,84/1B,84/1A,88/10B,88/10A,88/11A,88/9,88/5,88/4,88/2C,88/2B,88/2A,88/3A,90/6B4,90/6B3,90/6B2,90/
6B1,90/6A,89/7I,89/7E,89/6,89/4B,89/4A,89/5A,93/2C4,93/5B,93/2B4,93/2B3,93/4,93/2B2,93/3A,94/4K,94/4L,94/4M,94/4J,94/4E,
94/4B,94/3B,94/2,95/1 of Paykulam
251/18,251/19,251/17,251/9B,251/10,251/15A1,251/15A2,251/11,251/12,250/3,256/7A,256/5,256/10A,256/1,258/3D,258/3B,258/3A
,258/2,258/1,259/12,259/9B,259/10,259/7,259/5,259/3A,259/3B,265/6,265/7,265/5B,265/5A,265/1,270/1,266/2,266/3A,266/4,266/5,2
66/6A,266/7,266/1B,266/1A,267/2C3,267/2C2,267/2C1,267/2B,267/2A,267/1,267/8,267/4,267/5,150/6B,150/6A,173/8A,173/7A,173
/3C,173/3D,173/3E,173/2B,173/3G,173/3H,173/3I,173/3J,173/3K,173/3L,172/5C4,172/5B,172/9,172/7,172/6A,172/6B,158/1,170/5B
,159/2B,159/2A,159/1C,159/1B,166/10A1A,166/10A1B,166/10A1C,166/7,166/8A,167/-,164/-
,104/1,104/2,104/3,78/7,103/3B,103/3C,103/2B,105/1,102/1B2,102/2,102/3,101/10,106/1D,106/1C,106/1B,106/1A,110/1A,98/2B,98/
1E,98/1F1,98/1F2,98/1F3,113/7B,113/7A,113/4,113/3C,113/5,113/2,113/6,113/1C2,113/1C1,113/1B,116/1,115/3,126/,127/,430/13,4
30/14,430/7,430/6,430/5,430/4,433/1,432/14,432/13,432/11,432/9,432/10,432/8,432/6,436/,426/,425/1,19/7,18/,2/8,2/9,2/10,2/7, 3/-
,251/12 of Keerandai
252/,253/1,248/2,248/1,249/1,158/2,158/1,154/1C,154/1B,154/1A,153/3,153/1,153/2,151/4,151/3,150/5,150/2,149/4,149/1,148/,163/,
147/2,147/1,146/2,146/1,145/2,144/,142/,24/3,24/24,24/2C4,24/23,24/2C3,24/2C2,24/2B3,24/2B2,24/2B1,24/19,24/18,24/17,24/6,24/
2A2,24/2A1,23/2,25/,22/3E,22/3F,21/3D,21/2B2,21/2B1,21/2A2,21/2A3,21/2A1,21/3A,21/1A,1/ , 24/23,24/16,22/3D of Orivayal
377/,380/,381/,382/3B,382/4B,382/4A,382/5,383/1B,383/1A,384/2B,384/2A,384/3,384/4,385/3B,385/2,385/4,385/5,385/6,386/6,386/
5B,386/5C,386/5D,386/4B,387/3B,387/3A,387/2B,387/2A,387/1,388/1A,388/2A,389/1,389/2,356/2,356/1,356/4A,356/4C,355/4,355/
3D,355/3E,352/1,352/5,352/4B,352/4A,352/3,352/2B,352/2A,351/5,351/4C,351/3H,351/3I,351/3J,351/2E,351/2D,351/2C,350/10 Of
Marandai,
237/1,237/3B,237/3A,236/2,378/1,378/3,378/4A,234/4B1,234/4B2,377/1D,377/1E,377/3A3,375/1,374/1A,374/3F,374/2A,374/2B,37
4/3I,374/3J,374/4C,374/5A,374/5B,373/,372/1,372/2,372/3,371/1A,371/2A,371/2B2,371/3A,371/3B,370/1B,370/2A,370/2B,368/1,36
8/3,367/1B1,367/2,366/1,366/2,366/3,366/4,366/5A,366/6A,366/5C,366/6B,366/5D,417/,416/,415/,421/1A,421/1B2,421/1D,424/3,42
4/4,425/1,425/2,427/1,427/2,427/3A,427/3B,427/4A,427/4B,426/1A,426/1B,428/1,428/2,428/3,428/5,430/2A,431/2,433/1A,433/1B,4
33/1C,433/2,433/3,433/4A,433/4B1,433/4B2,438/1A1,438/1B1,438/1B2,438/2B,438/3A,439/1A,
234/4B2,375/1,372/3,370/2B,366/5A,424/4,427/4A,430/2A,433/2,433/4B2,439/1A,369/4A1,414/3A,424/3B,424/3A of Punavasal,
70/3,70/6,70/4,70/2,70/1,72/,73/,74/3,74/2,74/4,77/,131/4,131/,132/,134/5,134/2D,134/2F,134/1,134/3,134/6,134/4,135/6C,135/5,135/
3A,135/8A,135/2B,135/7B,136/2A,136/2B,136/7C,136/,136/8,136/3B,136/6,144/3,144/7A,144/7B,144/4B,144/4A,153/,155/3B,155/3
C,155/4A,155/4C,155/4B,158/1A4,158/2,158/3,158/6A,158/7A1,158/1A6,158/6B,158/4B,158/1A5,160/1B,160/33,160/1D,160/1A,16

0/1C,161/2B,161/2A2,164/1,164/2A,164/2B1,164/4,165/3H,179/3,179/2,179/4B1,180/3,180/4A1,180/4A2,181/7B,182/,186/2,186/1B,186/1A,186/3,186/4,190/1,190/2,191/6A2,191/7A,191/5B,191/2,191/6A1,200/4,200/6,200/5,200/7A,200/8,
70/1,134/2D,135/3A,135/7B,136/2A,144/4B,155/3B,155/3C,158/2,158/1A6,180/4A1,186/3,191/7A,191/6A1,132/1,132/10,135/3B,135/6C1,135/6C2,136/7B,136/3A,161/1B2,180/4A3,186/5A,186/6A,191/3C2,191/3C1,191/7B, of K.Veppangulam,
319/1,319/2,326/,325/,339/1,340/1,340/2,340/4,344/3,344/2,351/3B,351/3C,351/1A,350/2B,350/2A,350/3,358/1A,348/5B,348/5A,348/4B,348/4A,348/3B,359/3B,359/3A, 340/4,344/2,351/3C,358/1A,343/,358/2A of Appanur
298/,297/2,295/2B,295/2A,294/2,301/1,293/2,303/2,303/3B,303/4,311/1B,311/1A,304/2,304/1B2,304/1B1,304/1A4,308/1,308/2,306/,284/3,283/1A1,283/1A2,283/1A3,283/1A4,283/1A5,283/1A6,282/2B,282/1B,282/1A,277/1A,281/2C,280/3,280/2,280/1A2,280/1A3,280/1B,176/2,175/14B,175/14A,175/14C,175/13,180/5B,177/3B,177/3A,177/1A,177/1B,178/10A,178/9B,178/8,178/2,178/3,178/1,199/2,200/3,200/2,200/1B,200/1A2,201/3,201/2,201/1,137/,138/1,139/2C,139/3A,139/3B,132/3A,132/1A,131/16,131/14B,131/14A,131/13,131/12A,131/12B,131/1B,131/1A,131/2B,131/2A,131/3,140/2C,126/2C,126/2D,126/2B1,126/2A,126/3B,126/3A,126/4A,126/4B1,126/1,125/1H,124/4B2,124/5C,124/5B,124/5A,124/2B,124/6A,124/1,109/17A,109/19,109/17B1,109/9B,109/9C,109/5C,109/10,109/11,109/5B,109/1B,109/3,109/2,108/2C2,108/2B,108/2A5,106/17A2,106/17A1,106/17B1,106/2,106/1C,106/1D,106/1B,106/5,103/4B,103/7,103/5B,103/5C,100/2,100/3B,100/3A,100/1B,100/5A1,100/5A2,99/3,99/5,99/4D,99/4E,99/4A,91/,87/4,87/2C,87/2A,87/1,87/3A, of M Karisalkulam,
6/1A,6/2A/2,6/2A1,6/2C,6/2D,7/3B,7/3C,7/3D,7/3E,7/3G,7/2E,7/2A,7/1F,7/1B,7/1C,7/1D,5/2B,5/2A,5/3D,4/3,3/7,3/2,3/1A1B,3/7,19/ , 5/2A,3/7 of S Vagaikulam
81/2,88/,90/3,90/5,91/2,91/1,92/2,92/1,95/2,95/1,96/3,96/1,97/16,183/10A,183/10B,183/3,183/7,183/8,186/8,186/9B,186/6,186/1B,186/7,186/1A,186/10,187/,187/5,187/6,187/3,187/7,190/2,190/1,191/12,191/9,191/10,191/8,191/,207/5,207/2,207/6,207/4,207/1,207/3,208/4,208/7,208/5,208/6,209/7,209/6,209/8,210/7,211/1,211/3,211/4,211/2,212/,213/7,213/5,213/9,213/4,213/8,213/6,213/3,273/,279/1,280/4,280/1,280/3,280/2,281/6,281/5B2,282/,282/1A,282/1C1,282/1B,283/1,285/7,305/2,306/8,306/7,306/3,306/9,306/5,306/4,306/6,306/2,307/1,307/2,312/4B,312/4A,312/3,313/,316/6B,316/5,337/7,338/1,338/2A,339/3,339/2,339/6,339/5,339/1B,339/7A,344/,345/2,345/9,345/8,346/3,346/2,347/2,347/4A,347/3B,347/3A,347/1,348/1,349/ ,
186/6,186/1B,187/5,187/3,187/7,191/9,191/8,207/4,208/4,209/7,209/6,211/3,211/4,
280/4,307/2,346/3,347/4A,347/3B,186/11,189/,191/4C,208/3,208/2,209/2,211/5,213/2,312/1,337/8,206/5,206/9 of Avathandai,
45/8,45/9,45/10,45/11,45/14,45/6A,45/6B,45/7A,45/7B,46/9,46/8A,46/8B,50/7,50/8,50/6A,50/6B,50/9A,50/9B,57/1,57/4,57/5,59/5,59/6A,59/6B,60/,61/1,61/2,61/3,63/2,63/1A,63/1B,63/3B,108/3,108/1A,108/2A,109/2,109/3,109/1A,109/1B,109/4A,110/1B,110/2B,110/3A,110/3B,111/5B,112/2,113/2A,113/2B,113/3D,113/3E,113/3F,114/3,114/4,114/6,114/11,114/1B,114/1C,114/7A1,114/7A2,115/1A,115/1B,116/5,116/6,116/8,116/9,116/10,116/11,116/12,116/4A,116/4B,117/,120/15,130/11,132/7,132/2B,132/8B2,133/1,133/2,133/3,134/6B,134/6D,134/6E,134/6H,135/4,135/5,135/6,135/7,135/8,172/16,172/17,172/21,172/22,172/1C,172/1D,173/6,173/3E,173/4B,173/5A,173/5B1,173/5B2,173/5C,174/15,174/14B,174/14C,175/10,211/2,211/3B,211/3C,211/3D,211/4A,211/5A,211/6A,212/3,212/1C,212/6B1,212/6B2,213/10,213/6A,213/6B,213/7A,213/7B,213/8A,213/9A,226/2,226/4,226/8,226/7A,226/7B,226/9B1,226/9B2,226/9B3,226/9B4,228/,230/2,230/1A3,230/1A4,230/1B1,230/1B2,231/2,231/3,231/1B,231/1C,231/1D,231/1E,234/ ,
45/8,45/7A,45/7B,46/9,113/2A,114/4,114/6,114/11,134/6D,134/6E,134/6H,135/5,172/17,172/22,173/6,173/5C,174/15,175/10,226/4,226/8,231/1E,112/5A,112/4B,112/5B1,112/5B2,116/10A,116/10B,116/15B,117/8B,117/8E,133/1A,133/1B,133/3A1,133/3B of A Nedunkulam
464/3,463/1,456/,453/1,457/1B,457/1A,457/1A1,457/2,452/2,450/2,450/1,449/5,449/7B,449/4,449/7A,449/3,449/2B,447/7C,448/2,448/1,448/4A,448/4B,448/4C,448/4D,433/7,433/8,433/2,433/1,430/1,430/3, 457/1A1,449/6 of Kokkarasan Kottai
105/7A,105/6,106/5B1,106/5B2,106/4,106/3,106/2B,114/,118/2A,118/1,118/2B,118/4A,118/5A,118/1,118/3,124/3B,127/4,127/1,127/2,127/3,132/2,132/1Q,134/1A,137/5,140/2C,140/2D,140/2B,140/3,212/5,212/4A,212/6,212/4B,212/3,212/1B,212/1A,212/2,214/3,214/1B,214/4B,214/2,214/4A,215/2,215/1B/2,219/6B,220/1,220/2,220/4,220/3,221/1,221/3B,221/3A,229/1,230/2B,230/1,230/2A,231/3B,231/2,231/3A,232/3A2,232/1D,232/3B,232/1B,232/2,232/1C,233/2,324/4,326/3A2,326/3A1,326/3A4,326/3A3,326/3B,332/2,332/3,332/4,333/3D1,333/3D2,333/4,333/5B,347/,349/1A1,350/1A,350/1B,350/,350/1C,350/2A,351/2B,351/2B3,353/1,
105/7A,118/1,132/1Q,140/2C,140/3,212/2,214/1B,220/2,220/3,221/1,231/3B,232/1D,326/3B,332/2,333/5B,349/1A1,350/1B,350/2A,105/7B,105/7C,105/7D,105/7E,107/2,107/1,107/5,213/ ,219/7,231/3C,332/1,350/2C,350/2B,353/2 of Kondunallanpatti, Kadaladi Taluk,
266/2A,266/2B,266/3A,266/3B,267/2A,269/1A,269/1B,269/2A,269/2B,269/3A,270/1A,270/2A,270/3C,270/3B,270/3A,271/1A,289/1A,289/1B,289/1C,289/1D,289/3A,289/3B,291/1A,290/6,290/7,290/13A,290/13B,290/13C,290/12B,290/12C, 267/2A,291/1A of Mela Sirupothu, Muthukulathur Taluk ,1/12,1/13, 1/13, 1/11 of M Pudukulam, kamuthi Taluk,

VALANTHARAVAI Village,

Ramanathapuram Taluk,

Ramanathapuram District.

This Consent to establish is valid upto **March 31, 2023**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

SENIOR CONSTRUCTION MANAGER,

M/s.INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOTHUKUDI DISTRICTS,

INDIAN OIL CORPORATION LTD., SRPL - RTPL PROJECT, VALANTHARAVAI, RAMANATHAPURAM,

Pin: 623536

Copy to:

1.The Commissioner, RAMANATHAPURAM-Panchayat Union, Ramanathapuram Taluk, Ramanathapuram District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, RAMANATHAPURAM.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai.

4. File

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/ byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Transportation of Natural Gas through pipeline, Capacity of pipeline 1 MMSCMD, Expandable upto 35 MMSCMD, Pipeline Length : 142km(Approx.), daimeter of pipeline : 18" & Spurline dia 6"	35	MMSCMD

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a	**Sewage Treatment Plant:**		
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Soak pit	1	2.5 (Dia)* 3
2.	Septic Tank	1	5.14*1.36*1.95
b	**Effluent Treatment Plant:**		
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.3	On Industrys own land
Effluent Type : Trade Effluent			

4. **Additional Conditions:**

1. This CTE issued for laying of pipeline for the stretch of 74.5 Km in the SF Nos mentioned in the consent order in Ramanathapuram Dt.
2. The proponent shall obtain necessary “District Administration Clearance” for laying of pipeline in the government lands before Establishment works are started.
3. The proponent shall obtain necessary “PWD Clearance” for laying pipeline crossings in River Gundar and irrigation canals before Establishment works are started.
4. The unit shall provide septic tank and soak pit for the treatment and disposal of the sewage generated
5. The unit shall provide monitoring well at every 1 Km along the length of the pipeline.
6. The unit shall not generate trade effluent at any stage of the process/ activity under any circumstances.
7. The unit shall comply with the provision of Public Liability Insurance Act 1991 to provide immediate relief in the event if any hazard to human beings, other living creatures, plants, and properties while handling hazardous chemicals. 5. The unit shall have on site and off site disaster management plan and have regular training drills for all personal to be involved in handling, storing, and processing by updating training manual from the time so as to handling the emergency situation like major fire if any, in the quickest possible time.
8. The unit shall comply with the recommendations as suggested in the Rapid Risk Assessment study Report as conducted by Vimta Labs furnished to the Board.
9. The unit shall implement the complete automation system of the pipe line as per their proposal within two months’ time
10. The unit provide “Supervisory Control And Data Acquisition” (SCADA) and to commission the same within 2 months’ time.
11. The unit shall carryout mock drill and safety audit periodically.
12. The unit shall provide necessary APC measures efficiently and continuously so as to adhere to the Ambient Air Quality /Emission Standards prescribed by the Board.
13. The unit shall adhere to the ANL Standards prescribed by the Board.
14. The unit shall provide monitoring bore wells along the pipe line alignment so as to monitor the ground water quality.
15. The compressor station shall be equipped with sufficient emergency power generation to support monitoring and control systems to accomplish in case of any emergency.
16. The unit shall provide proper collection and storage system for the sludge generated due to pigging activity and disposed of in accordance with the Rules.
17. Laying of pipelines shall not make inconvenience to the public.
18. River, canal, Road crossing works shall be done only after getting prior permission from the concerned departments.
19. Irrigation canal, fencing and other structures affected during construction shall be restored back to the land owners.
20. Adequate measures for dust suppression during construction stage shall be taken.
21. Adequate sanitation facilities shall be provided on-site for the workers during the construction phase.
22. Necessary noise control equipment shall be provided to the workers during the construction phase.
23. The specification of pipelines shall comply with the OSID norms.
24. The establishment activities shall not give rise to any complaints.
25. This consent order does not absolve from obtaining any other necessary clearance from statutory authorities.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1801211519963 DATED: 28/11/2018.

PROCEEDINGS NO.T2/TNPCB/F.0832TTN/RL/TTN/A/2018 DATED: 28/11/2018

SUB: TNPC Board-Consent for Establishment-M/s. INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOOTHUKUDI DISTRICTS , S.F. No. 218/2,218/1,218/3,219/1,216/5,215/-,212/4,212/5,210/-,197/5,197/4B,197/6,197/4C,197/4D,197/4A,197/2,197/3,179/1,179/2,179/3,179/5C,179/5B,179/5A,180/2,180/5,185/5A,185/3B,185/3A,185/3C,185/4A,185/4B,185/4C,185/2,26/1,26/2,26/4,26/3,28/1,28/2,29/8,29/7,29/6B,29/6A,29/5,72/8,72/10,72/9,72/11B,72/11A,72/4,71/2B,71/3,71/4,71/1,71/5,69/1A,68/5B,68/5A,68/1B,68/4,68/2,68/3,48/5A,48/5B,48/3B,47/-,219/2,215/1,215/2,215/3,180/5,185/3A,185/2,25/8,26/1,26/2,26/3,29/6A,29/5,29/4,72/8,72/9,72/4,71/2B,71/3,71/1,48/3B of Surangudi village 221/4,222/2,222/1A,222/1D,222/1B,222/1C,225/-,227/2B,226/3A,226/3B,226/1,226/2,235/10,235/9,235/12,235/11,235/13,235/14,235/2,235/3,235/4,235/5A,235/5B,235/5C,244/1,244/2,245/1A,245/2,157/1,157/4,181/4,181/3,181/2,182/2B,182/2A,182/1,193/-,194/2,194/1,153/2,152/3,152/2,151/6,148/1B,148/1A,149/3,149/2,149/1,150/6,144/1A,143/2B,143/2A,143/3,143/4A,222/1A,235/11,235/2,149/1 of Kumarasakkanapuram Village 161/1,163/-,139/4,139/5A,139/3,139/2A,139/2B,146/8,147/1,147/2,149/2C,149/2D,144/3,148/2,148/1,150/1A,143/4,143/5B,151/2,151/1A,161/1,161/3 of Melmandai Village 377/3,379/1B,379/1A,378/6,378/3,385/2,385/3,384/2,381/2,381/1B,381/3,381/5,381/6,382/5,382/4,397/1,394/7,394/6,394/5,394/-,394/8,394/4,394/3,394/2,394/1,395/-,395/-,406/-,267/7,267/6,409/-,410/1A,411/1,411/2,264/5B,164/2A,164/2B,164/1,237/14,237/13,237/1,237/2,237/3,237/5,237/6,155/2B,241/6,241/4,241/5,240/5,240/4,240/3,227/1,227/2,227/5,227/6,154/8,152/-,219/2,219/1,219/3,219/4,219/5,221/-,377/3,377/1,378/3,382/4,395/-,409/1,237/13,237/1,240/4,154/8,219/3 of Thathaneri Village 17/3D,19/11,16/2A5B,16/2A6,16/2A4,16/2A9D,16/2A8B,16/2A8A,16/2A7,16/2A9/A,18/1,18/2A3,18/2A2,18/2A1,18/2B1,20/2D,20/2E,20/3B2,20/3B1,20/3A2,20/3A1,21/2A,21/2B,21/2C,22/3D4,22/3D5,22/3D6,22/3E,22/3I,22/3G,22/3F1,25/1,25/3E,25/3B,25/3A,25/4A,24/2C,24/2D,33/2,33/1,34/1B1,34/3,34/2,34/1B2,34/1A3,34/1A2,78/4C,78/4B2,78/4B1,77/7C2,77/7C1,77/7B,77/7A2,77/6C,77/6E,77/6D,77/6F,77/6C,77/4A,77/4B,77/4C,76/13C,76/13B,75/3B,74/4,74/5B,74/6,70/1,71/1,71/2,72/-,65/1,65/2,64/2,64/1,63/3B,63/3A,63/2,63/1,60/1A,61/2,61/1A,61/3A,61/1C,61/1B,54/7C,54/7B,54/4B,55/-,16/2A9D,16/2A9B,16/2A9/A,20/2D,20/3A1,21/2A,22/3D4,22/3E,25/2,25/3A,24/2C,24/1C,24/1B,24/2B,24/2A,24/2D,34/1A1,34/1A2,77/6B,77/8A,77/6C,76/14A,76/14B,74/4,73/5B,62/5C,62/5D,61/1A,54/7A,54/7B,54/4B of Nedungulam Village 33/1B,34/2B,34/2C,34/1,31/-,30/1,14/3A,14/3F,14/3E,14/3D,15/1A,15/1B,15/1C,12/-,33/1A,34/2B,14/3A,14/3E,14/3D,14/3C,2/5,2/6,2/3 of Pallakulam Village 40/9,42/1,41/4,41/3,41/5,42/2,43/1,44/6,42/5,42/3,42/4,41/2,38/8,38/10,37/2,38/9,39/9,39/2,39/3,39/5,39/6A,39/6B,54/4,54/5,54/3,54/1A,54/2,54/6,63/1,63/2,55/8B,54/7,62/1A,52/7,45/9A,45/6,45/9B,44/5,45/5F,45/8,52/5,52/4,52/6,45/7,45/2,37/1,54/4,54/7,55/7B,55/8B,45/8,61/4B,61/7B,61/8B,61/9B of Vedapatti Village 119/3A3,119/2B,119/1,119/2A,117/10,117/9,119/3A3,111/2,41/1A,41/1B,43/1,45/6,47/2,47/3,46/-,47/1,118/2,141/5A1,141/4A,141/1E,141/1D,142/1B,142/1C,142/1E,142/1A,139/1D3,139/2A,118/1B,139/1D2,141/2B,141/2A,141/3A1,141/3A2,43/2,23/3A2,23/3A3,23/2F,23/3A1,26/1B,26/1A,23/3A5,23/3A4,138/2,23/2B,138/4,138/1,23/2D,23/2E,23/2C3,23/2C2,27/6A11,28B/5B,28B/7,28B/5A,28B/6,37/3,37/4A,28B/8,37/2,27A/1A1A,28A/-,27/6A8,27/6A9,28B/3,28B/1,14/-,28B/2,117/13,43/4A,43/4D,43/4E,43/4C,43/4B,141/5A1,141/2B,141/2A,139/1D1,139/2A,139/1D2,23/2F,26/1A,24/6A8,24/6A9,24/6A11,138/4,23/2C3,28A/- of Puliyangulam Village 139/1,139/2,139/3,139/4,138/5,138/1D,138/1B,138/1C,138/1A,136/1B,136/2,136/3,130/2A,130/1A,130/1B,135/-,131/1E,131/1D,131/1C,131/2B,131/4,131/3,132/7,127/6,127/7,127/5,127/4,127/3B,127/3C,127/2,127/1,126/-,115/4F,115/4D,115/4E,112/6,112/1,112/4,112/2,113/10,113/8,113/7,113/9,113/6,98/7,98/6,98/9,98/10,98/4,98/3,98/2,98/1,97/1,80/2I,81/2B,81/9,81/2C,81/2D,81/2A,,81/6,81/5,81/4,81/3,83/3,83/2,83/1A,83/1B,77/6,77/9,77/8,84/-,84/4,90/-,266/1,266/3,266/2,267/3C,268/1B,268/5,269/-,293/1,293/2A,293/2B,291/2B,291/3B,292/1A,292/1C,289/6,279/4,279/4,287/1,287/3,287/2,287/5,287/6,287/7,287/9,280/-,138/1B,140/1A,135/4,127/7,127/3C,126/7,115/4F,112/2,98/3,86/4,266/3,268/5,291/3B,279/4 of Kulathur(North) Village 310/-,311/-,196/-,194/-,193/-,314/2,314/3,314/4,314/8,195/1,177/10,177/1C,177/11,177/5B,177/5C,177/6,177/4B,177/3,177/12,176/3,176/5,176/4,175/1,170/1,170/2,170/3,170/4,169/1B,169/1A2,169/5A,310/3A,310/3B,314/5,194/1,194/3,194/4A,194/4B,193/4A,193/1B,193/2A,193/2B,193/3,176/3,169/1A2,169/2B,336/2B,341/3A,196/1B of Kulathur(South) Village 210/-,213/5B,209/7A,209/6,209/1C,215/3,215/5,215/4,213/5A,216/4,209/2,175/3,174/1,175/2,176/1A,175/1,209/5,209/3,174/2,174/3A,174/1,215/6A,157/1B,157/4A,157/1A,156/5B,157/3A,158/2A,146/-,158/2B,157/2,159/5,156/5A,155/4,155/8,155/3,221/1A,155/5,154/2B,154/1,154/2A,155/9,154/3,179/10D,346/1B,346/2B,346/1A,367/6E,367/5,349/-,350/8,347/3,347/4B,347/4A,367/6D,373/2,373/1,374/-,350/-,375/1,367/-,367/6F,367/8A,367/7B,367/8B,350/7,179/3B,179/4,184/3A,184/5,184/6,179/10C,179/10E,179/10B,179/8,179/11A,184/7,350/4,183/3B,350/3,350/-,350/6,183/2A,183/1,183/2B,183/4,183/3A,209/4,209/3,213/5A,174/2,174/1,158/2A,179/10D,346/2B,367/6E,367/6C,367/8B,347/5,350/2B,350/7,350/3,350/5,179/3B,184/5,184/3B,183/1,183/2B of Veppalodai Village 401/3,401/2,401/1B,402/2,402/1A,406/-,407/2A,416/1B,416/1A,417/1A,417/1B,418/-,419/1,419/2,364/2,364/1B,364/1C,362/3C,362/3D,362/4A,362/4B,402/2,402/1A,416/1B,417/1B,362/4B,362/4C,361/7 of Vedanattam Village

313/6B,325/,326/1A,326/1B,326/2,326/3A,277/1A,54/3B,54/2C,55/4,55/3C,110/3A,109/4,109/2,114/2B,114/2A,320/-,317/5,317/6,317/3,317/2,316/1,316/2,314/3,314/2,314/1,314/5A,313/6C,313/6B,313/6A,313/5,307/1,307/3,307/2,307/4,312/4B,308/-,74/3,74/4,75/1B,75/1A,75/2,64/3,64/4A,64/4B,64/1,76/2A,76/1,76/2B1,61/6,61/7,61/4,61/3,60/3,60/5,60/1,59/1,59/2D,59/2A,59/2B,57/-,56/-,86/1,54/3A,54/3B,54/2B,54/2C,54/1,87/1,105/2C,105/3A,105/3B,103/2J,103/2C,103/2D,106/-,110/3B,110/3C,111/1,109/4,114/2C,114/2B,114/2A,115/2,115/3,115/4A,115/1 of TerkuKalmedu Village 177/3,178/-,179/2,179/1,182/1,182/2,196/1B,183/1,195/4,195/2,195/5,194/7,186/1,186/2,187/-,188/2,188/1,189/7,190/1,190/2A,222/1,221/2B,217/1,217/2,220/-,216/1,216/2,216/3,214/4,214/5,214/2,214/1,177/3,182/2A,190/2A,222/1,217/1,217/2,216/2,216/3,214/5,214/2 of D Duraisamipuram Village 251/5,17/1,73/2,73/1B,73/4C,10/2,9/4,20/2,4/2,234/3B,251/5,8/-,7/3,73/1A,73/3,73/2,73/1B,24/2,22/4,73/4A,73/4C,250/1,20/3,20/1,9/3,10/1,22/3,22/2,20/4,22/5,257/2,257/4A,249/1,256/-,234/4,234/2,257/3,234/3A of Melmarudur Village 217/3,217/2,218/2,218/3,218/4,218/5,219/1,220/3,220/4,220/2,221/1,222/-,218/3,218/5,219/1,221/2 of Shanmugapuram Village 29/5,35/3,42/4B,42/4A,40/4,40/1,65/1B,65/1A,56/3B,56/4B,56/5B,132/3,132/4,26/4,30/1,29/6,31/5,31/1,31/6,31/7,36/4,36/3,36/2,37/1,35/3,41/5,41/4,41/2,41/1,42/4B,40/3,40/4,40/5,40/1,65/1B,65/1,44/1,56/4,56/3,56/5,56/2,56/1,55/-,59/3,59/1,61/2,61/3,58/1A,58/1B,91/-,89/-,88/-,87/-,95/-,132/1,132/2,132/3,132/4,133/2,133/5,133/4,137/1,137/3,137/4,136/5C,136/4,136/3C,136/3B,140/1 of Valasamithiram Village 426/,427/2A,436/2,445/4,309/4,425/-,426/-,427/2B,427/2A,435/2,436/2,436/1,437/4,437/2,437/1,438/-,442/1,442/2,444/4,443/1,445/4,445/5,446/3B of Sindalakattai Village 84/2,84/1,83/3,87/-,86/1A,88/1,311/1,311/3,311/2,312/2,312/1,98/1C,98/1B,98/2,101/1,101/4,101/3,101/2,102/2,102/1,197/1A,196/-,195/4,195/3,195/2,195/1,193/1,193/2,172/2,175/3,175/1,175/2,176/-,178/4,178/3,178/2,180/1,179/-,104/-,86/1A,97/5,98/2,101/1,175/3,175/2,174/3,174/4,178/3,178/2,179/1B,179/2,172/2,195/4,195/1 of Silanatham Village 274/-,273/6,273/7,273/4,273/2,273/3,273/5,280/2,279/1A,279/1B,279/2,279/3,279/4,288/2A,288/2B,288/1,288/3,289/-,298/2,298/1,300/4,299/-,301/3,301/1,301/2,304/3,304/2,304/1,296/1,303/-,285/-,316/-,320/-,317/3,317/2,317/1,314/1A,318/2,325/-,327/-,328/1B,328/1A,330/1,329/-,344/-,343/5,333/3A,333/1A,333/1B,333/1C,334/-,335/2,335/1,362/3A,362/2A,362/2B,363/2A,363/5,364/-,370/2B,370/2A,372/4 of Swaminatham Village 373/2,373/1,373/3,359/2,360/1,381/4C,379/-,381/4B,382/-,381/4A,351/2B,351/4,351/3,342/-,351/2A,358/1B,359/3,358/1A,351/5,351/6,428/1B,428/1A,428/2B,420/1A,423/-,437/2,430/1,429/4,429/2,429/3A,403/3,403/2,403/4,403/5,403/-,409/5,409/4,402/2,403/1,402/3,78/1A,78/2,78/1F,78/1B,78/1E,77/2,75/1,131/2,134/1,134/2,133/1,133/2,133/3,137/-,144/1,144/2,144/3A,144/3B1,144/3B2,143/1,143/2,148/1A,148/2A,148/2B,149/2,149/3A,146/2,152/2B2,112/-,206/2,207/1,207/2A,207/3,208/2,208/3,208/3,212/4,266/1C,265/1,265/3,264/1,264/2A,264/2B,264/2C,256/1, ,258/1,248/1,248/2,248/4,248/3,246/-,247/-,245/-,244/-,241/1,241/2A,241/3,396/1,397/1,398/-,399/1B,399/2,400/-,401/2,402/3 of TerkuVeerapandiapuram Village 55/10,55/9,55/11,55/12,55/13,55/14,146/-,147/1,147/2,55/10,55/9 of NorthSilukanpatti Village 131/-,133/1,133/2,130/2,134/1,135/2 of Muthusamipuram Village 11/-,14/1B,12/3,12/4,15/-,97/3,97/4,97/7,85/2,85/1,84/4,84/5,83/-,88/4,88/2,88/1,88/3,76/-,74/2,74/3,73/1,73/3,73/4,116/3A,116/1,116/2,116/3B,119/4,118/1,118/3A,118/3B,118/4,128/1,131/1C,131/2,131/3,129/-,149/1,149/2A1,149/2A2,149/2B,149/3A,149/4A,149/4B,148/4A,148/4B,148/4C,148/5,148/7,148/6,130/-,77/6,77/7,149/2B of Ayyanadaippu Village 80/6B,98/2,98/3,97/2,113/5,113/1A12,125/1D1,125/1D2C,134/1A,134/3A,134/3B,135/1,158/3B,162/2A2,162/2A1,162/2A3,162/2A4,177/2,177/3A,177/3B,177/6D5,177/7,163/2B,163/3,77/2,77/4,77/5,77/7,79/1,76/2A,80/1,80/6A,80/6B,80/5,80/8,98/2,98/3,97/1,97/3B,97/2,97/3A,97/4,97/5,93/1,91/-,92/1E,113/1A1,113/5,113/1A1,113/1A12,113/1B,113/1C,113/1D,113/1E1A,113/2,118/-,127/1,127/2A,123/1B1,123/1B2,125/1A,125/1D1,125/1D2A,133/1B,134/1A,134/1C,135/2,135/3,136/1B,136/3,145/-,183/-,158/1,158/3A,158/3B,162/1A,162/1C,162/2A2,162/2B,163/1A,163/2A,163/2B of Maravanmatam Village 210/2,211/1,211/6,211/5,211/4,212/3,212/4,212/5A,212/1,213/4,264/2D,264/3,264/2C,266/6,266/3,266/5,267/4,267/3,267/1,268/7B,268/1,268/6A,268/7A,268/6B,278/6,278/5,279/11,279/7,279/10,279/8,279/2,279/1,279/13,280/6,280/4,280/9A,280/9B,280/5,281/9,281/7,291/-,293/3,293/1,294/4,294/5,294/2B,297/6,297/7,297/5,299/6,299/1A,455/1B1,457/2,458/2,458/3,459/1,459/2,459/3,460/5,460/2,478/1,481/1,481/3A,481/2,481/3D,481/3B,482/1,482/3,482/4,500/-,501/13,501/9,501/12,501/2A,501/2B1,501/2B2,501/10,501/2B3,266/1,266/2A,266/2B,266/4,267/3,278/5,279/10,308/6,373/2,373/3,374/1,376/1,376/2,376/7A,376/7B,376/7C,376/3,376/6,376/8,375/6A,375/6B,384/2B,384/3,385/1,385/5A,385/5B,385/5C,385/7,385/8,385/9A,385/9B,386/6C,386/6D,386/7,386/8,396/3,396/4,395/6,395/7,395/8,401/1,402/1A,402/1B,402/2,403/1A,403/1B1,403/1B2,407/2A,407/2B,407/2C,406/2,406/3 of Kulayankarisal Village 709/2A,709/2C,701/1B,701/1C,701/1A,698/2,696/1,696/2B2,696/2B3,694/4,695/,692/1A,692/1C,687/4B,691/,641/2C2,638/3B,645/1,645/2A,646/1,646/2,646/3,530/1A,536/1B,536/2,538/2,539/1,553/,589/,591/1,591/2,596/1,596/2,596/3A,596/3B,596/4A,596/4B,596/5A,531/2B,531/2A1,535/1A,531/

2A2,529/2,653/1,528/2A,528/1A2,535/2,590/1B1,590/1B3,619/1A1B,619/1A1C,538/2,538/1,590/2,537/-,653/2,670/1,670/2A,673/1,673/2,751/2,752/-,739/-,740/1A,676/4B,677/1C1C1,677/1B,652/2C2,679/-,676/3,676/4A,676/1,676/2,617/-,619/1A1A,616/-,619/5,619/6,619/3,619/4 of Mullakkadu II village 251/2,246/-,250/2,247/1,444/2,240/2,241/2,241/1,249/1B,431/2,428/-,434/2,432/2,248/2A,249/3,427/1,425/-,240/1,618/-,615/,446/-,610/-,239/2,447/-,613/-,614/-,611/-,612/-,609/,444/1,444/2,459/1,459/2,460/1,462/1, 239/2, of Mullakkadu Part 1, MULLAKKADU PART 1 village, Thoothukkudi Taluk and Thoothukkudi District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. Unit's application for CTE on 8/12/2017
2. IR. No : F.0832TTN/RL/DEE/TTN/2018 dated 14/11/2018
3. Minutes of CCC item No. 250-20 dt: 15.11.2018

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

Select Designation,

M/s . INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOOTHUKUDI DISTRICTS

S.F No.218/2,218/1,218/3,219/1,216/5,215/-,212/4,212/5,210/-,197/5,197/4B,197/6,197/4C,197/4D,197/4A,197/2,197/3,179/1,179/2,179/3,179/5C,179/5B,179/5A,180/2,180/5,185/5A,185/3B,185/3A,185/3C,185/4A,185/4B,185/4C,185/2,26/1,26/2,26/4,26/3,28/1,28/2,29/8,29/7,29/6B,29/6A,29/5,72/8,72/10,72/9,72/11B,72/11A,72/4,71/2B,71/3,71/4,71/1,71/5,69/1A,68/5B,68/5A,68/1B,68/4,68/2,68/3,48/5A,48/5B,48/3B,47/-,219/2,215/1,215/2,215/3,180/5,185/3A,185/2,25/8,26/1,26/2,26/3,29/6A,29/5,29/4,72/8,72/9,72/4,71/2B,71/3,71/1,48/3B of Surangudi village 221/4,222/2,222/1A,222/1D,222/1B,222/1C,225/-,227/2B,226/3A,226/3B,226/1,226/2,235/10,235/9,235/12,235/11,235/13,235/14,235/2,235/3,235/4,235/5A,235/5B,235/5C,244/1,244/2,245/1A,245/2,157/1,157/4,181/4,181/3,181/2,182/2B,182/2A,182/1,193/-,194/2,194/1,153/2,152/3,152/2,151/6,148/1B,148/1A,149/3,149/2,149/1,150/6,144/1A,143/2B,143/2A,143/3,143/4A,222/1A,235/11,235/2,149/1 of Kumarasakkanapuram Village 161/1,163/-,139/4,139/5A,139/3,139/2A,139/2B,146/8,147/1,147/2,149/2C,149/2D,144/3,148/2,148/1,150/1A,143/4,143/5B,151/2,151/1A,161/1,161/3 of Melmandai Village

377/3,379/1B,379/1A,378/6,378/3,385/2,385/3,384/2,381/2,381/1B,381/3,381/5,381/6,382/5,382/4,397/1,394/7,394/6,394/5,394/-,394/8,394/4,394/3,394/2,394/1,395/-,395/-,406/-,267/7,267/6,409/-,410/1A,411/1,411/2,264/5B,164/2A,164/2B,164/1,237/14,237/13,237/1,237/2,237/3,237/5,237/6,155/2B,241/6,241/4,241/5,240/5,240/4,240/3,227/1,227/2,227/5,227/6,154/8,152/-,219/2,219/1,219/3,219/4,219/5,221/-,377/3,377/1,378/3,382/4,395/-,409/1,237/13,237/1,240/4,154/8,219/3 of Thathaneri Village

17/3D,19/11,16/2A5B,16/2A6,16/2A4,16/2A9D,16/2A8B,16/2A8A,16/2A7,16/2A9/A,18/1,18/2A3,18/2A2,18/2A1,18/2B1,20/2D,20/2E,20/3B2,20/3B1,20/3A2,20/3A1,21/2A,21/2B,21/2C,22/3D4,22/3D5,22/3D6,22/3E,22/3I,22/3G,22/3F1,25/1,25/3E,25/3B,25/3A,25/4A,24/2C,24/2D,33/2,33/1,34/1B1,34/3,34/2,34/1B2,34/1A3,34/1A2,78/4C,78/4B2,78/4B1,77/7C2,77/7C1,77/7B,77/7A2,77/6C,77/6E,77/6D,77/6F,77/6C,77/4A,77/4B,77/4C,76/13C,76/13B,75/3B,74/4,74/5B,74/6,70/1,71/1,71/2,72/-,65/1,65/2,64/2,64/1,63/3B,63/3A,63/2,63/1,60/1A,61/2,61/1A,61/3A,61/1C,61/1B,54/7C,54/7B,54/4B,55/-,16/2A9D,16/2A9B,16/2A9/A,20/2D,20/3A1,21/2A,22/3D4,22/3E,25/2,25/3A,24/2C,24/1C,24/1B,24/2B,24/2A,24/2D,34/1A1,34/1A2,77/6B,77/8A,77/6C,76/14A,76/14B,74/4,73/5B,62/5C,62/5D,61/1A,54/7A,54/7B,54/4B of Nedungulam Village

33/1B,34/2B,34/2C,34/1,31/-,30/1,14/3A,14/3F,14/3E,14/3D,15/1A,15/1B,15/1C,12/-,33/1A,34/2B,14/3A,14/3E,14/3D,14/3C,2/5,2/6,2/3 of Pallakulam Village

40/9,42/1,41/4,41/3,41/5,42/2,43/1,44/6,42/5,42/3,42/4,41/2,38/8,38/10,37/2,38/9,39/9,39/2,39/3,39/5,39/6A,39/6B,54/4,54/5,54/3,54/1A,54/2,54/6,63/1,63/2,55/8B,54/7,62/1A,52/7,45/9A,45/6,45/9B,44/5,45/5F,45/8,52/5,52/4,52/6,45/7,45/2,37/1,54/4,54/7,55/7B,55/8B,45/8,61/4B,61/7B,61/8B,61/9B of Vedapatti Village

119/3A3,119/2B,119/1,119/2A,117/10,117/9,119/3A3,111/2,41/1A,41/1B,43/1,45/6,47/2,47/3,46/-,47/1,118/2,141/5A1,141/4A,141/1E,141/1D,142/1B,142/1C,142/1E,142/1A,139/1D3,139/2A,118/1B,139/1D2,141/2B,141/2A,141/3A1,141/3A2,43/2,23/3A2,23/3A3,23/2F,23/3A1,26/1B,26/1A,23/3A5,23/3A4,138/2,23/2B,138/4,138/1,23/2D,23/2E,23/2C3,23/2C2,27/6A11,28B/5B,28B/7,28B/5A,28B/6,37/3,37/4A,28B/8,37/2,27A/1A1A,28A/-,27/6A8,27/6A9,28B/3,28B/1,14/-,28B/2,117/13,43/4A,43/4D,43/4E,43/4C,43/4B,141/5A1,141/2B,141/2A,139/1D1,139/2A,139/1D2,23/2F,26/1A,24/6A8,24/6A9,24/6A11,138/4,23/2C3,28A/- of Puliyangulam Village

139/1,139/2,139/3,139/4,138/5,138/1D,138/1B,138/1C,138/1A,136/1B,136/2,136/3,130/2A,130/1A,130/1B,135/-,131/1E,131/1D,131/1C,131/2B,131/4,131/3,132/7,127/6,127/7,127/5,127/4,127/3B,127/3C,127/2,127/1,126/-

,115/4F,115/4D,115/4E,112/6,112/1,112/4,112/2,113/10,113/8,113/7,113/9,113/6,98/7,98/6,98/9,98/10,98/4,98/3,98/2,98/1,97/1,80/2I
,81/2B,81/9,81/2C,81/2D,81/2A,,81/6,81/5,81/4,81/3,83/3,83/2,83/1A,83/1B,77/6,77/9,77/8,84/-,84/4,90/-
,266/1,266/3,266/2,267/3C,268/1B,268/5,269/-
,293/1,293/2A,293/2B,291/2B,291/3B,292/1A,292/1C,289/6,279/4,279/4,287/1,287/3,287/2,287/5,287/6,287/7,287/9,280/-
,138/1B,140/1A,135/4,127/7,127/3C,126/7,115/4F,112/2,98/3,86/4,266/3,268/5,291/3B,279/4 of Kulathur(North) Village 310/-
,311/-,196/-,194/-,193/-
,314/2,314/3,314/4,314/8,195/1,177/10,177/1C,177/11,177/5B,177/5C,177/6,177/4B,177/3,177/12,176/3,176/5,176/4,175/1,170/1,170
/2,170/3,170/4,169/1B,169/1A2,169/5A,310/3A,310/3B,314/5,194/1,194/3,194/4A,194/4B,193/4A,193/1B,193/2A,193/2B,193/3,176/
3,169/1A2,169/2B,336/2B,341/3A,196/1B of Kulathur(South) Village 210/-
,213/5B,209/7A,209/6,209/1C,215/3,215/5,215/4,213/5A,216/4,209/2,175/3,174/1,175/2,176/1A,175/1,209/5,209/3,174/2,174/3A,17
4/1,215/6A,157/1B,157/4A,157/1A,156/5B,157/3A,158/2A,146/-
,158/2B,157/2,159/5,156/5A,155/4,155/8,155/3,221/1A,155/5,154/2B,154/1,154/2A,155/9,154/3,179/10D,346/1B,346/2B,346/1A,36
7/6E,367/5,349/-,350/8,347/3,347/4B,347/4A,367/6D,373/2,373/1,374/-,350/-,375/1,367/-
,367/6F,367/8A,367/7B,367/8B,350/7,179/3B,179/4,184/3A,184/5,184/6,179/10C,179/10E,179/10B,179/8,179/11A,184/7,350/4,183/
3B,350/3,350/-
,350/6,183/2A,183/1,183/2B,183/4,183/3A,209/4,209/3,213/5A,174/2,174/1,158/2A,179/10D,346/2B,367/6E,367/6C,367/8B,347/5,3
50/2B,350/7,350/3,350/5,179/3B,184/5,184/3B,183/1,183/2B of Veppalodai Village 401/3,401/2,401/1B,402/2,402/1A,406/-
,407/2A,416/1B,416/1A,417/1A,417/1B,418/-
,419/1,419/2,364/2,364/1B,364/1C,362/3C,362/3D,362/4A,362/4B,402/2,402/1A,416/1B,417/1B,362/4B,362/4C,361/7 of
Vedanattam Village
313/6B,325/,326/1A,326/1B,326/2,326/3A,277/1A,54/3B,54/2C,55/4,55/3C,110/3A,109/4,109/2,114/2B,114/2A,320/-
,317/5,317/6,317/3,317/2,316/1,316/2,314/3,314/2,314/1,314/5A,313/6C,313/6B,313/6A,313/5,307/1,307/3,307/2,307/4,312/4B,308/-
,74/3,74/4,75/1B,75/1A,75/2,64/3,64/4A,64/4B,64/1,76/2A,76/1,76/2B1,61/6,61/7,61/4,61/3,60/3,60/5,60/1,59/1,59/2D,59/2A,59/2B,
57/-,56/-,86/1,54/3A,54/3B,54/2B,54/2C,54/1,87/1,105/2C,105/3A,105/3B,103/2J,103/2C,103/2D,106/-
,110/3B,110/3C,111/1,109/4,114/2C,114/2B,114/2A,115/2,115/3,115/4A,115/1 of TerkuKalmedu Village 177/3,178/-
,179/2,179/1,182/1,182/2,196/1B,183/1,195/4,195/2,195/5,194/7,186/1,186/2,187/-
,188/2,188/1,189/7,190/1,190/2A,222/1,221/2B,217/1,217/2,220/-
,216/1,216/2,216/3,214/4,214/5,214/2,214/1,177/3,182/2A,190/2A,222/1,217/1,217/2,216/2,216/3,214/5,214/2 of D Duraisamipuram
Village 251/5,17/1,73/2,73/1B,73/4C,10/2,9/4,20/2,4/2,234/3B,251/5,8/-
,7/3,73/1A,73/3,73/2,73/1B,24/2,22/4,73/4A,73/4C,250/1,20/3,20/1,9/3,10/1,22/3,22/2,20/4,22/5,257/2,257/4A,249/1,256/-
,234/4,234/2,257/3,234/3A of Melmarudur Village 217/3,217/2,218/2,218/3,218/4,218/5,219/1,220/3,220/4,220/2,221/1,222/-
,218/3,218/5,219/1,221/2 of Shanmugapuram Village
29/5,35/3,42/4B,42/4A,40/4,40/1,65/1B,65/1A,56/3B,56/4B,56/5B,132/3,132/4,26/4,30/1,29/6,31/5,31/1,31/6,31/7,36/4,36/3,36/2,37/
1,35/3,41/5,41/4,41/2,41/1,42/4B,40/3,40/4,40/5,40/1,65/1B,65/1,44/1,56/4,56/3,56/5,56/2,56/1,55/-
,59/3,59/1,61/2,61/3,58/1A,58/1B,91/-,89/-,88/-,87/-,95/-
,132/1,132/2,132/3,132/4,133/2,133/5,133/4,137/1,137/3,137/4,136/5C,136/4,136/3C,136/3B,140/1 of Valasamithiram Village
426/,427/2A,436/2,445/4,309/4,425/-,426/-,427/2B,427/2A,435/2,436/2,436/1,437/4,437/2,437/1,438/-
,442/1,442/2,444/4,443/1,445/4,445/5,446/3B of Sindalakattai Village 84/2,84/1,83/3,87/-
,86/1A,88/1,311/1,311/3,311/2,312/2,312/1,98/1C,98/1B,98/2,101/1,101/4,101/3,101/2,102/2,102/1,197/1A,196/-
,195/4,195/3,195/2,195/1,193/1,193/2,172/2,175/3,175/1,175/2,176/-,178/4,178/3,178/2,180/1,179/-,104/-
,86/1A,97/5,98/2,101/1,175/3,175/2,174/3,174/4,178/3,178/2,179/1B,179/2,172/2,195/4,195/1 of Silanatham Village 274/-
,273/6,273/7,273/4,273/2,273/3,273/5,280/2,279/1A,279/1B,279/2,279/3,279/4,288/2A,288/2B,288/1,288/3,289/-
,298/2,298/1,300/4,299/-,301/3,301/1,301/2,304/3,304/2,304/1,296/1,303/-,285/-,316/-,320/-,317/3,317/2,317/1,314/1A,318/2,325/-
,327/-,328/1B,328/1A,330/1,329/-,344/-,343/5,333/3A,333/1A,333/1B,333/1C,334/-
,335/2,335/1,362/3A,362/2A,362/2B,363/2A,363/5,364/-,370/2B,370/2A,372/4 of Swaminatham Village
373/2,373/1,373/3,359/2,360/1,381/4C,379/-,381/4B,382/-,381/4A,351/2B,351/4,351/3,342/-
,351/2A,358/1B,359/3,358/1A,351/5,351/6,428/1B,428/1A,428/2B,420/1A,423/-
,437/2,430/1,429/4,429/2,429/3A,403/3,403/2,403/4,403/5,403/-
,409/5,409/4,402/2,403/1,402/3,78/1A,78/2,78/1F,78/1B,78/1E,77/2,75/1,131/2, 134/1,134/2,133/1,133/2,133/3,137/-
,144/1,144/2,144/3A,144/3B1,144/3B2,143/1,143/2,148/1A,148/2A,148/2B,149/2,149/3A,146/2,152/2B2,112/-
,206/2,207/1,207/2A,207/3,208/2,208/3,208/3,212/4,266/1C,265/1,265/3,264/1,264/2A,264/2B,264/2C,256/1,
,258/1,248/1,248/2,248/4,248/3,246/-,247/-,245/-,244/-,241/1,241/2A,241/3,396/1,397/1, 398/-,399/1B,399/2,400/-,401/2,402/3 of
TerkuVeerapandiapuram Village 55/10,55/9,55/11,55/12,55/13,55/14,146/-,147/1,147/2,55/10,55/9 of NorthSilukanpatti Village
131/-,133/1,133/2,130/2,134/1,135/2 of Muthusamipuram Village 11/-,14/1B,12/3,12/4,15/-,97/3,97/4,97/7,85/2,85/1,84/4,84/5,83/-
,88/4,88/2,88/1,88/3,76/-

,74/2,74/3,73/1,73/3,73/4,116/3A,116/1,116/2,116/3B,119/4,118/1,118/3A,118/3B,118/4,128/1,131/1C,131/2,131/3,129/-
,149/1,149/2A1,149/2A2,149/2B,149/3A,149/4A,149/4B,148/4A,148/4B,148/4C,148/5,148/7,148/6,130/-,77/6,77/7,149/2B of
Ayyanadaippu Village
80/6B,98/2,98/3,97/2,113/5,113/1A12,125/1D1,125/1D2C,134/1A,134/3A,134/3B,135/1,158/3B,162/2A2,162/2A1,162/2A3,162/2A4
,177/2,177/3A,177/3B,177/6D5,177/7,163/2B,163/3,77/2,77/4,77/5,77/7,79/1,76/2A,80/1,80/6A,80/6B,80/5,80/8,98/2,98/3,97/1,97/3
B,97/2,97/3A,97/4,97/5,93/1,91/-,92/1E,113/1A1,113/5,113/1A1,113/1A12,113/1B,113/1C,113/1D,113/1E1A,113/2,118/-
,127/1,127/2A,123/1B1,123/1B2,125/1A,125/1D1,125/1D2A,133/1B,134/1A,134/1C,135/2,135/3,136/1B,136/3,145/-,183/-
,158/1,158/3A,158/3B,162/1A,162/1C,162/2A2,162/2B,163/1A,163/2A,163/2B of Maravanmatam Village
210/2,211/1,211/6,211/5,211/4,212/3,212/4,212/5A,212/1,213/4,264/2D,264/3,264/2C,266/6,266/3,266/5,267/4,267/3,267/1,268/7B,2
68/1,268/6A,268/7A,268/6B,278/6,278/5,279/11,279/7,279/10,279/8,279/2,279/1,279/13,280/6,280/4,280/9A,280/9B,280/5,281/9,28
1/7,291/-
,293/3,293/1,294/4,294/5,294/2B,297/6,297/7,297/5,299/6,299/1A,455/1B1,457/2,458/2,458/3,459/1,459/2,459/3,460/5,460/2,478/1,4
81/1,481/3A,481/2,481/3D,481/3B,482/1,482/3,482/4,500/-
,501/13,501/9,501/12,501/2A,501/2B1,501/2B2,501/10,501/2B3,266/1,266/2A,266/2B,266/4,267/3,278/5,279/10,308/6,373/2,373/3,3
74/1,376/1,376/2,376/7A,376/7B,376/7C,376/3,376/6,376/8,375/6A,375/6B,384/2B,384/3,385/1,385/5A,385/5B,385/5C,385/7,385/8,
385/9A,385/9B,386/6C,386/6D,386/7,386/8,396/3,396/4,395/6,395/7,395/8,401/1,402/1A,402/1B,402/2,403/1A,403/1B1,403/1B2,40
7/2A,407/2B,407/2C,406/2,406/3 of Kulayankarisal Village
709/2A,709/2C,701/1B,701/1C,701/1A,698/2,696/1,696/2B2,696/2B3,694/4,695/,692/1A,692/1C,687/4B,691/,641/2C2,638/3B,645/1
,645/2A,646/1,646/2,646/3,530/1A,536/1B,536/2,538/2,539/1,553/,589/,591/1,591/2,596/1,596/2,596/3A,596/3B,596/4A,596/4B,596/
5A,531/2B,531/2A1,535/1A,531/2A2,529/2,653/1,528/2A,528/1A2,535/2,590/1B1,590/1B3,619/1A1B,619/1A1C,538/2,538/1,590/2,
537/-,653/2,670/1,670/2A,673/1,673/2,751/2,752/-,739/-,740/1A,676/4B,677/1C1C1,677/1B,652/2C2,679/-
,676/3,676/4A,676/1,676/2,617/-,619/1A1A,616/-,619/5,619/6,619/3,619/4 of Mullakkadu II village 251/2,246/-
,250/2,247/1,444/2,240/2,241/2,241/1,249/1B,431/2,428/-,434/2,432/2,248/2A,249/3,427/1,425/-,240/1,618/-,615/,446/-,610/-
,239/2,447/-,613/-,614/-,611/-,612/-,609/,444/1,444/2,459/1,459/2,460/1,462/1, 239/2, of Mullakkadu Part 1,

MULLAKKADU PART 1 Village,
Thoothukkudi Taluk,
Thoothukkudi District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 218/2,218/1,218/3,219/1,216/5,215/-,212/4,212/5,210/-
,197/5,197/4B,197/6,197/4C,197/4D,197/4A,197/2,197/3,179/1,179/2,179/3,179/5C,179/5B,179/5A,180/2,180/5,185/5A,185/3B,185/
3A,185/3C,185/4A,185/4B,185/4C,185/2,26/1,26/2,26/4,26/3,28/1,28/2,29/8,29/7,29/6B,29/6A,29/5,72/8,72/10,72/9,72/11B,72/11A,
72/4,71/2B,71/3,71/4,71/1,71/5,69/1A,68/5B,68/5A,68/1B,68/4,68/2,68/3,48/5A,48/5B,48/3B,47/-
,219/2,215/1,215/2,215/3,180/5,185/3A,185/2,25/8,26/1,26/2,26/3,29/6A,29/5,29/4,72/8,72/9,72/4,71/2B,71/3,71/1,48/3B of
Surangudi village 221/4,222/2,222/1A,222/1D,222/1B,222/1C,225/-
,227/2B,226/3A,226/3B,226/1,226/2,235/10,235/9,235/12,235/11,235/13,235/14,235/2,235/3,235/4,235/5A,235/5B,235/5C,244/1,244
/2,245/1A,245/2,157/1,157/4,181/4,181/3,181/2,182/2B,182/2A,182/1,193/-
,194/2,194/1,153/2,152/3,152/2,151/6,148/1B,148/1A,149/3,149/2,149/1,150/6,144/1A,143/2B,143/2A,143/3,143/4A,222/1A,235/11,
235/2,149/1 of Kumarasakkanapuram Village 161/1,163/-
,139/4,139/5A,139/3,139/2A,139/2B,146/8,147/1,147/2,149/2C,149/2D,144/3,148/2,148/1,150/1A,143/4,143/5B,151/2,151/1A,161/1,
161/3 of Melmandai Village
377/3,379/1B,379/1A,378/6,378/3,385/2,385/3,384/2,381/2,381/1B,381/3,381/5,381/6,382/5,382/4,397/1,394/7,394/6,394/5,394/-
,394/8,394/4,394/3,394/2,394/1,395/-,395/-,406/-,267/7,267/6,409/-
,410/1A,411/1,411/2,264/5B,164/2A,164/2B,164/1,237/14,237/13,237/1,237/2,237/3,237/5,237/6,155/2B,241/6,241/4,241/5,240/5,24
0/4,240/3,227/1,227/2,227/5,227/6,154/8,152/-,219/2,219/1,219/3,219/4,219/5,221/-,377/3,377/1,378/3,382/4,395/-
,409/1,237/13,237/1,240/4,154/8,219/3 of Thathaneri Village
17/3D,19/11,16/2A5B,16/2A6,16/2A4,16/2A9D,16/2A8B,16/2A8A,16/2A7,16/2A9/A,18/1,18/2A3,18/2A2,18/2A1,18/2B1,20/2D,20
/2E,20/3B2,20/3B1,20/3A2,20/3A1,21/2A,21/2B,21/2C,22/3D4,22/3D5,22/3D6,22/3E,22/3I,22/3G,22/3F1,25/1,25/3E,25/3B,25/3A,2
5/4A,24/2C,24/2D,33/2,33/1,34/1B1,34/3,34/2,34/1B2,34/1A3,34/1A2,78/4C,78/4B2,78/4B1,77/7C2,77/7C1,77/7B,77/7A2,77/6C,77
/6E,77/6D,77/6F,77/6C,77/4A,77/4B,77/4C,76/13C,76/13B,75/3B,74/4,74/5B,74/6,70/1,71/1,71/2,72/-
,65/1,65/2,64/2,64/1,63/3B,63/3A,63/2,63/1,60/1A,61/2,61/1A,61/3A,61/1C,61/1B,54/7C,54/7B,54/4B,55/-
,16/2A9D,16/2A9B,16/2A9/A,20/2D,20/3A1,21/2A,22/3D4,22/3E,25/2,25/3A,24/2C,24/1C,24/1B,24/2B,24/2A,24/2D,34/1A1,34/1A
2,77/6B,77/8A,77/6C,76/14A,76/14B,74/4,73/5B,62/5C,62/5D,61/1A,54/7A,54/7B,54/4B of Nedungulam Village
33/1B,34/2B,34/2C,34/1,31/-,30/1,14/3A,14/3F,14/3E,14/3D,15/1A,15/1B,15/1C,12/-
,33/1A,34/2B,14/3A,14/3E,14/3D,14/3C,2/5,2/6,2/3 of Pallakulam Village
40/9,42/1,41/4,41/3,41/5,42/2,43/1,44/6,42/5,42/3,42/4,41/2,38/8,38/10,37/2,38/9,39/9,39/2,39/3,39/5,39/6A,39/6B,54/4,54/5,54/3,54/

1A,54/2,54/6,63/1,63/2,55/8B,54/7,62/1A,52/7,45/9A,45/6,45/9B,44/5,45/5F,45/8,52/5,52/4,52/6,45/7,45/2,37/1,54/4,54/7,55/7B,55/8B,45/8,61/4B,61/7B,61/8B,61/9B of Vedapatti Village
119/3A3,119/2B,119/1,119/2A,117/10,117/9,119/3A3,111/2,41/1A,41/1B,43/1,45/6,47/2,47/3,46/-
,47/1,118/2,141/5A1,141/4A,141/1E,141/1D,142/1B,142/1C,142/1E,142/1A,139/1D3,139/2A,118/1B,139/1D2,141/2B,141/2A,141/3A1,141/3A2,43/2,23/3A2,23/3A3,23/2F,23/3A1,26/1B,26/1A,23/3A5,23/3A4,138/2,23/2B,138/4,138/1,23/2D,23/2E,23/2C3,23/2C2,27/6A11,28B/5B,28B/7,28B/5A,28B/6,37/3,37/4A,28B/8,37/2,27A/1A1A,28A/-,27/6A8,27/6A9,28B/3,28B/1,14/-
,28B/2,117/13,43/4A,43/4D,43/4E,43/4C,43/4B,141/5A1,141/2B,141/2A,139/1D1,139/2A,139/1D2,23/2F,26/1A,24/6A8,24/6A9,24/6A11,138/4,23/2C3,28A/- of Puliyangulam Village
139/1,139/2,139/3,139/4,138/5,138/1D,138/1B,138/1C,138/1A,136/1B,136/2,136/3,130/2A,130/1A,130/1B,135/-
,131/1E,131/1D,131/1C,131/2B,131/4,131/3,132/7,127/6,127/7,127/5,127/4,127/3B,127/3C,127/2,127/1,126/-
,115/4F,115/4D,115/4E,112/6,112/1,112/4,112/2,113/10,113/8,113/7,113/9,113/6,98/7,98/6,98/9,98/10,98/4,98/3,98/2,98/1,97/1,80/2I,81/2B,81/9,81/2C,81/2D,81/2A,,81/6,81/5,81/4,81/3,83/3,83/2,83/1A,83/1B,77/6,77/9,77/8,84/-,84/4,90/-
,266/1,266/3,266/2,267/3C,268/1B,268/5,269/-
,293/1,293/2A,293/2B,291/2B,291/3B,292/1A,292/1C,289/6,279/4,279/4,287/1,287/3,287/2,287/5,287/6,287/7,287/9,280/-
,138/1B,140/1A,135/4,127/7,127/3C,126/7,115/4F,112/2,98/3,86/4,266/3,268/5,291/3B,279/4 of Kulathur(North) Village 310/-
,311/-,196/-,194/-,193/-
,314/2,314/3,314/4,314/8,195/1,177/10,177/1C,177/11,177/5B,177/5C,177/6,177/4B,177/3,177/12,176/3,176/5,176/4,175/1,170/1,170/2,170/3,170/4,169/1B,169/1A2,169/5A,310/3A,310/3B,314/5,194/1,194/3,194/4A,194/4B,193/4A,193/1B,193/2A,193/2B,193/3,176/3,169/1A2,169/2B,336/2B,341/3A,196/1B of Kulathur(South) Village 210/-
,213/5B,209/7A,209/6,209/1C,215/3,215/5,215/4,213/5A,216/4,209/2,175/3,174/1,175/2,176/1A,175/1,209/5,209/3,174/2,174/3A,174/1,215/6A,157/1B,157/4A,157/1A,156/5B,157/3A,158/2A,146/-
,158/2B,157/2,159/5,156/5A,155/4,155/8,155/3,221/1A,155/5,154/2B,154/1,154/2A,155/9,154/3,179/10D,346/1B,346/2B,346/1A,367/6E,367/5,349/-,350/8,347/3,347/4B,347/4A,367/6D,373/2,373/1,374/-,350/-,375/1,367/-
,367/6F,367/8A,367/7B,367/8B,350/7,179/3B,179/4,184/3A,184/5,184/6,179/10C,179/10E,179/10B,179/8,179/11A,184/7,350/4,183/3B,350/3,350/-
,350/6,183/2A,183/1,183/2B,183/4,183/3A,209/4,209/3,213/5A,174/2,174/1,158/2A,179/10D,346/2B,367/6E,367/6C,367/8B,347/5,350/2B,350/7,350/3,350/5,179/3B,184/5,184/3B,183/1,183/2B of Veppalodai Village 401/3,401/2,401/1B,402/2,402/1A,406/-
,407/2A,416/1B,416/1A,417/1A,417/1B,418/-
,419/1,419/2,364/2,364/1B,364/1C,362/3C,362/3D,362/4A,362/4B,402/2,402/1A,416/1B,417/1B,362/4B,362/4C,361/7 of Vedanattam Village
313/6B,325/,326/1A,326/1B,326/2,326/3A,277/1A,54/3B,54/2C,55/4,55/3C,110/3A,109/4,109/2,114/2B,114/2A,320/-
,317/5,317/6,317/3,317/2,316/1,316/2,314/3,314/2,314/1,314/5A,313/6C,313/6B,313/6A,313/5,307/1,307/3,307/2,307/4,312/4B,308/-
,74/3,74/4,75/1B,75/1A,75/2,64/3,64/4A,64/4B,64/1,76/2A,76/1,76/2B1,61/6,61/7,61/4,61/3,60/3,60/5,60/1,59/1,59/2D,59/2A,59/2B,57/-,56/-,86/1,54/3A,54/3B,54/2B,54/2C,54/1,87/1,105/2C,105/3A,105/3B,103/2J,103/2C,103/2D,106/-
,110/3B,110/3C,111/1,109/4,114/2C,114/2B,114/2A,115/2,115/3,115/4A,115/1 of TerkuKalmedu Village 177/3,178/-
,179/2,179/1,182/1,182/2,196/1B,183/1,195/4,195/2,195/5,194/7,186/1,186/2,187/-
,188/2,188/1,189/7,190/1,190/2A,222/1,221/2B,217/1,217/2,220/-
,216/1,216/2,216/3,214/4,214/5,214/2,214/1,177/3,182/2A,190/2A,222/1,217/1,217/2,216/2,216/3,214/5,214/2 of D Duraisamipuram Village 251/5,17/1,73/2,73/1B,73/4C,10/2,9/4,20/2,4/2,234/3B,251/5,8/-
,7/3,73/1A,73/3,73/2,73/1B,24/2,22/4,73/4A,73/4C,250/1,20/3,20/1,9/3,10/1,22/3,22/2,20/4,22/5,257/2,257/4A,249/1,256/-
,234/4,234/2,257/3,234/3A of Melmarudur Village 217/3,217/2,218/2,218/3,218/4,218/5,219/1,220/3,220/4,220/2,221/1,222/-
,218/3,218/5,219/1,221/2 of Shanmugapuram Village
29/5,35/3,42/4B,42/4A,40/4,40/1,65/1B,65/1A,56/3B,56/4B,56/5B,132/3,132/4,26/4,30/1,29/6,31/5,31/1,31/6,31/7,36/4,36/3,36/2,37/1,35/3,41/5,41/4,41/2,41/1,42/4B,40/3,40/4,40/5,40/1,65/1B,65/1,44/1,56/4,56/3,56/5,56/2,56/1,55/-
,59/3,59/1,61/2,61/3,58/1A,58/1B,91/-,89/-,88/-,87/-,95/-
,132/1,132/2,132/3,132/4,133/2,133/5,133/4,137/1,137/3,137/4,136/5C,136/4,136/3C,136/3B,140/1 of Valasamithiram Village
426/,427/2A,436/2,445/4,309/4,425/-,426/-,427/2B,427/2A,435/2,436/2,436/1,437/4,437/2,437/1,438/-
,442/1,442/2,444/4,443/1,445/4,445/5,446/3B of Sindalakattai Village 84/2,84/1,83/3,87/-
,86/1A,88/1,311/1,311/3,311/2,312/2,312/1,98/1C,98/1B,98/2,101/1,101/4,101/3,101/2,102/2,102/1,197/1A,196/-
,195/4,195/3,195/2,195/1,193/1,193/2,172/2,175/3,175/1,175/2,176/-,178/4,178/3,178/2,180/1,179/-,104/-
,86/1A,97/5,98/2,101/1,175/3,175/2,174/3,174/4,178/3,178/2,179/1B,179/2,172/2,195/4,195/1 of Silanatham Village 274/-
,273/6,273/7,273/4,273/2,273/3,273/5,280/2,279/1A,279/1B,279/2,279/3,279/4,288/2A,288/2B,288/1,288/3,289/-
,298/2,298/1,300/4,299/-,301/3,301/1,301/2,304/3,304/2,304/1,296/1,303/-,285/-,316/-,320/-,317/3,317/2,317/1,314/1A,318/2,325/-
,327/-,328/1B,328/1A,330/1,329/-,344/-,343/5,333/3A,333/1A,333/1B,333/1C,334/-
,335/2,335/1,362/3A,362/2A,362/2B,363/2A,363/5,364/-,370/2B,370/2A,372/4 of Swaminatham Village

373/2,373/1,373/3,359/2,360/1,381/4C,379/-,381/4B,382/-,381/4A,351/2B,351/4,351/3,342/-
,351/2A,358/1B,359/3,358/1A,351/5,351/6,428/1B,428/1A,428/2B,420/1A,423/-
,437/2,430/1,429/4,429/2,429/3A,403/3,403/2,403/4,403/5,403/-
,409/5,409/4,402/2,403/1,402/3,78/1A,78/2,78/1F,78/1B,78/1E,77/2,75/1,131/2, 134/1,134/2,133/1,133/2,133/3,137/-
,144/1,144/2,144/3A,144/3B1,144/3B2,143/1,143/2,148/1A,148/2A,148/2B,149/2,149/3A,146/2,152/2B2,112/-
,206/2,207/1,207/2A,207/3,208/2,208/3,208/3,212/4,266/1C,265/1,265/3,264/1,264/2A,264/2B,264/2C,256/1,
,258/1,248/1,248/2,248/4,248/3,246/-,247/-,245/-,244/-,241/1,241/2A,241/3,396/1,397/1, 398/-,399/1B,399/2,400/-,401/2,402/3 of
TerkuVeerapandiapuram Village 55/10,55/9,55/11,55/12,55/13,55/14,146/-,147/1,147/2,55/10,55/9 of NorthSilukanpatti Village
131/-,133/1,133/2,130/2,134/1,135/2 of Muthusamipuram Village 11/-,14/1B,12/3,12/4,15/-,97/3,97/4,97/7,85/2,85/1,84/4,84/5,83/-
,88/4,88/2,88/1,88/3,76/-
,74/2,74/3,73/1,73/3,73/4,116/3A,116/1,116/2,116/3B,119/4,118/1,118/3A,118/3B,118/4,128/1,131/1C,131/2,131/3,129/-
,149/1,149/2A1,149/2A2,149/2B,149/3A,149/4A,149/4B,148/4A,148/4B,148/4C,148/5,148/7,148/6,130/-,77/6,77/7,149/2B of
Ayyanadaippu Village
80/6B,98/2,98/3,97/2,113/5,113/1A12,125/1D1,125/1D2C,134/1A,134/3A,134/3B,135/1,158/3B,162/2A2,162/2A1,162/2A3,162/2A4
,177/2,177/3A,177/3B,177/6D5,177/7,163/2B,163/3,77/2,77/4,77/5,77/7,79/1,76/2A,80/1,80/6A,80/6B,80/5,80/8,98/2,98/3,97/1,97/3
B,97/2,97/3A,97/4,97/5,93/1,91/-,92/1E,113/1A1,113/5,113/1A1,113/1A12,113/1B,113/1C,113/1D,113/1E1A,113/2,118/-
,127/1,127/2A,123/1B1,123/1B2,125/1A,125/1D1,125/1D2A,133/1B,134/1A,134/1C,135/2,135/3,136/1B,136/3,145/-,183/-
,158/1,158/3A,158/3B,162/1A,162/1C,162/2A2,162/2B,163/1A,163/2A,163/2B of Maravanmatam Village
210/2,211/1,211/6,211/5,211/4,212/3,212/4,212/5A,212/1,213/4,264/2D,264/3,264/2C,266/6,266/3,266/5,267/4,267/3,267/1,268/7B,2
68/1,268/6A,268/7A,268/6B,278/6,278/5,279/11,279/7,279/10,279/8,279/2,279/1,279/13,280/6,280/4,280/9A,280/9B,280/5,281/9,28
1/7,291/-
,293/3,293/1,294/4,294/5,294/2B,297/6,297/7,297/5,299/6,299/1A,455/1B1,457/2,458/2,458/3,459/1,459/2,459/3,460/5,460/2,478/1,4
81/1,481/3A,481/2,481/3D,481/3B,482/1,482/3,482/4,500/-
,501/13,501/9,501/12,501/2A,501/2B1,501/2B2,501/10,501/2B3,266/1,266/2A,266/2B,266/4,267/3,278/5,279/10,308/6,373/2,373/3,3
74/1,376/1,376/2,376/7A,376/7B,376/7C,376/3,376/6,376/8,375/6A,375/6B,384/2B,384/3,385/1,385/5A,385/5B,385/5C,385/7,385/8,
385/9A,385/9B,386/6C,386/6D,386/7,386/8,396/3,396/4,395/6,395/7,395/8,401/1,402/1A,402/1B,402/2,403/1A,403/1B1,403/1B2,40
7/2A,407/2B,407/2C,406/2,406/3 of Kulayankarisal Village
709/2A,709/2C,701/1B,701/1C,701/1A,698/2,696/1,696/2B2,696/2B3,694/4,695/,692/1A,692/1C,687/4B,691/,641/2C2,638/3B,645/1
,645/2A,646/1,646/2,646/3,530/1A,536/1B,536/2,538/2,539/1,553/,589/,591/1,591/2,596/1,596/2,596/3A,596/3B,596/4A,596/4B,596/
5A,531/2B,531/2A1,535/1A,531/2A2,529/2,653/1,528/2A,528/1A2,535/2,590/1B1,590/1B3,619/1A1B,619/1A1C,538/2,538/1,590/2,
537/-,653/2,670/1,670/2A,673/1,673/2,751/2,752/-,739/-,740/1A,676/4B,677/1C1C1,677/1B,652/2C2,679/-
,676/3,676/4A,676/1,676/2,617/-,619/1A1A,616/-,619/5,619/6,619/3,619/4 of Mullakkadu II village 251/2,246/-
,250/2,247/1,444/2,240/2,241/2,241/1,249/1B,431/2,428/-,434/2,432/2,248/2A,249/3,427/1,425/-,240/1,618/-,615/,446/-,610/-
,239/2,447/-,613/-,614/-,611/-,612/-,609/,444/1,444/2,459/1,459/2,460/1,462/1, 239/2, of Mullakkadu Part 1,

MULLAKKADU PART 1 Village,
Thoothukkudi Taluk,
Thoothukkudi District.

This Consent to establish is valid upto **March 31, 2023**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
Select Designation,
M/s.INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOOTHUKUDI DISTRICTS,
INDIAN OIL CORPORATION LTD., Inside SPIC Industry, Muthiahpuram, Thoothukudi,Thoothukkudi District
Pin: 628005

Copy to:

1.The Commissioner, THOOTHUKUDI-Corporation, Thoothukkudi Taluk, Thoothukkudi District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, THOOTHUKKUDI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.

4. File

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/ byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Transportation of Natural Gas through pipeline, Capacity of pipeline 1 MMSCMD, Expandable upto 35 MMSCMD, Pipeline Length : 142km(Approx.) of which 67.5 km length in Thoothukudi District, , daimeter of pipeline : 18" , with Terminal Station at the Premises of SPIC Limited at Mullaikadu-I Village	1	MMSCMD

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I	**Point source emission with stack :**			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	Diesel Generator Set-50 KVA	Acoustic enclosures with stack	4.5	
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	

3. **Additional Conditions:**

1. The proponent shall obtain necessary “District Administration Clearance” for laying of pipeline in the government lands before Establishment works are started.
2. The proponent shall obtain necessary “PWD Clearance” for laying pipeline crossings in River Gundar and irrigation canals before Establishment works are started.
3. The unit shall provide monitoring well at every 1 Km along the length of the pipeline.
4. The unit shall comply with the provision of Public Liability Insurance Act 1991 to provide immediate relief in the event if any hazard to human beings, other living creatures, plants, and properties while handling hazardous chemicals. 5. The unit shall have on site and off site disaster management plan and have regular training drills for all personal to be involved in handling, storing, and processing by updating training manual from the time so as to handling the emergency situation like major fire if any, in the quickest possible time.
5. The unit shall comply with the recommendations as suggested in the Rapid Risk Assessment study Report as conducted by Vimta Labs furnished to the Board.
6. The unit shall implement the complete automation system of the pipe line as per their proposal within two months’ time
7. The unit provide “Supervisory Control And Data Acquisition” (SCADA) and to commission the same within 2 months’ time.
8. The unit shall carryout mock drill and safety audit periodically.
9. The unit shall provide necessary APC measures efficiently and continuously so as to adhere to the Ambient Air Quality /Emission Standards prescribed by the Board.
10. The unit shall adhere to the ANL Standards prescribed by the Board.
11. The unit shall provide monitoring bore wells along the pipe line alignment so as to monitor the ground water quality.
12. The compressor station shall be equipped with sufficient emergency power generation to support monitoring and control systems to accomplish in case of any emergency.
13. The unit shall provide proper collection and storage system for the sludge generated due to pigging activity and disposed of in accordance with the Rules.
14. Laying of pipelines shall not make inconvenience to the public.
15. River, canal, Road crossing works shall be done only after getting prior permission from the concerned departments.
16. Irrigation canal, fencing and other structures affected during construction shall be restored back to the land owners.
17. Adequate measures for dust suppression during construction stage shall be taken.
18. Adequate sanitation facilities shall be provided on-site for the workers during the construction phase.
19. Necessary noise control equipment shall be provided to the workers during the construction phase.
20. The specification of pipelines shall comply with the OSID norms.
21. The establishment activities shall not give rise to any complaints.
22. This consent order does not absolve from obtaining any other necessary clearance from statutory authorities.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1801111519963 DATED: 28/11/2018.

PROCEEDINGS NO.T2/TNPCB/F.0832TTN/RL//TTN/W/2018 DATED: 28/11/2018

SUB: TNPC Board-Consent for Establishment-M/S INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOOTHUKUDI DISTRICTS S.F No. 218/2,218/1,218/3,219/1,216/5,215/-,212/4,212/5,210/-,197/5,197/4B,197/6,197/4C,197/4D,197/4A,197/2,197/3,179/1,179/2,179/3,179/5C,179/5B,179/5A,180/2,180/5,185/5A,185/3B,185/3A,185/3C,185/4A,185/4B,185/4C,185/2,26/1,26/2,26/4,26/3,28/1,28/2,29/8,29/7,29/6B,29/6A,29/5,72/8,72/10,72/9,72/11B,72/11A,72/4,71/2B,71/3,71/4,71/1,71/5,69/1A,68/5B,68/5A,68/1B,68/4,68/2,68/3,48/5A,48/5B,48/3B,47/-,219/2,215/1,215/2,215/3,180/5,185/3A,185/2,25/8,26/1,26/2,26/3,29/6A,29/5,29/4,72/8,72/9,72/4,71/2B,71/3,71/1,48/3B of Surangudi village 221/4,222/2,222/1A,222/1D,222/1B,222/1C,225/-,227/2B,226/3A,226/3B,226/1,226/2,235/10,235/9,235/12,235/11,235/13,235/14,235/2,235/3,235/4,235/5A,235/5B,235/5C,244/1,244/2,245/1A,245/2,157/1,157/4,181/4,181/3,181/2,182/2B,182/2A,182/1,193/-,194/2,194/1,153/2,152/3,152/2,151/6,148/1B,148/1A,149/3,149/2,149/1,150/6,144/1A,143/2B,143/2A,143/3,143/4A,222/1A,235/11,235/2,149/1 of Kumarasakkanapuram Village 161/1,163/-,139/4,139/5A,139/3,139/2A,139/2B,146/8,147/1,147/2,149/2C,149/2D,144/3,148/2,148/1,150/1A,143/4,143/5B,151/2,151/1A,161/1,161/3 of Melmandai Village 377/3,379/1B,379/1A,378/6,378/3,385/2,385/3,384/2,381/2,381/1B,381/3,381/5,381/6,382/5,382/4,397/1,394/7,394/6,394/5,394/-,394/8,394/4,394/3,394/2,394/1,395/-,395/-,406/-,267/7,267/6,409/-,410/1A,411/1,411/2,264/5B,164/2A,164/2B,164/1,237/14,237/13,237/1,237/2,237/3,237/5,237/6,155/2B,241/6,241/4,241/5,240/5,240/4,240/3,227/1,227/2,227/5,227/6,154/8,152/-,219/2,219/1,219/3,219/4,219/5,221/-,377/3,377/1,378/3,382/4,395/-,409/1,237/13,237/1,240/4,154/8,219/3 of Thathaneri Village 17/3D,19/11,16/2A5B,16/2A6,16/2A4,16/2A9D,16/2A8B,16/2A8A,16/2A7,16/2A9/A,18/1,18/2A3,18/2A2,18/2A1,18/2B1,20/2D,20/2E,20/3B2,20/3B1,20/3A2,20/3A1,21/2A,21/2B,21/2C,22/3D4,22/3D5,22/3D6,22/3E,22/3I,22/3G,22/3F1,25/1,25/3E,25/3B,25/3A,25/4A,24/2C,24/2D,33/2,33/1,34/1B1,34/3,34/2,34/1B2,34/1A3,34/1A2,78/4C,78/4B2,78/4B1,77/7C2,77/7C1,77/7B,77/7A2,77/6C,77/6E,77/6D,77/6F,77/6C,77/4A,77/4B,77/4C,76/13C,76/13B,75/3B,74/4,74/5B,74/6,70/1,71/1,71/2,72/-,65/1,65/2,64/2,64/1,63/3B,63/3A,63/2,63/1,60/1A,61/2,61/1A,61/3A,61/1C,61/1B,54/7C,54/7B,54/4B,55/-,16/2A9D,16/2A9B,16/2A9/A,20/2D,20/3A1,21/2A,22/3D4,22/3E,25/2,25/3A,24/2C,24/1C,24/1B,24/2B,24/2A,24/2D,34/1A1,34/1A2,77/6B,77/8A,77/6C,76/14A,76/14B,74/4,73/5B,62/5C,62/5D,61/1A,54/7A,54/7B,54/4B of Nedungulam Village 33/1B,34/2B,34/2C,34/1,31/-,30/1,14/3A,14/3F,14/3E,14/3D,15/1A,15/1B,15/1C,12/-,33/1A,34/2B,14/3A,14/3E,14/3D,14/3C,2/5,2/6,2/3 of Pallakulam Village 40/9,42/1,41/4,41/3,41/5,42/2,43/1,44/6,42/5,42/3,42/4,41/2,38/8,38/10,37/2,38/9,39/9,39/2,39/3,39/5,39/6A,39/6B,54/4,54/5,54/3,54/1A,54/2,54/6,63/1,63/2,55/8B,54/7,62/1A,52/7,45/9A,45/6,45/9B,44/5,45/5F,45/8,52/5,52/4,52/6,45/7,45/2,37/1,54/4,54/7,55/7B,55/8B,45/8,61/4B,61/7B,61/8B,61/9B of Vedapatti Village 119/3A3,119/2B,119/1,119/2A,117/10,117/9,119/3A3,111/2,41/1A,41/1B,43/1,45/6,47/2,47/3,46/-,47/1,118/2,141/5A1,141/4A,141/1E,141/1D,142/1B,142/1C,142/1E,142/1A,139/1D3,139/2A,118/1B,139/1D2,141/2B,141/2A,141/3A1,141/3A2,43/2,23/3A2,23/3A3,23/2F,23/3A1,26/1B,26/1A,23/3A5,23/3A4,138/2,23/2B,138/4,138/1,23/2D,23/2E,23/2C3,23/2C2,27/6A11,28B/5B,28B/7,28B/5A,28B/6,37/3,37/4A,28B/8,37/2,27A/1A1A,28A/-,27/6A8,27/6A9,28B/3,28B/1,14/-,28B/2,117/13,43/4A,43/4D,43/4E,43/4C,43/4B,141/5A1,141/2B,141/2A,139/1D1,139/2A,139/1D2,23/2F,26/1A,24/6A8,24/6A9,24/6A11,138/4,23/2C3,28A/- of Puliyangulam Village 139/1,139/2,139/3,139/4,138/5,138/1D,138/1B,138/1C,138/1A,136/1B,136/2,136/3,130/2A,130/1A,130/1B,135/-,131/1E,131/1D,131/1C,131/2B,131/4,131/3,132/7,127/6,127/7,127/5,127/4,127/3B,127/3C,127/2,127/1,126/-,115/4F,115/4D,115/4E,112/6,112/1,112/4,112/2,113/10,113/8,113/7,113/9,113/6,98/7,98/6,98/9,98/10,98/4,98/3,98/2,98/1,97/1,80/2I,81/2B,81/9,81/2C,81/2D,81/2A,,81/6,81/5,81/4,81/3,83/3,83/2,83/1A,83/1B,77/6,77/9,77/8,84/-,84/4,90/-,266/1,266/3,266/2,267/3C,268/1B,268/5,269/-,293/1,293/2A,293/2B,291/2B,291/3B,292/1A,292/1C,289/6,279/4,279/4,287/1,287/3,287/2,287/5,287/6,287/7,287/9,280/-,138/1B,140/1A,135/4,127/7,127/3C,126/7,115/4F,112/2,98/3,86/4,266/3,268/5,291/3B,279/4 of Kulathur(North) Village 310/-,311/-,196/-,194/-,193/-,314/2,314/3,314/4,314/8,195/1,177/10,177/1C,177/11,177/5B,177/5C,177/6,177/4B,177/3,177/12,176/3,176/5,176/4,175/1,170/1,170/2,170/3,170/4,169/1B,169/1A2,169/5A,310/3A,310/3B,314/5,194/1,194/3,194/4A,194/4B,193/4A,193/1B,193/2A,193/2B,193/3,176/3,169/1A2,169/2B,336/2B,341/3A,196/1B of Kulathur(South) Village 210/-,213/5B,209/7A,209/6,209/1C,215/3,215/5,215/4,213/5A,216/4,209/2,175/3,174/1,175/2,176/1A,175/1,209/5,209/3,174/2,174/3A,174/1,215/6A,157/1B,157/4A,157/1A,156/5B,157/3A,158/2A,146/-,158/2B,157/2,159/5,156/5A,155/4,155/8,155/3,221/1A,155/5,154/2B,154/1,154/2A,155/9,154/3,179/10D,346/1B,346/2B,346/1A,367/6E,367/5,349/-,350/8,347/3,347/4B,347/4A,367/6D,373/2,373/1,374/-,350/-,375/1,367/-,367/6F,367/8A,367/7B,367/8B,350/7,179/3B,179/4,184/3A,184/5,184/6,179/10C,179/10E,179/10B,179/8,179/11A,184/7,350/4,183/3B,350/3,350/-,350/6,183/2A,183/1,183/2B,183/4,183/3A,209/4,209/3,213/5A,174/2,174/1,158/2A,179/10D,346/2B,367/6E,367/6C,367/8B,347/5,350/2B,350/7,350/3,350/5,179/3B,184/5,184/3B,183/1,183/2B of Veppalodai Village 401/3,401/2,401/1B,402/2,402/1A,406/-,407/2A,416/1B,416/1A,417/1A,417/1B,418/-,419/1,419/2,364/2,364/1B,364/1C,362/3C,362/3D,362/4A,362/4B,402/2,402/1A,416/1B,417/1B,362/4B,362/4C,361/7 of Vedanattam Village

313/6B,325/,326/1A,326/1B,326/2,326/3A,277/1A,54/3B,54/2C,55/4,55/3C,110/3A,109/4,109/2,114/2B,114/2A,320/-,317/5,317/6,317/3,317/2,316/1,316/2,314/3,314/2,314/1,314/5A,313/6C,313/6B,313/6A,313/5,307/1,307/3,307/2,307/4,312/4B,308/-,74/3,74/4,75/1B,75/1A,75/2,64/3,64/4A,64/4B,64/1,76/2A,76/1,76/2B1,61/6,61/7,61/4,61/3,60/3,60/5,60/1,59/1,59/2D,59/2A,59/2B,57/-,56/-,86/1,54/3A,54/3B,54/2B,54/2C,54/1,87/1,105/2C,105/3A,105/3B,103/2J,103/2C,103/2D,106/-,110/3B,110/3C,111/1,109/4,114/2C,114/2B,114/2A,115/2,115/3,115/4A,115/1 of TerkuKalmeduVillage 177/3,178/-,179/2,179/1,182/1,182/2,196/1B,183/1,195/4,195/2,195/5,194/7,186/1,186/2,187/-,188/2,188/1,189/7,190/1,190/2A,222/1,221/2B,217/1,217/2,220/-,216/1,216/2,216/3,214/4,214/5,214/2,214/1,177/3,182/2A,190/2A,222/1,217/1,217/2,216/2,216/3,214/5,214/2 of D Duraisamipuram Village 251/5,17/1,73/2,73/1B,73/4C,10/2,9/4,20/2,4/2,234/3B,251/5,8/-,7/3,73/1A,73/3,73/2,73/1B,24/2,22/4,73/4A,73/4C,250/1,20/3,20/1,9/3,10/1,22/3,22/2,20/4,22/5,257/2,257/4A,249/1,256/-,234/4,234/2,257/3,234/3A of Melmarudur Village 217/3,217/2,218/2,218/3,218/4,218/5,219/1,220/3,220/4,220/2,221/1,222/-,218/3,218/5,219/1,221/2 of Shanmugapuram Village 29/5,35/3,42/4B,42/4A,40/4,40/1,65/1B,65/1A,56/3B,56/4B,56/5B,132/3,132/4,26/4,30/1,29/6,31/5,31/1,31/6,31/7,36/4,36/3,36/2,37/1,35/3,41/5,41/4,41/2,41/1,42/4B,40/3,40/4,40/5,40/1,65/1B,65/1,44/1,56/4,56/3,56/5,56/2,56/1,55/-,59/3,59/1,61/2,61/3,58/1A,58/1B,91/-,89/-,88/-,87/-,95/-,132/1,132/2,132/3,132/4,133/2,133/5,133/4,137/1,137/3,137/4,136/5C,136/4,136/3C,136/3B,140/1 of Valasamithiram Village 426/,427/2A,436/2,445/4,309/4,425/-,426/-,427/2B,427/2A,435/2,436/2,436/1,437/4,437/2,437/1,438/-,442/1,442/2,444/4,443/1,445/4,445/5,446/3B of Sindalakattai Village 84/2,84/1,83/3,87/-,86/1A,88/1,311/1,311/3,311/2,312/2,312/1,98/1C,98/1B,98/2,101/1,101/4,101/3,101/2,102/2,102/1,197/1A,196/-,195/4,195/3,195/2,195/1,193/1,193/2,172/2,175/3,175/1,175/2,176/-,178/4,178/3,178/2,180/1,179/-,104/-,86/1A,97/5,98/2,101/1,175/3,175/2,174/3,174/4,178/3,178/2,179/1B,179/2,172/2,195/4,195/1 of Silanatham Village 274/-,273/6,273/7,273/4,273/2,273/3,273/5,280/2,279/1A,279/1B,279/2,279/3,279/4,288/2A,288/2B,288/1,288/3,289/-,298/2,298/1,300/4,299/-,301/3,301/1,301/2,304/3,304/2,304/1,296/1,303/-,285/-,316/-,320/-,317/3,317/2,317/1,314/1A,318/2,325/-,327/-,328/1B,328/1A,330/1,329/-,344/-,343/5,333/3A,333/1A,333/1B,333/1C,334/-,335/2,335/1,362/3A,362/2A,362/2B,363/2A,363/5,364/-,370/2B,370/2A,372/4 of Swaminatham Village 373/2,373/1,373/3,359/2,360/1,381/4C,379/-,381/4B,382/-,381/4A,351/2B,351/4,351/3,342/-,351/2A,358/1B,359/3,358/1A,351/5,351/6,428/1B,428/1A,428/2B,420/1A,423/-,437/2,430/1,429/4,429/2,429/3A,403/3,403/2,403/4,403/5,403/-,409/5,409/4,402/2,403/1,402/3,78/1A,78/2,78/1F,78/1B,78/1E,77/2,75/1,131/2,134/1,134/2,133/1,133/2,133/3,137/-,144/1,144/2,144/3A,144/3B1,144/3B2,143/1,143/2,148/1A,148/2A,148/2B,149/2,149/3A,146/2,152/2B2,112/-,206/2,207/1,207/2A,207/3,208/2,208/3,208/3,212/4,266/1C,265/1,265/3,264/1,264/2A,264/2B,264/2C,256/1, ,258/1,248/1,248/2,248/4,248/3,246/-,247/-,245/-,244/-,241/1,241/2A,241/3,396/1,397/1,398/-,399/1B,399/2,400/-,401/2,402/3 of TerkuVeerapandiapuram Village 55/10,55/9,55/11,55/12,55/13,55/14,146/-,147/1,147/2,55/10,55/9 of NorthSilukanpatti Village 131/-,133/1,133/2,130/2,134/1,135/2 of Muthusamipuram Village 11/-,14/1B,12/3,12/4,15/-,97/3,97/4,97/7,85/2,85/1,84/4,84/5,83/-,88/4,88/2,88/1,88/3,76/-,74/2,74/3,73/1,73/3,73/4,116/3A,116/1,116/2,116/3B,119/4,118/1,118/3A,118/3B,118/4,128/1,131/1C,131/2,131/3,129/-,149/1,149/2A1,149/2A2,149/2B,149/3A,149/4A,149/4B,148/4A,148/4B,148/4C,148/5,148/7,148/6,130/-,77/6,77/7,149/2B of Ayyanadaippu Village 80/6B,98/2,98/3,97/2,113/5,113/1A12,125/1D1,125/1D2C,134/1A,134/3A,134/3B,135/1,158/3B,162/2A2,162/2A1,162/2A3,162/2A4,177/2,177/3A,177/3B,177/6D5,177/7,163/2B,163/3,77/2,77/4,77/5,77/7,79/1,76/2A,80/1,80/6A,80/6B,80/5,80/8,98/2,98/3,97/1,97/3B,97/2,97/3A,97/4,97/5,93/1,91/-,92/1E,113/1A1,113/5,113/1A1,113/1A12,113/1B,113/1C,113/1D,113/1E1A,113/2,118/-,127/1,127/2A,123/1B1,123/1B2,125/1A,125/1D1,125/1D2A,133/1B,134/1A,134/1C,135/2,135/3,136/1B,136/3,145/-,183/-,158/1,158/3A,158/3B,162/1A,162/1C,162/2A2,162/2B,163/1A,163/2A,163/2B of Maravanmatam Village 210/2,211/1,211/6,211/5,211/4,212/3,212/4,212/5A,212/1,213/4,264/2D,264/3,264/2C,266/6,266/3,266/5,267/4,267/3,267/1,268/7B,268/1,268/6A,268/7A,268/6B,278/6,278/5,279/11,279/7,279/10,279/8,279/2,279/1,279/13,280/6,280/4,280/9A,280/9B,280/5,281/9,281/7,291/-,293/3,293/1,294/4,294/5,294/2B,297/6,297/7,297/5,299/6,299/1A,455/1B1,457/2,458/2,458/3,459/1,459/2,459/3,460/5,460/2,478/1,481/1,481/3A,481/2,481/3D,481/3B,482/1,482/3,482/4,500/-,501/13,501/9,501/12,501/2A,501/2B1,501/2B2,501/10,501/2B3,266/1,266/2A,266/2B,266/4,267/3,278/5,279/10,308/6,373/2,373/3,374/1,376/1,376/2,376/7A,376/7B,376/7C,376/3,376/6,376/8,375/6A,375/6B,384/2B,384/3,385/1,385/5A,385/5B,385/5C,385/7,385/8,385/9A,385/9B,386/6C,386/6D,386/7,386/8,396/3,396/4,395/6,395/7,395/8,401/1,402/1A,402/1B,402/2,403/1A,403/1B1,403/1B2,407/2A,407/2B,407/2C,406/2,406/3 of Kulayankarisal Village 709/2A,709/2C,701/1B,701/1C,701/1A,698/2,696/1,696/2B2,696/2B3,694/4,695/,692/1A,692/1C,687/4B,691/,641/2C2,638/3B,645/1,645/2A,646/1,646/2,646/3,530/1A,536/1B,536/2,538/2,539/1,553/,589/,591/1,591/2,596/1,596/2,596/3A,596/3B,596/4A,596/4B,596/5A,531/2B,531/2A1,535/1A,531/

2A2,529/2,653/1,528/2A,528/1A2,535/2,590/1B1,590/1B3,619/1A1B,619/1A1C,538/2,538/1,590/2,537/-,653/2,670/1,670/2A,673/1,673/2,751/2,752/-,739/-,740/1A,676/4B,677/1C1C1,677/1B,652/2C2,679/-,676/3,676/4A,676/1,676/2,617/-,619/1A1A,616/-,619/5,619/6,619/3,619/4 of Mullakkadu II village 251/2,246/-,250/2,247/1,444/2,240/2,241/2,241/1,249/1B,431/2,428/-,434/2,432/2,248/2A,249/3,427/1,425/-,240/1,618/-,615/,446/-,610/-,239/2,447/-,613/-,614/-,611/-,612/-,609/,444/1,444/2,459/1,459/2,460/1,462/1, 239/2, of Mullakkadu Part 1, MULLAKKADU PART 1 Village, Thoothukkudi Taluk, Thoothukkudi District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

REF: 1. Unit's application for CTE on 8/12/2017
2. IR. No : F.0832TTN/RL/DEE/TTN/2018 dated 14/11/2018
3. Minutes of CCC item No. 250-20 dt: 15.11.2018

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

Select Designation,

INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOOTHUKUDI DISTRICTS

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.218/2,218/1,218/3,219/1,216/5,215/-,212/4,212/5,210/-,197/5,197/4B,197/6,197/4C,197/4D,197/4A,197/2,197/3,179/1,179/2,179/3,179/5C,179/5B,179/5A,180/2,180/5,185/5A,185/3B,185/3A,185/3C,185/4A,185/4B,185/4C,185/2,26/1,26/2,26/4,26/3,28/1,28/2,29/8,29/7,29/6B,29/6A,29/5,72/8,72/10,72/9,72/11B,72/11A,72/4,71/2B,71/3,71/4,71/1,71/5,69/1A,68/5B,68/5A,68/1B,68/4,68/2,68/3,48/5A,48/5B,48/3B,47/-,219/2,215/1,215/2,215/3,180/5,185/3A,185/2,25/8,26/1,26/2,26/3,29/6A,29/5,29/4,72/8,72/9,72/4,71/2B,71/3,71/1,48/3B of Surangudi village 221/4,222/2,222/1A,222/1D,222/1B,222/1C,225/-,227/2B,226/3A,226/3B,226/1,226/2,235/10,235/9,235/12,235/11,235/13,235/14,235/2,235/3,235/4,235/5A,235/5B,235/5C,244/1,244/2,245/1A,245/2,157/1,157/4,181/4,181/3,181/2,182/2B,182/2A,182/1,193/-,194/2,194/1,153/2,152/3,152/2,151/6,148/1B,148/1A,149/3,149/2,149/1,150/6,144/1A,143/2B,143/2A,143/3,143/4A,222/1A,235/11,235/2,149/1 of Kumarasakkanapuram Village 161/1,163/-,139/4,139/5A,139/3,139/2A,139/2B,146/8,147/1,147/2,149/2C,149/2D,144/3,148/2,148/1,150/1A,143/4,143/5B,151/2,151/1A,161/1,161/3 of Melmandai Village

377/3,379/1B,379/1A,378/6,378/3,385/2,385/3,384/2,381/2,381/1B,381/3,381/5,381/6,382/5,382/4,397/1,394/7,394/6,394/5,394/-,394/8,394/4,394/3,394/2,394/1,395/-,395/-,406/-,267/7,267/6,409/-,410/1A,411/1,411/2,264/5B,164/2A,164/2B,164/1,237/14,237/13,237/1,237/2,237/3,237/5,237/6,155/2B,241/6,241/4,241/5,240/5,240/4,240/3,227/1,227/2,227/5,227/6,154/8,152/-,219/2,219/1,219/3,219/4,219/5,221/-,377/3,377/1,378/3,382/4,395/-,409/1,237/13,237/1,240/4,154/8,219/3 of Thathaneri Village

17/3D,19/11,16/2A5B,16/2A6,16/2A4,16/2A9D,16/2A8B,16/2A8A,16/2A7,16/2A9/A,18/1,18/2A3,18/2A2,18/2A1,18/2B1,20/2D,20/2E,20/3B2,20/3B1,20/3A2,20/3A1,21/2A,21/2B,21/2C,22/3D4,22/3D5,22/3D6,22/3E,22/3I,22/3G,22/3F1,25/1,25/3E,25/3B,25/3A,25/4A,24/2C,24/2D,33/2,33/1,34/1B1,34/3,34/2,34/1B2,34/1A3,34/1A2,78/4C,78/4B2,78/4B1,77/7C2,77/7C1,77/7B,77/7A2,77/6C,77/6E,77/6D,77/6F,77/6C,77/4A,77/4B,77/4C,76/13C,76/13B,75/3B,74/4,74/5B,74/6,70/1,71/1,71/2,72/-,65/1,65/2,64/2,64/1,63/3B,63/3A,63/2,63/1,60/1A,61/2,61/1A,61/3A,61/1C,61/1B,54/7C,54/7B,54/4B,55/-,16/2A9D,16/2A9B,16/2A9/A,20/2D,20/3A1,21/2A,22/3D4,22/3E,25/2,25/3A,24/2C,24/1C,24/1B,24/2B,24/2A,24/2D,34/1A1,34/1A2,77/6B,77/8A,77/6C,76/14A,76/14B,74/4,73/5B,62/5C,62/5D,61/1A,54/7A,54/7B,54/4B of Nedungulam Village

33/1B,34/2B,34/2C,34/1,31/-,30/1,14/3A,14/3F,14/3E,14/3D,15/1A,15/1B,15/1C,12/-,33/1A,34/2B,14/3A,14/3E,14/3D,14/3C,2/5,2/6,2/3 of Pallakulam Village

40/9,42/1,41/4,41/3,41/5,42/2,43/1,44/6,42/5,42/3,42/4,41/2,38/8,38/10,37/2,38/9,39/9,39/2,39/3,39/5,39/6A,39/6B,54/4,54/5,54/3,54/1A,54/2,54/6,63/1,63/2,55/8B,54/7,62/1A,52/7,45/9A,45/6,45/9B,44/5,45/5F,45/8,52/5,52/4,52/6,45/7,45/2,37/1,54/4,54/7,55/7B,55/8B,45/8,61/4B,61/7B,61/8B,61/9B of Vedapatti Village

119/3A3,119/2B,119/1,119/2A,117/10,117/9,119/3A3,111/2,41/1A,41/1B,43/1,45/6,47/2,47/3,46/-,47/1,118/2,141/5A1,141/4A,141/1E,141/1D,142/1B,142/1C,142/1E,142/1A,139/1D3,139/2A,118/1B,139/1D2,141/2B,141/2A,141/3A1,141/3A2,43/2,23/3A2,23/3A3,23/2F,23/3A1,26/1B,26/1A,23/3A5,23/3A4,138/2,23/2B,138/4,138/1,23/2D,23/2E,23/2C3,23/2C2,27/6A11,28B/5B,28B/7,28B/5A,28B/6,37/3,37/4A,28B/8,37/2,27A/1A1A,28A/-,27/6A8,27/6A9,28B/3,28B/1,14/-,28B/2,117/13,43/4A,43/4D,43/4E,43/4C,43/4B,141/5A1,141/2B,141/2A,139/1D1,139/2A,139/1D2,23/2F,26/1A,24/6A8,24/6A9,24/6A11,138/4,23/2C3,28A/- of Puliyangulam Village

139/1,139/2,139/3,139/4,138/5,138/1D,138/1B,138/1C,138/1A,136/1B,136/2,136/3,130/2A,130/1A,130/1B,135/-

,131/1E,131/1D,131/1C,131/2B,131/4,131/3,132/7,127/6,127/7,127/5,127/4,127/3B,127/3C,127/2,127/1,126/-
,115/4F,115/4D,115/4E,112/6,112/1,112/4,112/2,113/10,113/8,113/7,113/9,113/6,98/7,98/6,98/9,98/10,98/4,98/3,98/2,98/1,97/1,80/2I
,81/2B,81/9,81/2C,81/2D,81/2A,,81/6,81/5,81/4,81/3,83/3,83/2,83/1A,83/1B,77/6,77/9,77/8,84/-,84/4,90/-
,266/1,266/3,266/2,267/3C,268/1B,268/5,269/-
,293/1,293/2A,293/2B,291/2B,291/3B,292/1A,292/1C,289/6,279/4,279/4,287/1,287/3,287/2,287/5,287/6,287/7,287/9,280/-
,138/1B,140/1A,135/4,127/7,127/3C,126/7,115/4F,112/2,98/3,86/4,266/3,268/5,291/3B,279/4 of Kulathur(North) Village 310/-
,311/-,196/-,194/-,193/-
,314/2,314/3,314/4,314/8,195/1,177/10,177/1C,177/11,177/5B,177/5C,177/6,177/4B,177/3,177/12,176/3,176/5,176/4,175/1,170/1,170
/2,170/3,170/4,169/1B,169/1A2,169/5A,310/3A,310/3B,314/5,194/1,194/3,194/4A,194/4B,193/4A,193/1B,193/2A,193/2B,193/3,176/
3,169/1A2,169/2B,336/2B,341/3A,196/1B of Kulathur(South) Village 210/-
,213/5B,209/7A,209/6,209/1C,215/3,215/5,215/4,213/5A,216/4,209/2,175/3,174/1,175/2,176/1A,175/1,209/5,209/3,174/2,174/3A,17
4/1,215/6A,157/1B,157/4A,157/1A,156/5B,157/3A,158/2A,146/-
,158/2B,157/2,159/5,156/5A,155/4,155/8,155/3,221/1A,155/5,154/2B,154/1,154/2A,155/9,154/3,179/10D,346/1B,346/2B,346/1A,36
7/6E,367/5,349/-,350/8,347/3,347/4B,347/4A,367/6D,373/2,373/1,374/-,350/-,375/1,367/-
,367/6F,367/8A,367/7B,367/8B,350/7,179/3B,179/4,184/3A,184/5,184/6,179/10C,179/10E,179/10B,179/8,179/11A,184/7,350/4,183/
3B,350/3,350/-
,350/6,183/2A,183/1,183/2B,183/4,183/3A,209/4,209/3,213/5A,174/2,174/1,158/2A,179/10D,346/2B,367/6E,367/6C,367/8B,347/5,3
50/2B,350/7,350/3,350/5,179/3B,184/5,184/3B,183/1,183/2B of Veppalodai Village 401/3,401/2,401/1B,402/2,402/1A,406/-
,407/2A,416/1B,416/1A,417/1A,417/1B,418/-
,419/1,419/2,364/2,364/1B,364/1C,362/3C,362/3D,362/4A,362/4B,402/2,402/1A,416/1B,417/1B,362/4B,362/4C,361/7 of
Vedanattam Village
313/6B,325/,326/1A,326/1B,326/2,326/3A,277/1A,54/3B,54/2C,55/4,55/3C,110/3A,109/4,109/2,114/2B,114/2A,320/-
,317/5,317/6,317/3,317/2,316/1,316/2,314/3,314/2,314/1,314/5A,313/6C,313/6B,313/6A,313/5,307/1,307/3,307/2,307/4,312/4B,308/-
,74/3,74/4,75/1B,75/1A,75/2,64/3,64/4A,64/4B,64/1,76/2A,76/1,76/2B1,61/6,61/7,61/4,61/3,60/3,60/5,60/1,59/1,59/2D,59/2A,59/2B,
57/-,56/-,86/1,54/3A,54/3B,54/2B,54/2C,54/1,87/1,105/2C,105/3A,105/3B,103/2J,103/2C,103/2D,106/-
,110/3B,110/3C,111/1,109/4,114/2C,114/2B,114/2A,115/2,115/3,115/4A,115/1 of TerkuKalmedu Village 177/3,178/-
,179/2,179/1,182/1,182/2,196/1B,183/1,195/4,195/2,195/5,194/7,186/1,186/2,187/-
,188/2,188/1,189/7,190/1,190/2A,222/1,221/2B,217/1,217/2,220/-
,216/1,216/2,216/3,214/4,214/5,214/2,214/1,177/3,182/2A,190/2A,222/1,217/1,217/2,216/2,216/3,214/5,214/2 of D Duraisamipuram
Village 251/5,17/1,73/2,73/1B,73/4C,10/2,9/4,20/2,4/2,234/3B,251/5,8/-
,7/3,73/1A,73/3,73/2,73/1B,24/2,22/4,73/4A,73/4C,250/1,20/3,20/1,9/3,10/1,22/3,22/2,20/4,22/5,257/2,257/4A,249/1,256/-
,234/4,234/2,257/3,234/3A of Melmarudur Village 217/3,217/2,218/2,218/3,218/4,218/5,219/1,220/3,220/4,220/2,221/1,222/-
,218/3,218/5,219/1,221/2 of Shanmugapuram Village
29/5,35/3,42/4B,42/4A,40/4,40/1,65/1B,65/1A,56/3B,56/4B,56/5B,132/3,132/4,26/4,30/1,29/6,31/5,31/1,31/6,31/7,36/4,36/3,36/2,37/
1,35/3,41/5,41/4,41/2,41/1,42/4B,40/3,40/4,40/5,40/1,65/1B,65/1,44/1,56/4,56/3,56/5,56/2,56/1,55/-
,59/3,59/1,61/2,61/3,58/1A,58/1B,91/-,89/-,88/-,87/-,95/-
,132/1,132/2,132/3,132/4,133/2,133/5,133/4,137/1,137/3,137/4,136/5C,136/4,136/3C,136/3B,140/1 of Valasamithiram Village
426/,427/2A,436/2,445/4,309/4,425/-,426/-,427/2B,427/2A,435/2,436/2,436/1,437/4,437/2,437/1,438/-
,442/1,442/2,444/4,443/1,445/4,445/5,446/3B of Sindalakattai Village 84/2,84/1,83/3,87/-
,86/1A,88/1,311/1,311/3,311/2,312/2,312/1,98/1C,98/1B,98/2,101/1,101/4,101/3,101/2,102/2,102/1,197/1A,196/-
,195/4,195/3,195/2,195/1,193/1,193/2,172/2,175/3,175/1,175/2,176/-,178/4,178/3,178/2,180/1,179/-,104/-
,86/1A,97/5,98/2,101/1,175/3,175/2,174/3,174/4,178/3,178/2,179/1B,179/2,172/2,195/4,195/1 of Silanatham Village 274/-
,273/6,273/7,273/4,273/2,273/3,273/5,280/2,279/1A,279/1B,279/2,279/3,279/4,288/2A,288/2B,288/1,288/3,289/-
,298/2,298/1,300/4,299/-,301/3,301/1,301/2,304/3,304/2,304/1,296/1,303/-,285/-,316/-,320/-,317/3,317/2,317/1,314/1A,318/2,325/-
,327/-,328/1B,328/1A,330/1,329/-,344/-,343/5,333/3A,333/1A,333/1B,333/1C,334/-
,335/2,335/1,362/3A,362/2A,362/2B,363/2A,363/5,364/-,370/2B,370/2A,372/4 of Swaminatham Village
373/2,373/1,373/3,359/2,360/1,381/4C,379/-,381/4B,382/-,381/4A,351/2B,351/4,351/3,342/-
,351/2A,358/1B,359/3,358/1A,351/5,351/6,428/1B,428/1A,428/2B,420/1A,423/-
,437/2,430/1,429/4,429/2,429/3A,403/3,403/2,403/4,403/5,403/-
,409/5,409/4,402/2,403/1,402/3,78/1A,78/2,78/1F,78/1B,78/1E,77/2,75/1,131/2, 134/1,134/2,133/1,133/2,133/3,137/-
,144/1,144/2,144/3A,144/3B1,144/3B2,143/1,143/2,148/1A,148/2A,148/2B,149/2,149/3A,146/2,152/2B2,112/-
,206/2,207/1,207/2A,207/3,208/2,208/3,208/3,212/4,266/1C,265/1,265/3,264/1,264/2A,264/2B,264/2C,256/1,
,258/1,248/1,248/2,248/4,248/3,246/-,247/-,245/-,244/-,241/1,241/2A,241/3,396/1,397/1, 398/-,399/1B,399/2,400/-,401/2,402/3 of
TerkuVeerapandiapuram Village 55/10,55/9,55/11,55/12,55/13,55/14,146/-,147/1,147/2,55/10,55/9 of NorthSilukanpatti Village
131/-,133/1,133/2,130/2,134/1,135/2 of Muthusamipuram Village 11/-,14/1B,12/3,12/4,15/-,97/3,97/4,97/7,85/2,85/1,84/4,84/5,83/-

,88/4,88/2,88/1,88/3,76/-
,74/2,74/3,73/1,73/3,73/4,116/3A,116/1,116/2,116/3B,119/4,118/1,118/3A,118/3B,118/4,128/1,131/1C,131/2,131/3,129/-
,149/1,149/2A1,149/2A2,149/2B,149/3A,149/4A,149/4B,148/4A,148/4B,148/4C,148/5,148/7,148/6,130/-,77/6,77/7,149/2B of Ayyanadaippu Village
80/6B,98/2,98/3,97/2,113/5,113/1A12,125/1D1,125/1D2C,134/1A,134/3A,134/3B,135/1,158/3B,162/2A2,162/2A1,162/2A3,162/2A4
,177/2,177/3A,177/3B,177/6D5,177/7,163/2B,163/3,77/2,77/4,77/5,77/7,79/1,76/2A,80/1,80/6A,80/6B,80/5,80/8,98/2,98/3,97/1,97/3B,97/2,97/3A,97/4,97/5,93/1,91/-,92/1E,113/1A1,113/5,113/1A1,113/1A12,113/1B,113/1C,113/1D,113/1E1A,113/2,118/-
,127/1,127/2A,123/1B1,123/1B2,125/1A,125/1D1,125/1D2A,133/1B,134/1A,134/1C,135/2,135/3,136/1B,136/3,145/-,183/-
,158/1,158/3A,158/3B,162/1A,162/1C,162/2A2,162/2B,163/1A,163/2A,163/2B of Maravanmatam Village
210/2,211/1,211/6,211/5,211/4,212/3,212/4,212/5A,212/1,213/4,264/2D,264/3,264/2C,266/6,266/3,266/5,267/4,267/3,267/1,268/7B,268/1,268/6A,268/7A,268/6B,278/6,278/5,279/11,279/7,279/10,279/8,279/2,279/1,279/13,280/6,280/4,280/9A,280/9B,280/5,281/9,281/7,291/-
,293/3,293/1,294/4,294/5,294/2B,297/6,297/7,297/5,299/6,299/1A,455/1B1,457/2,458/2,458/3,459/1,459/2,459/3,460/5,460/2,478/1,481/1,481/3A,481/2,481/3D,481/3B,482/1,482/3,482/4,500/-
,501/13,501/9,501/12,501/2A,501/2B1,501/2B2,501/10,501/2B3,266/1,266/2A,266/2B,266/4,267/3,278/5,279/10,308/6,373/2,373/3,374/1,376/1,376/2,376/7A,376/7B,376/7C,376/3,376/6,376/8,375/6A,375/6B,384/2B,384/3,385/1,385/5A,385/5B,385/5C,385/7,385/8,385/9A,385/9B,386/6C,386/6D,386/7,386/8,396/3,396/4,395/6,395/7,395/8,401/1,402/1A,402/1B,402/2,403/1A,403/1B1,403/1B2,407/2A,407/2B,407/2C,406/2,406/3 of Kulayankarisal Village
709/2A,709/2C,701/1B,701/1C,701/1A,698/2,696/1,696/2B2,696/2B3,694/4,695/,692/1A,692/1C,687/4B,691/,641/2C2,638/3B,645/1
,645/2A,646/1,646/2,646/3,530/1A,536/1B,536/2,538/2,539/1,553/,589/,591/1,591/2,596/1,596/2,596/3A,596/3B,596/4A,596/4B,596/5A,531/2B,531/2A1,535/1A,531/2A2,529/2,653/1,528/2A,528/1A2,535/2,590/1B1,590/1B3,619/1A1B,619/1A1C,538/2,538/1,590/2,537/-,653/2,670/1,670/2A,673/1,673/2,751/2,752/-,739/-,740/1A,676/4B,677/1C1C1,677/1B,652/2C2,679/-
,676/3,676/4A,676/1,676/2,617/-,619/1A1A,616/-,619/5,619/6,619/3,619/4 of Mullakkadu II village 251/2,246/-
,250/2,247/1,444/2,240/2,241/2,241/1,249/1B,431/2,428/-,434/2,432/2,248/2A,249/3,427/1,425/-,240/1,618/-,615/,446/-,610/-
,239/2,447/-,613/-,614/-,611/-,612/-,609/,444/1,444/2,459/1,459/2,460/1,462/1, 239/2, of Mullakkadu Part 1,

MULLAKKADU PART 1 Village,
Thoothukkudi Taluk,
Thoothukkudi District.

This Consent to establish is valid upto **March 31, 2023**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
Select Designation,
M/s.INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOOTHUKUDI DISTRICTS,
INDIAN OIL CORPORATION LTD., Inside SPIC Industry, Muthiahpuram, Thoothukudi,
Pin: 628005

Copy to:

1.The Commissioner, THOOTHUKUDI-Corporation, Thoothukkudi Taluk, Thoothukkudi District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, THOOTHUKKUDI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.
4. File

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/ byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Transportation of Natural Gas through pipeline, Capacity of pipeline 1 MMSCMD, Expandable upto 35 MMSCMD, Pipeline Length : 142km(Approx.) of which 67.5 km length in Thoothukudi District, , daimeter of pipeline : 18" , with Terminal Station at the Premises of SPIC Limited at Mullaikadu-I Village	1	MMSCMD

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a	**Sewage Treatment Plant:**		
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	1	0.9*1.65*1.35
2.	Soak Pit	1	0.9*0.9*0.9
b	**Effluent Treatment Plant:**		
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.08	On Industrys own land
Effluent Type : Trade Effluent			

4. **Additional Conditions:**

1. The proponent shall obtain necessary “District Administration Clearance” for laying of pipeline in the government lands before Establishment works are started.
2. The proponent shall obtain necessary “PWD Clearance” for laying pipeline crossings in River Gundar and irrigation canals before Establishment works are started.
3. The unit shall provide monitoring well at every 1 Km along the length of the pipeline.
4. The unit shall provide septic tank and soak pit for the treatment and disposal of the sewage generated
5. The unit shall not generate trade effluent at any stage of the process/ activity under any circumstances.
6. The unit shall comply with the provision of Public Liability Insurance Act 1991 to provide immediate relief in the event if any hazard to human beings, other living creatures, plants, and properties while handling hazardous chemicals. 5. The unit shall have on site and off site disaster management plan and have regular training drills for all personal to be involved in handling, storing, and processing by updating training manual from the time so as to handling the emergency situation like major fire if any, in the quickest possible time.
7. The unit shall comply with the recommendations as suggested in the Rapid Risk Assessment study Report as conducted by Vimta Labs furnished to the Board.
8. The unit shall implement the complete automation system of the pipe line as per their proposal within two months’ time
9. The unit provide “Supervisory Control And Data Acquisition” (SCADA) and to commission the same within 2 months’ time.
10. The unit shall carryout mock drill and safety audit periodically.
11. The unit shall provide monitoring bore wells along the pipe line alignment so as to monitor the ground water quality.
12. The compressor station shall be equipped with sufficient emergency power generation to support monitoring and control systems to accomplish in case of any emergency.
13. The unit shall provide proper collection and storage system for the sludge generated due to pigging activity and disposed of in accordance with the Rules.
14. Laying of pipelines shall not make inconvenience to the public.
15. River, canal, Road crossing works shall be done only after getting prior permission from the concerned departments.
16. Irrigation canal, fencing and other structures affected during construction shall be restored back to the land owners.
17. Adequate measures for dust suppression during construction stage shall be taken.
18. Adequate sanitation facilities shall be provided on-site for the workers during the construction phase.
19. Necessary noise control equipment shall be provided to the workers during the construction phase.
20. The specification of pipelines shall comply with the OSID norms.
21. The establishment activities shall not give rise to any complaints.
22. This consent order does not absolve from obtaining any other necessary clearance from statutory authorities.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1801211450582 DATED: 16/11/2018.

PROCEEDINGS NO.T2/TNPCB/F.0336RMD/RL/RMD/A/2018 DATED: 16/11/2018

SUB: TNPC Board-Consent for Establishment-M/s. INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOTHUKUDI DISTRICTS, S.F. No. 202/4,202/5B,202/2A,202/1,96/4B,96/4A,96/5A,96/3,96/2,96/1,95/6D,95/6E,95/7,95/3,95/2,95/1,98/2,98/1,99/9,99/8,99/5,99/4,99/3,99/1,88/5C,88/4C,100/1,100/2A,101/5A,101/4B2,101/5B,101/5C,101/3,101/6A,102/2,102/3,102/4A,109/6,109/5B,109/5A2,109/5A1,110/9B,110/9A,114/2B1,114/2A1,114/2A2,114/1B2,115/3A,115/2,113/4,113/5A,112/3,112/2D,112/2C,112/2B,112/2A, 112/1B, 56/,57/8C,57/11,57/8A2,57/8B,57/2B1A,57/7,57/8A1B,57/8A1A,57/2A,58/2,58/4A,58/4C,58/4B1,58/4B3,60/2A2,60/2A1,60/4,61/3B,61/3A,94/4A1,94/1B1A,94/4A2A,94/6A,94/4A2B,94/1B2,94/1B1B,94/8,94/4B,202/5B,202/2B,202/4,203/4B1C,203/4B1B,203/2A,203/4B2,203/1,203/4B1A,203/1,203/2B1,203/3B,203/2B2,209/5B1,209/1,213/2,213/1,223/4B,223/1,223/2,223/4A,223/3,244/2,245/7,245/3,245/2,246/1,247/2A1,260/5,260/14,260/6B2,260/6B1,260/6A1A,260/4,260/9,260/10,260/6B3,260/6A1B,260/12B,260/11,260/12A,262/5,262/7A,262/6,262/1,263/8,263/6,263/7,263/5,263/1A,263/2,263/1B,263/4A,264/-,265/2A1A,268/7,268/8,268/12,268/13, 201/2A1, 201/1B, 201/1A, 202/3A, 202/3B, 202/2B, 202/4, 201/3, 201/2B, 201/2A2, 202/2B, 202/5B, 203/4B2, 204/3B, 202/5B of Valantharavai, 181/6C,181/6B2,182/1B,182/2,182/3,183/3,183/2,183/4B,184/1B2,184/1B1,185/5,185/3C,185/3B,189/1,189/2B,189/2A,190/1A1,190/1A2,188/,168/4C,167/1A,167/3B1,167/3B2A,167/3B2B,167/3A,166/1C,166/1B,166/2A2,166/2A1,166/3A,166/4,166/7,181/6B2,184/1B1,166/2A2,166/4 of Kuyavankudi. 355/2,355/3,355/1A1,354/2,354/1,351/9,351/12,351/11C,351/11A,351/5,351/2A,351/3A,351/4,351/3B,351/13,361/1A,361/1B,361/2,361/1C,347/1,347/2A,347/2B,362/2,362/3B,362/4,363/1A,363/1B,363/2,363/3,537/2,537/3A,537/3B,537/1,536/4,536/8A,536/8B1,536/6,536/7,535/3,534/1,534/3,526/3A,526/3B,526/2A,526/1B,527/1,527/2,527/4B,527/5,527/3A1,527/3A2,527/3B,527/3C,527/3D,528/3,528/4A,528/4B,528/5,528/6,528/7,528/8B2,528/8C,528/9-1,528/9-2,529/7,529/1,529/6,529/2,529/3,529/4,529/5,502/1A,502/3A,502/2,504/1B1A1,504/2A1A,504/2A1B,504/2B,504/3A,504/3B,504/4,506/1,506/2,506/3,506/4A4,506/4C,506/4B,506/4D,506/4E,500/1,499/1A,499/2,499/3A,361/1A,362/2,527/1,527/2,527/4B,502/1A,348/3,537/2A,537/2B,533/1A,528/8A of Sakkarakottai, Ramanathapuram Taluk, 19/6,19/5,19/4,20/1C,20/1B,20/1D,20/1J,20/1I,20/1H,20/1K,20/1O,20/1N,20/1R,20/1S,20/1U,20/1Z,20/1V,20/1Y,20/1X,20/1W,20/2A,21/4,21/1A,21/1B,21/1E,21/1D,21/1C,25/1,26/1A1,26/1B,26/1C,26/2A,26/2B,27/1A,27/2A1,27/2A4,27/2A3,27/2B,27/2C,27/4A,28/6B,28/6A,30/8C,38/3A,38/4A,38/4C1,39/2,39/3G,39/3I,39/3J,39/3L,39/5,42/5,42/6,42/7,43/7A,43/6A1,43/6A2,43/1A,43/2,43/3A,151/1D,151/2A3,151/1C,151/2A2,151/2C,151/2D2,151/2E2,151/3A2,151/5,151/3B1,151/2E1,151/4A2,151/4A1,151/3,152/2B2,152/2B1,153/1G,153/1D,153/1E,153/1F,153/2A,153/3B,153/4,153/5E,153/5D,153/5C,153/5K1,153/5K2,153/6,153/7A,155/11,155/1,155/14A,155/15A,155/14B,155/13A,155/6,155/2,155/4B3,155/4B2,155/4D,156/1A,156/1B,19/6,25/1,27/2B,27/4A,38/3A,42/5,153/5C,155/13A,155/11,155/15A,156/1A,42/2,151/3A1,155/12,155/13B,155/4E2,155/4F,155/4E1,155/4E3,155/4C,155/3,19/6 of Kudhakottai, 67/2,67/1A,67/1B,66/5A,66/5B,66/3A,66/3B,65/8D,65/9G2,65/9H,65/9F,65/9E,65/10,65/9D,65/9C,65/9B,69/3A3,69/1B,69/1C,69/2,62/4B,70/1,70/2,59/4,59/5A,59/5B,59/6,59/7A,59/7B,59/3,58/5,58/2B,58/2C,58/2A,58/3A,58/1,48/,50/12,52/6,52/5,52/7,52/3,53/1B,53/2,53/3,53/4,53/5A,53/5B,53/6,42/1A,42/1B,42/2B,42/2C,42/3A,42/4,42/5,42/6,42/7,42/8A,43/2,43/4J1,43/4J2,43/4I2,43/4H2,41/,78/,79/,40/,104/,105/,108/,109/,123/,124/1C,124/1B2,124/1A2,124/1A1,128/2,,137/9,137/13,137/14,136/2A2,136/2B,137/15,137/16,136/1G,135/3,135/2,135/1,149/2F,149/2G,149/2H,149/2I,149/3A,149/1F,149/1C,149/1D,157/5,157/6,158/11,158/9C,158/8,158/7,158/6B,158/5,158/4,158/3,158/2D,162/2C2,162/2B2,162/2A2,162/2A1,162/1F,162/1E,162/1D,170/,171/1,173/,174/,175/ , 67/1B,65/9G2,65/9E,58/2A,52/6,42/2B,124/1A2,136/1G,149/2G,149/1C,158/11,171/1,66/2A,66/2B,65/9G1,43/3,158/9B3,158/9B4,158/9A4,158/9A5 of Tiruppullani, 392/,392/9,392/10,392/12,392/8,392/1B3,375/5B,373/4,375/5A,375/2,374/5,374/3,374/2B,374/1C,376/1A,377/7E,377/7D,377/7C,377/7B,377/A,377/6B,377/6A,373/5B,373/5A,373/2B,377/1,391/10A,391/10B,391/9A,391/9B,391/3,391/4,391/5,391/6,351/,350/1,350/2,350/3,349/4A,349/7,349/6,349/5,349/9,345/1,346/7,346/6B,346/6A,346/5,346/4,344/,328/,343/5,341/4,341/2,341/1B,341/3B,341/3A,340/9,334/3B,334/3A,334/1B,334/2,320/4B,320/4A,331/1,292/4,292/3,292/2,287/1,288/2,288/1,290/2A,290/2C,290/1,277/2B,278/4,278/1,178/2A,265/,266/2B,266/2C,266/3,266/4,264/1,262/5,262/6A, 261/11C, 392/10,376/1A,345/1,290/2A,278/1,266/2B,262/6A,264/1,375/5C,376/1B,379/10A,379/10B,379/9B,379/9A,379/3,379/4,379/5,379/6,377/7A,377/2B,342/1A,342/1B,339/3B,339/3A,339/1B,339/2,330/4B,330/4A,290/2B,392/2,392/39 of Kalari 99/1,100/1,98/6,98/2C2,98/7,98/9,98/8,97/2B,97/2A,97/1,2/8,2/7,2/6,3/3A,3/3B,3/8,4/3,4/5,4/4,16/3,17/3A,17/3B,17/2,17/1,18/1,19/7,19/10,19/11,21/3A,21/2,21/3B,21/4B,21/7,24/3,24/1B,24/2,30/2,30/5B,30/4,30/5C,30/5E,30/7,30/6,29/1,33/4A,33/4B,33/5,33/2,34/2A2,34/2B,37/5,37/4,36/3C,36/2B,36/2A,36/1A,36/1B,40/4A,40/3A,40/3C,39/,40/2,40/1,45/1A,19/10,21/2,30/7,30/4,40/2,45/1A,99/2,100/5A,40/3B of Kulapatham, 90/1,90/2,90/3,90/4,89/1,89/4,89/5,91/1,87/10,87/2A,87/2B,87/2D,86/2,86/3D,84/,83/3,83/4,85/1,85/2,81/2,110/2,110/1,119/1,111/1,111/4,111/3,112/,76/1,76/2,76/3,118/1A,119/2,119/3,302/,120/1,120/3,120/2,121/1,121/2,122/2,122/3,122/4,124/1,124/2A,124/3,123/2,123/3A,123/3B,123/3C,123/4A,123/4B,123/4C,126/1,126/2A,127/2B,127/2A,127/3,129/1A,129/1B,129/2B,129/2C,129/3A,129/3B,128/1B,128/3,128/4C,128/4B,134/3,134/2,134/4,134/9,134/8,134/7A,134/7B,135/1C,135/2B,135/4A,135/4A,155/7A,156/1,156/2D,156/2C,156/3,156/6,156/7A,156/7B,156/7C,157/1A,157/1B,157/2,157/4A,157/5,157/6,157/7,157/8/B,157/8/A,157/8/C,164/2A,164/2B,164/7,164/8A,164/6,163/1,163/4,165/5,165/6/B,165/7/B,165/8,166/2A,166/1A,166/1B,166/3A,166/3B1,220/1A,221/1A,221/9B,221/2,221/4,221/5,221/7,222/10B,222/10B,222/10A,222/9,222/8,222/6B,238/1A,238/1B,223/,224/1A1,226/1A,226/1B,226/2A,226/3A,226/2B,229/1,229/2A,90/1,90/4,89/5,76/3,119/2,124/2A,124/1,123/

3C,127/2A,128/1B,134/7A,156/2C,164/2A,220/1A,222/8,229/2A,126/3,221/1,222/5,128/1A,128/4D,135/2A,135/1B,135/1B,135/2A of Velanur
37/,33/,34/3,34/4,35/2,35/3E,43/,45/,46/1B,46/1C,46/2E,46/3,49/1A,49/1B,49/1C,49/1D,49/1E,49/1F,49/1G,47/1A6,49/1H,47/1B2,47/1B3A,47/1B3B,47/12,47/13,47/14,47/2C,47/11,47/2D,47/2E,56/7A,56/7B,56/7C,56/7D,56/6A,56/4A,56/4B,56/5,56/4C,56/4D,55/1,57/5,57/6,57/7,57/10C,57/10B,58/4,58/3B,165/6,165/5,165/1C,165/7,165/4B,165/4A,155/8,155/9,155/10B,155/10C,154/12,157/1,157/2,154/13,157/3,153/1,153/15,153/16B,141/7A,141/5,141/8A,141/6B,140/1,139/2,139/3C,139/9,139/8,139/7,138/2B,138/2A,138/6A,138/6B,138/8A,138/8B,138/9,137/1A,137/1B,203/2,204/1,204/2,232/4,231/4,231/2B,231/3A,231/3B,230/1,230/2,230/3A1,230/3A2,230/3B,230/3C,220/1,220/2A,220/2B,220/3,220/4,220/7,220/8A,220/9A,220/10A,
47/12,47/13,138/2B,138/2A,138/8B,138/9,203/2,231/2B,231/5, 137/6 of Panaiyadiyendal,
Keelakkarai Taluk,
259/5E,260/1,260/2,258/4C,261/,255/,248/2,248/5,248/6,248/10,248/8,248/9,247/4,247/3,247/2,247/1,50/1A1,50/1A2,49/2C,49/2D3,49/2D5,49/2D4,49/2D2,51/1A,52/1A,52/1B,80/ of Sikkal.
300/2,300/7,300/3,300/4,299/6B,294/1,294/2,293/5,293/4,295/6A,295/6B,295/5,295/1C,296/3,296/4,296/6,296/5,289/8,289/7,289/1,289/2A,282/10,284/3,284/2,284/1,284/4,284/5,283/8B,283/7,283/6,283/5,331/4,331/5,331/2,331/1,272/7,273/1,250/10,248/,247/2E,247/2F,247/2G,247/2H,247/2I,247/2K, 247/2L,
192/2,245/2,245/4,278/7,278/6,278/8,278/5,331/3,183/2,183/1B,183/1A,184/2,184/1,185/7,179/6,179/7,179/5,179/1,191/11,191/10,191/7,247/2J of Panivasal
49/2,49/1,48/8,48/4A,48/4B,48/3C,50/1A,51/9,51/3C,51/3B,51/3E,51/3D2,51/3D1,51/8A,51/4B,51/4A,51/6A,51/5A,53/2C,53/3A,53/2D,53/2E,57/8,57/9A,57/7A,57/7B,57/3D,57/3C,57/6B2,57/6B1,57/4,57/6A,57/5A,57/5B,70/5A,70/4B,70/2,70/3A,70/3B,56/,72/1B,72/1A,72/1C,76/14,76/15,76/16,76/5F,76/5E,76/5D,76/3B,76/3A,76/2A2,76/2A1,76/2B2,76/2B1,77/4,77/5,77/7A,83/7C,83/8,83/6E,83/6F,83/6G,84/8A,84/7A,84/1B,84/1A,88/10B,88/10A,88/11A,88/9,88/5,88/4,88/2C,88/2B,88/2A,88/3A,90/6B4,90/6B3,90/6B2,90/6B1,90/6A,89/7I,89/7E,89/6,89/4B,89/4A,89/5A,93/2C4,93/5B,93/2B4,93/2B3,93/4,93/2B2,93/3A,94/4K,94/4L,94/4M,94/4J,94/4E,94/4B,94/3B,94/2,95/1 of Paykulam
251/18,251/19,251/17,251/9B,251/10,251/15A1,251/15A2,251/11,251/12,250/3,256/7A,256/5,256/10A,256/1,258/3D,258/3B,258/3A,258/2,258/1,259/12,259/9B,259/10,259/7,259/5,259/3A,259/3B,265/6,265/7,265/5B,265/5A,265/1,270/1,266/2,266/3A,266/4,266/5,266/6A,266/7,266/1B,266/1A,267/2C3,267/2C2,267/2C1,267/2B,267/2A,267/1,267/8,267/4,267/5,150/6B,150/6A,173/8A,173/7A,173/3C,173/3D,173/3E,173/2B,173/3G,173/3H,173/3I,173/3J,173/3K,173/3L,172/5C4,172/5B,172/9,172/7,172/6A,172/6B,158/1,170/5B,159/2B,159/2A,159/1C,159/1B,166/10A1A,166/10A1B,166/10A1C,166/7,166/8A,167/-,164/-,104/1,104/2,104/3,78/7,103/3B,103/3C,103/2B,105/1,102/1B2,102/2,102/3,101/10,106/1D,106/1C,106/1B,106/1A,110/1A,98/2B,98/1E,98/1F1,98/1F2,98/1F3,113/7B,113/7A,113/4,113/3C,113/5,113/2,113/6,113/1C2,113/1C1,113/1B,116/1,115/3,126/,127/,430/13,430/14,430/7,430/6,430/5,430/4,433/1,432/14,432/13,432/11,432/9,432/10,432/8,432/6,436/,426/,425/1,19/7,18/,2/8,2/9,2/10,2/7, 3/-,251/12 of Kerandai
252/,253/1,248/2,248/1,249/1,158/2,158/1,154/1C,154/1B,154/1A,153/3,153/1,153/2,151/4,151/3,150/5,150/2,149/4,149/1,148/,163/,147/2,147/1,146/2,146/1,145/2,144/,142/,24/3,24/24,24/2C4,24/23,24/2C3,24/2C2,24/2B3,24/2B2,24/2B1,24/19,24/18,24/17,24/6,24/2A2,24/2A1,23/2,25/,22/3E,22/3F,21/3D,21/2B2,21/2B1,21/2A2,21/2A3,21/2A1,21/3A,21/1A,1/ , 24/23,24/16,22/3D of Orivayal
377/,380/,381/,382/3B,382/4B,382/4A,382/5,383/1B,383/1A,384/2B,384/2A,384/3,384/4,385/3B,385/2,385/4,385/5,385/6,386/6,386/5B,386/5C,386/5D,386/4B,387/3B,387/3A,387/2B,387/2A,387/1,388/1A,388/2A,389/1,389/2,356/2,356/1,356/4A,356/4C,355/4,355/3D,355/3E,352/1,352/5,352/4B,352/4A,352/3,352/2B,352/2A,351/5,351/4C,351/3H,351/3I,351/3J,351/2E,351/2D,351/2C,350/10 Of Mandai,
237/1,237/3B,237/3A,236/2,378/1,378/3,378/4A,234/4B1,234/4B2,377/1D,377/1E,377/3A3,375/1,374/1A,374/3F,374/2A,374/2B,374/3I,374/3J,374/4C,374/5A,374/5B,373/,372/1,372/2,372/3,371/1A,371/2A,371/2B2,371/3A,371/3B,370/1B,370/2A,370/2B,368/1,368/3,367/1B1,367/2,366/1,366/2,366/3,366/4,366/5A,366/6A,366/5C,366/6B,366/5D,417/,416/,415/,421/1A,421/1B2,421/1D,424/3,424/4,425/1,425/2,427/1,427/2,427/3A,427/3B,427/4A,427/4B,426/1A,426/1B,428/1,428/2,428/3,428/5,430/2A,431/2,433/1A,433/1B,433/1C,433/2,433/3,433/4A,433/4B1,433/4B2,438/1A1,438/1B1,438/1B2,438/2B,438/3A,439/1A,
234/4B2,375/1,372/3,370/2B,366/5A,424/4,427/4A,430/2A,433/2,433/4B2,439/1A,369/4A1,414/3A,424/3B,424/3A of Punavasal,
70/3,70/6,70/4,70/2,70/1,72/,73/,74/3,74/2,74/4,77/,131/4,131/,132/,134/5,134/2D,134/2F,134/1,134/3,134/6,134/4,135/6C,135/5,135/3A,135/8A,135/2B,135/7B,136/2A,136/2B,136/7C,136/,136/8,136/3B,136/6,144/3,144/7A,144/7B,144/4B,144/4A,153/,155/3B,155/3C,155/4A,155/4C,155/4B,158/1A4,158/2,158/3,158/6A,158/7A1,158/1A6,158/6B,158/4B,158/1A5,160/1B,160/33,160/1D,160/1A,160/1C,161/2B,161/2A2,164/1,164/2A,164/2B1,164/4,165/3H,179/3,179/2,179/4B1,180/3,180/4A1,180/4A2,181/7B,182/,186/2,186/1B,186/1A,186/3,186/4,190/1,190/2,191/6A2,191/7A,191/5B,191/2,191/6A1,200/4,200/6,200/5,200/7A,200/8,
70/1,134/2D,135/3A,135/7B,136/2A,144/4B,155/3B,155/3C,158/2,158/1A6,180/4A1,186/3,191/7A,191/6A1,132/1,132/10,135/3B,135/6C1,135/6C2,136/7B,136/3A,161/1B2,180/4A3,186/5A,186/6A,191/3C2,191/3C1,191/7B, of K.Veppangulam,
319/1,319/2,326/,325/,339/1,340/1,340/2,340/4,344/3,344/2,351/3B,351/3C,351/1A,350/2B,350/2A,350/3,358/1A,348/5B,348/5A,348/4B,348/4A,348/3B,359/3B,359/3A,340/4,344/2,351/3C,358/1A,343/,358/2A of Appanur
298/,297/2,295/2B,295/2A,294/2,301/1,293/2,303/2,303/3B,303/4,311/1B,311/1A,304/2,304/1B2,304/1B1,304/1A4,308/1,308/2,306/,284/3,283/1A1,283/1A2,283/1A3,283/1A4,283/1A5,283/1A6,282/2B,282/1B,282/1A,277/1A,281/2C,280/3,280/2,280/1A2,280/1A3,280/1B,176/2,175/14B,175/14A,1

75/14C,175/13,180/5B,177/3B,177/3A,177/1A,177/1B,178/10A,178/9B,178/8,178/2,178/3,178/1,199/2,200/3,200/2,200/1B,200/1A2,201/3,201/2,201/1,137/,138/1,139/2C,139/3A,139/3B,132/3A,132/1A,131/16,131/14B,131/14A,131/13,131/12A,131/12B,131/1B,131/1A,131/2B,131/2A,131/3,140/2C,126/2C,126/2D,126/2B1,126/2A,126/3B,126/3A,126/4A,126/4B1,126/1,125/1H,124/4B2,124/5C,124/5B,124/5A,124/2B,124/6A,124/1,109/17A,109/19,109/17B1,109/9B,109/9C,109/5C,109/10,109/11,109/5B,109/1B,109/3,109/2,108/2C2,108/2B,108/2A5,106/17A2,106/17A1,106/17B1,106/2,106/1C,106/1D,106/1B,106/5,103/4B,103/7,103/5B,103/5C,100/2,100/3B,100/3A,100/1B,100/5A1,100/5A2,99/3,99/5,99/4D,99/4E,99/4A,91/,87/4,87/2C,87/2A,87/1,87/3A, of M Karisalkulam, 6/1A,6/2A/2,6/2A1,6/2C,6/2D,7/3B,7/3C,7/3D,7/3E,7/3G,7/2E,7/2A,7/1F,7/1B,7/1C,7/1D,5/2B,5/2A,5/3D,4/3,3/7,3/2,3/1A1B,3/7,19/ , 5/2A,3/7 of S Vagaikulam 81/2,88/,90/3,90/5,91/2,91/1,92/2,92/1,95/2,95/1,96/3,96/1,97/16,183/10A,183/10B,183/3,183/7,183/8,186/8,186/9B,186/6,186/1B,186/7,186/1A,186/10,187/,187/5,187/6,187/3,187/7,190/2,190/1,191/12,191/9,191/10,191/8,191/,207/5,207/2,207/6,207/4,207/1,207/3,208/4,208/7,208/5,208/6,209/7,209/6,209/8,210/7,211/1,211/3,211/4,211/2,212/,213/7,213/5,213/9,213/4,213/8,213/6,213/3,273/,279/1,280/4,280/1,280/3,280/2,281/6,281/5B2,282/,282/1A,282/1C1,282/1B,283/1,285/7,305/2,306/8,306/7,306/3,306/9,306/5,306/4,306/6,306/2,307/1,307/2,312/4B,312/4A,312/3,313/,316/6B,316/5,337/7,338/1,338/2A,339/3,339/2,339/6,339/5,339/1B,339/7A,344/,345/2,345/9,345/8,346/3,346/2,347/2, 347/4A,347/3B,347/3A,347/1,348/1,349/ , 186/6,186/1B,187/5,187/3,187/7,191/9,191/8,207/4,208/4,209/7,209/6,211/3,211/4, 280/4,307/2,346/3,347/4A,347/3B,186/11,189/,191/4C,208/3,208/2,209/2,211/5,213/2,312/1,337/8,206/5,206/9 of Avathandai, 45/8,45/9,45/10,45/11,45/14,45/6A,45/6B,45/7A,45/7B,46/9,46/8A,46/8B,50/7,50/8,50/6A,50/6B,50/9A,50/9B,57/1,57/4,57/5,59/5,59/6A,59/6B,60/,61/1,61/2,61/3,63/2,63/1A,63/1B,63/3B,108/3,108/1A,108/2A,109/2,109/3,109/1A,109/1B,109/4A,110/1B,110/2B,110/3A,110/3B,111/5B,112/2,113/2A,113/2B,113/3D,113/3E,113/3F,114/3,114/4,114/6,114/11,114/1B,114/1C,114/7A1,114/7A2,115/1A,115/1B,116/5,116/6,116/8,116/9,116/10,116/11,116/12,116/4A,116/4B,117/,120/15,130/11,132/7,132/2B,132/8B2,133/1,133/2,133/3,134/6B,134/6D,134/6E,134/6H,135/4,135/5,135/6,135/7,135/8,172/16,172/17,172/21,172/22,172/1C,172/1D,173/6,173/3E,173/4B,173/5A,173/5B1,173/5B2,173/5C,174/15,174/14B,174/14C,175/10,211/2,211/3B,211/3C,211/3D,211/4A,211/5A,211/6A,212/3,212/1C,212/6B1,212/6B2,213/10,213/6A,213/6B,213/7A,213/7B,213/8A,213/9A,226/2,226/4,226/8,226/7A,226/7B,226/9B1,226/9B2,226/9B3,226/9B4,228/,230/2,230/1A3,230/1A4,230/1B1,230/1B2,231/2,231/3,231/1B,231/1C,231/1D,231/1E,234/ , 45/8,45/7A,45/7B,46/9,113/2A,114/4,114/6,114/11,134/6D,134/6E,134/6H,135/5,172/17,172/22,173/6,173/5C,174/15,175/10,226/4,226/8,231/1E,112/5A,112/4B,112/5B1,112/5B2,116/10A,116/10B,116/15B,117/8B,117/8E,133/1A,133/1B,133/3A1,133/3B of A Nedunkulam 464/3,463/1,456/,453/1,457/1B,457/1A,457/1A1,457/2,452/2,450/2,450/1,449/5,449/7B,449/4,449/7A,449/3,449/2B,447/7C,448/2,448/1,448/4A,448/4B,448/4C,448/4D,433/7,433/8,433/2,433/1,430/1, 430/3, 457/1A1,449/6 of Kokkarasan Kottai 105/7A,105/6,106/5B1,106/5B2,106/4,106/3,106/2B,114/,118/2A,118/1,118/2B,118/4A,118/5A,118/1,118/3,124/3B,127/4,127/1,127/2,127/3,132/2,132/1Q,134/1A,137/5,140/2C,140/2D,140/2B,140/3,212/5,212/4A,212/6,212/4B,212/3,212/1B,212/1A,212/2,214/3,214/1B,214/4B,214/2,214/4A,215/2, 215/1B/2,219/6B,220/1,220/2,220/4,220/3,221/1,221/3B,221/3A,229/1,230/2B,230/1,230/2A,231/3B,231/2,231/3A,232/3A2,232/1D,232/3B,232/1B,232/2,232/1C,233/2,324/4,326/3A2,326/3A1,326/3A4,326/3A3,326/3B,332/2,332/3,332/4,333/3D1,333/3D2,333/4,333/5B,347/,349/1A1,350/1A,350/1B,350/,350/1C,350/2A,351/2B,351/2B3,353/1, 105/7A,118/1,132/1Q,140/2C,140/3,212/2,214/1B,220/2,220/3,221/1,231/3B,232/1D,326/3B,332/2, 333/5B,349/1A1,350/1B,350/2A,105/7B,105/7C,105/7D,105/7E,107/2,107/1,107/5,213/,219/7,231/3C,332/1,350/2C,350/2B,353/2 of Kondunallanpatti, Kadaladi Taluk, 266/2A,266/2B,266/3A,266/3B,267/2A,269/1A,269/1B,269/2A,269/2B,269/3A,270/1A,270/2A,270/3C,270/3B,270/3A,271/1A,289/1A,289/1B,289/1C,289/1D,289/3A,289/3B,291/1A,290/6,290/7,290/13A,290/13B,290/13C,290/12B,290/12C, 267/2A,291/1A of Mela Sirupothu, Muthukulathur Taluk ,1/12,1/13, 1/13, 1/11 of M Pudukulam, kamuthi Taluk, VALANTHARAVAI village, Ramanathapuram Taluk and Ramanathapuram District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. Unit’s application for CTE on 7/12/2017

2. IR.No : F.0336RMD/RL/DEE/RMD/2018 dated 12/10/2018

3. Minutes of CCC item NO.250-21 dt: 15.11.2018

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

SENIOR CONSTRUCTION MANAGER,

M/s . INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOTHUKUDI DISTRICTS

S.F

No.202/4,202/5B,202/2A,202/1,96/4B,96/4A,96/5A,96/3,96/2,96/1,95/6D,95/6E,95/7,95/3,95/2,95/1,98/2,98/1,99/9,99/8,99/5,99/4,99/3,99/1,88/5C,88/4C,100/1,100/2A,101/5A,101/4B2,101/5B,101/5C,101/3,101/6A,102/2,102/3,102/4A,109/6,109/5B,109/5A2,109/5A1,110/9B,110/9A,114/2B1,114/2A1,114/2A2,114/1B2,115/3A,115/2,113/4,113/5A,112/3,112/2D,112/2C,112/2B,112/2A, 112/1B, 56/

,57/8C,57/11,57/8A2,57/8B,57/2B1A,57/7,57/8A1B,57/8A1A,57/2A,58/2,58/4A,58/4C,58/4B1,58/4B3,60/2A2,60/2A1,60/4,61/3B,61/3A,94/4A1,94/1B1A,94/4A2A,94/6A,94/4A2B,94/1B2,94/1B1B,94/8,94/4B,202/5B,202/2B,202/4,203/4B1C,203/4B1B,203/2A,203/4B2,203/1,203/4B1A,203/1,203/2B1,203/3B,203/2B2,209/5B1,209/1,213/2,213/1,223/4B,223/1,223/2,223/4A,223/3,244/2,245/7,245/3,245/2,246/1,247/2A1,260/5,260/14,260/6B2,260/6B1,260/6A1A,260/4,260/9,260/10,260/6B3,260/6A1B,260/12B,260/11,260/12A,262/5,262/7A,262/6,262/1,263/8,263/6,263/7,263/5,263/1A,263/2,263/1B,263/4A,264/-,265/2A1A,268/7,268/8,268/12,268/13, 201/2A1, 201/1B, 201/1A, 202/3A, 202/3B, 202/2B, 202/4, 201/3, 201/2B, 201/2A2, 202/2B, 202/5B, 203/4B2, 204/3B, 202/5B of Valantharavai,

181/6C,181/6B2,182/1B,182/2,182/3,183/3,183/2,183/4B,184/1B2,184/1B1,185/5,185/3C,185/3B,189/1,189/2B,189/2A,190/1A1,190/1A2,188/,168/4C,167/1A,167/3B1 ,167/3B2A,167/3B2B,167/3A,166/1C,166/1B,166/2A2,166/2A1,166/3A,166/4,166/7, 181/6B2,184/1B1,166/2A2,166/4 of Kuyavankudi.

355/2,355/3,355/1A1,354/2,354/1,351/9,351/12,351/11C,351/11A,351/5,351/2A,351/3A,351/4,351/3B,351/13,361/1A,361/1B,361/2,361/1C,347/1,347/2A,347/2B,362/2,362/3B,362/4,363/1A,363/1B,363/2,363/3,537/2,537/3A,537/3B,537/1,536/4,536/8A,536/8B1,536/6,536/7,535/3,534/1,534/3,526/3A,526/3B,526/2A,526/1B,527/1,527/2,527/4B,527/5,527/3A1,527/3A2,527/3B,527/3C,527/3D,528/3,528/4A,528/4B,528/5,528/6,528/7,528/8B2,528/8C,528/9-1,528/9-

2,529/7,529/1,529/6,529/2,529/3,529/4,529/5,502/1A,502/3A,502/2,504/1B1A1,504/2A1A,504/2A1B,504/2B,504/3A,504/3B,504/4,506/1,506/2,506/3,506/4A4,506/4C,506/4B,506/4D,506/4E,500/1,499/1A,499/2,499/3A,361/1A,362/2,527/1,527/2,527/4B,502/1A,348/3,537/2A,537/2B,533/1A,528/8A of Sakkarakottai, Ramanathapuram Taluk,

19/6,19/5,19/4,20/1C,20/1B,20/1D,20/1J,20/1I,20/1H,20/1K,20/1O,20/1N,20/1R,20/1S,20/1U,20/1Z,20/1V,20/1Y,20/1X,20/1W,20/2A,21/4,21/1A,21/1B,21/1E,21/1D,21/1C,25/1,26/1A1,26/1B,26/1C,26/2A,26/2B,27/1A,27/2A1,27/2A4,27/2A3,27/2B,27/2C,27/4A,28/6B,28/6A,30/8C,38/3A,38/4A,38/4C1,39/2,39/3G,39/3I,39/3J,39/3L,39/5,42/5,42/6,42/7,43/7A,43/6A1,43/6A2,43/1A,43/2,43/3A,151/1D,151/2A3,151/1C,151/2A2,151/2C,151/2D2,151/2E2,151/3A2,151/5,151/3B1,151/2E1,151/4A2,151/4A1,151/3,152/2B2,152/2B1,153/1G,153/1D,153/1E,153/1F,153/2A,153/3B,153/4,153/5E,153/5D,153/5C,153/5K1,153/5K2,153/6,153/7A,155/11,155/1,155/14A,155/15A,155/14B,155/13A,155/6,155/2,155/4B3,155/4B2,155/4D,156/1A,156/1B,19/6,25/1,27/2B,27/4A,38/3A,42/5,153/5C,155/13A,155/11,155/15A,156/1A,42/2,151/3A1,155/12,155/13B,155/4E2,155/4F,155/4E1,155/4E3,155/4C,155/3,19/6 of Kudhakottai,

67/2,67/1A,67/1B,66/5A,66/5B,66/3A,66/3B,65/8D,65/9G2,65/9H,65/9F,65/9E,65/10,65/9D,65/9C,65/9B,69/3A3,69/1B,69/1C,69/2,62/4B,70/1,70/2,59/4,59/5A,59/5B,59/6,59/7A,59/7B,59/3,58/5,58/2B,58/2C,58/2A,58/3A,58/1,48/,50/12,52/6,52/5,52/7,52/3,53/1B,53/2,53/3,53/4,53/5A,53/5B,53/6,42/1A,42/1B,42/2B,42/2C,42/3A,42/4,42/5,42/6,42/7,42/8A,43/2,43/4J1,43/4J2,43/4I2,43/4H2,41/,78/,79/,40/,104/,105/,108/,109/,123/,124/1C,124/1B2,124/1A2,124/1A1,128/2,,137/9,137/13,137/14,136/2A2,136/2B,137/15,137/16,136/1G,135/3,135/2,135/1,149/2F,149/2G,149/2H,149/2I,149/3A,149/1F,149/1C,149/1D,157/5,157/6,158/11,158/9C,158/8,158/7,158/6B,158/5,158/4,158/3,158/2D,162/2C2,162/2B2,162/2A2,162/2A1,162/1F,162/1E,162/1D,170/,171/1,173/,174/,175/ ,

67/1B,65/9G2,65/9E,58/2A,52/6,42/2B,124/1A2,136/1G,149/2G,149/1C,158/11,171/1,66/2A,66/2B,65/9G1,43/3,158/9B3,158/9B4,158/9A4,158/9A5 of Tiruppullani,

392/,392/9,392/10,392/12,392/8,392/1B3,375/5B,373/4,375/5A,375/2,374/5,374/3,374/2B,374/1C,376/1A,377/7E,377/7D,377/7C,377/7B,377/A,377/6B,377/6A,373/5B,373/5A,373/2B,377/1,391/10A,391/10B,391/9A,391/9B,391/3,391/4,391/5,391/6,351/,350/1,350/2,350/3,349/4A,349/7,349/6,349/5,349/9,345/1,346/7,346/6B,346/6A,346/5,346/4,344/,328/,343/5,341/4,341/2,341/1B,341/3B,341/3A,340/9,334/3B,334/3A,334/1B,334/2,320/4B,320/4A,331/1,292/4,292/3,292/2,287/1,288/2,288/1,290/2A,290/2C,290/1,277/2B,278/4,278/1,178/2A,265/,266/2B,266/2C,266/3,266/4,264/1,262/5,262/6A,261/11C,

392/10,376/1A,345/1,290/2A,278/1,266/2B,262/6A,264/1,375/5C,376/1B,379/10A,379/10B,379/9B,379/9A,379/3,379/4,379/5,379/6,377/7A,377/2B,342/1A,342/1B,339/3B,339/3A,339/1B,339/2,330/4B,330/4A,290/2B,392/2,392/39 of Kalari

99/1,100/1,98/6,98/2C2,98/7,98/9,98/8,97/2B,97/2A,97/1,2/8,2/7,2/6,3/3A,3/3B,3/8,4/3,4/5,4/4,16/3,17/3A,17/3B,17/2,17/1,18/1,19/7,19/10,19/11,21/3A,21/2,21/3B,21/4B,21/7,24/3,24/1B,24/2,30/2,30/5B,30/4,30/5C,30/5E,30/7,30/6,29/1,33/4A,33/4B,33/5,33/2,34/2A2,34/2B,37/5,37/4,36/3C,36/2B,36/2A,36/1A,36/1B,40/4A,40/3A,40/3C,39/,40/2,40/1,45/1A,

19/10,21/2,30/7,30/4,40/2,45/1A,99/2,100/5A,40/3B of Kulapatham,

90/1,90/2,90/3,90/4,89/1,89/4,89/5,91/1,87/10,87/2A,87/2B,87/2D,86/2,86/3D,84/,83/3,83/4,85/1,85/2,81/2,110/2,110/1,119/1,111/1,111/4,111/3,112/,76/1,76/2,76/3,118/1A,119/2,119/3,302/,120/1,120/3,120/2,121/1,121/2,122/2,122/3,122/4,124/1,124/2A,124/3,123/2,123/3A,123/3B,123/3C,123/4A,123/4B,123/4C,126/1,126/2A,127/2B,127/2A,127/3,129/1A,129/1B,129/2B,129/2C,129/3A,129/3B,128/1B,128/3,128/4C,128/4B,134/3,134/2,134/4,134/9,134/8,134/7A,134/7B,135/1C,135/2B,135/4A,135/4A,155/7A,156/1,156/2D,156/2C,156/3,156/6,156/7A,156/7B,156/7C,157/1A,157/1B,157/2,157/4A,157/5,157/6,157/7,157/8/B,157/8/A,157/8/C,164/2A,164/2B,164/7,164/8A,164/6,163/1,163/4,165/5,165/6/B,165/7/B,165/8,166/2A,166/1A,166/1B,166/3A,166/3B1,220/1A,221/1A,221/9B,221/2,221/4,221/5,221/7,222/10B,222/10B,222/10A,222/9,222/8,222/6B,238/1A,238/1B,223/,224/1A1,226/1A,226/1B,226/2A,226/3A,226/2B,229/1,229/2A,90/1,90/4,89/5,76/3,119/2,124/2A,124/1,123/3C,127/2A,128/1B,134/7A,156/2C,164/2A,220/1A,222/8,229/2A,126/3,221/1,222/5,128/1A,128/4D,135/2A,135/1B,135/1B,135/2A of Velanur

37/,33/,34/3,34/4,35/2,35/3E,43/,45/,46/1B,46/1C,46/2E,46/3,49/1A,49/1B,49/1C,49/1D,49/1E,49/1F,49/1G,47/1A6,49/1H,47/1B2,47/1B3A,47/1B3B,47/12,47/13,47/14,47/2C,47/11,47/2D,47/2E,56/7A,56/7B,56/7C,56/7D,56/6A,56/4A,56/4B,56/5,56/4C,56/4D,55/1,57/5,57/6,57/7,57/10C,57/10B,58/4,58/3B,165/6,165/5,165/1C,165/7,165/4B,165/4A,155/8,155/9,155/10B,155/10C,154/12,157/1,157/2,154/13,157/3,153/1,153/15,153/16B,141/7A,141/5,141/8A,141/6B,140/1,139/2,139/3C,139/9,139/8,139/7,138/2B,138/2A,138/6A,138/6B,138/8A,138/8B,138/9,137/1A,137/1B,203/2,204/1,204/2,232/4,231/4,231/2B,231/3A,231/3B,230/1,230/2,230/3A1,230/3A2,230/3B,230/3C,220/1,220/2A,220/2B,220/3,220/4,220/7,220/8A,220/9A,220/10A,

47/12,47/13,138/2B,138/2A,138/8B,138/9,203/2,231/2B,231/5, 137/6 of Panaiyadiyendal, Keelakarai Taluk,

259/5E,260/1,260/2,258/4C,261/,255/,248/2,248/5,248/6,248/10,248/8,248/9,247/4,247/3,247/2,247/1,50/1A1,50/1A2,49/2C,49/2D3,49/2D5,49/2D4,49/2D2,51/1A,52/1A,52/1B,80/ of Sikkal.

300/2,300/7,300/3,300/4,299/6B,294/1,294/2,293/5,293/4,295/6A,295/6B,295/5,295/1C,296/3,296/4,296/6,296/5,289/8,289/7,289/1,289/2A,282/10,284/3,284/2,284/1,284/4,284/5,283/8B,283/7,283/6,283/5,331/4,331/5,331/2,331/1,272/7,273/1,250/10,248/,247/2E,247/2F,247/2G,247/2H,247/2I,247/2K,247/2L,

192/2,245/2,245/4,278/7,278/6,278/8,278/5,331/3,183/2,183/1B,183/1A,184/2,184/1,185/7,179/6,179/7,179/5,179/1,191/11,191/10,191/7,247/2J of Panivasal

49/2,49/1,48/8,48/4A,48/4B,48/3C,50/1A,51/9,51/3C,51/3B,51/3E,51/3D2,51/3D1,51/8A,51/4B,51/4A,51/6A,51/5A,53/2C,53/3A,53/2D,53/2E,57/8,57/9A,57/7A,57/7B,57/3D,57/3C,57/6B2,57/6B1,57/4,57/6A,57/5A,57/5B,70/5A,70/4B,70/2,70/3A,70/3B,56/,72/1B,72/1A,72/1C,76/14,76/15,76/16,76/5F,76/5E,76/5D,76/3B,76/3A,76/2A2,76/2A1,76/2B2,76/2B1,77/4,77/5,77/7A,83/7C,83/8,83/6E,83/6F,83/6G,84/8A,84/7A,84/1B,84/1A,88/10B,88/10A,88/11A,88/9,88/5,88/4,88/2C,88/2B,88/2A,88/3A,90/6B4,90/6B3,90/6B2,90/6B1,90/6A,89/7I,89/7E,89/6,89/4B,89/4A,89/5A,93/2C4,93/5B,93/2B4,93/2B3,93/4,93/2B2,93/3A,94/4K,94/4L,94/4M,94/4J,94/4E,94/4B,94/3B,94/2,95/1 of Paykulam

251/18,251/19,251/17,251/9B,251/10,251/15A1,251/15A2,251/11,251/12,250/3,256/7A,256/5,256/10A,256/1,258/3D,258/3B,258/3A,258/2,258/1,259/12,259/9B,259/10,259/7,259/5,259/3A,259/3B,265/6,265/7,265/5B,265/5A,265/1,270/1,266/2,266/3A,266/4,266/5,266/6A,266/7,266/1B,266/1A,267/2C3,267/2C2,267/2C1,267/2B,267/2A,267/1,267/8,267/4,267/5,150/6B,150/6A,173/8A,173/7A,173/3C,173/3D,173/3E,173/2B,173/3G,173/3H,173/3I,173/3J,173/3K,173/3L,172/5C4,172/5B,172/9,172/7,172/6A,172/6B,158/1,170/5B,159/2B,159/2A,159/1C,159/1B,166/10A1A,166/10A1B,166/10A1C,166/7,166/8A,167/-,164/-,104/1,104/2,104/3,78/7,103/3B,103/3C,103/2B,105/1,102/1B2,102/2,102/3,101/10,106/1D,106/1C,106/1B,106/1A,110/1A,98/2B,98/1E,98/1F1,98/1F2,98/1F3,113/7B,113/7A,113/4,113/3C,113/5,113/2,113/6,113/1C2,113/1C1,113/1B,116/1,115/3,126/,127/,430/13,430/14,430/7,430/6,430/5,430/4,433/1,432/14,432/13,432/11,432/9,432/10,432/8,432/6,436/,426/,425/1,19/7,18/,2/8,2/9,2/10,2/7, 3/-,251/12 of Keerandai

252/,253/1,248/2,248/1,249/1,158/2,158/1,154/1C,154/1B,154/1A,153/3,153/1,153/2,151/4,151/3,150/5,150/2,149/4,149/1,148/,163/,147/2,147/1,146/2,146/1,145/2,144/,142/,24/3,24/24,24/2C4,24/23,24/2C3,24/2C2,24/2B3,24/2B2,24/2B1,24/19,24/18,24/17,24/6,24/2A2,24/2A1,23/2,25/,22/3E,22/3F,21/3D,21/2B2,21/2B1,21/2A2,21/2A3,21/2A1,21/3A,21/1A,1/ , 24/23,24/16,22/3D of Orivayal

377/,380/,381/,382/3B,382/4B,382/4A,382/5,383/1B,383/1A,384/2B,384/2A,384/3,384/4,385/3B,385/2,385/4,385/5,385/6,386/6,386/5B,386/5C,386/5D,386/4B,387/3B,387/3A,387/2B,387/2A,387/1,388/1A,388/2A,389/1,389/2,356/2,356/1,356/4A,356/4C,355/4,355/3D,355/3E,352/1,352/5,352/4B,352/4A,352/3,352/2B,352/2A,351/5,351/4C,351/3H,351/3I,351/3J,351/2E,351/2D,351/2C,350/10 Of Marandai,

237/1,237/3B,237/3A,236/2,378/1,378/3,378/4A,234/4B1,234/4B2,377/1D,377/1E,377/3A3,375/1,374/1A,374/3F,374/2A,374/2B,374/3I,374/3J,374/4C,374/5A,374/5B,373/,372/1,372/2,372/3,371/1A,371/2A,371/2B2,371/3A,371/3B,370/1B,370/2A,370/2B,368/1,368/3,367/1B1,367/2,366/1,366/2,366/3,366/4,366/5A,366/6A,366/5C,366/6B,366/5D,417/,416/,415/,421/1A,421/1B2,421/1D,424/3,424/4,425/1,425/2,427/1,427/2,427/3A,427/3B,427/4A,427/4B,426/1A,426/1B,428/1,428/2,428/3,428/5,430/2A,431/2,433/1A,433/1B,433/1C,433/2,433/3,433/4A,433/4B1,433/4B2,438/1A1,438/1B1,438/1B2,438/2B,438/3A,439/1A,

234/4B2,375/1,372/3,370/2B,366/5A,424/4,427/4A,430/2A,433/2,433/4B2,439/1A,369/4A1,414/3A,424/3B,424/3A of Punavasal,

70/3,70/6,70/4,70/2,70/1,72/,73/,74/3,74/2,74/4,77/,131/4,131/,132/,134/5,134/2D,134/2F,134/1,134/3,134/6,134/4,135/6C,135/5,135/3A,135/8A,135/2B,135/7B,136/2A,136/2B,136/7C,136/,136/8,136/3B,136/6,144/3,144/7A,144/7B,144/4B,144/4A,153/,155/3B,155/3C,155/4A,155/4C,155/4B,158/1A4,158/2,158/3,158/6A,158/7A1,158/1A6,158/6B,158/4B,158/1A5,160/1B,160/33,160/1D,160/1A,160/1C,161/2B,161/2A2,164/1,164/2A,164/2B1,164/4,165/3H,179/3,179/2,179/4B1,180/3,180/4A1,180/4A2,181/7B,182/,186/2,186/1B

,186/1A,186/3,186/4,190/1,190/2,191/6A2,191/7A,191/5B,191/2,191/6A1,200/4,200/6,200/5,200/7A,200/8,
70/1,134/2D,135/3A,135/7B,136/2A,144/4B,155/3B,155/3C,158/2,158/1A6,180/4A1,186/3,191/7A,191/6A1,132/1,132/10,135/3B,13
5/6C1,135/6C2,136/7B,136/3A,161/1B2,180/4A3,186/5A,186/6A,191/3C2,191/3C1,191/7B, of K.Veppangulam,
319/1,319/2,326/,325/,339/1,340/1,340/2,340/4,344/3,344/2,351/3B,351/3C,351/1A,350/2B,350/2A,350/3,358/1A,348/5B,348/5A,34
8/4B,348/4A,348/3B,359/3B,359/3A, 340/4,344/2,351/3C,358/1A,343/,358/2A of Appanur
298/,297/2,295/2B,295/2A,294/2,301/1,293/2,303/2,303/3B,303/4,311/1B,311/1A,304/2,304/1B2,304/1B1,304/1A4,308/1,308/2,306/
,284/3,283/1A1,283/1A2,283/1A3,283/1A4,283/1A5,283/1A6,282/2B,282/1B,282/1A,277/1A,281/2C,280/3,280/2,280/1A2,280/1A3,
280/1B,176/2,175/14B,175/14A,175/14C,175/13,180/5B,177/3B,177/3A,177/1A,177/1B,178/10A,178/9B,178/8,178/2,178/3,178/1,1
99/2,200/3,200/2,200/1B,200/1A2,201/3,201/2,201/1,137/,138/1,139/2C,139/3A,139/3B,132/3A,132/1A,131/16,131/14B,131/14A,13
1/13,131/12A,131/12B,131/1B,131/1A,131/2B,131/2A,131/3,140/2C,126/2C,126/2D,126/2B1,126/2A,126/3B,126/3A,126/4A,126/4
B1,126/1,125/1H,124/4B2,124/5C,124/5B,124/5A,124/2B,124/6A,124/1,109/17A,109/19,109/17B1,109/9B,109/9C,109/5C,109/10,1
09/11,109/5B,109/1B,109/3,109/2,108/2C2,108/2B,108/2A5,106/17A2,106/17A1,106/17B1,106/2,106/1C,106/1D,106/1B,106/5,103/
4B,103/7,103/5B,103/5C,100/2,100/3B,100/3A,100/1B,100/5A1,100/5A2,99/3,99/5,99/4D,99/4E,99/4A,91/,87/4,87/2C,87/2A,87/1,8
7/3A, of M Karisalkulam,
6/1A,6/2A/2,6/2A1,6/2C,6/2D,7/3B,7/3C,7/3D,7/3E,7/3G,7/2E,7/2A,7/1F,7/1B,7/1C,7/1D,5/2B,5/2A,5/3D,4/3,3/7,3/2,3/1A1B,3/7,19
/ , 5/2A,3/7 of S Vagaikulam
81/2,88/,90/3,90/5,91/2,91/1,92/2,92/1,95/2,95/1,96/3,96/1,97/16,183/10A,183/10B,183/3,183/7,183/8,186/8,186/9B,186/6,186/1B,18
6/7,186/1A,186/10,187/,187/5,187/6,187/3,187/7,190/2,190/1,191/12,191/9,191/10,191/8,191/,207/5,207/2,207/6,207/4,207/1,207/3,2
08/4,208/7,208/5,208/6,209/7,209/6,209/8,210/7,211/1,211/3,211/4,211/2,212/,213/7,213/5,213/9,213/4,213/8,213/6,213/3,273/,279/1
,280/4,280/1,280/3,280/2,281/6,281/5B2,282/,282/1A,282/1C1,282/1B,283/1,285/7,305/2,306/8,306/7,306/3,306/9,306/5,306/4,306/6
,306/2,307/1,307/2,312/4B,312/4A,312/3,313/,316/6B,316/5,337/7,338/1,338/2A,339/3,339/2,339/6,339/5,339/1B,339/7A,344/,345/2,
345/9,345/8,346/3,346/2,347/2,347/4A,347/3B,347/3A,347/1,348/1,349/ ,
186/6,186/1B,187/5,187/3,187/7,191/9,191/8,207/4,208/4,209/7,209/6,211/3,211/4,
280/4,307/2,346/3,347/4A,347/3B,186/11,189/,191/4C,208/3,208/2,209/2,211/5,213/2,312/1,337/8,206/5,206/9 of Avathandai,
45/8,45/9,45/10,45/11,45/14,45/6A,45/6B,45/7A,45/7B,46/9,46/8A,46/8B,50/7,50/8,50/6A,50/6B,50/9A,50/9B,57/1,57/4,57/5,59/5,5
9/6A,59/6B,60/,61/1,61/2,61/3,63/2,63/1A,63/1B,63/3B,108/3,108/1A,108/2A,109/2,109/3,109/1A,109/1B,109/4A,110/1B,110/2B,11
0/3A,110/3B,111/5B,112/2,113/2A,113/2B,113/3D,113/3E,113/3F,114/3,114/4,114/6,114/11,114/1B,114/1C,114/7A1,114/7A2,115/1
A,115/1B,116/5,116/6,116/8,116/9,116/10,116/11,116/12,116/4A,116/4B,117/,120/15,130/11,132/7,132/2B,132/8B2,133/1,133/2,133
/3,134/6B,134/6D,134/6E,134/6H,135/4,135/5,135/6,135/7,135/8,172/16,172/17,172/21,172/22,172/1C,172/1D,173/6,173/3E,173/4B,
173/5A,173/5B1,173/5B2,173/5C,174/15,174/14B,174/14C,175/10,211/2,211/3B,211/3C,211/3D,211/4A,211/5A,211/6A,212/3,212/
1C,212/6B1,212/6B2,213/10,213/6A,213/6B,213/7A,213/7B,213/8A,213/9A,226/2,226/4,226/8,226/7A,226/7B,226/9B1,226/9B2,22
6/9B3,226/9B4,228/,230/2,230/1A3,230/1A4,230/1B1,230/1B2,231/2,231/3,231/1B,231/1C,231/1D,231/1E,234/ ,
45/8,45/7A,45/7B,46/9,113/2A,114/4,114/6,114/11,134/6D,134/6E,134/6H,135/5,172/17,172/22,173/6,173/5C,174/15,175/10,226/4,2
26/8,231/1E,112/5A,112/4B,112/5B1,112/5B2,116/10A,116/10B,116/15B,117/8B,117/8E,133/1A,133/1B,133/3A1,133/3B of A
Nedunkulam
464/3,463/1,456/,453/1,457/1B,457/1A,457/1A1,457/2,452/2,450/2,450/1,449/5,449/7B,449/4,449/7A,449/3,449/2B,447/7C,448/2,44
8/1,448/4A,448/4B,448/4C,448/4D,433/7,433/8,433/2,433/1,430/1,430/3, 457/1A1,449/6 of Kokkarasan Kottai
105/7A,105/6,106/5B1,106/5B2,106/4,106/3,106/2B,114/,118/2A,118/1,118/2B,118/4A,118/5A,118/1,118/3,124/3B,127/4,127/1,127
/2,127/3,132/2,132/1Q,134/1A,137/5,140/2C,140/2D,140/2B,140/3,212/5,212/4A,212/6,212/4B,212/3,212/1B,212/1A,212/2,214/3,21
4/1B,214/4B,214/2,214/4A,215/2,215/1B/2,219/6B,220/1,220/2,220/4,220/3,221/1,221/3B,221/3A,229/1,230/2B,230/1,230/2A,231/3
B,231/2,231/3A,232/3A2,232/1D,232/3B,232/1B,232/2,232/1C,233/2,324/4,326/3A2,326/3A1,326/3A4,326/3A3,326/3B,332/2,332/3
,332/4,333/3D1,333/3D2,333/4,333/5B,347/,349/1A1,350/1A,350/1B,350/,350/1C,350/2A,351/2B,351/2B3,353/1,
105/7A,118/1,132/1Q,140/2C,140/3,212/2,214/1B,220/2,220/3,221/1,231/3B,232/1D,326/3B,332/2,333/5B,349/1A1,350/1B,350/2A,
105/7B,105/7C,105/7D,105/7E,107/2,107/1,107/5,213/ ,219/7,231/3C,332/1,350/2C,350/2B,353/2 of Kondunallanpatti, Kadaladi
Taluk,
266/2A,266/2B,266/3A,266/3B,267/2A,269/1A,269/1B,269/2A,269/2B,269/3A,270/1A,270/2A,270/3C,270/3B,270/3A,271/1A,289/1
A,289/1B,289/1C,289/1D,289/3A,289/3B,291/1A,290/6,290/7,290/13A,290/13B,290/13C,290/12B,290/12C, 267/2A,291/1A of
Mela Sirupothu, Muthukulathur Taluk ,1/12,1/13, 1/13, 1/11 of M Pudukulam, kamuthi Taluk,

VALANTHARAVAI Village,

Ramanathapuram Taluk,

Ramanathapuram District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No.

202/4,202/5B,202/2A,202/1,96/4B,96/4A,96/5A,96/3,96/2,96/1,95/6D,95/6E,95/7,95/3,95/2,95/1,98/2,98/1,99/9,99/8,99/5,99/4,99/3,9
9/1,88/5C,88/4C,100/1,100/2A,101/5A,101/4B2,101/5B,101/5C,101/3,101/6A,102/2,102/3,102/4A,109/6,109/5B,109/5A2,109/5A1,1

10/9B,110/9A,114/2B1,114/2A1,114/2A2,114/1B2,115/3A,115/2,113/4,113/5A,112/3,112/2D,112/2C,112/2B,112/2A, 112/1B, 56/,57/8C,57/11,57/8A2,57/8B,57/2B1A,57/7,57/8A1B,57/8A1A,57/2A,58/2,58/4A,58/4C,58/4B1,58/4B3,60/2A2,60/2A1,60/4,61/3B,61/3A,94/4A1,94/1B1A,94/4A2A,94/6A,94/4A2B,94/1B2,94/1B1B,94/8,94/4B,202/5B,202/2B,202/4,203/4B1C,203/4B1B,203/2A,203/4B2,203/1,203/4B1A,203/1,203/2B1,203/3B,203/2B2,209/5B1,209/1,213/2,213/1,223/4B,223/1,223/2,223/4A,223/3,244/2,245/7,245/3,245/2,246/1,247/2A1,260/5,260/14,260/6B2,260/6B1,260/6A1A,260/4,260/9,260/10,260/6B3,260/6A1B,260/12B,260/11,260/12A,262/5,262/7A,262/6,262/1,263/8,263/6,263/7,263/5,263/1A,263/2,263/1B,263/4A,264/-,265/2A1A,268/7,268/8,268/12,268/13, 201/2A1, 201/1B, 201/1A, 202/3A, 202/3B, 202/2B, 202/4, 201/3, 201/2B, 201/2A2, 202/2B, 202/5B, 203/4B2, 204/3B, 202/5B of Valantharavai,

181/6C,181/6B2,182/1B,182/2,182/3,183/3,183/2,183/4B,184/1B2,184/1B1,185/5,185/3C,185/3B,189/1,189/2B,189/2A,190/1A1,190/1A2,188/,168/4C,167/1A,167/3B1 ,167/3B2A,167/3B2B,167/3A,166/1C,166/1B,166/2A2,166/2A1,166/3A,166/4,166/7, 181/6B2,184/1B1,166/2A2,166/4 of Kuyavankudi.

355/2,355/3,355/1A1,354/2,354/1,351/9,351/12,351/11C,351/11A,351/5,351/2A,351/3A,351/4,351/3B,351/13,361/1A,361/1B,361/2,361/1C,347/1,347/2A,347/2B,362/2,362/3B,362/4,363/1A,363/1B,363/2,363/3,537/2,537/3A,537/3B,537/1,536/4,536/8A,536/8B1,536/6,536/7,535/3,534/1,534/3,526/3A,526/3B,526/2A,526/1B,527/1,527/2,527/4B,527/5,527/3A1,527/3A2,527/3B,527/3C,527/3D,528/3,528/4A,528/4B,528/5,528/6,528/7,528/8B2,528/8C,528/9-1,528/9-2,529/7,529/1,529/6,529/2,529/3,529/4,529/5,502/1A,502/3A,502/2,504/1B1A1,504/2A1A,504/2A1B,504/2B,504/3A,504/3B,504/4,506/1,506/2,506/3,506/4A4,506/4C,506/4B,506/4D,506/4E,500/1,499/1A,499/2,499/3A,361/1A,362/2,527/1,527/2,527/4B,502/1A,348/3,537/2A,537/2B,533/1A,528/8A of Sakkarakottai, Ramanathapuram Taluk,

19/6,19/5,19/4,20/1C,20/1B,20/1D,20/1J,20/1I,20/1H,20/1K,20/1O,20/1N,20/1R,20/1S,20/1U,20/1Z,20/1V,20/1Y,20/1X,20/1W,20/2A,21/4,21/1A,21/1B,21/1E,21/1D,21/1C,25/1,26/1A1,26/1B,26/1C,26/2A,26/2B,27/1A,27/2A1,27/2A4,27/2A3,27/2B,27/2C,27/4A,28/6B,28/6A,30/8C,38/3A,38/4A,38/4C1,39/2,39/3G,39/3I,39/3J,39/3L,39/5,42/5,42/6,42/7,43/7A,43/6A1,43/6A2,43/1A,43/2,43/3A,151/1D,151/2A3,151/1C,151/2A2,151/2C,151/2D2,151/2E2,151/3A2,151/5,151/3B1,151/2E1,151/4A2,151/4A1,151/3,152/2B2,152/2B1,153/1G,153/1D,153/1E,153/1F,153/2A,153/3B,153/4,153/5E,153/5D,153/5C,153/5K1,153/5K2,153/6,153/7A,155/11,155/1,155/14A,155/15A,155/14B,155/13A,155/6,155/2,155/4B3,155/4B2,155/4D,156/1A,156/1B,19/6,25/1,27/2B,27/4A,38/3A,42/5,153/5C,155/13A,155/11,155/15A,156/1A,42/2,151/3A1,155/12,155/13B,155/4E2,155/4F,155/4E1,155/4E3,155/4C,155/3,19/6 of Kudhakottai,

67/2,67/1A,67/1B,66/5A,66/5B,66/3A,66/3B,65/8D,65/9G2,65/9H,65/9F,65/9E,65/10,65/9D,65/9C,65/9B,69/3A3,69/1B,69/1C,69/2,62/4B,70/1,70/2,59/4,59/5A,59/5B,59/6,59/7A,59/7B,59/3,58/5,58/2B,58/2C,58/2A,58/3A,58/1,48/,50/12,52/6,52/5,52/7,52/3,53/1B,53/2,53/3,53/4,53/5A,53/5B,53/6,42/1A,42/1B,42/2B,42/2C,42/3A,42/4,42/5,42/6,42/7,42/8A,43/2,43/4J1,43/4J2,43/4I2,43/4H2,41/,78/,79/,40/,104/,105/,108/,109/,123/,124/1C,124/1B2,124/1A2,124/1A1,128/2,,137/9,137/13,137/14,136/2A2,136/2B,137/15,137/16,136/1G,135/3,135/2,135/1,149/2F,149/2G,149/2H,149/2I,149/3A,149/1F,149/1C,149/1D,157/5,157/6,158/11,158/9C,158/8,158/7,158/6B,158/5,158/4,158/3,158/2D,162/2C2,162/2B2,162/2A2,162/2A1,162/1F,162/1E,162/1D,170/,171/1,173/,174/,175/ ,

67/1B,65/9G2,65/9E,58/2A,52/6,42/2B,124/1A2,136/1G,149/2G,149/1C,158/11,171/1,66/2A,66/2B,65/9G1,43/3,158/9B3,158/9B4,158/9A4,158/9A5 of Tiruppullani,

392/,392/9,392/10,392/12,392/8,392/1B3,375/5B,373/4,375/5A,375/2,374/5,374/3,374/2B,374/1C,376/1A,377/7E,377/7D,377/7C,377/7B,377/A,377/6B,377/6A,373/5B,373/5A,373/2B,377/1,391/10A,391/10B,391/9A,391/9B,391/3,391/4,391/5,391/6,351/,350/1,350/2,350/3,349/4A,349/7,349/6,349/5,349/9,345/1,346/7,346/6B,346/6A,346/5,346/4,344/,328/,343/5,341/4,341/2,341/1B,341/3B,341/3A,340/9,334/3B,334/3A,334/1B,334/2,320/4B,320/4A,331/1,292/4,292/3,292/2,287/1,288/2,288/1,290/2A,290/2C,290/1,277/2B,278/4,278/1,178/2A,265/,266/2B,266/2C,266/3,266/4,264/1,262/5,262/6A,261/11C,

392/10,376/1A,345/1,290/2A,278/1,266/2B,262/6A,264/1,375/5C,376/1B,379/10A,379/10B,379/9B,379/9A,379/3,379/4,379/5,379/6,377/7A,377/2B,342/1A,342/1B,339/3B,339/3A,339/1B,339/2,330/4B,330/4A,290/2B,392/2,392/39 of Kalari

99/1,100/1,98/6,98/2C2,98/7,98/9,98/8,97/2B,97/2A,97/1,2/8,2/7,2/6,3/3A,3/3B,3/8,4/3,4/5,4/4,16/3,17/3A,17/3B,17/2,17/1,18/1,19/7,19/10,19/11,21/3A,21/2,21/3B,21/4B,21/7,24/3,24/1B,24/2,30/2,30/5B,30/4,30/5C,30/5E,30/7,30/6,29/1,33/4A,33/4B,33/5,33/2,34/2A2,34/2B,37/5,37/4,36/3C,36/2B,36/2A,36/1A,36/1B,40/4A,40/3A,40/3C,39/,40/2,40/1,45/1A,

19/10,21/2,30/7,30/4,40/2,45/1A,99/2,100/5A,40/3B of Kulapatham,

90/1,90/2,90/3,90/4,89/1,89/4,89/5,91/1,87/10,87/2A,87/2B,87/2D,86/2,86/3D,84/,83/3,83/4,85/1,85/2,81/2,110/2,110/1,119/1,111/1,111/4,111/3,112/,76/1,76/2,76/3,118/1A,119/2,119/3,302/,120/1,120/3,120/2,121/1,121/2,122/2,122/3,122/4,124/1,124/2A,124/3,123/2,123/3A,123/3B,123/3C,123/4A,123/4B,123/4C,126/1,126/2A,127/2B,127/2A,127/3,129/1A,129/1B,129/2B,129/2C,129/3A,129/3B,128/1B,128/3,128/4C,128/4B,134/3,134/2,134/4,134/9,134/8,134/7A,134/7B,135/1C,135/2B,135/4A,135/4A,155/7A,156/1,156/2D,156/2C,156/3,156/6,156/7A,156/7B,156/7C,157/1A,157/1B,157/2,157/4A,157/5,157/6,157/7,157/8/B,157/8/A,157/8/C,164/2A,164/2B,164/7,164/8A,164/6,163/1,163/4,165/5,165/6/B,165/7/B,165/8,166/2A,166/1A,166/1B,166/3A,166/3B1,220/1A,221/1A,221/9B,221/2,221/4,221/5,221/7,222/10B,222/10B,222/10A,222/9,222/8,222/6B,238/1A,238/1B,223/,224/1A1,226/1A,226/1B,226/2A,226/3A,226/2B,229/1,229/2A,90/1,90/4,89/5,76/3,119/2,124/2A,124/1,123/3C,127/2A,128/1B,134/7A,156/2C,164/2A,220/1A,222/8,229/2A,126/3,221/1,222/5,128/1A,128/4D,135/2A,135/1B,135/1B,135/2A of Velanur

37/,33/,34/3,34/4,35/2,35/3E,43/,45/,46/1B,46/1C,46/2E,46/3,49/1A,49/1B,49/1C,49/1D,49/1E,49/1F,49/1G,47/1A6,49/1H,47/1B2,47/1B3A,47/1B3B,47/12,47/13,47/14,47/2C,47/11,47/2D,47/2E,56/7A,56/7B,56/7C,56/7D,56/6A,56/4A,56/4B,56/5,56/4C,56/4D,55/1,

57/5,57/6,57/7,57/10C,57/10B,58/4,58/3B,165/6,165/5,165/1C,165/7,165/4B,165/4A,155/8,155/9,155/10B,155/10C,154/12,157/1,157/2,154/13,157/3,153/1,153/15,153/16B,141/7A,141/5,141/8A,141/6B,140/1,139/2,139/3C,139/9,139/8,139/7,138/2B,138/2A,138/6A,138/6B,138/8A,138/8B,138/9,137/1A,137/1B,203/2,204/1,204/2,232/4,231/4,231/2B,231/3A,231/3B,230/1,230/2,230/3A1,230/3A2,230/3B,230/3C,220/1,220/2A,220/2B,220/3,220/4,220/7,220/8A,220/9A,220/10A,
47/12,47/13,138/2B,138/2A,138/8B,138/9,203/2,231/2B,231/5, 137/6 of Panaiyadiyendal, Keelakarai Taluk,
259/5E,260/1,260/2,258/4C,261/,255/,248/2,248/5,248/6,248/10,248/8,248/9,247/4,247/3,247/2,247/1,50/1A1,50/1A2,49/2C,49/2D3,49/2D5,49/2D4,49/2D2,51/1A,52/1A,52/1B,80/ of Sikkal.
300/2,300/7,300/3,300/4,299/6B,294/1,294/2,293/5,293/4,295/6A,295/6B,295/5,295/1C,296/3,296/4,296/6,296/5,289/8,289/7,289/1,289/2A,282/10,284/3,284/2,284/1,284/4,284/5,283/8B,283/7,283/6,283/5,331/4,331/5,331/2,331/1,272/7,273/1,250/10,248/,247/2E,247/2F,247/2G,247/2H,247/2I,247/2K,247/2L,
192/2,245/2,245/4,278/7,278/6,278/8,278/5,331/3,183/2,183/1B,183/1A,184/2,184/1,185/7,179/6,179/7,179/5,179/1,191/11,191/10,191/7,247/2J of Panivasal
49/2,49/1,48/8,48/4A,48/4B,48/3C,50/1A,51/9,51/3C,51/3B,51/3E,51/3D2,51/3D1,51/8A,51/4B,51/4A,51/6A,51/5A,53/2C,53/3A,53/2D,53/2E,57/8,57/9A,57/7A,57/7B,57/3D,57/3C,57/6B2,57/6B1,57/4,57/6A,57/5A,57/5B,70/5A,70/4B,70/2,70/3A,70/3B,56/,72/1B,72/1A,72/1C,76/14,76/15,76/16,76/5F,76/5E,76/5D,76/3B,76/3A,76/2A2,76/2A1,76/2B2,76/2B1,77/4,77/5,77/7A,83/7C,83/8,83/6E,83/6F,83/6G,84/8A,84/7A,84/1B,84/1A,88/10B,88/10A,88/11A,88/9,88/5,88/4,88/2C,88/2B,88/2A,88/3A,90/6B4,90/6B3,90/6B2,90/6B1,90/6A,89/7I,89/7E,89/6,89/4B,89/4A,89/5A,93/2C4,93/5B,93/2B4,93/2B3,93/4,93/2B2,93/3A,94/4K,94/4L,94/4M,94/4J,94/4E,94/4B,94/3B,94/2,95/1 of Paykulam
251/18,251/19,251/17,251/9B,251/10,251/15A1,251/15A2,251/11,251/12,250/3,256/7A,256/5,256/10A,256/1,258/3D,258/3B,258/3A,258/2,258/1,259/12,259/9B,259/10,259/7,259/5,259/3A,259/3B,265/6,265/7,265/5B,265/5A,265/1,270/1,266/2,266/3A,266/4,266/5,266/6A,266/7,266/1B,266/1A,267/2C3,267/2C2,267/2C1,267/2B,267/2A,267/1,267/8,267/4,267/5,150/6B,150/6A,173/8A,173/7A,173/3C,173/3D,173/3E,173/2B,173/3G,173/3H,173/3I,173/3J,173/3K,173/3L,172/5C4,172/5B,172/9,172/7,172/6A,172/6B,158/1,170/5B,159/2B,159/2A,159/1C,159/1B,166/10A1A,166/10A1B,166/10A1C,166/7,166/8A,167/-,164/-,104/1,104/2,104/3,78/7,103/3B,103/3C,103/2B,105/1,102/1B2,102/2,102/3,101/10,106/1D,106/1C,106/1B,106/1A,110/1A,98/2B,98/1E,98/1F1,98/1F2,98/1F3,113/7B,113/7A,113/4,113/3C,113/5,113/2,113/6,113/1C2,113/1C1,113/1B,116/1,115/3,126/,127/,430/13,430/14,430/7,430/6,430/5,430/4,433/1,432/14,432/13,432/11,432/9,432/10,432/8,432/6,436/,426/,425/1,19/7,18/,2/8,2/9,2/10,2/7, 3/-,251/12 of Keerandai
252/,253/1,248/2,248/1,249/1,158/2,158/1,154/1C,154/1B,154/1A,153/3,153/1,153/2,151/4,151/3,150/5,150/2,149/4,149/1,148/,163/,147/2,147/1,146/2,146/1,145/2,144/,142/,24/3,24/24,24/2C4,24/23,24/2C3,24/2C2,24/2B3,24/2B2,24/2B1,24/19,24/18,24/17,24/6,24/2A2,24/2A1,23/2,25/,22/3E,22/3F,21/3D,21/2B2,21/2B1,21/2A2,21/2A3,21/2A1,21/3A,21/1A,1/ , 24/23,24/16,22/3D of Orivayal
377/,380/,381/,382/3B,382/4B,382/4A,382/5,383/1B,383/1A,384/2B,384/2A,384/3,384/4,385/3B,385/2,385/4,385/5,385/6,386/6,386/5B,386/5C,386/5D,386/4B,387/3B,387/3A,387/2B,387/2A,387/1,388/1A,388/2A,389/1,389/2,356/2,356/1,356/4A,356/4C,355/4,355/3D,355/3E,352/1,352/5,352/4B,352/4A,352/3,352/2B,352/2A,351/5,351/4C,351/3H,351/3I,351/3J,351/2E,351/2D,351/2C,350/10 Of Marandai,
237/1,237/3B,237/3A,236/2,378/1,378/3,378/4A,234/4B1,234/4B2,377/1D,377/1E,377/3A3,375/1,374/1A,374/3F,374/2A,374/2B,374/3I,374/3J,374/4C,374/5A,374/5B,373/,372/1,372/2,372/3,371/1A,371/2A,371/2B2,371/3A,371/3B,370/1B,370/2A,370/2B,368/1,368/3,367/1B1,367/2,366/1,366/2,366/3,366/4,366/5A,366/6A,366/5C,366/6B,366/5D,417/,416/,415/,421/1A,421/1B2,421/1D,424/3,424/4,425/1,425/2,427/1,427/2,427/3A,427/3B,427/4A,427/4B,426/1A,426/1B,428/1,428/2,428/3,428/5,430/2A,431/2,433/1A,433/1B,433/1C,433/2,433/3,433/4A,433/4B1,433/4B2,438/1A1,438/1B1,438/1B2,438/2B,438/3A,439/1A,
234/4B2,375/1,372/3,370/2B,366/5A,424/4,427/4A,430/2A,433/2,433/4B2,439/1A,369/4A1,414/3A,424/3B,424/3A of Punavasal,
70/3,70/6,70/4,70/2,70/1,72/,73/,74/3,74/2,74/4,77/,131/4,131/,132/,134/5,134/2D,134/2F,134/1,134/3,134/6,134/4,135/6C,135/5,135/3A,135/8A,135/2B,135/7B,136/2A,136/2B,136/7C,136/,136/8,136/3B,136/6,144/3,144/7A,144/7B,144/4B,144/4A,153/,155/3B,155/3C,155/4A,155/4C,155/4B,158/1A4,158/2,158/3,158/6A,158/7A1,158/1A6,158/6B,158/4B,158/1A5,160/1B,160/33,160/1D,160/1A,160/1C,161/2B,161/2A2,164/1,164/2A,164/2B1,164/4,165/3H,179/3,179/2,179/4B1,180/3,180/4A1,180/4A2,181/7B,182/,186/2,186/1B,186/1A,186/3,186/4,190/1,190/2,191/6A2,191/7A,191/5B,191/2,191/6A1,200/4,200/6,200/5,200/7A,200/8,
70/1,134/2D,135/3A,135/7B,136/2A,144/4B,155/3B,155/3C,158/2,158/1A6,180/4A1,186/3,191/7A,191/6A1,132/1,132/10,135/3B,135/6C1,135/6C2,136/7B,136/3A,161/1B2,180/4A3,186/5A,186/6A,191/3C2,191/3C1,191/7B, of K.Veppangulam,
319/1,319/2,326/,325/,339/1,340/1,340/2,340/4,344/3,344/2,351/3B,351/3C,351/1A,350/2B,350/2A,350/3,358/1A,348/5B,348/5A,348/4B,348/4A,348/3B,359/3B,359/3A, 340/4,344/2,351/3C,358/1A,343/,358/2A of Appanur
298/,297/2,295/2B,295/2A,294/2,301/1,293/2,303/2,303/3B,303/4,311/1B,311/1A,304/2,304/1B2,304/1B1,304/1A4,308/1,308/2,306/,284/3,283/1A1,283/1A2,283/1A3,283/1A4,283/1A5,283/1A6,282/2B,282/1B,282/1A,277/1A,281/2C,280/3,280/2,280/1A2,280/1A3,280/1B,176/2,175/14B,175/14A,175/14C,175/13,180/5B,177/3B,177/3A,177/1A,177/1B,178/10A,178/9B,178/8,178/2,178/3,178/1,199/2,200/3,200/2,200/1B,200/1A2,201/3,201/2,201/1,137/,138/1,139/2C,139/3A,139/3B,132/3A,132/1A,131/16,131/14B,131/14A,131/13,131/12A,131/12B,131/1B,131/1A,131/2B,131/2A,131/3,140/2C,126/2C,126/2D,126/2B1,126/2A,126/3B,126/3A,126/4A,126/4B1,126/1,125/1H,124/4B2,124/5C,124/5B,124/5A,124/2B,124/6A,124/1,109/17A,109/19,109/17B1,109/9B,109/9C,109/5C,109/10,1

09/11,109/5B,109/1B,109/3,109/2,108/2C2,108/2B,108/2A5,106/17A2,106/17A1,106/17B1,106/2,106/1C,106/1D,106/1B,106/5,103/4B,103/7,103/5B,103/5C,100/2,100/3B,100/3A,100/1B,100/5A1,100/5A2,99/3,99/5,99/4D,99/4E,99/4A,91/,87/4,87/2C,87/2A,87/1,87/3A, of M Karisalkulam,

6/1A,6/2A/2,6/2A1,6/2C,6/2D,7/3B,7/3C,7/3D,7/3E,7/3G,7/2E,7/2A,7/1F,7/1B,7/1C,7/1D,5/2B,5/2A,5/3D,4/3,3/7,3/2,3/1A1B,3/7,19/ , 5/2A,3/7 of S Vagaikulam

81/2,88/,90/3,90/5,91/2,91/1,92/2,92/1,95/2,95/1,96/3,96/1,97/16,183/10A,183/10B,183/3,183/7,183/8,186/8,186/9B,186/6,186/1B,186/7,186/1A,186/10,187/,187/5,187/6,187/3,187/7,190/2,190/1,191/12,191/9,191/10,191/8,191/,207/5,207/2,207/6,207/4,207/1,207/3,208/4,208/7,208/5,208/6,209/7,209/6,209/8,210/7,211/1,211/3,211/4,211/2,212/,213/7,213/5,213/9,213/4,213/8,213/6,213/3,273/,279/1,280/4,280/1,280/3,280/2,281/6,281/5B2,282/,282/1A,282/1C1,282/1B,283/1,285/7,305/2,306/8,306/7,306/3,306/9,306/5,306/4,306/6,306/2,307/1,307/2,312/4B,312/4A,312/3,313/,316/6B,316/5,337/7,338/1,338/2A,339/3,339/2,339/6,339/5,339/1B,339/7A,344/,345/2,345/9,345/8,346/3,346/2,347/2,347/4A,347/3B,347/3A,347/1,348/1,349/ ,

186/6,186/1B,187/5,187/3,187/7,191/9,191/8,207/4,208/4,209/7,209/6,211/3,211/4,

280/4,307/2,346/3,347/4A,347/3B,186/11,189/,191/4C,208/3,208/2,209/2,211/5,213/2,312/1,337/8,206/5,206/9 of Avathandai,

45/8,45/9,45/10,45/11,45/14,45/6A,45/6B,45/7A,45/7B,46/9,46/8A,46/8B,50/7,50/8,50/6A,50/6B,50/9A,50/9B,57/1,57/4,57/5,59/5,59/6A,59/6B,60/,61/1,61/2,61/3,63/2,63/1A,63/1B,63/3B,108/3,108/1A,108/2A,109/2,109/3,109/1A,109/1B,109/4A,110/1B,110/2B,110/3A,110/3B,111/5B,112/2,113/2A,113/2B,113/3D,113/3E,113/3F,114/3,114/4,114/6,114/11,114/1B,114/1C,114/7A1,114/7A2,115/1A,115/1B,116/5,116/6,116/8,116/9,116/10,116/11,116/12,116/4A,116/4B,117/,120/15,130/11,132/7,132/2B,132/8B2,133/1,133/2,133/3,134/6B,134/6D,134/6E,134/6H,135/4,135/5,135/6,135/7,135/8,172/16,172/17,172/21,172/22,172/1C,172/1D,173/6,173/3E,173/4B,173/5A,173/5B1,173/5B2,173/5C,174/15,174/14B,174/14C,175/10,211/2,211/3B,211/3C,211/3D,211/4A,211/5A,211/6A,212/3,212/1C,212/6B1,212/6B2,213/10,213/6A,213/6B,213/7A,213/7B,213/8A,213/9A,226/2,226/4,226/8,226/7A,226/7B,226/9B1,226/9B2,226/9B3,226/9B4,228/,230/2,230/1A3,230/1A4,230/1B1,230/1B2,231/2,231/3,231/1B,231/1C,231/1D,231/1E,234/ ,

45/8,45/7A,45/7B,46/9,113/2A,114/4,114/6,114/11,134/6D,134/6E,134/6H,135/5,172/17,172/22,173/6,173/5C,174/15,175/10,226/4,226/8,231/1E,112/5A,112/4B,112/5B1,112/5B2,116/10A,116/10B,116/15B,117/8B,117/8E,133/1A,133/1B,133/3A1,133/3B of A Nedunkulam

464/3,463/1,456/,453/1,457/1B,457/1A,457/1A1,457/2,452/2,450/2,450/1,449/5,449/7B,449/4,449/7A,449/3,449/2B,447/7C,448/2,448/1,448/4A,448/4B,448/4C,448/4D,433/7,433/8,433/2,433/1,430/1,430/3, 457/1A1,449/6 of Kokkarasan Kottai

105/7A,105/6,106/5B1,106/5B2,106/4,106/3,106/2B,114/,118/2A,118/1,118/2B,118/4A,118/5A,118/1,118/3,124/3B,127/4,127/1,127/2,127/3,132/2,132/1Q,134/1A,137/5,140/2C,140/2D,140/2B,140/3,212/5,212/4A,212/6,212/4B,212/3,212/1B,212/1A,212/2,214/3,214/1B,214/4B,214/2,214/4A,215/2,215/1B/2,219/6B,220/1,220/2,220/4,220/3,221/1,221/3B,221/3A,229/1,230/2B,230/1,230/2A,231/3B,231/2,231/3A,232/3A2,232/1D,232/3B,232/1B,232/2,232/1C,233/2,324/4,326/3A2,326/3A1,326/3A4,326/3A3,326/3B,332/2,332/3,332/4,333/3D1,333/3D2,333/4,333/5B,347/,349/1A1,350/1A,350/1B,350/,350/1C,350/2A,351/2B,351/2B3,353/1,

105/7A,118/1,132/1Q,140/2C,140/3,212/2,214/1B,220/2,220/3,221/1,231/3B,232/1D,326/3B,332/2,333/5B,349/1A1,350/1B,350/2A,

105/7B,105/7C,105/7D,105/7E,107/2,107/1,107/5,213/ ,219/7,231/3C,332/1,350/2C,350/2B,353/2 of Kondunallanpatti, Kadaladi Taluk,

266/2A,266/2B,266/3A,266/3B,267/2A,269/1A,269/1B,269/2A,269/2B,269/3A,270/1A,270/2A,270/3C,270/3B,270/3A,271/1A,289/1A,289/1B,289/1C,289/1D,289/3A,289/3B,291/1A,290/6,290/7,290/13A,290/13B,290/13C,290/12B,290/12C, 267/2A,291/1A of Mela Sirupothu, Muthukulathur Taluk ,1/12,1/13, 1/13, 1/11 of M Pudukulam, kamuthi Taluk,

VALANTHARAVAI Village,

Ramanathapuram Taluk,

Ramanathapuram District.

This Consent to establish is valid upto **March 31, 2023**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

SENIOR CONSTRUCTION MANAGER,

M/s.INDIAN OIL CORPORATION LTD PIPELINE DIVISION TRANSPORTATION OF NATURAL GAS THROUGH RAMANATHAPURAM AND THOTHUKUDI DISTRICTS,

INDIAN OIL CORPORATION LTD., SRPL - RTPL PROJECT, VALANTHARAVAI, RAMANATHAPURAM,Ramanathapuram District

Pin: 623536

Copy to:

1.The Commissioner, RAMANATHAPURAM-Panchayat Union, Ramanathapuram Taluk, Ramanathapuram District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, RAMANATHAPURAM.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai.

4. File

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/ byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Transportation of Natural Gas through pipeline, Capacity of pipeline 1 MMSCMD, Expandable upto 35 MMSCMD, Pipeline Length : 142km(Approx.), daimeter of pipeline : 18" & Spurline dia 6"	35	MMSCMD

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I	**Point source emission with stack :**			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	

3. **Additional Conditions:**

1. This CTE issued for laying of pipeline for the stretch of 74.5 Km in the SF Nos mentioned in the consent order in Ramanathapuram Dt.
2. The proponent shall obtain necessary “District Administration Clearance” for laying of pipeline in the government lands before Establishment works are started.
3. The proponent shall obtain necessary “PWD Clearance” for laying pipeline crossings in River Gundar and irrigation canals before Establishment works are started.
4. The unit shall provide septic tank and soak pit for the treatment and disposal of the sewage generated
5. The unit shall provide monitoring well at every 1 Km along the length of the pipeline.
6. The unit shall not generate trade effluent at any stage of the process/ activity under any circumstances.
7. The unit shall comply with the provision of Public Liability Insurance Act 1991 to provide immediate relief in the event if any hazard to human beings, other living creatures, plants, and properties while handling hazardous chemicals. 5. The unit shall have on site and off site disaster management plan and have regular training drills for all personal to be involved in handling, storing, and processing by updating training manual from the time so as to handling the emergency situation like major fire if any, in the quickest possible time.
8. The unit shall comply with the recommendations as suggested in the Rapid Risk Assessment study Report as conducted by Vimta Labs furnished to the Board.
9. The unit shall implement the complete automation system of the pipe line as per their proposal within two months’ time
10. The unit provide “Supervisory Control And Data Acquisition” (SCADA) and to commission the same within 2 months’ time.
11. The unit shall carryout mock drill and safety audit periodically.
12. The unit shall provide necessary APC measures efficiently and continuously so as to adhere to the Ambient Air Quality /Emission Standards prescribed by the Board.
13. The unit shall adhere to the ANL Standards prescribed by the Board.
14. The unit shall provide monitoring bore wells along the pipe line alignment so as to monitor the ground water quality.
15. The compressor station shall be equipped with sufficient emergency power generation to support monitoring and control systems to accomplish in case of any emergency.
16. The unit shall provide proper collection and storage system for the sludge generated due to pigging activity and disposed of in accordance with the Rules.
17. Laying of pipelines shall not make inconvenience to the public.
18. River, canal, Road crossing works shall be done only after getting prior permission from the concerned departments.
19. Irrigation canal, fencing and other structures affected during construction shall be restored back to the land owners.
20. Adequate measures for dust suppression during construction stage shall be taken.
21. Adequate sanitation facilities shall be provided on-site for the workers during the construction phase.
22. Necessary noise control equipment shall be provided to the workers during the construction phase.
23. The specification of pipelines shall comply with the OSID norms.
24. The establishment activities shall not give rise to any complaints.
25. This consent order does not absolve from obtaining any other necessary clearance from statutory authorities.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

e-mail: dfothoothukudi@gmail.com

Tamil Nadu Forest Department

ANNEXURE-12

From
Thiru. D.Sambath, I.F.S.,
District Forest Officer (i/c),
Thoothukudi Division,
Thoothukudi – 628 101.

To
Assistant Manager, (Project),
Indian Oil Corporation Limited,
Southern Region Pipelines,
House of Four Frames,
6/13, Wheat Croft Road,
Numngambakkam,
Chennai - 600 034.

C.No. D/4955/2016, Dated: 20 .09.2017.

Sir,

Sub : No Objection Certificate for laying underground RLNG pipeline of Indian oil Corporation Ltd., (IOCL) - regarding,

Ref :
1) Senior Construction Manager (Project),IOCL, Ramananthapuram, Ref. No. SRPL/ENTMBPL/G-II/08, Dated, 19.10.2016.
2) Forest range officer, Vilathikulam, Letter no. Nil dated 11.09.2017
3) Forest range officer, Thoothukudi Letter no. Nil dated Nil
4) Senior Construction Manager (Project), IOCL, Ramananthapuram, Ref. No. SRPL/ENTMBPL/G-II/08, Dated, 23.08.2017

With reference to your letter cited, I wish to inform that there is no objection for laying underground RLNG main pipeline for Indian Oil Corporation as mentioned in the proposal, since no Reserved Forests/Reserved Land under the control of Thoothukudi Forest Division areas falls on the proposed main pipeline i.e (From Surangudi to Mullakadu Village). If any changes in the route or plan, you should obtain final approval before execution of the work.

Further you are requested to lay underground pipeline without any hindrance to Wild animals during execution. This approval is given as tentative basis only. You should apply for permanent approval before commencement of works.

Sd/- D.Sambath,
District Forest Officer, (i/c)
Thoothukudi Division,
Thoothukudi.

/True copy /By order/

Superintendent. 21/09/17

Phone : 04567 – 230461
Mail ID: dforamnad@gmail.com

TAMIL NADU FOREST DEPARTMENT

From,

Thiru M.Pitchai, B.Sc.,
District Forest Officer,
Ramanathapuram Division,
Ramanathapuram.

To,

The Assistant Manager (Projects),
Indian Oil Corporation Limited,
Southern Region Pipelines,
Chennai - 34.

C.No 3279/2016/D dated 03.02.2017.

Sir,

Sub: No Objection Certificate for laying underground RLNG Pipeline of Indian Oil Corporation Ltd (IOCL) – Reg.

Ref: Your Lr. No. SRPL/NMM/RTPL/FOREST/1 Dt: 18.10.2016

With reference to your letter cited, I wish to inform that there is no objection for laying underground RLNG Pipeline of Indian Oil Corporation, since no Reserve Forest / Reserve Land areas falls on the proposed route. this clearance is only for forest.

However, you are hereby requested to approach the Wildlife Warden, Ramanathapuram, whose address mentioned below, for obtaining Clearance Certificate regarding Wildlife.

Address

The Wildlife Warden,
Gulf of Mannar Marine National Park,
Ramanathapuram.

Yours faithfully

3/2/17

District Forest Officer
Ramanathapuram

21/32

ANNEXURE-13

Ref. No. WL5(A)/22284/2017

O/o. the Principal Chief Conservator of Forests,
Panagal Maaligai, Saidapet,
Chennai – 15.
Dated: 06-08-2018

Sub: Forests – Laying of Ramanathapuram to Tuticorin underground Natural Gas Pipeline in Sakkarakottai Bird Sanctuary, Chitrangudi Bird Sanctuary, Melaselvanoor-Keelaselvanoor Bird Sanctuary and Gulf of Mannar Marine National Park – No Objection Certificate issued.

Ref: Scientist C, Government of India, Ministry of Environment Forests and Climate Change, New Delhi letter F. No. 6-87/2018 WL dated 29-06-2018 (49th Meeting Minutes).

* * * *

With reference to the above, in the minutes of the 49th meeting of Standing Committee of National Board for Wildlife, the above referred proposal has been recommended vide Agenda No. 49.4.2.14 subject to conditions imposed by the Principal Chief Conservator of Forests and Chief Wildlife Warden. Based on the above **No Objection Certificate is hereby granted to Laying of Ramanathapuram to Tuticorin underground Natural Gas Pipeline in Sakkarakottai Bird Sanctuary, Chitrangudi Bird Sanctuary, Melaselvanoor-Keelaselvanoor Bird Sanctuary and Gulf of Mannar Marine National Park** subject to the following conditions:-

1) The project proponent is requested to contribute under Corporate Social Responsibilities (CSR) in the interest of Gulf of Mannar Marine National Park, Sakkarakottai Birds Sanctuary, Melaselvanoor-Keelaselvanoor Birds Sanctuary and Chitrangudi Birds Sanctuary (in order to conserve the Flora and Fauna mitigation measures are essential).
2) The project proponent shall submit an undertaking stating that no disturbance will be caused to the flora and fauna during project implementation.
3) Any other conditions stipulated by Chief Conservator of Forests / Wildlife Warden shall be followed.

4) The annual compliance certificate on the stipulated conditions should be submitted to the Principal Chief Conservator of Forests and Chief Wildlife Warden by the User Agency through Wildlife Warden.

Sd/- T.P. Raghunath
Principal Chief Conservator of Forests
and Chief Wildlife Warden

To

The Wildlife Warden,
Gulf of Mannar Marine National Park,
Ramanathapuram.

Copy to the General Manager (Construction), Indian Oil Corporation Limited, Southern Region Pipelines, House of Four Frames, 6/13, Wheat Croft Road, Nungambakkam, Chennai – 600 034.

Copy to the Chief Conservator of Forests, Virudhunagar Circle, Virudhunagar for information and necessary action.

/True Copy / by Order/

6/8/18
Senior Draughting Officer

06/8/18